BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 176/2021

IN THE MATTER OF: -

SHREYA PAROPKARI & ANR. ...APPLICANTS

VERSUS

DELHI AGRICULTURAL MARKETING BOARD & ORS.

...RESPONDENTS

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New Delhi
Date: 27.11.2021

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REPLY AFFIDAVIT ON BEHALF OF RESPONDENT (DAMB)

AFFIDAVIT OF SHRI R.K. AGRAWAL, S/o LATE SHRI O.P. AGRAWAL, AGE 57 YEARS, SUPERINTENDING ENGINEER (SE), DELHI AGRICULTURAL MARKETING BOARD, NEW DELHI.

I, R.K. Agrawal, the above-named deponent do hereby solemnly affirm and state as under:

1. That I am Superintending Engineer (SE) DAMB and have gone through the above original application and understood its contents. In my official capacity, I am conversant with the facts of the case and competent and duly authorized to depose about the same.

PRELIMINARY OBJECTIONS: -

(i) That Petitioner No.1 in this petition is resident of Hyderabad and Petitioner No. 2 claims that she was part of Global Expert

Lawyers Group for Health safety and environment Laws in AKZO Nobal and Co-founder of Ahimsa Trust, a public charitable trust registered in Chennai. They have not filed any documents with respect to their identity and how and from where they came in possession of the photographs and other documents related to DPCC reports and notices which are filed before this Hon'ble Court.

(ii) This petition is an abuse of the process of the Court. The issues raised in the present O.A are also raised before the Hon'ble Delhi High Court in WPC No. 1214/2018 as well as before this Hon'ble Tribunal in O.A No. 11/2021 Gauri Maulekhi vs. Delhi Agricultural Marketing Board. Exactly, the same issues with respect to Gazipur Poultry Market, claiming that slaughtering in the area is going on without permission of the competent authority / DPCC. The Hon'ble Delhi High Court is seized of the matter and inspection reports of Delhi Pollution Control Committee leading to show cause notice dated 27.2.2018 under Section-33-A and Section-31-A are under consideration. Detailed affidavit and status reports have been filed from time to time in that matter. The similar averments have been made in this petition, and the same set of documents/ photographs etc. which have been used, in this O.A have been filed before the Hon'ble Delhi High Court also. A petition O.A No. 11/2021 was also filed by Gauri Maulekhi before this Hon'ble Court making same very allegations and in fact forestalled the Environmental Clearance (EC) given by the MoEF&CC on 5.1.2021 for Development of

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Modern Poultry and Egg Market with built-up area of 96,629.057 sq. mtrs at Gazipur.

(iii) In the O.A No. 11/2021, the objections against the impugned Environment Clearance dated 5.1.2021, were that the slaughtering of animals and processing of meat cannot be at the same place where marketing is done. Reliance is placed on some reports of sub-committee dated 05.08.2019 and 04.11.2020 which inspected the site, claiming that sub-committee was constituted in pursuance to the directions of the Hon'ble Supreme Court in Laxmi Narain Modi vs. Union of India 2014(2) SCC417. This Hon'ble Court passed a detailed ex-parte order believing the averments therein as correct and referred the matter to the MoEF&CC directing that grant of EC dated 5.1.2021 needs to be re-visited. Copy of the order passed by this Hon'ble Tribunal is annexed as **ANNEXURE R-1**.

(iv) That on the similar alleged inspection report, a contempt petition has been also filed by Ms. Gauri Mulekhi CCP No. 98/2021 before the Hon'ble High Court, with the same reports and photographs. Since, all the factual averments in the contempt petition, and the Petition filed before this Hon'ble Court were false to the knowledge of the Petitioner therein, a detailed counter affidavit has been filed before the Hon'ble High Court. Interestingly, it is the same counsel who is filing all these petitions in different forums by different Petitioners. A detailed counter affidavit filed in opposition to the contempt petition with

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the relevant documents is annexed herewith as **ANNEXURE R-2** before this Hon'ble Court.

(v) A perusal of all these petitions only show that endeavor of the Petitioners is only to see that, activities of Fish Poultry and Egg Marketing Committee Gazipur are not allowed to be carried on as per the provisions of Delhi Agricultural Produce Marketing (Regulation) Act, 1998 and the small-time traders / commission agents having A & B category licensees in the notified market yard are not allowed to function.

(vi) It is nobody's case that the Board/ Market Committee are not carrying on its activities as per provisions of the Delhi Agricultural Produce Marketing (Regulation) Act, 1998 or will not follow the provisions of water (Prevention and Control of Pollution) Act, 1981 (AIR Act).

(vii) That as a matter of fact, a Modern Fish Poultry and Egg Market having proper place for sale of the produce and dressing of the poultry is being provided to the farmers/ traders. The whole issue has been confused with the slaughter house which was shifted from Idgah to Gazipur under the orders of Hon'ble Supreme Court of India and is operating under its supervision. So far as, poultry is concerned there is no slaughtering of the birds. Either the live birds are purchased from the market and taken to the respective shops, or the dressing of the birds is done for which proper ETP Plant etc. are also provided in the market yard. The traders have also obtained necessary license required for the

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same, from FSSAI and EDMC as per directions issued by the Hon'ble Delhi High Court in the pending writ petition.

(viii) That the answering Respondents have already made detailed submissions to Ministry of EF&CC and responded to the issues raised in the order passed by this Hon'ble Court on 19.5.2021 for re-visiting of EC granted on 5.1.2021 to the deponent herein. Copy of the response submitted to the Ministry is annexed as **ANNEXURE R-3.** A team of sub-committee of expert appraisal committee (Infra-2) constituted by MoFE&CC visited the site on 25.11.2021. The officials from CPCB & DPCC were also members of the sub-committee which visited the site.

(ix) That with respect to the status of the Board and Fish Poultry and Egg Marketing Committee constituted under Delhi Agricultural Produce Marketing (Regulation) Act, 1998 the deponent submits as under: -

(A) Delhi Agricultural Marketing Board is constituted under Section-5 & 6 of the Delhi Agricultural Produce Marketing (Regulation) Act, 1998. Under Section-17 of the Act, the Board exercises superintendence and control over the marketing committees constituted under the Act.

It is submitted that day to day operation and activities of the market are under the control of APMC known as Fish Poultry and Egg Market Committee Gazipur for this market, which is body constituted with elected and

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nominated members with a Chairman/ Vice-Chairman and supported by Secretary and other officials.

(B) That Fish poultry and Egg Market is a committee constituted under the Delhi Agricultural Produce Marketing Regulation Act, 1973 as amended in 1998 (DAPMR). Its functions are to regulate the marketing of agricultural produce (Fish Poultry and Egg) and establishment of markets for agricultural produce in the National Capital Territory of Delhi and for matters connected therewith or incidental thereto. Fish Poultry and Egg is mentioned in the schedule of the Act which identifies the agricultural produce for which the market committees can be constituted by the Hon'ble Lt. Governor.

In the notified market area, the market committee so constituted helps the farmers who bring their produce in the notified market yard, to sell their produce through commission agents or directly, to the whole sellers / traders. The MCD / EDMC have no role in this. The notified market area is maintained by the committees constituted under DAPMR Act, 1998.

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The committee provides all facilities in the notified market yards which includes construction and allotment of shops to the license holders category-A and category-B and other utility services in the area. MCD/ EDMC do not

provide or maintain the utility services in the notified market yard. However, any licensees which may be required by the individual category-A & category-B license holders to carry on their activities from any authority, that is the responsibility of the Category -A and Category-B license holders.

C) That on 06/08/1991, approximately 15 acres land was allotted to DAMB for wholesale Fruit & Vegetable Market at Gazipur. Vide minutes of meeting dated 13/12/1991. Director (Land), DDA changed the land use of 15 acres of land for permanent wholesale Poultry & egg market. (**ANNEXURE-R-4**). Another 15 acres of land was allotted for Fish Market also which market was constructed in the year 1996-1997 and is operational under Delhi Agricultural Marketing Regulation Act, 1973 as amended in 1998.

D) That Hon'ble Lt. Governor of Delhi visited the proposed Poultry market Gazipur on 23/10/1992 where the market has been shifted from Jama Masjid. (**ANNEXURE-R-5**)

E) That Hon'ble Lt. Governor directed to construct temporary shed for Fish market on the pattern as constructed in Poultry market & also directed for shifting of fish trade from Jama masjid till next year i.e. 1993.

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F) That it was also directed that provision should be made for setting up a plant for dressing of birds where cleaning, processing, stamping, packing etc. could be made.

G) It was also directed for planning a comprehensive Poultry market including scope for further expansion. The minutes are enclosed as **ANNEXURE -R-6.**

H) That D.D.A. vide letter dated 01/10/1999 clarified the exact status of land Poultry and Egg market: Land measuring 15 acres shifted in B-1 pocket of approved layout plan of IFC Gazipur is for Poultry and Egg market, and 15 acres shifted in B-2 Pocket of approved layout plan IFC 7Gazipur is for Fish Market. (**ANNEXURE-R-7**)

I) That the Development work of poultry market could not be taken up because of the pending decision of establishment of mechanized chicken dressing plant. The cabinet vide its decision dated 24.12.2007 approved the proposal of DAMB for setting up chicken dressing plant at Gazipur PPP Model (**ANNEXURE-R-8**)

J). That accordingly M/s. Architect Bureau engaged by DAMB was asked to obtain approval from various agencies like DUAC, DFC etc. and all the approvals were obtained except approved layout plan from DDA. The plans could not be released by DDA for the decision of extension of time.

K) That the environmental clearance for the construction of Modern Poultry & Egg market at Gazipur was obtained

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from Ministry of Environment Forest and Climate Change on 28.07.2008 based on the appraisal done by the then Expert Appraisal Committee (EAC) in its meeting held on 28th July 2008. (**ANNEXURE-R-9**)

L) That ultimately, Extension of Time (EOT) was granted by DDA for Development of Poultry market on 26/04/18 & accordingly the project work was awarded to M/s Ahluwalia Contracts India Ltd. on 01.03.2019 for construction of 120 nos of shops and 120 nos of Processing unit. (**ANNEXURE-R-10**)

M) That though there was no expiry date of EC granted by the Minsity of Environment in 2008, however, DPCC vide their letter dt. 02/08/19 stated that the previous EC obtained by DAMB in 2008 has expired & issued directions to DAMB for submission of fresh Environmental Clearance (EC) from MoEF&CC including the activity of slaughtering/processing/dressing of birds. The reply of this letter was sent to DPCC vide letter dt. 14/08/19 mentioning that there is no mention about expiry date of environmental clearance in the approval letter issued by MoEFCC in 2008. However as per directions of DPCC the Architectural Consultant of the project was directed for submitting & obtaining fresh EC from MoEFCC. (**ANNEXURE-R-11**)

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N) That in the meanwhile, DPCC vide their letter dt. 09.11.19 & 05.11.20 issued directions for closure of poultry & egg market including processing/slaughtering of birds for which it was alleged that necessary permission has not been taken from the concerned authorities. The reply of this letter was sent to DPCC vide letter dt.13.11.20 vide which point wise reply to all the three issues raised by DPCC was given. (**ANNEXURE-R-12**)

O) That the case for obtaining fresh EC of the project was submitted to MoEF&CC vide letter dt. 12.11.20. The proposal was heard by the Expert Appraisal Committee (EAC) in its 57th meeting via video conferencing held on 25th November 2020 & accordingly MoEF&CC granted EC to the project on 5.1.2021. Copy of the EC granted is annexed as **ANNEXURE R-13.**

P) That the environmental clearance for Development of Modern Poultry Market at B-1 pocket adjacent to NH-24 Gazipur has been granted to Delhi Agricultural Marketing Board from Ministry of Environment, Forest and Climate change (Govt. of India) on 05.01.2021. The environmental clearance has been obtained for 2 buildings of G+1 (processing unit) and G+2 (wholesale shops). The processing unit is separate building and is more than 60 feet away from wholesale shops. (**ANNEXURE-R-14**)

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Q) That the cost of the project is approximately Rs. 193 Crores out of which approximately Rs. 40 Crores have been already spent in the project and the project is likely to be completed in 2022.

R) That Delhi Jal Board (DJB) has accorded permission for Borewell for Poultry Market for common usage of market at Gazipur vide Letter no F-67/DJB/EE(East)I/2021/5458 dated 05/03/21 **(ANNEXURE-R-15)**

(S) That as per directions of DPCC vide letter no DPCC/EC/24811/3145 dt. 22/01/09, the Effluent treatment plant of 650 KLD capacity with online effluent quality monitoring system is functional since 2013 and all the data such as pH, BOD, COD, TSS etc. of the treated effluent has been transmitted to DPCC /CPCB server. **(ANNEXURE-R-16)**

T) That as per direction of DPCC vide letter no DPCC/WMC-II/2014/SH-2/2424 dated 11.07.14 Waste to energy plant of capacity 15 Tons per day is already installed for treatment of bio-degradable waste from fish and poultry market. Waste is being fed in the plant for methane generation. **(ANNEXURE-R-17)**

U) That waste to energy plant started working intermittently since oct 2020. But due to the technical issue like less calorific value of waste resulting insufficient quantity of methane in the gas generated due to which electricity couldn't be generated. The concerned agency is trying to rectify the technical problem/ arrangement of additional biodegradable waste so that the electricity may be generated at the earliest.

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V. That approximately 60-70 percent of the total waste generated in the Fish and Poultry market, Gazipur is being used by the traders at their individual levels for generating the feed material for fishes/other uses like in farming. Approximately 15 percent of the total biodegradable waste is being feed into the waste to energy plant for

gas/electricity. The remaining 15-20 percent non biodegradable waste such as sludge, bird droppings & packing material etc is transported to the SLF Gazipur as per the norms of the EDMC.

WITH RESPECT TO CONTENTIONS OF THE PETITIONER GAURI MAULEKHI AS MENTIONED IN THE ORDER DATED 19.5.2021 PASSED BY NGT, IT IS SUBMITTED AS UNDER: -

(a) The Petitioner in that case did not approach the Hon'ble Tribunal with clean hands and submitted facts to mislead the Hon'ble Tribunal. The Hon'ble Tribunal did not go into any of the facts and without issuing notice to the Respondents including the deponent herein, the Ministry has been requested to look into the averments for re-confirming the environment clearance given on 5.1.2021.

The submission on the alleged inspection report dated **05.08.2019 and 03.12.2020** allegedly of the Sub-Committee constituted by the Delhi Slaughterhouse Monitoring Committee, formed in compliance of the Hon'ble Supreme Court of India order dated **23rd August, 2012 in W.P. (C) No. 309/2013 in the** matter of **Laxmi Narain Vs Union of India are factually incorrect.**

The Petitioner in the case before the NGT submitted the reports by falsely projecting and representing as if they are the reports of the Supreme Court monitored Committee. She is herself the signatory. The Supreme Court Monitoring Committee as per Supreme Court order is to be headed by the Secretary of the Department of Urban Development of the State as Chairman including the following officers: -

(i). Secretary of the Department of Urban Development of the State- Chairman.

(ii). Representative Department of Health.

(iii). Representative Department of Animal Husbandry.

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(iv). *Representative Department of Labour.*

(v). *Food Safety Commissioner representing Central Food Safety and Standard Authority of India.*

(vi). *Representative of State Pollution Control Board.*

(vii). *Representative of State Animal Welfare Board.*

(viii). *Representative of State Police.*

(ix). *Two Prominent persons nominated by the State Government.*

(x). *Such other two officers and experts as the members may choose to co-opt.*

(b). It may be pointed out that, the aforesaid Sub-Committee has not been constituted as per the direction of the Hon'ble Supreme Court. As per the direction of the Hon'ble Supreme Court a State Committee for Slaughterhouse was to be constituted. The Hon'ble Supreme Court was dealing with slaughtering of animals/ Cattles which includes goat, lamb, buffalo etc. A perusal of the Judgment will show judgment is not dealing with any issue with respect to Poultry birds as there is no slaughtering of birds, it is only dressing of the birds.

(c). The Hon'ble Supreme Court was considering the fact of shifting of Idgah Slaughterhouse to the identified place at Ghazipur. At that point of time the Poultry birds, Fish & Eggs were also sold in the Jama Masjid Area under the Agriculture Produce Fish, Poultry & Egg Market Committee. There was no issue pending before the Hon'ble Supreme Court with respect to shifting of this

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market or, sale/ dressing of the birds. Since notified market was found to be congested, in the year 1991 approximately 30 acre of land was allotted for wholesale Fish, Poultry & Egg Market at Ghazipur. The Hon'ble Supreme Court in the matter of Laxmi Narain Modi Vs Union of India and Ors reported in **2014(2) SCC 417** on the basis of the decision dated 26.04.2012 directed the States to constitute the State Committees for Slaughterhouses and also indicated the functions of State Committees so constituted. Copy of the judgments of Hon'ble Supreme Court on the issue in the matter of **Laxmi Narain Modi as well as Buffalo Traders Association** are collectively annexed here as **ANNEXURE-R-18 (Colly).**

(d). In all these judgements there was no issue of dressing (wrongly referred as slaughtering by Petitioner) of poultry birds or, shifting of the trade from Jama Masjid to Ghazipur. That exercise was taken up by Hon'ble Lt. Governor / Delhi Administration of its own to decongest the Jama Masjid area and provide better facility to the traders and the public at large. Relevant minutes dated 23.10.1992 of the visit of Hon'ble Lt. Governor are already annexed as **ANNEXURE -15.**

(e). As per the directions of Hon'ble Supreme Court passed on 23.8.2012 in WPC No. 309/2003 Laxmi Narain Modi vs. Union of India the monitoring committee for slaughter houses was constituted vide order dated 5.11.2012 and in supersession to the same another committee was re-constituted by the Chief Secretary GNCTD Department of Urban Development vide its

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order dated 19.2.2015. Copy of the order dated 19.2.2015 is annexed as **ANNEXURE -R-19.**

(f). The committee so constituted is holding its meetings regularly and monitoring the slaughter house. At one point of time, the committee had appointed a sub-committee vide its minutes dated 15.9.2016 for surprise inspection of the slaughter house, as there were suggestion to take action against the slaughter house Director, Veterinary, EDMC based on the report of Mayor and concerned Additional Commissioner who inspected the slaughter house. Ms. Gauri Maulekhi in NGT case was one of the member of the sub-committee who was to conduct a surprise inspection of the slaughter house and submit a report to the committee. Copy of the minutes dated 15.9.2016 are annexed as **ANNEXURE R-20**. The sub-committee so constituted was for a limited purpose and cannot be construed as a committee appointed as per the directions of the Hon'ble Supreme Court. The committee so appointed is going beyond the specific purpose for which it has been appointed under the directions of the Hon'ble Supreme Court i.e. monitoring of the slaughter houses in the State.

In view of the above, the answering Respondents have also requested the MoEF&CC to re-visit the decision and affirm the clearance granted on 5.1.2021 for construction of Modern Poultry and Egg Market on the land specifically allotted for the purpose to the Delhi Agricultural Marketing Board, because the construction work has to be completed within the extension of time granted by DDA.

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(x) **That this Hon'ble Court in its order dated 28.7.2021 has referred to the show cause notice of DPCC dated 27.2.2018 on account of the violations mentioned thereunder and also report of DPCC dated 14.9.2018.** It may be pointed out that same show cause notice and reports were submitted before the Hon'ble High Court in WPC No. 1214/2018 Gauri Maulakhi vs. Delhi Agricultural Marketing Board and vide order dated 31.8.2018 the Hon'ble High Court directed the deponent herein to submit the status report. Copy of the order dated 31.8.2018 and the detailed status report with annexures submitted before the Hon'ble High Court is annexed as **ANNEXURE R-21 & R-22** respectively.

(xi) That it can be seen from the status report that ETP Plant was already installed and being operated with the consent of the DPCC, and requisite fee was paid. It is also mentioned that, monthly test reports of the outlet effluent which are conforming to the standards and guidelines are regularly checked by DPCC officials and found satisfactory and day to day effluent para-meters of discharge are also tested in the laboratory and random samples are sent to Northern India Textile Research Association Lab (Linked to Ministry of Textile, Govt. of India) as well and also to the DPCC Labs.

It may be pointed out that since, 2017 online data of effluent of para-meters is being transmitted daily to CPCB/ DPCC server.

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The Hon'ble High Court vide its order dated 24.9.2018 directed that no slaughtering is permitted in the market area. **The Hon'ble Court also granted liberty to the answering Respondents to work out a system to bring into place or establishment a proper market in the area after complying with all the statutory requirements, particularly the environment and pollution level and on consideration of the same, we would consider the question of permitting operation at slaughter house for poultry in the area in question. .....the Hon'ble Court also ordered that as per as the fish market is concerned the Respondent should indicate as to how and in what manner, the statutory requirements of preventing pollution is being carried out in the area in question with regard to sale of the fish.** Copy of the order dated 24.9.2018 is annexed as **ANNEXURE R-23**.

(xii) That thereafter number of orders have been passed by the Hon'ble High Court. On 29.10.2018 the Hon'ble Division Bench asked the answering Respondents to file an affidavit indicating what action has been taken for seeking permission from DPCC to carry on activities which have been prohibited vide order dated 24.9.2018. Copy of the order is annexed as **ANNEXURE R-24**.

(xiii) That as per the direction issued another status report was filed by the answering Respondents before the Hon'ble Delhi High Court on 6.12.2018. Copy of the same is annexed as **ANNEXURE R-25**. In this status report it is categorically stated that the Delhi Agricultural Marketing Board vide its application dated

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30.10.2018 applied to DPCC consent to operate (Renewal) U/sec. 25 & 26 of the Water Prevention and Control of Pollution Act 1974, as amended, and consent to operate (Renewal) of consent under Section-21 of the Air (Prevention) and Control of Pollution Act, 1981 as amended. The requisite fee of Rs.6,05,000/- was also deposited. The waste energy plant became working intermittently from October, 2020.

Initially the permission was also granted by DPCC in the white category for waste to energy plant, however, as per their directions to apply in the orange category the Board has applied for permission in orange category also which is under process. Copy of the relevant documents are annexed as **ANNEXURE R-26.**

(xiv) That the applications were filed by the traders for vacation of the stay order passed by Hon'ble Delhi High Court. The Hon'ble Division Bench in its order dated 14.1.2019 directed the EDMC to consider and decide the applications of the traders, seeking license for dressing of the birds, subject to final outcome of the writ petition. Copy of the order dated 14.1.2019 is annexed as **ANNEXURE R-27.** In the order of 27.2.2019 the Hon'ble Division Bench also noticed the consent given by the DPCC to DAMB to permit the eligible applicants to operate poultry and egg market subject to the terms and conditions stipulated in the said consent order. Union of India also directed to comply with the mandatory requirement of Food Safety and Standard Act,

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2006. Copy of the order dated 27.2.2019 is annexed as **ANNEXURE R-28.**

Vide order of 29.3.2019, the Hon'ble Court further clarified in the order that EDMC can take such decisions and while doing so model code of conduct issued by Election Commission of India which has now come into force, shall not be an impediment as the consideration. Copy of the order dated 29.3.2019 is annexed as **ANNEXURE R-29**.

(xv) That since, the issue before the Hon'ble Court is not an adversary litigation, the deponent herein is an autonomous body of GNCTD constituted under the Delhi Agricultural Produce Marketing (Regulation) Act, 1998, is also duty bound to provide the facilities to the farmers/ traders / consumers who bring their produce in the notified area for sale. The function of the committee and the Board is to provide a platform to the farmers from where he can sell his produce. In the absence of the Regulations and supervision of the Board/ Committees their can be open sale, purchase and dressing of the birds in every nook and corner of the city.

The Board and the Committee are also statutory bodies created under the Act, they are working in their own field. At this stage, all efforts are being made to develop a modern poultry market with processing unit after taking all required permissions from the concerned authorities. Therefore, in order to give comprehensive direction for whatever permissions required

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while developing the Fish poultry and Egg Market with processing unit, the Division Bench on 24.7.2019 after hearing the parties at length considering the fact that several directions are being sought by the Petitioners to be given to the Respondents under varieties of Acts like Delhi Municipal Corporation Act, 1957, Prevention of Cruelty to Animals Act, 1960 as well as Environment Protection Act, 1986. The role to be played by the concerned authority shall be highlighted by the Petitioner and matter was adjourned for final disposal on 24.7.2019. Copy of the order is annexed as **ANNEXURE R-30**.

The Petitioner however did not highlight/ submit the directions which they were seeking in the matter and the authorities who were to act upon the same. However, on 8.8.2019 the matter was adjourned to 15.11.2019 and thereafter, it is being adjourned due to COVID-19 prevailing situation as the matter is heard through VC.

(xvi) That in any case, inspite of COVID-19 situation prevailing the deponent herein are continuing with their efforts to make improvement in the market yard in conformity with the various enactments. Consequent to grant of EC on 5.1.2021, the deponent herein also filed an application with DPCC on 23.6.2021 seeking consent to establish for modern poultry and egg market under water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 as amended.

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(xvii) That with respect to application for consent to establish of ETP at Fish market dated 6.2.2020, the DPCC raised queries online on **2.11.2021**, after almost a year and half (whereas, as per the provisions of the Central Pollution Control Act any filed application has to be disposed off within 120 days), the Project Engineer immediately, vide letter dated 3.11.2021 duly replied to all the queries raised. Copy of the application, queries raised by DPCC, and the reply dated 3.11.2021 with the relevant documents is collectively annexed as **ANNEXURE R-31.** The deponent are following the directions without fail by lifting the effluent through tankers and treating the same at the existing ETP at poultry market. Some of the relevant photographs and log book entries are enclosed as **ANNEXURE R-32.**

It may be further pointed out that Delhi Agricultural Marketing Board has taken steps for lifting of effluent of Fish market to ETP Poultry market through water tankers and the work has been awarded to M/s. Sanu Construction Company vide letter dated 17.11.2021. Similarly, for installation of 350 KLD capacity ETP Plant with all inter connections, piping works, mechanical, electrical, online monitoring system and its link with DPCC and CPCS server the work has been awarded to M/s. Prominent Engitech (P.) Ltd. on 24.11.2021. Copy of letters are annexed as **ANNEXURE R-33.**

(xviii) That the deponent reserves the right to make further submissions if need arises.

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PRAYER: -

In view of the submissions made above the present petition is devoid of any merit and should be dismissed with exemplary costs.

DEPONENT

R. K. AGRAWAL
Superintending Engineer
Delhi Agro Marketing Board
(Govt. of Delhi)
9,Institutional Area, Pandit Road
Janakpuri, New Delhi-110058

VERIFICATION: -

I, R.K. Agrawal, the abovenamed deponent do hereby solemnly affirm and verify that the contents of my above affidavit are true and correct on the basis of official records maintained in my office. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 27th day of November, 2021.

DEPONENT

R. K. AGRAWAL
Superintending Engineer
Delhi Agro Marketing Board
(Govt. of Delhi)
9,Institutional Area, Pandit Road
Janakpuri, New Delhi-110058

I identify that Executant/Deponent

NOTARY PUBLIC
KOMAL SINGH SUMAN
Advocate
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GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

27 NOV 2021

Annexure R-1

23

Item No. 01 (Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Appeal No. 11/2021
(I.A. No. 104/2021 & I.A. No. 105/2021)

Gauri Maulekhi Appellant

Versus

Ministry of Environment Forest and
Climate Change & Anr. Respondent(s)

Date of hearing: 19.05.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Appellant: Mr. Raj Panjwani, Senior Advocate with Ms. Priyanka Bangari, Advocate

ORDER

1. This appeal has been preferred against grant of Environmental Clearance (EC) by the MoEF&CC on 05.01.2021 for development of Modern Poultry & Egg Market with built up area of 96,629.057 sqm. at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi by M/s Delhi Agricultural Marketing Board (DAMB).

2. Principal objection of the appellant against the impugned EC is that the slaughtering of animals and processing of meat cannot be at the same place where marketing is done. In support of this submission, reference has been made to the reports of the sub-Committee dated 05.08.2019 and 04.11.2020 which inspected the site. The sub-Committee was constituted in pursuance of directions of the Hon'ble

Supreme Court in *Laxmi Narain Modi v. UOI*, (2014) 2 SCC 417 (dated 23.8.2012) and (2013) 10 SCC 227 (dated 27.8.2013) to oversee slaughtering of animals consistent with the environmental norms and Prevention of Cruelty to Animals Rules 2000. The recommendations of the said Committees are as follows:-

> **Dated 05.08.2019**
>
> *"The Delhi Agricultural Marketing Board may ensure that the traders are only indulging in the trade for which they are being provided the premises i. e. sale of livestock (live poultry & fish).* ***Activities such as illegal slaughter must be prohibited at the premises of the market and must be carried out only in licensed slaughterhouse."***
>
> **04.11.2020**
>
> *"The Delhi Agricultural Marketing Board may ensure that the traders are only indulging in the trade for which they are being provided the premises i.e. sale of livestock (live poultry). Activities such as* ***illegal slaughter must be prohibited at the premises of the market and must be carried out only in licensed slaughter house.*** *Violators should be prosecuted in accordance with law."*

3. Further, the Hon'ble Supreme Court vide order dated 17.02.2017 in *Common Cause, A Regd. Society v. Union of India & Ors. W.P. (C) No. 330/2001* directed publication of compendium prepared by the Central Government about standards to be followed for disposal of animal waste and slaughtering.

4. The appellant has also referred to order of the Delhi High Court dated 24.09.2018 in W.P. (C) No. 1214/2018 Gauri Mulekhi vs. Delhi Agricultural Marketing Board, as follows:-

> *"(...) we have no other option, but to* ***direct that in the area in question namely the Ghazipur Murga Mandi, no slaughtering of birds would be permitted henceforth. The respondents are granted liberty to work out a system to bring into place or establish a proper market in the area after complying with all statutory requirements, particularly the environment and pollution level and on consideration of the same, we would consider the question of permitting operation at slaughterhouse for poultry in the area in question.*** *Till then, we direct that only sale of live birds can be done in the area in question." (Emphasis Supplied)*

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5. It is further submitted that activity of slaughtering and sell of meat at the same place violates provisions of Prevention of Cruelty to Animals Act, 1960, Food Safety and Standard Act, 2006 and Regulations of Municipal Corporation Act, 1957. It is pointed out that the project has been considered simply as 'construction project' even though the impugned EC itself mentions that there will be slaughtering which is clear from para 4(a) as follows:-

> *"viii. About 0.28 TPD of municipal solid waste will be generated in the project. The biodegradable waste (0.14 TPD) will be processed in Organic Waste Converter (OWC) and the non-biodegradable waste (0.14 TPD) will be handed over to authorized local vendor.* ***Solid waste generated from cutting, removal of feathers, legs and neck (approx. 4000 × 4 = 1, 60000kg × 35=560kg) and organic solid waste from domestic (140kg) will power biogas/bio-manure plant (15 TPD) based on NISARGRUNA TECHNOLOGY (BARC TECHNOLOGY).***"

6. Last submission is that there is no environment impact assessment of the slaughtering activity, as the evaluation is only of construction activity. The suitability of the site in question, adjacent to Gazipur dump site and impact on hygiene and public health has also not been assessed. The project was required to be appraised as an integral one and not confined to construction alone. Moreover, above Court orders were required to be duly considered.

7. From the impugned order and the proceedings before the EAC, the above issues do not appear to have been addressed. EAC is under obligation to do so in view of judgement of the Hon'ble Supreme Court in Hanuman Luxman v. UOI, (2019) 15 SCC 401. Thus, without further adjudication, the grant of EC needs to be revisited. We order accordingly.

Till fresh consideration in the light of the above, the impugned EC may not be given effect.

8. We have not considered necessary to issue notice as we are not adjudicating upon the issue and requiring the EAC to comply with the binding law on the point. However, the respondents are given liberty to move this Tribunal, if they are aggrieved by this order.

The Appeal is disposed of.

In view of order in the main matter, all pending I.A.s also stand disposed of.

A copy of this order be forwarded by email to the MoEF&CC and the Delhi Agricultural Marketing Board.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

May 19, 2021
Appeal No. 11/2021
(I.A. No. 104/2021 & I.A. No. 105/2021)
A

R-2.
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IN THE HIGH COURT OF DELHI AT NEW DELHI

CONT. CASE (C) NO. 98 OF 2021

IN THE MATTER OF: -

GAURI MAULEKHI ...PETITIONER

VERSUS

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ...RESPONDENTS

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RESPONDENT NO.1

THROUGH: -

(MRS. AVNISH AHLAWAT)
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STANDING COUNSEL GNCTD
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NEW DELHI
DATE: 23.08.2021

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IN THE HIGH COURT OF DELHI AT NEW DELHI

CONT. CASE (C) No. 98 OF 2021

IN THE MATTER OF: -

GAURI MAULAKHI ...PETITIONER

VERSUS

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ...RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF RESONDENT NO.1

AFFIDAVIT OF SHRI RAJEEV SINGH, S/o SHRI P.N. SINGH, AGE 48 YEARS, SECRETARY, DELHI AGRICULTURAL MARKETING BOARD, NEW DELHI.

I, Rajeev Singh, the above-named deponent do hereby solemnly affirm and state as under:

I. That I am Secretary DAMB and have gone through the above petition and understood its contents. In my official capacity, I am conversant with the facts of the case and competent and duly authorized to depose about the same.

II. That at the outset deponent submits that answering respondent has full regards for the orders passed by this Hon'ble Court. Neither the deponent nor any of the officers of the Respondent

No.1 have violated any orders passed by this Hon'ble Court. Before adverting to para-wise reply the deponent makes following preliminary submissions:

PRELIMINARY SUBMISSIONS: -

1. That the relief claimed by the Petitioner in the present writ petition is as follows: -

   i). Direction to the Chairman of Delhi Slaughter House Monitoring Committee for forming a sub-committee for conducting weekly inspection at Gazipur Murga Mandi to ensure that animals are not being treated in contravention to the prevention of cruelty to Animal Act, 1960.

   ii). Direction to DPCC to stop the Slaughter of Poultry birds at Murga Mandi without consent under Water and Air Act.

   iii). Direction to the Animal Husbandry Department, GNCTD for examined the poultry birds by Veterinarians and compliance transportation of birds with the Transport of Animal Rules, 1978.

   iv). Direction to DAMB to ensure above mentioned points.

2. That the above prayers clearly shows that since there was no such order by the Hon'ble Supreme Court Petitioner was praying for constitution of a sub-committee with respect to Murga Mandi i.e. Fish, Poultry and Egg Market Committee. As per Hon'ble Supreme Court's direction the Chairman of Delhi

NOTARY GOVT. OF INDIA ALAKA NAYAK Advocate

Slaughter House Monitoring Committee is Secretary Urban Development Govt. of NCT Delhi. However, the Secretary Urban Development is not even a party in this petition.

3. That it is submitted that Petitioner herein has not approached the Hon'ble Court with clean hands and submitted wrong facts before this Hon'ble Court to mislead the Hon'ble Court. It is submitted that in the present contempt petition petitioner has alleged that respondents have disobeyed the order dated 24.09.2018 and allowed to continue the slaughtering activities of birds in Ghazipur Murga Mandi which can be evident from the inspection report dated **05.08.2019 and 03.12.2020**of the Sub-Committee constituted by the Delhi Slaughterhouse Monitoring Committee, formed in compliance of the Hon'ble Supreme Court of India order dated **23rd August, 2012 in W.P. (C) No. 309/2013 in the matter of Laxmi Narain Vs Union of India.**

This position is factually incorrect as Petitioner is trying to be a Judge in her own cause.She is allegedly interfering in the working of Fish, Poultry & Egg Marketing Committee by submitting alleged reports by falsely projecting and representing as if they are the reports of the Supreme Court monitored Committee. She is herself the signatory. The Supreme Court monitoring Committee as per Supreme Court order is to be headed by the Secretary of the Department of Urban Development of the State as Chairman including the following officers:

(i). *Secretary of the Department of Urban Development of the State- Chairman.*

(ii). *Representative Department of Health.*

(iii). *Representative Department of Animal Husbandry.*

(iv). *Representative Department of Labour.*

(v). *Food Safety Commissioner representing Central Food Safety and Standard Authority of India.*

(vi). *Representative of State Pollution Control Board.*

(vii). *Representative of State Animal Welfare Board.*

(viii). *Representative of State Police.*

(ix). *Two Prominent persons nominated by the State Government.*

(x). *Such other two officers and experts as the members may choose to co-opt.*

4. At this stage it is submitted that the alleged Sub-Committee has not been constituted as per the direction of the Hon'ble Supreme Court. As per the direction of the Hon'ble Supreme Court a State Committee for Slaughterhouse was to be constituted. The Hon'ble Supreme Court was dealing with slaughtering of animals/Cattles which includes goat, lamb, buffalo etc. A perusal of the Judgment will show judgment is not dealing with any issue with respect to Poultry birds as there is no slaughtering of birds, it is only dressing of the birds.

5. That the Hon'ble Supreme Court wasconsidering the fact of shifting of IdgahSlaughterhouse to the identified place at

Ghazipur. At that point of time the Poultry birds, Fish & Eggs were also sold in the Jama Masjid Area under the Agriculture Produce Fish, Poultry & Egg Market. There was no issue pending before the Hon'ble Supreme Court with respect to shifting of this market or, sale/ dressing of the birds. Since notified market was found to be congested, in the year 1991approximately30 acre of land was allotted for wholesale Fish, Poultry & Egg Market at Ghazipur. The Hon'ble Supreme Court in the matter of Laxmi Narain Modi Vs Union of India and Ors reported in **2014(2) SCC 417** on the basis of the decision dated 26.04.2012 directed the States to constitute the State Committees for Slaughterhouses and also indicated the functions of State Committees so constituted. Copy of the judgments of Hon'ble Supreme Court on the issue in the matter of **Laxmi Narain Modi as well as Buffalo Traders Association** are collectively annexed here as **ANNEXURE R-1 (Colly).**

6. That in all these judgements there was no issue of dressing/ slaughtering of poultry birds or, shifting of the trade from Jama Masjid to Ghazipur. That exercise was taken up by Hon'ble Lt. Governor / Delhi Administration of its own to decongest the Jama Masjid area and provide better facility to the traders and the public at large. Relevant minutes dated 23.10.1992 of the visit of Hon'ble Lt. Governor are annexed as **ANNEXURE R-2.**

7. That as per the directions of Hon'ble Supreme Court passed on 23.8.2012 in WPC No. 309/2003 Laxmi Narain Modi vs. Union of India the monitoring committee for slaughter houses was constituted vide order dated 5.11.2012 and in supersession to the same another committee was re-constituted by the Chief Secretary GNCTD Department of Urban Development vide its order dated 19.2.2015. Copy of the order dated 19.2.2015 is annexed as **ANNEXURE R-3**.

8. That the committee so constituted is holding its meetings regularly and monitoring the slaughter houses. At one point of time, the committee had appointed a sub-committeevide its minutes dated 15.9.2016 for surprise inspection of the slaughter house, as there was suggestion to take action against the slaughter house Director, Veterinary, EDMC based on the report of Mayor and concerned Additional Commissioner who inspected the slaughter house. The Petitioner was one of the member of the sub-committee who was to conduct a surprise inspection of the slaughter house and submit a report to the committee. Copy of the minutes dated 15.9.2016 are annexed as **ANNEXURE R-4**. The sub-committee so constituted was for a limited purpose and cannot be construed as a committee appointed as per the directions of the Hon'ble Supreme Court. The committee so appointed is not going beyond the specific purpose for which it has been appointed under the directions of the Hon'ble Supreme Court i.e. monitoring of the slaughter houses in the State.

9. That 30 acresof land was allotted to the DAMB by the DDA for development of Fish Poultry and Egg market at Ghazipur. Which market after seeking various clearances from various authorities including DPCC is under construction. The environmental clearance for the construction of Modern Fish Poultry & Egg market at Gazipur was obtained from Ministry of Environment & Forest, Govt. of India on **28.07.2008** based on the appraisal done by then Environment Approval Committee (EAC) in its meeting. Copy of the clearance certificate is annexed here as **ANNEXURE R-5.**

10. DDAvide its order dated 26.04.2018 has granted Extension of Time for construction of Poultry Market at Ghazipur till 31.12.2020 which project is extended since the construction activities were closed during the Covid 19 pandemic closure.

11. That DPCC vide its letter dated 02.08.2019 mentioned that earlier Environmental Clearance obtained by the DAMB in 2008 has expired and issued directions to DAMB for submission of fresh Environmental Clearance (EC) from MOEFCC including the activity of processing/ dressing of birds. DAMB vide letter dated 14.08.2019 submitted to DPCC that no expiry date of Environmental clearance was mentioned in the approval letter issued by MOEFCC in the year 2008. However, still as per the direction of the DPCC the steps were taken to obtain fresh EC from MOEFCC. Copy of the letter dated 14.08.2019 is annexed as **ANNEXURE R-6.**

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ALAKA NAYAK
Advocate
Reg. No. [illegible]
Period 27/07/2018
to 27/07/2024
GOVT. OF INDIA

12. That in the meanwhile DPCC vide letters dated 09.11.2019 and 05.11.2020 issued directions for closure of Poultry & Egg market including processing / slaughtering of birds alleging that necessary permission has not been taken from the concerned authorities. DAMB vide letter dated 13.11.2020 replied point wise to the issues raised by DPCC. Copy of the letters dated 09.11.2019 and 05.11.2020 and reply letter dated 13.11.2020 arecollectively annexed here as**ANNEXURE R-7 (Colly).**

13. That application for obtaining fresh EC was submitted to MOEFCC on 12.11.2020 and the proposal was heard by the Expert Appraisal Committee (EAC) in its 57th meeting held on 25th November 2020 and granted Environmental Clearance to the project vide letter dated 05.01.2021. Copy of the letter dated 05.01.2021 is annexed here as **ANNEXURE R-8.**

14. The Environmental Clearance has been obtained for 2 buildings of G+1 (Processing Unit) and G+2 (Wholesale Shops). The processing unit is separate building and is more than 60 feet away from wholesale shops. Waste Energy plant of capacity 15 tones per day has been installed for treatment of bio-degradable waste from Fish and Poultry market. Waste is being feeded in the plant for methane generation.

15. The Effluent treatment plant of 650 KLD capacity with online effluent quality monitoring system is functional since 2013 and

all the data such as PH. BOD, COD, TSS etc. of the treated effluent is being sent regularly to DPCC and CPCB server. These reports are automatically generated and sent to DPCC and CPCB server and any deficiency found is commented upon for rectification which are rectified immediately. The DPCC also at random takes sample of treated effluent and submit theirreports. Some of the sample reports are collectively annexed as **ANNEXURE R-9**.

16. It is submitted that total cost of the project is approximately Rs. 193 Crore out of which approximately Rs. 40 Crores have been already spent in the project and the project is likely to be completed in 2022.

17. That the petitioner has deliberately not mentioned the fact that in compliance of order dated 24.09.2018 the slaughter/ dressing of poultry birds was shut down immediately by the Market Committee and necessary Circular/direction were issued to all the Commission agents to follow the direction of this Hon'ble Court till further directions. Copy of the Circular is annexed here as **ANNEXURE R-10.**

18. That the answering respondent filed a detailed status report giving the factum of development of the market, construction of ETP plant for treatment of liquid waste before discharge. It is also submitted that so far as fish is concerned same is sold in crates itself, it is cleaned and repacked since no slaughtering is

involved. The liquid waste is not that which requires treatment in ETP Plant before discharge because the liquid is only of the ice in which the fish is kept. In the status report it is also pointed out that answering respondents have applied on 16.12.2013 for consent of operating ETP plant for poultry only and paid the demanded fees to DPCC and are also conducting monthly test reports of the outlet effluent which are confirming to standards and guidelines. The liquid waste is discharged only after the day-to-day discharge is tested in the laboratory and some of the samples at random were also being sent to Northern India Textile Research Association. After the consent to operate was given by DPCC to the answering Respondents the random samples are being collected by DPCC regularly, whose reports are already annexed above.

It is also submitted in the status report that at one point of time the bird waste generated in the market has been piled up because MCD was not giving permission to remove the waste to landfill site. Finally, the permission was given in March 2018 and site was immediately cleared. There will always be day-to-day generation of the waste which is being sent to the landfill site.

The Report of the DPCC dated 26.04.2018 was also commented upon. It was pointed out that if there are shops outside the market area which indulge into illegal slaughtering or, roasting of the animals for that civic authority has to take

action. The notified market committee cannot function outside the notified area. Status reports with the annexures is enclosed here as **ANNEXURE R-11** (Colly) for the perusal of this Hon'ble Court. It may also be pointed out that Petitioner is annexing the same photographs which she had annexed initially when the PIL was filed, and they were also not of the market area but outside the market committee area. In any case, now much water has flowed. After this Hon'ble Court passed order on 24.9.2018 no dressing of the bird is allowed except those who have been granted license by the EDMC and FSSAI.It may be pointed out that there are 85valid licensesgranted to the traders, out of which 83 traders have been granted license by EDMC for dressing of the birds. 61 traders have FSSAI license also. Those of the traders who have both EDMC and FSSAI license only are allowed dressing of the birds in their shops rest of them are only selling live birds. Effluent released from their shops is diverted to the ETP plant through drains constructed in the complex where it is treated before it is drained out.

19. That the petitioner has also deliberately not mentioned the fact that on 14.01.2019 this Hon'ble Court directed the petitioner's counsel to respond to the status report filed by the answering respondents before this Hon'ble Court before the next date of hearing. Instead of filing the response to the status report Petitioner is side tracking the issue.

20. That on 27.02.2019 this Hon'ble Court recorded that Pollution Control Board has given consent to the Delhi Agricultural Marketing Board to permit the eligible applicants / traders to operate Poultry and Egg market subject to the terms and conditions stipulated in the said Consent order. The Hon'ble Court also allowed impleadment applications of the Traders and thereafter, on 29.03.2019 this Hon'ble Court directed the EDMC to consider the applications of the traders who have been allotted space at the site in question and take a decision in accordance with law. The Hon'ble Court also indicated in the order that while doing so, Model code of conduct issued by the Election Commission of India which has come into force shall be not an impediment as the consideration is in view of the order passed by this Hon'ble Court.

21. That thereafter on 24.07.2019 this Hon'ble Court directed the petitioner to highlight the role to be played by the concerned authorities against whom the various directions are sought. However, no such highlights have been submitted. Thereafter, matter could not be taken up due to COVID-19 pandemic situations. The copies of the relevant Court orders passed after 24.09.2018 are collectively annexed here as **ANNEXURE R-12 (Colly).**

22. That this Hon'ble Court vide order dated 24.09.2018 granted liberty to respondents to work out a plan after complying with all statutory requirements, particularly the issues of

environment and pollution level which have been raised by the petitioner in the instant proceedings.

23. That thereafter DPCC granted Consent Order dated 11.01.2019 for Poultry and Egg Market under the DAMB thereby complying with the specific directions issued by this Hon'ble Court vide its order dated 24.09.2018. Copy of the Consent Order dated 11.01.2019 issued by DPCC is annexed here as **ANNEXURE R-13.**

24. That the Respondent No.7 who are traders in Murga Mandi sought permission of this Hon'ble Court to seek appropriate sanctions from the relevant authorities and begin dressing of the birds in the individual shops at the Murga Mandi. They further sought specific directions for EDMC to consider their application. This Hon'ble Court considered their prayer and pleased to direct EDMC in these lines vide order dated 14.01.2019.

25. That after the issue of grant of consent to operate was resolved, the petitioner raised another issue relying on the communication made by Union of India, as far back as in 2014 with regard to complying with the mandatory requirement of Food Safety and Standards Act, 2006. The issues raised were not raised before and were not pleaded in the writ petition filed before this Hon'ble Court. Thereafter, DAMB after acting on the letters dated 06.02.2019 and 15.02.2019 issued by EDMC granted the

No Objection Certificate to grant license in accordance with law and in compliance of the order passed by this Hon'ble Court.

26. That the reliance placed by the petitioner on the report of sub-Committee in which petitioner herself is the members is misplaced, petitioner is not authorized to undertake such inspections and then rely upon those one sided alleged inspection reports to make allegations against the answering respondent and day to day working of the Mandi. As submitted in earlier paragraphs the committee constituted by the GNCTD under the directions of the Hon'ble Supreme Court is only with respect to the monitoring of the slaughter houses. The order of the Hon'ble Supreme Court and the order dated 19.2.2015 constituting the committee only deals with issue of slaughter house and nothing more. The monitoring committee itself has informed the answering Respondent that the issue of dressing of poultry is not the mandate of the committee. The committee is not supposed to act beyond the specific purpose for which it has been constituted i.e. monitoring of slaughter houses.

27. That the petitioner on the one side has filed petition before this Hon'ble Court for constitution of a sub-committee for implementation of various Acts for Poultry and Egg markets and on the other hand when Govt. of India granted Environmental Clearance on 05.01.2021she filed an appeal No.11/2021 before NGT referring to the alleged order of

monitoring committee falsely claiming it to be constituted under the direction of the Hon'ble Supreme Court.

28. That petitioner in appeal before the National Green Tribunal raised the main objection against the EC that Slaughtering of animals and processing of meat cannot be at the same place where marketing is done and in support petitioner relied upon thesame report dated **05.08.2019 and 04.11.2020** of the alleged sub-Committee in which petitioner herself is the member. The petitioner also submitted that no environment impact assessment of the slaughtering activity is considered, and EC has been granted on the basis of evaluation of construction activity and there is no assessment of Gazipur dump site and its impact on hygiene and public health. The petitioner also referred order dated 24.09.2018 passed by this Hon'ble Court without referring to the later orders before the NGT. The Petitioner also did not bring to the notice of the Hon'ble Court the fact that committee was already granted EC by the Ministry of Environment on 28.7.2008 and the EC granted now on 5.1.2021 was actually a continuation of the earlier Environmental Clearance.

29. That NGT after noticing the Petitioner's contention vide ex-parte order dated 19.05.2021 directed that EC granted to DAMB need to be revisited and till then impugned EC may not be given effect to. Copy of the order is annexed here as **ANNEXURE R-14.**

A perusal of the order will show that instead of filing application before the Hon'ble Court who was seized of the matter filed by the Petitioner herself, she has approached the NGT objecting to the issuance of EC on the ground that slaughtering of animals and processing of meat cannot be at the same place where marketing is done. In support of this submission, she made reference to her own self-generated reports dated 5.8.2019 and 4.11.2020. The NGT believing the submission that the alleged sub-committee was constituted pursuance to the directions of the Hon'ble Supreme Court in the matter of Laxmi Narain Modi vs. Union of India 2014(2)SCC417 dated 23.8.2012 and 2013(10)SCC227 dated 27.8.2013 to oversee slaughtering of animals consistent with the environmental norms and cruelty toanimals. The order of this Hon'ble Court dated 24.9.2018 and the order of the Hon'ble Supreme Court dated 17.2.2017 in Common Cause, A Registered Society vs. Union of India &Ors. WPC No. 330/2001 was also referred. It is also alleged that there is no environment impact assessment of the slaughtering activity as evaluation is only of construction activity. A perusal of the order shows that Hon'ble NGT has only recorded the contention of the Petitioner Gauri Mulakhi and without issuing any notice has directed the Govt. of India to re-visit EC and till fresh consideration the impugned EC may not be given effect to.

NOTARY * GOVT. OF INDIA *

30. That from the above it is quite evident that petitioner is also indulging in forum shopping. Once the matter was pending before this Hon'ble Court where the respondent No.7 i.e. traders filed the EC dated 05.01.2021granted by Ministry of Environment & Forest Conservationfor the perusal of this Hon'ble Court, the petitioner took the matter to NGT and objected the grant of EC for development of Fish, Poultry & Egg Market where more than 40 Crores have been spent on the basis of earlier Environmental clearance as well as the DPCC etc. and forestall the development process.

31. That since petitioner claims herself to be an environmentalist and is member of the committee appointed to for see the working of slaughter houses. she is only putting obstructions to stream line the fish poultry trade in this area which was shifted from Jama Masjid in the year 1991 -1992. The new market which is under construction is going to have two separate buildings one for selling of the live birds and other where birds can be dressed if required. The project also includes an ETP plant to treat the effluent generated and also a solid waste plant which generates energy.

Presently. ETP plant is working since, 2013 and solid waste management plant is working since, 2020.

32. That the photographs which have been annexed alongwith the alleged inspection reportsdo not indicate the date on which they

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are taken and most of them are to show cruelty to animals. The other lot of photographs are of Gol Market area which does not come under the purview of the answering Respondent. It is an old market near Connaught Place. The Photographs do not show the place and who is carrying on the dressing as well as the trade in the market. It is not in the notified market yard.

PARA-WISE REPLY: -

1-2. Para-1-2are matter of record. The preliminary submissions may be read in reply to these paragraphs also, they are not repeated for the sake of brevity.

3. Para-3 is a matter of record. It is however submitted that there is a slaughter house in the Gazipur area which was constructed as per directions issued by Hon'ble Supreme Court of India in the matter of Laxmi Narain vs. Union of India for construction and shifting of slaughter house in Idgah Area. The MCD as it then was to take steps for construction of slaughter house and directions were issued for construction of slaughter houses all over India, with further directions to States to have a monitoring committee to monitor the slaughter houses. The same has nothing to do with the fish and poultry market Gazipur which was shifted from Jama Masjid Area and now the new market is under construction making provisions for selling of live birds and also dressing / processing of the birds in a different building and not from the shops allotted.

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4. Para-4 is a matter of record. It is however, submitted that fish poultry and egg market is a committee constituted under the Delhi Agricultural Produce Marketing Regulation Act, 1973 as amended in 1998 (DAPMR). Its functions are to regulate the marketing of agricultural produce and establishment of markets for agricultural produce in the National Capital Territory of Delhi and for matters connected therewith or incidental thereto. Fish Poultry and Egg is mentioned in the schedule of the Act which identifies the agricultural produce for which the market committees can be constituted by the Hon'ble Lt. Governor.

In the notified market area the market committee so constituted helps the farmers who bring their produce in the notified market yard, to sell their produce through commission agents or directly, to the whole sellers / traders. The MCD / EDMC have no role in this. The notified market area is maintained by the committees constituted under DAPMR Act.

The committee providesall facilities in the notified market yards which includes construction and allotment of shops to the license holders category-A and category-B and other utility services in the area. MCD/ EDMC do not provide or maintain the utility services in the notified market yard. However, any licensees which may be required by the individual category-A & category-B license holders to carry on their activities from any authority, that is their responsibility.

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5-10. Para-5-10are matter of record. The detailed preliminary submissions made above may be read in reply to these paragraphs also they are not repeated for the sake of brevity. As submitted in earlier paragraphs and brief submissions after this Hon'ble Court passed the order on 24.9.2018 the Hon'ble Court also passed the ordersallowing the traders to submit their applications before the EDMC and FSSAI for grant of license to carry out their business activities.

11-12. Para-11-12are absolutely false wrong and are denied. The detailed preliminary submissions made above may be read in reply to this paragraph also they are not repeated for the sake of brevity. It is submitted that, the officials of the answering Respondent have highest regard for the orders passed by this Hon'ble Court. At the first instance, when this Hon'ble Court passed the order on 24.9.2018, the order was immediately implemented. No license holder was allowed to carry on any dressing / slaughtering activity in the market yard, except the normal functioning of the market yard.

13-14. Para-13-14 are matter of record.

PRAYER:-

In view of the submissions made above, it is therefore, prayed that, the above contempt petition be dismissed with costs.

DEPONENT

SO

VERIFICATION: -

I, Rajeev Singh, the abovenamed deponent do hereby solemnly affirm and verify that the contents of my above affidavit are true and correct on the basis of official records maintained in my office. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 20th day of August, 2021.

21 AUG 2021

DEPONENT

I identified the deponent who has signed in my presence.

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km.....
S/o, W/o D/o .....
.....
Identified by Shri .....
Has solemnly affirmed before me on .....
Delhi on.....
that the contents of this affidavit which
have been read & explained to him/her
are true & correct to his/her knowledge

21 AUG 2021

NOTARY

NOTARY
ALANKA NAYAK
Regd. No. 10259
Delhi
Period 27.06.2018
to 27.06.2023
GOVT. OF INDIA

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ANN R-1 (COLLY)

(2014) 1 Supreme Court Cases 241

(Record of Proceedings)

(BEFORE K.S.P. RADHAKRISHNA AND P.C. GHOSE, JJ.)

LAXMI NARAIN MODI .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Writ Petitions (C) No. 309 of 2003 with Nos. 330 of 2001, 44 of 2004, 688 of 2007 and SLP (C) No. 14121 of 2009, decided on July 9, 2013

Animals, Birds and Fish — Slaughterhouses — State Committees for slaughterhouses — Framing of guidelines for the proper functioning of Committees and implementation of various directions mentioned in order dated 23-8-2012, (2014) 2 SCC 417 — Directions issued — State Pollution Control Boards (SPCBs) having already framed guidelines and MoEF assuring to finalise them — UTs/State Governments directed to file their action-taken reports as to compliance with Supreme Court directions in order dt. 23-8-2012 and whether the Committees are functioning properly and effectively as per said directions — Prevention of Cruelty to Animals Act, 1960 — S. 38(1) — Rules made under — Implementation of — Prevention of Cruelty to Animals (Slaughterhouse) Rules, 2000 — Rr. 3 to 9 — Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 — R. 3(2) — Committees under — Proper functioning of — Directions (Paras 4 to 6)

Laxmi Narain Modi v. Union of India, (2014) 2 SCC 417; *Laxmi Narain Modi v. Union of India*, (2014) 1 SCC 343, *relied on*

SS-D/52370/C

Chronological list of cases cited *on page(s)*

1. (2014) 2 SCC 417, *Laxmi Narain Modi v. Union of India* 241*f-g*, 241*g-h*, 242*a*
2. (2014) 1 SCC 343, *Laxmi Narain Modi v. Union of India* 242*g-h*

ORDER

1. We have heard the learned counsel for the parties at length. On 23-8-2012, this Court passed a detailed order[1] giving positive directions to all the State Governments and Union Territories to constitute their respective Committees in terms of the decision taken by the Union of India on 26-4-2012.

2. We are informed that all the State Governments and Union Territories have already constituted their respective Committees, as directed by this Court on 23-8-2012[1]. We are now concerned with the question as to whether these Committees are effectively and properly functioning and taking steps for proper implementation of the provisions of the various legislations, referred to in the previous order.

1 *Laxmi Narain Modi v. Union of India*, (2014) 2 SCC 417

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3. It is pointed out that though the Committees have been constituted but they are not effectively and properly discharging their functions referred to in para 4 of the order [dated 26-4-2012 of MoEF as extracted in para 8 of the order of the Supreme Court] dated 23-8-2012[1]. We reproduce the said para 4, for ready reference:

"8. ... 4. Functions of the State Committee for Slaughterhouses so constituted may be as follows:

(*i*) To identify and prepare a list of all the slaughterhouses (SHs) located within the Local Self-Government (Municipal Corporations, Panchayats, etc.)

(*ii*) To call for reports from the District Magistrate or the Deputy Commissioner and District Food Safety Inspector as the case may be on the condition/functioning of the SHs and also on the compliance with the relevant applicable laws.

(*iii*) To recommend modernisation of old slaughterhouses (SHs) and to relocate SHs which are located within or in close proximity of a residential area.

(*iv*) To recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

(*v*) To carry out surprise and random inspections of SHs regularly and to issue directions for compliance with the recommendations that may be made by it.

(*vi*) To send biannual reports on the State SHs to the Central Committee and to refer issues that may require the Central Committee recommendations or the Central Government assistance.

(*vii*) To accord final approval for licensing of SHs to Local Self-Government.

(*viii*) To identify on an ongoing basis, the unlicensed slaughterhouses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on the same.

(*ix*) To check for child labour. (Action: AWD)"

4. We have to find out as to whether these Committees are properly functioning or not as per the directions vide para 4, referred to hereinabove. All the State Governments/Union Territories are directed to file their respective action-taken reports within a period of one month.

5. Mr Raj Panjwani, learned Senior Counsel appearing for the petitioner, referred to the order dated 10-10-2012[2] and submitted that on the basis of this Court's directions, guidelines have already been framed and placed before the Ministry of Environment and Forests (MoEF). It is for MoEF to examine the same and finalise the guidelines and place it before the Court. One month's time is granted to do the needful.

2. *Laxmi Narain Modi* v. *Union of India*, (2014) 1 SCC 245

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6. The Registry is directed to communicate this order to all the Chief Secretaries as well as to the Secretaries of the States and the Administrators of all the Union Territories, who will take further follow-up action. List on 27-8-2013, as part-heard.

Court Masters

[CITED ORDER]

(2014) 1 Supreme Court Cases 243

(Record of Proceedings)

(BEFORE K.S.P. RADHAKRISHNAN AND DIPAK MISRA, JJ.)

LAXMI NARAIN MODI .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Writ Petitions (C) No. 309 of 2003 with No. 330 of 2001, 44 of 2004 and 688 of 2007, decided on October 10, 2012

Animals, Birds and Fish — Slaughterhouses — State Committees for slaughterhouses — (a) Constitution of and (b) determination of functions of — Non-compliance with Supreme Court directions in orders dt. 28-3-2005 and 23-8-2012 — Last opportunity given to Secretaries of UTs and State Governments to constitute said Committees and thereafter personally be present and explain to Court as to whether directions have been complied with or not — MoEF and State Pollution Control Boards directed to work out a broad framework so that the Committees can effectively implement the provisions of the 1960 Act regarding transportation of livestock, slaughter and disposal of waste, etc. — Prevention of Cruelty to Animals Act, 1960 — S. 38(1) — Prevention of Cruelty to Animals (Slaughterhouse) Rules, 2000 — Rr. 3 to 9 — Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000, R. 3(2) (Paras 4 to 6)

Laxmi Narain Modi v. Union of India, (2014) 1 SCC 612; *Laxmi Narain Modi v. Union of India*, (2014) 2 SCC 417, *relied on*

SS-D/52371/C

Chronological list of cases cited *on page(s)*

1. (2014) 2 SCC 417, *Laxmi Narain Modi v. Union of India* 244a-b
2. (2014) 1 SCC 612, *Laxmi Narain Modi v. Union of India* 243g-h

ORDER

1. Heard the counsel on either side. This Court has passed an order on 28-3-2005[1] for proper and effective implementation of the provisions of the Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 and the Environment (Protection) Act, 1986, the Solid Wastes (Management and

1 *Laxmi Narain Modi v. Union of India*, (2014) 1 SCC 612

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The Rules of 1983 stand repealed by the Karnataka Judicial Service (Recruitment) Rules, 2004 (hereinafter referred to as "the 2004 Rules") and Rule 11(2) thereof reads as under:

> "11. (2) All rules regulating the conditions of service of the members of the State Civil Services made from time to time under any law or the proviso to Article 309 of the Constitution of India shall, subject to Articles 233, 234 and 235 be applicable to the Civil Judges (Junior Division), Civil Judges (Senior Division) and the District Judges recruited and appointed under these Rules."

Thus, it is evident that the State Government is competent to appoint the learned Special Judge on contractual basis after his retirement for the period required to conclude the present trial, though with the consultation of the High Court as required under Article 235 of the Constitution. Further, in our humble opinion, such a course must be adopted in the manner prescribed under the 2004 Rules, and in view thereof, the matter requires to be considered by the State Government with the consultation of the High Court.

37. Therefore, in view of the aforestated facts, we refer the matter to the High Court of Karnataka to decide on the administrative side as to whether, in order to conclude the trial expeditiously as guaranteed under Article 21 of the Constitution requires the extension of the services of the learned Special Judge. Considering the urgency of the matter, we request the High Court of Karnataka to take a decision in this regard as early as possible.

38. In view of the above, we are of the considered opinion that the order of removal of Shri G. Bhavani Singh, Respondent 4 is a product of mala fides and the impugned order is not sustainable in the eye of the law as such the same is hereby quashed.

39. With the aforesaid observations/directions, the writ petitions stand disposed of.

[CITED ORDER]*

(2014) 2 Supreme Court Cases 417

(Record of Proceedings)

(BEFORE K.S.P. RADHAKRISHNAN AND DIPAK MISRA, JJ.)

LAXMI NARAIN MODI .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Writ Petitions (C) No. 309 of 2003 with No. 330 of 2001, 44 of 2004 and 688 of 2007, decided on August 23, 2012

Animals, Birds and Fish — Wildlife — Animal welfare — Slaughterhouses (SHs) — Effective implementation of MoEF guidelines — Directions — State Governments and UTs directed to expeditiously form State Committees for SHs within one month and report compliance and to include in said Committees the Secretaries of Local Self-Government as well

* Ed.: Cited in *Laxmi Narain Modi v. Union of India*, (2014) 1 SCC 341

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as Secretaries of Panchayat Raj — Central Pollution Control Board (CPCB) directed to write to all State Governments about MoEF Guidelines and initiate action through State Pollution Control Boards (SPCBs) against all SHs which were not meeting norms — CPCB further directed to initiate steps within two weeks and file compliance report within one month — Prevention of Cruelty to Animals Act, 1960 — S. 38(1) — Rules made under — Implementation of — Prevention of Cruelty to Animals (Slaughter House) Rules, 2000 — Rr. 3 to 9 — Implementation of — Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 — R. 3(2) — Appointment of committees under — In compliance with Supreme Court directives — Implementation of — Transport of Animals (Amendment) Rules, 2001 — R. 96 — Compliance with — Environment (Protection) Rules, 1986 — R. 3 — Standards of emission or discharge of environmental pollutants — Compliance with (Paras 6 to 13)

SS-D/52529/C

Advocates who appeared in this case :

Prasun Kr. Mullick, Ms Purnima Bhat and C.D. Singh, Advocates, for the Petitioner;

Sidharth Luthra, Additional Solicitor General, Anil Grover, Additional Advocate General of Punjab, Manjit Singh, Additional Advocate General of Haryana and Dr Manish Singhvi, Additional Advocate General of Rajasthan, T.S. Doabia, Ranjit Kumar and Raj Panjwani, Senior Advocates (Ms Sunita Sharma, Ms Kiran Bhardwaj, D.S. Mahra, S. Chopra, Aditya Singhal, Shiv Pandy, Vikas Mathoora, D.L. Chidananda, S.K. Prasad, Wasim A. Qadri, A. Deb Kumar, Ms Sushma Suri, Ms Asha G. Nair, Ms Garvanit, G.V. Balaramdas, Ms Sonia Mullick, Ms Noopur Singhal, Komal Mohan Gupta, Irshad Ahmad, Anjani Kr. Dubey, Pragyan P. Sharma, Rupesh Gupta, Ms Mandakini Sharma, Gautam Dhanuja, P.V. Yogeswaran, Surendra Kr. Maurya, Gopal Singh, Manish Kumar, Chandan Kumar, Abhijit Sengupta, B.P. Yadav, Faisal M., Pragyan Sharma, Hesha Kayina, Vikas Upadhyay, B.S. Banthia, Pradeep Misra, Dileep Kr. Dhuani, Suraj Singh, Ms Aruna Mathur, Yusuf Khan, Ms Movita, Vikas Bansal, Ms Vibha Datta Makhija, Shibashish Misra, Abhimanyan Nanda, Riku Sarma, Navnit Kumar (for M/s Corporate Law Group), Ranjan Mukherjee, S. Bhowmick, S.C. Ghosh, Ms Henkrutika Wani, Ms Nandani Gupta, Vijay Panjwani, Atul Jha, Sandeep Jha, Dharmendra Kr. Sinha, Rajesh Srivastava, Gopal Prasad, S.K. Singh, Vivek Vishnoi, Gaurav Agarwal, M.R. Shamshad, Anil Shrivastava, Riteraj Biswas, Mukesh K. Giri, Dilip Kr. Sharma, Shiv Prakash Pandey, Rajeev K. Dubey, G.V. Rao, Sunil Fernandes, Ms Vernika Tomar, Shashank K. Lal, Nikhil Nayyar, T.V.S. Raghavendra Sreyas, Ms Pritha Srikumar, Shekhar Raj Sharma, Ms Alka Sinha, Anuvrat Sharma, P. Parameswaran, Pradeep Misra, Tara Chandra Sharma, R. Ayyam Perumal, V.G. Pragasam, V.K. Verma, Anil Shrivastav, Nikhil Nayyar, P.V. Dinesh, Ashok K. Srivastava, L.C. Agarwala, Purti Dutt Tyagi, Ms Kamini Jaiswal, Abhijat P. Medh, Sanjay R. Hegde, Arun K. Sinha, Kh. Nobin Singh, T.V. Ratnam, Ms Sunita Hooda, Mohanprasad Meharia, Anil Srivastava, T.V. George (M/s Argulham, Arputa & Co.), Arveshwar Gupta, K.R. Sasiprabhu, Rajesh Srivastava, Ms G. Sunita Rao, Naresh K. Sharma, Ajay Pal and Ms Manik Karanjawala, Advocates] for the Respondents.

ORDER

1. These writ petitions have been preferred in public interest seeking various directions to the State Governments as well as to the Union of India, Ministry of Environment and Forests, Animal Welfare Board of India and other statutory authorities to effectively implement the provisions of the

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Prevention of Cruelty to Animals (Establishment and Regulation of Societies for Prevention of Cruelty to Animals) Rules, 2000 and also the provisions of the Environment (Protection) Act, 1986, Schedule I Entry 50 and also the Municipal Solid Wastes (Management and Handling) Rules, 2000, etc. Further, direction is also sought to ensure that the animals meant for slaughter are not transported in violation of the Transport of Animals Rules, 1978 and the Prevention of Cruelty to Animals (Transport of Animals on Foot) Rules, 2000. Further, prayers have also been made to ensure that the recognised slaughterhouses are in conformity with the provisions of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2000 and also for other consequential reliefs.

2. A detailed affidavit has been filed by the Central Pollution Control Board (for short "CPCB") as early as in October 2003 wherein it has categorically stated as follows:

> CPCB is of the view that the slaughterhouses generate substantial quantities of effluents and solid wastes. These slaughterhouses cause nuisance by way of foul smell due to improper handling. It is, therefore, necessary that these units should install pollution control devices so that they can comply with the prescribed standards. Further, it was stated that the existing slaughterhouses need to modernise their operations with greater emphasis on utilisation of waste to reduce environmental problems and to maintain hygienic conditions. It is also pointed out that most of the slaughterhouses in the country are very old and operate without basic amenities such as proper flooring, water supply, ventilation, etc., and there is no (*sic*) need to upgrade old slaughterhouses on modern lines.

3. Therefore, CPCB submitted that all the slaughterhouses in the country should comply with the prescribed standards. The local municipal agencies and police concerned should ensure that no illegal slaughtering takes place and also the units conform to the standards set by the State Pollution Control Boards and Pollution Control Committees.

4. This Court has passed various orders alerting the State Governments to properly implement the various provisions referred to hereinbefore but still no effective steps have been taken by various States either to constitute committees or to see that the slaughterhouses are functioning in accordance with the rules framed.

5. The matters have again come up for hearing today.

6. The learned Senior Counsel appearing for the Ministry of Environment and Forests (MoEF) brought to our knowledge a decision taken by the MoEF under the chairmanship of the Secretary, Ministry of Environment and Forests on 26-9-2012. In the meeting, CPCB has presented its status of 15 States whereas the Ministry of Labour gave a status of 20 States and the action plan was also discussed.

7. After examining the matter in depth by the Committee, they found the necessity of constituting the State Committees for slaughterhouses to fulfil

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the mandatory requirements under the various legislations dealing with the functioning of the slaughterhouses in the country.

8. The decision dated 26-4-2012 [of MoEF] is extracted hereunder for easy reference:

"1. CPCB will write to all States informing about its guidelines for slaughterhouses. (Action: CPCB)

2. CPCB will also initiate action against all slaughterhouses which are not meeting the norms and implement the abattoir rules through SPCB. It was discussed that SPCB even has powers to close slaughterhouses under these rules. (Action: CPCB)

3. The States to be requested to constitute the State Committees for slaughterhouses as follows:

(*i*) Secretary of the Department of Urban Development of the State — Chairman.

(*ii*) Representative Department of Health.

(*iii*) Representative Department of Animal Husbandry.

(*iv*) Representative Department of Labour.

(*v*) Food Safety Commissioner representing Central Food Safety and Standard Authority of India.

(*vi*) Representative State Pollution Control Board.

(*vii*) Representative State Animal Welfare Board.

(*viii*) Representative of State Police.

(*ix*) Two prominent persons nominated by the State Government.

(*x*) Such other officers and experts as the members may choose to co-opt.

4. The functions of the State Committee for slaughterhouses so constituted may be as following:

(*i*) To identify and prepare a list of all the slaughterhouses (SHs) located within the Local Self-Government (Municipal Corporations, Panchayats, etc.)

(*ii*) To call for reports from the District Magistrate or the Deputy Commissioner and District Food Safety Inspector as the case may be on the condition/functioning of SHs and also on the compliance with the relevant applicable laws.

(*iii*) To recommend modernisation of old slaughterhouses (SHs) and to relocate SHs which are located within or in close proximity of a residential area.

(*iv*) To recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

(*v*) To carry out surprise and random inspections of SHs regularly and to issue directions for compliance with the recommendations that may be made by it.

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(*vi*) To send biannual reports on the State SHs to the Central Committee and to refer issues that may require the Central Committee recommendations or Central Government assistance.

(*vii*) To accord final approval for licensing of SHs to Local Self-Government.

(*viii*) To identify on an ongoing basis, the unlicensed slaughterhouses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever a small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on the same.

(*ix*) To check for child labour. (Action: AWD)"

9. The learned counsel appearing for the petitioners also pointed out the necessity of including the Secretary, Local Self-Government as well as the Secretary, Panchayat Raj also as committee members for effective implementation of the various legislations.

10. Further, it was also pointed out that even though the decision was taken by the MoEF on 26-4-2012 the same was forwarded to various State Governments only on 2-7-2012 and so far no effective steps have been taken by the State Governments to constitute the Committee and to take further follow-up action. The functions to be discharged by such committees have also been dealt with in the meeting held on 26-4-2012 for proper implementation. The early constitution of the Committees is, therefore, highly necessary for proper and speedy implementation of the rules under the various enactments.

11. In such circumstances, we are inclined to give directions to all the State Governments and the Union Territories to constitute the State Committees for slaughterhouses, as decided in the meeting held on 26-4-2012, including the Secretary, Local Self-Government as well as Secretary, Panchayat Raj as members of the Committee over and above the members already mentioned.

12. Since the matter is pending in this Court for a number of years, we are inclined to give directions to the State Governments and the Union Territories to constitute the Committees within a period of one month and report compliance. Further, we also direct CPCB to write to all the State Governments informing about the guidelines for slaughterhouses as well as to initiate action against all slaughterhouses which are not meeting the norms and implement the abattoir rules through the State Pollution Control Board (SPCB).

13. CPCB will initiate steps within a period of two weeks from today. CPCB is also directed to submit its report within a period of one month.

14. List the matters after six weeks on a non-miscellaneous day.

Court Masters

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(1996) 11 Supreme Court Cases 35

(BEFORE KULDIP SINGH AND B. L. HANSARIA, JJ.)

BUFFALO TRADERS' WELFARE ASSOCIATION .. Appellants;

Versus

MANEKA GANDHI AND OTHERS .. Respondents.

I.A. No. 3 in C.A. No. 3769 of 1996 with I.A. No. 3 in C.A. No. 3774 of 1996†, decided on November 30, 1996

Constitution of India — Arts. 32 & 21 — Ecology — Environmental pollution in Delhi — Idgah Slaughter House, being one of the 168 hazardous/ noxious/heavy/large industries operating in Delhi already directed to stop functioning in city of Delhi w.e.f. 30-11-1996 — In view of consensus between the parties in two other appeals as regards non-availability of alternative site for shifting the slaughter house, Supreme Court in those appeals passing an interim order to maintain status quo — But alternative site having since been made available and possession thereof having already been delivered, basis for passing the status quo order no longer surviving — However, keeping balance between hardship likely to be caused to meateaters of Delhi, there being no slaughter house near at hand as also the interest of environment and ecology, as the slaughter house is being run under highly polluted environment, held, Idgah Slaughter House may function till 30-6-1997 provided only goats/he-goats/sheep and not large animals such as buffaloes, cows, bulls, numbering 2000 per day shall be permitted to be slaughtered and slaughter house kept environmentally clean by MCD — Other directions also given

M.C. Mehta v. Union of India, (1996) 4 SCC 750; *Buffalo Traders' Welfare Assn. v. Maneka Gandhi*, 1994 Supp (3) SCC 448, *referred to*

R-M/17137/S

Advocates who appeared in this case :

S.K. Dholakia, R.F. Nariman, Dr A.M. Singhvi and Arun Jaitley, Senior Advocates (Amit Dhingra, Shakil Ahmed Syed, P.H. Parekh, K.C. Dua, M.M. Istaliey, M.C. Uddin, T. Qureshi, A.R. Khan, S.P. Jha, Ms Sheil Sethi, M.C. Mehta, Hardeep Singh, B.S. Banabia, R.C. Acharya, R.K. Maheshwari, Ashok K. Srivastava and Sushil Kumar Jain, Advocates, with them) for the appearing parties.

Chronological list of cases cited *on page(s)*

1. (1996) 4 SCC 750, *M.C. Mehta v. Union of India* 35f-g, 35e, 37d
2. 1994 Supp (3) SCC 448, *Buffalo Traders' Welfare Assn. v. Maneka Gandhi* 37b-c

ORDER

1. These two applications relate to Idgah Slaughter House, Delhi. The common prayer in both of them is to hold that the order passed in *M.C. Mehta v. Union of India*[1] does not have the effect of modifying and/or setting aside the order dated 19-2-1996 passed in the connected civil appeals, by which interim order of status quo was passed, while granting special leave. As the order of status quo is in conflict with the order passed in the writ petition, a clarification has also been sought that notwithstanding the later order, the order of status quo would continue to remain in operation.

† From the Judgment and Order dated 27-1-1995 of the Delhi High Court in W.P. No. 2561 of 1992

1 (1996) 4 SCC 750

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2. The order in the writ petition relates not only to Idgah Slaughter House, but to 168 industries, of which the slaughter house is one. By that order it was held that all the 168 named industries are "hazardous/noxious" and, therefore, a direction was given that these industries shall stop functioning and operating in the city of Delhi with effect from 30-11-1996. Direction No. (8) stated that the closure order shall be unconditional by adding that "[e]ven if the relocation of industries is not complete they shall stop functioning in Delhi with effect from 30-11-1996".

3. As the aforesaid order is relatable to 168 industries, it has to be seen whether any exception can be made insofar as the slaughter house is concerned to permit it to operate and function beyond 30-11-1996. It is worth pointing out that when the interlocutory application in the writ petition was being heard, nobody had appeared on behalf of the slaughter house, despite ample opportunities having been given. This apart, perusal of the order dated 3-7-1996 shows that that had come to be passed after this Court was satisfied beyond doubt regarding the hazardous nature of the slaughter house, because of what was found by Central Pollution Control Board, Delhi Pollution Control Committee and a Special Committee constituted by this Court.

4. Further, insofar as the slaughter house is concerned, a Division Bench of the Delhi High Court had, as early as 1-10-1992 by its judgment in CWs Nos. 2267 of 1990, 158 of 1991 and 150 of 1992, directed, inter alia, that the slaughter house shall be closed with effect from 31-12-1993 or from any earlier date which may be fixed by the Court keeping in view the facts and circumstances which may arise before that date. The Delhi High Court came to be seized with another petition on the same subject filed by Maneka Gandhi, who had initially approached this Court by making a grievance regarding the "unhygienic, inhuman and horrible conditions prevalent at Idgah Slaughter House of Delhi". This Court directed the High Court to dispose of the petition. By judgment dated 27-1-1995 in Civil Writ No. 2561 of 1992 another Division Bench, inter alia, ordered for closure of the slaughter house on or before 31-12-1995. The aforesaid two appeals have challenged the later judgment of the Delhi High Court in which, while granting special leave, status quo order reading as below was passed:

> "Our attention is drawn to the minutes of the meeting dated 14-2-1996 which state that the consensus between the authorities and parties concerned was that there was no place available in or around Delhi to which the slaughter house could be shifted. Having regard to this unambiguous statement the matters shall have to be fully heard.
>
> Special leave granted. The appeals re-expedited. Liberty is given to the parties to move Hon'ble the Chief Justice for the purposes of early hearing. In the meantime, status quo shall be maintained."

5. A perusal of the status quo order leaves nothing to doubt that it is founded on the consensus regarding no place being available in or around Delhi to which the slaughter house could be shifted. This consensus is reflected in minutes of the meeting dated 14-2-1996. We have perused the same. It shows that in the meeting 35 persons were present and the participants showed their concern about "illegal slaughtering in different localities" but because of non-availability of alternative place, modernisation of the slaughter house was agreed to. Now,

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insofar as availability of some other place in and around Delhi is concerned, because of the sustained efforts made by this Court from 16th September onwards, an area of about 55 acres has been made available and possession of the same has also since been reportedly delivered. Thus, the basis of passing the status quo order no longer exists.

6. S/Shri Dholakia and Nariman, learned Senior Counsel appearing for the applicants, have nonetheless contended that to take care of the difficulty which the consumers would face if the slaughter house would be closed as directed, it should be permitted to function at least up to the period when alternative arrangement for slaughtering is made at the new site. Shri Nariman read out to us the order passed in *Buffalo Traders' Welfare Assn. v. Maneka Gandhi*[2] in which questions were raised as to what would happen when thousands of workers would be thrown on the streets jobless and how the meat requirements of a large city would be met? It was submitted by Shri Dholakia that if the slaughter house would be closed, unhygienic meat would be supplied to the consumers which would be more hazardous.

7. Insofar as the workers are concerned, it may be pointed out that due attention has been paid, inter alia, to their continuity of service and payment with full wages till the closure and restarting of all the industries, as would appear from direction (9) as contained in the order of 8-7-1996[1], relevant part of which reads as below:

> "(9) The workmen employed in the above-mentioned 168 industries shall be entitled to the rights and benefits as directed hereunder:
>
> (a) the workman shall have continuity of employment at the new town and place where the industry is shifted. The terms and conditions of their employment shall not be altered to their detriment;
>
> (b) the period between the closure of the industry in Delhi and its restart at the place of relocation shall be treated as active employment and the workmen shall be paid their full wages with continuity of service.
>
> * * *

8. As regards the consumers, we are of the view that they would not face much of a problem. It has been stated in para 119 of the impugned judgment that hygienic and fresh meat in adequate quantity can be brought from the nearby slaughter houses as a purely temporary measure. As the cattle which are slaughtered are brought from outside, according to us, there should be no difficulty in bringing the meat, instead of the animals themselves.

9. As to the argument that closure of the slaughter house should see unhygienic meat in the market, we should like to observe that this apprehension does not seem justified because there are licensed slaughter houses near Delhi. It is worth pointing out that when the Idgah Slaughter House had remained closed for nearly three months in 1994, because of the strike by butchers, there is nothing on record to show that the consumers had to remain satisfied by eating unhygienic meat. The availability of the meat also did not get adversely affected.

10. In the aforesaid premises, though the interlocutory applications are liable to be dismissed, but the consideration which is weighing with us in not

2 1994 Supp (3) SCC 448

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dismissing the same altogether in the interest of a large number of consumers in the territory of Delhi. This is the only industry of its type in the territory. There being no other slaughter house near at hand to cater to the needs of the residents of Delhi some hardship is likely to be caused to the meateaters. At the same time the interest of environment and ecology cannot be ignored. It cannot be disputed that the slaughter house is being run under highly polluted environment. With a view to keep a balance between the need of the people of Delhi and the environment, we direct as under:

(1) We permit the Idgah Slaughter House to function till 30-6-1997 on the following conditions:

(i) Goats/he-goats/sheep numbering 2000 per day shall be permitted to be slaughtered in the premises, no other animal shall be slaughtered.

(ii) Buffaloes (any sex), cows, bulls (i.e. large animals) shall not be permitted to be slaughtered as their slaughter generates more pollution. The buffalo section is the most polluted section in the slaughter house. We reiterate that except 2000 (two thousand only) goats/he-goats/sheep no other animal to be slaughtered in the premises. The buffalo section of the slaughter house shall be closed with immediate effect.

(iii) The slaughter house shall be kept environmentally clean by the MCD.

(2) The Central Pollution Control Board shall visit the slaughter house every two months till 30-6-1997 and file report in this Court indicating the environmental status of the premises.

(3) The animal market shall not be permitted to function near the slaughter house. Holding the animals market in the crowded part of the city is environmentally hazardous and cannot be permitted.

(4) The Deputy Commissioner of Police of the area shall stop the holding of the market in the vicinity of the slaughter house. The meat-sellers/butchers may bring the animals to the slaughter house in an environmentally clean manner and take the meat back in similar way. No market should be permitted in the area.

(5) The Municipal Corporation of Delhi shall stop all illegal slaughtering in Quasabpura area near Idgah or any other part of Delhi. The Commissioner, Municipal Corporation, Delhi shall take necessary steps to stop the illegal slaughtering in all parts of Delhi. If necessary, police help be taken in this respect.

(6) We make it clear that heavy pollution fine shall be imposed by this Court on polluters indulging in illegal slaughtering. Even the MCD shall be liable to pollution fine if the slaughter house is not kept environmentally clean. The staff in charge of the slaughter house may personally be liable to pay the fine.

(7) The Municipal Corporation of Delhi shall take steps on a war footing to construct the modern slaughter house on the alternative land already acquired by the Corporation. We make it clear that the Idgah Slaughter House works not be permitted to continue at the present site beyond 30-6-1997.

11. The LAs are disposed of accordingly.

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(2010) 15 Supreme Court Cases 248

(BEFORE V.S. SIRPURKAR, CYRIAC JOSEPH AND DEEPAK VERMA, JJ.)

BUFFALO TRADERS WELFARE ASSOCIATION .. Appellant;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Civil Appeals No. 3769 of 1996 with Nos. 3770-74 of 1996 and WPs (C) Nos. 192 of 2004 and D14793 of 2000, decided on May 5, 2010

Local Government — Municipalities — Slaughterhouses — Shifting of slaughter house — Shifting now complete in pursuance of earlier orders — Undertakings given by MCD shall be adhered to and sincere efforts shall be made to provide basic amenities in slaughterhouse — Writ petitions and appeals disposed of

J-D/46626/S

ORDER

1. Mr Sanjib Sen, learned counsel appearing for MCD submits that all these appeals have become infructuous as they relate to the shifting of slaughter house from Idgah to Ghazipur and the shifting is now complete in pursuance of the earlier orders passed by this Court from time to time. This statement is not controverted by any of the counsel for the appellant.

2. Accepting the statement made at the Bar and after perusing the appeals and the writ petitions, they are disposed of as infructuous.

3. We hope that whatever undertakings have been given by MCD in its earlier affidavits, the same shall be adhered to and sincere efforts shall be made to provide basic amenities in the slaughter house at Ghazipur.

WP (C) No. 452 of 1995

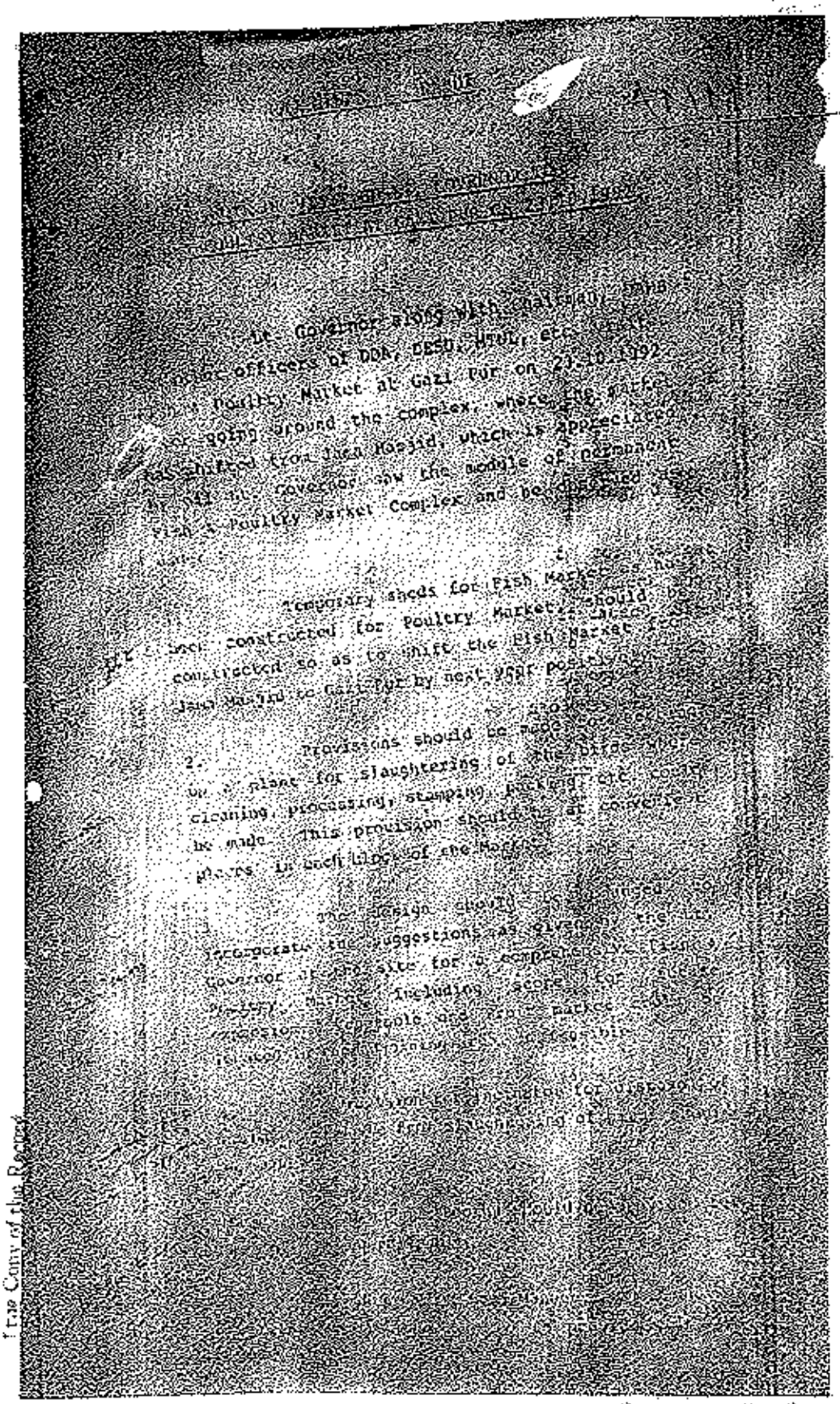
4. The learned counsel appearing for the applicant seeks leave of the Court to withdraw the writ petition. Permission granted. The writ petition is, accordingly, dismissed as withdrawn with liberty to pursue such remedies as are available to the applicant in law.

IAs Nos. 22, 40, 41, 42 in Civil Appeal No. 3769 of 1996, IA No. ... in Civil Appeal No. 3769 of 1996 (Buffalo Traders Welfare Assn. v. Union of India) and IAs Nos. 2, 3 in Civil Appeal No. 3773 of 1996

5. In view of the order passed in the civil appeals, these IAs have become infructuous and are disposed of accordingly.

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Lt. Governor along with Chairman, DDA & other officers of DDA, DESU, Urban etc. visited Poultry Market at Gazi Pur on 23.10.1992 going around the complex, where the market has shifted from Jail Road, which is appreciated by all the Govenor saw the modgie of permanent Fish & Poultry Market Complex and he directed that

1. Temporary sheds for Fish Market should be constructed for Poultry Market area also constructed so as to shift the Fish Market from Jail Road to Gazi Pur by next year positively.

2. Provisions should be made for a place for slaughtering of the birds where cleaning, processing, stamping, packing etc could be made. This provision should be at convenient places in each Block of the Market.

3. The design should be changed to incorporate the suggestions as given by the Governor of the site for a complex [illegible] including [illegible] Poultry Market [illegible]

[illegible]

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connections for the public booths on the recommendation of D.T.C. He further stated that there was no difficulty in shifting the telephones in Kirti Nagar Poultry Market provided the user applies for shifting. So far as the out of turn connections were concerned, he stated that it would not be possible due to the heavy back log.

6. Provision of adequate D.T.C. bus service to the Market.

Action : Chairman, D.T.C.

7. The representatives of the Market complained of harassment by the Police Check Post near the border. In certain cases it caused death of birds due to delayes of clearance of vehicles at the barrier. Lt. Governor directed that Commissioner of Police may look into this and issue suitable instructions.

Action : Comm. of Police

8. The representatives suggested that the Octroi Check Post should be shifted to the borders of Delhi Cantonment so that only imported stock was taxed. As the market falls outside the Check Post wherever they have to enter the city, they are stopped for Octroi at the Post which is not legal.

Lt. Governor desired that the Commissioner, MCD should take steps to shift the Octroi barrier to the border.

Action : Comm., MCD

9. May ask the Deptts. to take action on the items mentioned above relating to their Deptts.

Sd/-

(K. [illegible])
Dated to it. Commr.

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RAJ NIWAS – DELHI

NOTE: OF VISIT OF LT. GOVERNOR TO FISH & POULTRY MARKET AT GAZI PUR ON 23.10.1992

Lt. Governor along with Chairman, DAMB and other officers of DDA, DESU, MTNL, etc. visited Fish & Poultry Market at Gazi Pur on 23.10.1992. After going around the complex, where the market has shifted from Jama Masjid, which is appreciated by all Lt. Governor saw the module of permanent Fish & Poultry Market Complex and he observed as under :

1. Temporary sheds for Fish Market as has been constructed for Poultry Market, should be constructed so as to shift the Fish Market from Jama Masjid to Gazi Pur by next year positively.
2. Provisions should be made for setting up a plant for slaughtering of the birds where cleaning, processing, stamping, packing, etc. could be made. This provision should be at convenient places in each block of the Market.
3. The design should be changed to incorporate the suggestions as given by the Lt. Governor at the site for a comprehensive Fish & Poultry Market including scope for future expansion. Vegetable and Fruit market could be located in the adjoining area, if possible.
4. Provision for incinator for disposal of garbage and waste from slaughtering of birds should be made.
5. Telephone booths should be provided for the use of general public.

   Shri Saini, Gen. Manager, MTNL who has present at the spot agreed to provide telephone connections for the public booths on the recommendation of D.A.M.B. He further stated that there was no difficulty in shifting the telephones to Fish & Poultry Market provided the user applies for shifting. So far as out of turn connections were concerned, he stated that it would not be possible due to the heavy back log.

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6. Provision of adequate D.T.C. bus service to the Market.

Action : Chairman, D.T.C.

7. The representatives of the Market complained of harassment by the Police Check Post near the border. In certain cases it caused death of birds due to delays of clearance of vehicles at the barrier. Lt. Governor directed, that Commissioner of Police may look into this and issue suitable instructions.

Action : Commr. of Police

8. The representatives suggested that the Octroi Check Post should be shifted to the border of Delhi Gaziabad so that only imported stock weas taxed. As the Market falls outside the Check Post, whenever they have to enter the city, they are stopped for Octroi at the Post which is not legal.

Lt. Governor desired that the Commissioner, MCD should take steps to shift the Octroi barrier to the border.

Action : Commr., MCD.

May asks the Deptts. to take action on the items mentioned above relating to their Deptts.

Sd/- x x x
(K.B. VASISHT)
OSD to Lt. Governor.

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ANNR-3

NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
9TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.12(45)/MB/UD/2012/ 8668-85 Dated 15.12.2015

ORDER

In supersession of order No. 13(48)/DC/MB/UD/14007-14009 dated 3rd November, 2012 and in compliance of the directions of Hon'ble Supreme Court of India in WP © No. 309 /2005 titled Laxmi Narain Modi Vs UOI on 23rd August, 2012, the Chief Secretary, National Capital Territory of Delhi is pleased to reconstitute the State Committee for Slaughter Houses consisting of the following officers :-

1. Secretary, Department of Urban Development — Chairman
2. Director, Directorate of Local Bodies.
3. Sh. Neeraj Kumar Gupta, Retired Delhi Higher Judicial Services- Convener.
4. Secretary, Panchayat Raj/Divisional Commissioner, GNCT of Delhi.
5. Representative of Department of Health to be nominated by Principal Secretary, Health, GNCTC of Delhi.
6. Labour Commissioner, GNCT Of Delhi.
7. Director of Animal Husbandry, Development Department, GNCT of Delhi
8. Director, PFA, GNCT of Delhi.
9. Member Secretary, Delhi Pollution Control Committee.
10. Representative of State Police to be nominated by Commissioner of Police, Delhi.
11. The Director (VS), Veterinary Department, North DMC, SPM Civic Centre, Minto Road, Delhi.
12. The Director (VS), Veterinary Department, South DMC, SPM Civic Centre, Minto Road, Delhi.
13. The Director (VS), Veterinary Department, East DMC, Udyog Sadan, Patparganj, New Delhi.
14. Two Prominent Persons invited by Chairman on behalf of State Government

The functions of the aforementioned Committee as per the Order dated 23.08.2012 of Hon'ble Supreme Court are as follows:-

(i) To identify and prepare a list of all the Slaughter Houses located within the local self Govt. (Municipal Corporation of Delhi Panchayats etc.)

(ii) To call for reports from the Distt. Magistrate or the Dy. Commissioners and Distt. Food Safety Inspector as the case may be on the conditions/functioning of the Slaughter Houses and also on the compliance of the relevant applicable laws.

(iii) To recommend modernization of old slaughter houses and to relocate slaughter houses which are located within or in close proximity of a residential area.

(iv) To recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

(v) To carry out surprise and random inspections of slaughter houses regularly and to issue directions for compliance of the recommendations that may be made by it.

(vi) To send Quarterly reports on the State Slaughter houses to the Central Committee and to refer issues that may require Central Committee recommendations or Central Govt. assistance.

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(vi) To accord final approval for licensing of slaughter houses to Municipal Corporations.

(vii) To identify on an ongoing basis, the unlicensed slaughter houses in the region, and other unlicensed, unlawful establishment where animals are being slaughtered, on howsoever a small scale and take the help of the Deputy Commissioners of concerned Districts and other law enforcement agencies to crack down on the same.

(ix) To check for child labour.

19/2/15

(R.P. MEENA)
ADDL. DIRECTOR (LOCAL BODIES)

No. F.13(48)/MS/UD/2012/ Dated:

Copy to:-

1. The Pr. Secretary to Lt. Governor, Rajniwas, 6 Rajpur Road, Delhi.
2. OSD to Chief Secretary, Delhi, 5th Level, Delhi Sectt., New Delhi.
3. The Registrar General, Delhi Hight Court, Del
4. The Pr. Secretary, Health, GNCTD of Delhi, 9th Level, Delhi Sectt., New Delhi
5. The Pr. Secretary, LJ&LA, GNCTD, 8th Level, Delhi Sectt., New Delhi.
6. Sh. Naresh Dayal, Additional Secretary, Ministry of Environment and Forests, Govt. of India, Paryavaran Shawan, CGO Complex, Lodhi Road, New Delhi
7. The Commissioner of Delhi Police, PHQ, I.P. Estate, New Delhi
8. The Secretary, Panchayat Raj/ Divisonal Commissioner, GNCT of Delhi, 5, Sham Nath Marg, Delhi
9. The Secretary(UD)/Director (Local Bodies), Department of Urban Development, 9th Level, Delhi Sectt., New Delhi.
10. Sh. Neeraj Kumar Gupta, Retired Delhi Higher Judicial Services, Convenor through Registrar, Delhi High Court, New Delhi.
11. The Labour Commissioner, GNCT Of Delhi, 5 Sham Nath Marg, Delhi. Near Britania Chowk, Delhi-110035.
12. The Member Secretary, Delhi Pollution Control Committee, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
13. The Secretary (Environment), Environment Department, GNCTD, 5th Level, Delhi Sectt., New Delhi.
14. The Director, PFA, GNCT of Delhi, A-20 ,Lawrence Road Industrial Area, Ring Road Delhi
15. The Director of Animal Husbandry, Development Department, GNCT of Delhi.
16. The Director (VS), Veterinary Department, North DMC, SPM Civic Centre, Minto Road, Delhi.
17. The Director (VS), Veterinary Department, South DMC, SPM Civic Centre, Minto Road, Delhi.
18. The Director (VS), Veterinary Department, East DMC, Udyog Sadan, Patparganj, New Delhi.

19/2/15

(R.P. MEENA)
ADDL. DIRECTOR (LOCAL BODIES)

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ANN. R-4

OFFICE OF THE DIRECTOR OF LOCAL BODIES
GOVERNMENT OF NCT OF DELHI
9TH LEVEL, C – WING, DELHI SACHIVALAYA
I.P. ESTATE, NEW DELHI – 110002

F. No. 13(46)/CC/MB/UD/2012/P.F./ Dated :

Minutes of the meeting of the Committee constituted for observing the functioning of slaughter houses in terms of order passed by Hon'ble Court in the WP (C) 330 of 2001 titled as common cause VS Union of India & ors held in the conference room at 9th Level, C – Wing, Delhi Secrt. Under the chairmanship of Principal Secretary (UD), on 15/09/2016 at 05.30 PM.

A meeting was held under the chairmanship of Principal Secretary (UD) on 15/09/2016 at 3.30 PM to discuss the matters relating to slaughter houses. The list of participants is enclosed.

Following points were discussed in the meeting.

1. At the outset the Principal Secretary UD observed that no junior functionaries of the departments may be present in the future meetings and the permanent nominee from each department may be appointed to attend the meetings.

2. The Principal Secretary but enquired about the action taken against the illegal slaughter houses and ATR thereof no substantive reply was given by the representatives of the departments and it was again directed by Principal Secretary UD to identify such cases and take action as per law/rules.

3. The representative of the North DMC submitted their action taken report against the illegal slaughtering and it was decided that the orders of the Hon'ble Supreme Court have to be complied with in letter and spirit as regards the unlicensed/illegal shops/slaughter houses.

4. Regarding Child labour – The Principal Secretary observed that the status regarding the same may be provided by the departments at the earliest.

5. Regarding the status report pertaining to the slaughter house at Ram Khera. The Principal Secretary UD directed to provide the immediate status of the project.

6. The Principal Secretary UD observed that the South DMC shall provide the suggested place for the slaughter house and the similar action may be taken by North DMC. The Principal Secretary UD further observed that there are legal provisions under DMC Act for issuing trade licenses however even though the MCD issues trade license for selling food products but no one applies for such food licenses with the PFA. Principal Secretary UD further instructed the representative of FSSAI for circulating the relevant act and rules to all local bodies.

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7. Regarding the payment of remuneration to the Convenor the matter was discussed at length and the Principal Secretary UD directed to submit the proposal and suggested that the proper sitting arrangements may be made for him.

8. Ms. Gauri Maulekhi suggested that action should be taken against the slaughter house and Director, Veterinary, EDMC based on the report of the Mayor and the concerned Additional Commissioner who inspected the slaughter house. Before any action is initiated a sub-committee was proposed to be formed for the surprise inspection of the slaughter house. Accordingly, a sub-committee comprising of Director V.S., SDMC as convenor and Director V.S., North DMC, Director Animal Husbandry, GNCTD, representative of FSSAI and Ms. Gauri Maulekhi as member was constituted to carry out surprise inspection of slaughter house and submit a report to the committee.

9. Regarding the report of solid waste it was observed by Principal Secretary UD that the report on the same which is still awaited may be submitted to Directorate of Local Bodies.

10. It was brought to the notice of the committee that no veterinary doctors are found available at the time of slaughtering of animals which means there is not provision to check as to whether the animal is pregnant, sick etc. The representatives of East DMC submitted that there are ten veterinary doctors for the same.

11. Regarding the Govt. of India Ministry of Environment letter dated 17/08/2016 it was observed that all stake holders should submit an ATR regarding the same.

12. It was brought to the notice of the committee that as per rule one doctor can check 96 animals in eight hours. The capacity of Ghazipur slaughter house is about 5000 animals per day so as per law the slaughtering must be reduced as per the availability of the doctors of the veterinary. The Principal Secretary UD observed that action may be taken immediately for appointing additional veterinary doctors for the purpose. It was brought to the notice of the chair that the proposal for appointment of about 75 veterinary doctors had been initiated for approval of the Corporation. The Principal Secretary UD observed that the same may be followed up expeditiously.

13. Ms. Gauri Maulekhi informed that there was a videography in which an animal was shown hanged live without waiting for its death. On this the Principal Secretary UD observed that this should not be allowed and it may be ensured that the slaughtering may be done as per the guidelines.

The meeting ended with thanks to the chair.

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(PAWAN CHOPRA)
Dy. Director (Local Bodies)

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Dated :

No. 33(46)/CC/MB/UD/2012/P.F./

To,

1. Sh. Neeraj Kumar Gupta, Convenor of Committee, R/o D -2/85, 1st and 2nd Floor, Janakpuri, New Delhi – 110085.
2. Pr. Secretary, H&FW, Nominated member, Department of Health and Family Welfare, Govt. of NCT of Delhi, 9th Level, A – wing, Delhi Sectt.
3. The Pr. Secretary – Cum Divisional Commissioner (Revenue), Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi – 110054
4. Secretary-Cum-Divisional, Industries Department, 419, F.I.E., Udyog Sadan Patparganj Industrial Area, Delhi
5. The Director of Animal Husbandry, Development Department, Room No. 98-101, Old Sectt., Delhi
6. Commissioner, labour Department, Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi-110054
7. Commissioner/Director, PFA, Govt. of NCT of Delhi, A-20, Lawrence Road Industrial Area, Delhi 1100
8. Member Secretary, Delhi Pollution Control Committee, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
9. The Deputy Commissioner (Police), East Distt. Mandawali, Fazal Pur I.P. Extension, Delhi
10. The Director (VS), Veterinary Department, North DMC, SPM Civic Centre, Delhi.
11. The Director (VS), Veterinary Department, South DMC, SPM Civic Centre, Delhi.
12. The Director (VS), Veterinary Department, East Delhi Municipal Corporation, 419, Udyog Sadan Patparganj Industrial Area New Delhi – 110096
13. MS. Gauri Maulekhi, Prominent Person, People for Animals, 14, Ashok Road, New Delhi.
14. DR. Manilal Valliyate, Prominent person, B-78, Ground Floor, Mayur Vihar, phase-1, Pocket-1, Delhi

Copy to:-

1. PS to Principal Secretary, UD, 9th Level, C-Wing, Delhi Secretariat, New Delhi
2. PA to Addl. Secretary (LB), UD, 10th Level, A-Wing, Delhi Secretariat, New Delhi

(PAWAN CHOPRA)
Deputy Director (LOCAL BODIES)

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ANN R-5

No. 21-1229/2007-IA.III
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi - 110 003.

Dated: 28th July, 2008

To
M/s. Delhi Agricultural Marketing Board (DAMB),
9, Institutional Area,
Pankha Road, Janakpuri,
New Delhi – 110 058.

Subject: Construction of Modern Poultry & Egg Market at B-1 Pocket, Ghazipur, New Delhi by M/s. Delhi Agricultural Marketing Board (DAMB) - Environmental Clearance - Reg.

Dear Sirs,

This has reference to your application No: F25(19)/190/05/DAHB/ Engg./366, dated 28.12.2007 and subsequent letters dated 22.04.2008 and 19.06.2008 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 13th – 14th March 2008, 1st – 3rd May, 2008 and 26th – 28th June, 2008 and awarded "Silver" grading to the project.

2. It is interalia, noted that the project involves the construction of a modern poultry and Egg market on a plot area of 60,200 Sq.m. The total builtup area is 96,298.372 Sq.m. (2 basements + GF + 2 floors). The total water requirement is 1411 KLD before the operation of ETP and 1161 KLD after the operation of ETP (fresh water requirement will be 91 KLD). The capacity of ETP proposed is 1300 KLD and domestic sewage will be mixed with process treatment plant at secondary level. Treated waste water to be used for flushing of toilets - 50 KLD, horticulture - 108 KLD, AC cooling - 92 KLD. Total solid waste generation will be 560 Kg/day. The power requirement is 2925 KW. The total parking spaces proposed are for 1445 cars (basement – 1244 and surface – 201). Total cost of the project is Rs. 200.00 Crores.

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3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification – 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A - SPECIFIC CONDITIONS

I. **Construction Phase**

(i) "Consent for Establishment" shall be obtained from Delhi Pollution Control Committee under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.

(ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(iii) A First Aid Room will be provided in the project both during construction and operation of the project.

(iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

(v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

(vi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(vii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(viii) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

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(x) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Delhi Pollution Control Committee.

(xi) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

(xii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.

(xiii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xiii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/DPCC.

(xiv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003. As the site is located within the 100 Km of Thermal Power Stations (IP, Raj Ghat and Badarpur).

(xv) Ready mixed concrete must be used in building construction.

(xvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xviii) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.

(xix) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.

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(xxi) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

(xxi) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.

(xxii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

(xxiii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

(xxiv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.

(xxv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

(xxvi) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

II. **Operation Phase**

i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Delhi Pollution Control Committee. Necessary measures should be made to mitigate the odour problem from STP.

ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

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iii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with Delhi Pollution Control Committee.

iv) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.

vii) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.

viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.

ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

x) A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

xi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.

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xii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.

xiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

PART – B. GENERAL CONDITIONS

i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.

ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.

iii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office, Chandigarh.

4. Officials from the Regional Office of MOEF, Chandigarh who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Chandigarh.

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

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9. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

10. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

(Bharat Bhushan)
Director (IA)
28.07.2008

Copy to:

1. The Secretary, Department of Environment, Government of NCT of Delhi, Secretariat Building, I.P. Estate, New Delhi
2. Member Secretary, Delhi Pollution Control Committee, Department of Environment, Govt. of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
3. The CCF, Regional Office, Ministry of Environment & Forests(NZ), Bays No.24-25, Sector 31 A, Dakshin Marg, Chandigarh 160 030.
4. IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
5. Guard file.

(Bharat Bhushan)
Director (IA)

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(F/E)

DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
Room No.216, A-Block, 2nd Floor, Vikas Sadan, IIIA, New Delhi

No. F. 32(5)SSIU 546

Dated 26/4/18

To

The Secretary,
Delhi Agriculture Marketing Board,
9, Institutional Area,
Pankha Road,
Janakpuri,
Delhi - 110058

Sub.: Grant of E.O.T. for the construction of Flower Market & Poultry Market, Gazipur.

Sir

Kindly refer to your letter No. 25(22)/US9/DAMB/Engg/PF/18-22 dated 22.1.2018 on the subject cited above.

In this regard it is intimated that the Competent Authority has been pleased to accord approval for grant of Extension of Time up to 31.12.2020 without levy of Composition Fee in respect of land measuring 37.03 acres (149576.83 Sqm) for Fruit Veg & Flower Market and 5.02 Hect (50200 Sqm) for Fish & Poultry Market at Gazipur

You are also requested to file a copy of Completion Certificate of the building within a period of one month from the date of completion of the building so as to complete the office record.

Yours faithfully,

(Md. Aftab Alam)
Dy Director (IL)

ATTESTED

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Delhi Agricultural Marketing Board
(Govt. of NCT of Delhi)
9, Institutional Area, Pankha Road, Janakpuri, Delhi 110058
Ph.: 28525292 FAX: 28521871
Email: ambd@nic.in Website: www.delagrimarket.nic.in

F-25(19)/242/08/DAMB/Engg./O&M/Part-II 608-11 Date: 14/8/19

To,

SEE (WMC-I)
Delhi Pollution Control Committee
4th & 5th floor, ISBT Building,
Kashmere Gate, Delhi-110006

Sub:- Replies pertaining to the points raised vide letter no. DPCC/WMC-I/DAMB/2019/14480-14483 dt.02/08/2019.

Ref:- Meeting dt.07/08/2019

Sir,

This is in reference to your letter no. DPCC/WMC-I/DAMB/2019/14480-14483 dt.02/08/2019 vide which you have directed to furnish the replies on the points. Accordingly the point wise replies are as under:-

1. DDA has allowed DAMB to complete the project of Development of Modern Poultry and Egg Market Gazipur by Dec. 2020. DAMB after obtaining approval from its authorities as well as outside authorities such as DUAC, DJB, Delhi fire services, MoEFCC etc. floated the tenders and at present the work is in progress at site. The relevant documents pertaining to above facts are enclosed herewith for your perusal and consideration.
2. Since there is no mention about expiry date of environmental clearance in the approval letter issued by MoEFCC in 2008, therefore as discussed in the meeting as well as in your letter dt.02/08/2019, DAMB has asked its Architectural Consultant of this project for submitting and obtaining the case for revised Environmental Clearance from MoEFCC. The copy of letter issued to our Architect M/s. Architect Bureau is enclosed herewith.
In view of this as well as timeline provided by DDA for completing this project, construction activity may not be discontinued.

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3. The effluent analysis report from empanelled laboratories of DPCC is enclosed herewith.
4. The existing bore wells in the Poultry Market are not working properly because of the fact that bore wells were shallow bores. Since DJB has approved the water supply scheme for Poultry Market and DAMB has requested DJB to provide water supply in this market or allow DAMB for developing two bores. Flow meter as directed shall be installed on DJB supply or new bore wells (letter written to DJB is enclosed herewith).
5. DG set is not being used as supply of electricity is regular. However the agency is installing DG set at site for which necessary directions has been given for installation of canopy around the DG set.

Thanking you

Superintending Engineer

Copy to:-

1. PA to VC DAMB for kind information of later.
2. PA to Secretary, DAMB for kind information of later
3. Secretary, FP&EMC Gazipur.

O/C

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Annexure R-

By speed post

ANN R-7 (Colly) 83

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI
4th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visit us at : http://dpcc.delhigovt.nic.in

Dated: 9/11/19

F. No. DPCC/ WMC-I/2019/ 20291 + 96

Subject: Revocation of Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 as amended to date

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) Vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide Notification No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any hospital or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, you, **M/s Delhi Agricultural Marketing Board** (herein after referred as the addressee) are operating your unit **Poultry &Egg Market at Ghazipur, Delhi-110096.**

And whereas, you (the addressee) have applied for consent to operate on 16.11.2018 for the existing Poultry and Egg Market and informed that an agreement through association of commission agent at Poultry Maket, Ghazipur has been made with M/s Ray Ben Organics Pvt Ltd, Old Chungi, Bulandshahar road, Hapur, Ghaziabad, U.P. for collection, transportation and disposal of poultry waste.

And whereas, Consent to Operate (CTO) was issued on 11.01.2019 purely for the purpose of pollution control and with certain conditions as follows:

a) Submission of documents from the relevant authority w.r.t. to conformity of the activity within [illegible] the date of issue of the CTO,

b) [illegible] application for consent to establish for the present activity.

c) Submission of fresh Environmental Clearance (EC) from MoEF & CC including the activity of slaughtering / processing / dressing of the birds.

d) Not to undertake any construction activity till the issue of EC from MOEF&CC.

And whereas, you (the addressee) were called for personal hearing on 07.08.2019 before the Principal Secretary (Env.) cum Chairman, DPCC vide this office letter dated 02.08.2019.

And whereas, in response to aforesaid minutes, you (the addressee) have submitted a reply on 19.08.2019 enclosing many documents but none showing the compliance of any of the above conditions of CTO.

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And whereas, you have failed to comply with any of the conditions of CTO granted to you on 11/01/19 even after a lapse of 9 months.

Now therefore, in view of the above, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 has decided to revoke the consent to operate issued to you on 11.01.2019 with immediate effect.

Please note that operating the unit without obtaining consent to operate is punishable under the provisions of the said Acts.

These issues with the approval of the Competent Authority.

AJEETA D. AGRAWAL
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, New Delhi-110006

Ms. Ajeeta D. Agrawal
SER, WMC-I

1. The Vice Chairman, Delhi Agricultural Marketing Board, Plot No. 9, DAMB Office Building, Institutional Area, Pankha Road, Janakpuri, New Delhi-58.

2. The Secretary, Delhi Fish, Poultry & Egg Marketing Committee, Shaheed Ashwak Ulla Khan (SAUK), Fish Market Complex, 1st Floor, Ghazipur, Delhi-110096

Copy to:-

1. The Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi – 110092 : with the request to cancel the licenses issued to the shops for processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities with immediate effect & send the compliance report to this office within 15 days.

2. The Chairman, Food Safety Standards Authority of India, FDA Bhawan, Near Bal Bhawan, Kotla Road, New Delhi – 110002 : with the request to take necessary action as per the law.

3. Sh. Kaushal Vashist, Director (IA.III Section), The MOEF&CC, Indira Paryavan Bhawan, Zor Bagh, Delhi – 110003: With the request to initiate the action against the unit as per the provisions of law.

4. Master File of WMC-I, DPCC.

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D. K. SRIVASTAVA
Assistant Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, New Delhi-110006

By Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : http://dpcc.delhigovt.nic.in/)

F. No. DPCC/WMC-I/P&E Mrk/2019/ 2029-2035 Dated: 9/11/19

Subject: Directions for closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and under Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, as per section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, you, M/s **Delhi Agricultural Marketing Board** (herein after referred as the addressee) are operating your unit **Poultry & Egg Market at Ghazipur, Delhi-110096.**

And whereas, you (the addressee) had obtained Environmental Clearance on 28.07.2008 from MoEF & CC for the activity of the Construction of Modern Poultry and Egg Market at Ghazipur which was valid for 7 years i.e. upto 27.07.2015.

And whereas, you (the addressee) had applied for Consent to Establish for the activity of the Construction of Modern Poultry and Egg Market at Ghazipur which was issued to you on 08.02.2010 and valid upto 07.02.2011.

And whereas, you (the addressee) had applied for Consent to Operate (CTO) under Water & Air Acts on 16/12/2013 for the existing Poultry and Egg Market.

And whereas, the application for CTO submitted on 16/12/13 was refused on 24/04/18 along with directions for closure under section 33(A) & 31 (A) of Water & Air Act respectively.

And whereas, a reply was submitted by DAMB on 17.05.2018 regarding installation of ETP and proposal for installation of Waste to Power plant.

And whereas, you (the addressee) had again applied for Consent to Operate on 16.11.2018 for the existing Poultry and Egg Market along with documents and the agreement with M/s Ray Ban Organics Pvt Ltd, Hapur, Ghaziabad, U.P. for collection, transportation and disposal of solid poultry waste.

And whereas, Consent to Operate (CTO) was issued on 11.01.2019 purely for the purpose of pollution control and with certain conditions as follows:

a) Submission of documents from the relevent authority w.r.t. to conformity of the activity within six month from the date of issue of the CTO,

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b) Submission of application for consent to establish for the present activity.

c) Submission of fresh Environmental Clearance (EC) from MoEF & CC including the activity of slaughtering / processing / dressing of the birds.

d) Not to undertake any construction activity till the issue of EC from MOEF&CC.

And whereas, no compliance has been received from you, the addressee, on the above conditions even after a lapse of 9 months.

And whereas, you (the addressee) were called for personal hearing on 07.08.2019 before the Principal Secretary (Env.) cum Chairman, DPCC vide this office letter dated 02.08.2019.

And whereas, in response to aforesaid minutes, you (the addressee) have submitted a reply on 19.08.2019 enclosing many documents but none showing the compliance of any of the above conditions of CTO.

And whereas, an inspection was again carried out by DPCC officials on 06.11.2019 and following were observed:

1. The Poultry and Egg Market was found operational.
2. The unit has still not applied for EC in MoEF.
3. Construction of Modern Poultry Market has been started. Excavation work has begun and some column / beams have been erected. However, on the day of inspection the work was not carried out due to the ban on construction by Delhi Government under GRAP.
4. Common slaughtering area earlier existing in the market has been dismantled and now slaughtering of bird is being carried out in approx. 50 individual shops. However, no document was shown regarding permission of the activity from any department.
5. Solid waste generated from these shops during slaughtering / dressing / cleaning are kept in bags in open space between entrance gate and shops attracting lots of vultures.
6. Lots of feather of birds were observed strewn over the road in the market.
7. No document was shown regarding the implementation of the agreement with M/s Ray Ban Organics Pvt Ltd, Hapur, Ghaziabad, U.P. for collection, transportation and disposal of solid poultry waste.
8. Approx. 36 no. of temporary shops have come up in the vacant plot adjacent to poultry market and selling of mutton/ chicken/ fish is being carried out at the backside of these shops by some people.
9. A common bio-methanation plant of 15 TPD capacity is under construction adjacent to ETP to handle the waste generated from fish market, poultry market, flower market and fruit market & vegetable market of Ghazipur. One pre-digester, two main digesters were found constructed.
10. Various shops have installed individual borewells for extraction of ground water.
11. Adequate stack height has not been provided with the D.G. Set of 82.5 KVA.
12. An ETP of 650 KLD has been installed to treat the waste water generated from these shops. ETP was found in operation. On-line monitoring system and flow meters found installed at inlet and outlet of ETP showing parameters within prescribed limits.

And whereas, as stated above, you (the addressee) have started the work for construction of Modern Poultry and Egg Market without obtaining Environmental Clearance from MoEF & CC.

And whereas, you (the addressee) are not managing the solid poultry waste as per the undertaking submitted in DPCC.

And whereas, you (the addressee), have failed to comply with any of the conditions of CTO granted to you on 11/01/19 even after a lapse of nine months.

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And whereas, the Consent to Operate granted to you (the addressee) on 11/01/19 has been revoked vide this office letter no.2019/ 1-4 9 6 dated 09/11/19.

Now therefore, in view of the above, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 33(A) of the Water Act and 31(A) of the Air Act as amended to date has decided to issue the following directions:

1. That you (the addressee) shall close down all the processes in your unit i.e. Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities with immediate effect.

2. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the activities of the unit Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities with immediate effect.

3. That the Concerned Authority in BSES Yamuna Power Ltd. shall disconnect the electricity/power supply of the unit i.e. Poultry & Egg Market with immediate effect.

4. That the concerned authority in DJB shall disconnect the water supply connection of the bore existing in the unit i.e. Poultry & Egg Market with immediate effect.

5. That East Delhi Municipal Corporation shall cancel the licenses granted to the shops in the Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities.

Please note that you (the addressee) shall be liable for penal action under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 in case of noncompliance of aforesaid directions.

This is being issued as per the approval of the Competent Authority.

AJEETA D. AGRAWAL
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

Ajeeta D Agrawal
SEE, WMC-I

To,

1. **The Vice Chairman, Delhi Agricultural Marketing Board, Plot No. 9, DAMB Office Building, Institutional Area, Pankha Road, Janakpuri, New Delhi-58.**

2. **The Secretary, Delhi Fish, Poultry & Egg Marketing Committee, Shaheed Ashwak Ulla Khan (SAUK), Fish Market Complex, Ist Floor, Ghazipur, Delhi-110096**

Copy to:

1. Deputy Commissioner (East) L. M. Bund, Shastri Nagar, Delhi-110031- with the request to ensure effective closure of the activities of the unit including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities. It is also requested to ensure disconnection/ effective closure of the bore wells existing in the unit & send the compliance report to this office within 15 days.

2. The Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi – 110092: with the request to take necessary action as per law with immediate effect & send the compliance report to this office within 15 days. It is also requested to co-ordinate with the concerned department, if any, and clean the area in and around the poultry & Egg market.

3. The Member (Water) Delhi Jal Board,Varunalaya Complex Jhandewalan, New Delhi-110055- With request to disconnect/ effect the bore wells existing in the unit with immediate effect & send the compliance report to this office within 15 days.

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4. The General Manager (Commercial), BSES Yamuna Power Limited Shakti Kiran Building, Ground Floor, Main Road Karkardooma Opp. Karkardooma Court, Delhi -110032- With the directions to disconnect the electricity/power supply of the said unit with immediate effect & send the compliance report to this office within 15 days.

5. The Chairman, Food Safety Standards Authority of India, FDA Bhawan, Near Bal Bhawan, Kotla Road, New Delhi – 110002 : with the request to take necessary action as per the law.

6. Sh. Kanshal Vashist, Director (IA.III Section), The MOEF&CC, Indira Paryavan Bhawan, Zor Bagh, Delhi – 110003: With the request to initiate the action as per the provisions of law.

7. Master file

D.K Srivastava
EE, WMC-I

D. K. SRIVASTAVA
Assistant Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, MSO Building,
Kashmere Gate, New Delhi-110006

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Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : http://dpcc.delhigovt.nic.in

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DPCC/WMC-III/P&E Mrk/2020/ 9364 – 65 Dated: 5-11-20

To,
TheVice Chairman,
Delhi Agricultural Marketing Board,
Plot No. 9, DAMB Office Building, Institutional Area,
Pankha Road, Janakpuri,
New Delhi-110058

Sub:- Compliance of directions for closure issued to Poultry and Egg Market at Ghazipur, Delhi-reg.

Sir,

This refers to the closure directions issued to Poultry and Egg Market (managed by Delhi Agriculture Marketing Board) operational at Ghazipur, Delhi in view of the non-compliance of the provisions of Water Act, 1974 and Air Act, 1981 vide letter dated 09.11.2019 wherein you were directed to close down all the processes in your unit i.e. Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from concerned authorities with immediate effect.

The Poultry Market has been inspected on 24.9.2020 and found the plant operational in violation of the closure directions issued vide letter dated 09.11.2019 and without consent to operate under the Water Act, 1974 and Air Act, 1981. Further, the construction of building for modern Poultry Market was in progress without a valid Environmental Clearance of the MoEF& CC, GoI.

In view of earlier closure directions dated 09.11.2019, you are hereby directed to stop all the processes in Poultry & Egg MarketGhazipur including processing/ slaughtering of birds with immediate effect, apart from stopping the construction of the building of modern Poultry & Egg Market with immediate effect. Furtheryou are hereby directed to submit the undertakingin this regard within 07 days from date of issue of this letter, failing which prosecution proceedings under the provisions of the above said Acts will be initiated without any further reference to you.

Further, as the issue of pollution being caused by the plant is being monitored by Hon'ble Delhi High Court in a Writ Petition filed by Ms.GauriMulakhi, you are directed to comply with the directions of Hon'ble High Court and submit compliance report wrt the order of the Hon'ble Court dated 24.9.2018 within 7 days of issue of this letter.

Yours faithfully,

(Dr. BMS Reddy)
SEE, WMC-III

Encl: As above

Copy to The Secretary, Delhi Fish, Poultry & Egg Marketing Committee, ShaheedAshfaqueUllah Khan Fish Market Complex, 1st Floor, Ghazipur, Delhi-110096.

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Delhi Agricultural Marketing Board
(Govt. of NCT of Delhi)
9, Institutional Area, Pankha Road, Janakpuri, Delhi 110058
Ph.: 28525232 FAX: 28521871
Email: ambdl@nic.in Website: www.delagrimarket.nic.in

F25(19)/444/2020/DAMB/Engg./7778-81 Date: 13/11/2020

13/11/2020
TENDERY COUNTER)
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISBT BUILDING,
KASHMERE GATE, DELHI-110006

To,

SEE (WMC-III)
Delhi Pollution Control Committee
4th & 5th floor, ISBT Building,
Kashmere Gate, Delhi-110006

Sub: Compliance of directions for closure issued to Poultry and Egg Market at Ghazipur, Delhi

Sir,

This is in reference to your letter no. DPCC/WMC-III/P&E Mrk/2020/2364-65 Dt. 05/11/2020 received in this office 09/11/2020 vide which you have mentioned that in view of closure direction dt. 09/11/2019 DAMB is directed to stop all the processes in the Poultry market Gazipur including processing/ slaughtering of birds with immediate effect, apart from stopping the construction of building of modern poultry and egg market with immediate effect. Further vide this letter, DAMB is directed to submit the undertaking in this regard within 07 days from the date of issue of this letter.

In view of above letter and letter dt. 09/11/2019, the following are the main issues:

1. Stoppage of all processes in Poultry market without consent to operate of Poultry market.
2. Stopping of construction activity of modern Poultry market without valid environment clearance.

Both the above issues are not related to each other and are to be dealt separately.

Regarding point no. 01 we have to go long back with correspondences made with DPCC with effect from 2009 onwards and the action taken by DAMB thereof:

1. Reference to letter no. DPCC/EC/24811/3145 dt. 22/01/09(copy enclosed at **(Ref Annexure A)**. Vide this letter DPCC issued direction to install effluent treatment plant in view of large quantity of trade effluent being discharged in open drain.
2. According to above direction DAMB invited tenders for installation of effluent treatment plant and the same was installed and made operational in 2013.
3. DAMB invested 3.56 crore for complying the above direction of DPCC.

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4. DAMB applied for Consent to operate (CTO) to DPCC on dt. 10.12.13 and deposit the requisite fees(copy of payment enclosed at **(Ref Annexure B)**.

5. DPCC vide its letter no. DPCC/WMC-II/2014/SH-2/2209 dt. 02.06.14(copy enclosed at **(Ref Annexure C)** issued direction for installing online effluent quality monitoring system at the outlet of ETP for the measurement of the parameters such as pH, TSS, BOD, COD etc.

6. Accordingly DAMB started the process of installation of online monitoring system and the same was made functional w.e.f. 2017 and DAMB spend Rs. 30.91 lacs.

7. Thereafter DPCC vide letter no. DPCC/WMC-II/2014/SH-2/2424 dt. 11.07.14(copy enclosed at **(Ref Annexure D)** revoked the closure direction and issued direction for application for authorization under municipal solid waste management and handling rules 2000.

In view of above directions from DPCC, DAMB started process for installation of solid waste managment plant and awarded the work to M/s Green brick on 15.07.2018 for Rs. 9.17 cr. This plant is operational and has been inaugurated by Hon'ble CM Delhi on dt. 27/10/2020.

8. In view of the above actions of DAMB as well as on the request of DAMB, DPCC issued CTO(renewal) for the Poultry and Egg market on dt. 11.01.2019 valid upto 15.11.2023(copy enclosed at **(Ref Annexure E)**.

Further DPCC issued a letter no. DPCC/WMC-I/DAMB/2019/14480-14483 dt. 02.08.19 (copy enclosed at **(Ref Annexure F)**vide which DAMB asked to attend the meeting on 07.08.19 in chamber of Member Secretary, DPCC.

9. The matter discussed in the above meeting were replied by the DAMB on 14.08.2019 (copy of letter enclosed at **(Ref Annexure G)**.

10. DPCC vide its letter no. DPCC/WMC-I/2019//20291-96 dt. 09.11.19(copy enclosed at **(Ref Annexure H)** has raised following points:

(a) Submission of documents from the relevant authority w.r.t to conformity of the activity within six month from the date of issue of the CTO.

(b) Submission of application for consent to establish for the present activity.

(c) Submission of fresh environment clearance (EC) from MoEF&CC including the activity of slaughtering/ processing/ dressing of the birds.

(d) Not to undertake any construction activity till the issue of EC from MOEF&CC.

Regarding point no. (a), the relevant authority i.e. Lieutenant Governor Delhi vide his visit on dt. 23.10.1992 gave directions for managing the slaughtering of the birds where

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cleaning, processing, stamping, packing etc. could be made. Note of visit of LG on 23.10.1992 issued by K.B. Vasisht, OSD to LG (copy enclosed at **(Ref Annexure I)**. MCD has also issued licenses to the traders of the Poultry market for slaughtering of the birds as per MCD norms after obtaining NOC from DAMB.

Regarding point no. (b), consent to establish was obtained in 2010 for the Poultry & Egg market(copy enclosed at **(Ref Annexure J)**.

Regarding point no. (c), it is submitted that the activity of construction of new poultry market should not be linked with the operation of existing poultry market. However, the action taken by the DAMB are as under:

1. DAMB processed for development of new Poultry market in 2005 and accordingly the architect consultant was appointed. Architect consultant obtained all the approval from outside authorities such as DUAC, DIB, DFS etc.
2. Environmental clearance for this project was also obtained from MoEF&CC in 2008(copy enclosed at). However as per the direction of DPCC dt. 09/11/2019, DAMB has asked its architectural consultant for submitting the case for getting environment clearance. Accordingly the case has already been submitted by the consultant to the regional office of MOEF&CC on dt. 20/01/2020 for obtaining certified compliance report of the project(copy enclosed at **(Ref Annexure K)**.

Thereafter the correspondences are in process and now the matter is being submitted to Director IA-II, MoEF&CC New Delhicopy enclosed **(Ref Annexure L)**.

In view of all above clarifications and action taken by DAMB for complying the various directions w.e.f 2009 onwards and also in respect of the reply of letter dt. 09/11/19 and 05/11/2020, the decision of closure of market operation may be revoked in light of clarifications submitted for point (a) & (b) above and lifting of ban on construction activity of new poultry market in light of clarifications submitted for point no. (c) above.

SE DAMB

End. as above.

Copy to:-

1. PA to VC DAMB
2. PA to Secretary, DAMB
3. Secretary, FP&EMC, Gazipur to further process the matter.

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F. No. 21-91/2020-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3
Tel: 011-24695301 Email: lk.bokolia@nic.in

Date: **5th January, 2021**

To,

Head of Department (HOD),
M/s. Delhi Agriculture Marketing Board
9, Insitutional Area, Pankha Road, Janakpuri
New Delhi 110058, Delhi

Subject: Environmental Clearance for development of Modern Poltry & Egg Market with built up area of 96,629.057 sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi by M/s. Delhi Agricultural Marketing Board (DAMB)-reg.

Sir,

This has reference to your proposal No. IA/DL/MIS/183574/2020; received on 17th November, 2020 through Parivesh Portal for grant of Environmental Clearance (EC) for development of Modern Poltry & Egg Market with built up area of 96,629.057sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006; as amended and notified under the Environment (Protection) Act, 1986 (29 of 1986), the above-mentioned project/activity is covered under category 'B' of item 8(a) 'Building and Construction Projects' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at State level. However, due to absence of SEIAA/SEAC in Delhi, the proposal required appraisal at Central level by sectoral EAC.

3. Accordingly, the abovementioned proposal for grant of EC has been examined by the Expert Appraisal Committee (Infra-2) its 57th meeting held on 25th November, 2020.

4. The details of the project, as per the Application and documents submitted by the project proponent, and also as informed during the above-mentioned meetings of EAC (Infra-2) are as under: -

i. The proposed project is located at East Delhi, District Centre under the jurisdiction of Delhi Development Authority (DDA).

ii. The project is New. However, in the past, Ministry has granted Environmental Clearance vide letter No.21-1229/2007-IA.III dated 28.07.2008 based on the appraisal done by the then EAC in its meeting held on 28th July, 2008.

iii. The total plot area is 60,200sqm. The FSI/FAR area is 49,762 sqm and total construction (Built-up) area is 96,629.057sqm. The project will comprise of two (02) Buildings of 'G+1' and 'G+2 floors'. Maximum height of the building is 13.5m. The details of buildings are as follows:

Floor Area (FAR)	**As per EC Granted/ 28.07.2008(Concept) (in sqm)**	**As per DDA sanction (2019) & proposed (in sqm)**
Ground Floor	17933.212	17892.022
First Floor	17098.002	17892.022
Second Floor	11525.002	11110.749
Total	46556.216	46866.793
(Non-FAR)		
Basement (02 Nos.)	24871.078x2= 49742.156 \156	24881.132x2= 49762.264 *(proposed* 49762.264x1, with Multilevel Car parking (MLCP)
Built-up Area	**96298.372**	**96629.057**
Green Area (35% of total plot area)	**21070**	**21070**

iv. As on 31.12.2019; Built up area of approx. 5000 sqm has been constructed as per EC granted No.21-1229/2007-IA.III dated 28.07.2008. There are 70 (seventy) shops running in sheds and proposed shops are 100. About 70 % of the plot area is occupied by shops under shed and construction is on in 30 % of the plot area.

v. During construction phase, total water requirement is expected to be 10KLD. During the construction phase, Soak pits and septic tanks will be provided for disposal of wastewater. Temporary sanitary toilets will be provided during peak labor force.

vi. During operational phase, total water requirement of the project is expected to be 676KLD and the same will be met by 214KLD of fresh water from Delhi Jal Board (DJB) and 462 KLD of Recycled Water.

vii. Wastewater generated (513 KLD) will be treated in onsite Effluent Treatment Plant (ETP) cum Sewage Treatment Plan (STP) of 650 KLD in the capacity. Treated wastewater (462 KLD) will be recycled and re-used for flushing (74KLD), green area/horticulture (35KLD) and remaining (353KLD) as process water. No water will be disposed in to municipal drain (Zero discharge).

viii. About 0.28 TPD of municipal solid waste will be generated in the project. The biodegradable waste (0.14 TPD) will be processed in Organic Waste Converter (OWC) and the non- biodegradable waste (0.14TPD) will be handed over to authorized local vendor. Solid waste generated from cutting, removal of feathers, legs and neck (approx.

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40000 x 4=1,60000kg x35= 560 kg) and organic solid waste from domestic (140kg) will power biogas /bio-manure plant (15TPD) based on NISARGRUNA TECHNOLOGY (BARC TECHNOLOGY).

ix. The ETP cum STP are already in place with the due approval of Delhi Pollution Control Committee (DPCC). Biogas plant has also been made operational now.

x. The total power requirement during construction phase is 2925 KVA and will be met from BSES.

xi. Roof top rainwater of buildings will be collected in 12 (twelve) Rain Water Harvesting (RWH) tanks of total for harvesting after filtration.

xii. The Green Belt for the proposed project has been planned in an area of 21070 SQM (50% of open area) to provide a clean, healthy and beautiful green environment.

xiii. Parking facility for 1445 four wheelers and two wheelers is proposed to be provided against the requirement of 1445 (according to local norms).

xiv. Proposed energy saving measures would save about 5 % of power.

xv. The project is not located in Critically Polluted area.

xvi. It is not located within10km of Eco Sensitive Zone. NBWL clearance is not required.

xvii. No Forest Clearance is required

xviii. No Court case pending against the project.

xix. Investment/Cost of the project is Rs. 150 Crore.

5. The EAC, based on information and clarifications provided by the project proponent and detailed discussions held on the issues, has recommended granting environmental clearance to the project. The aforesaid recommendation of EAC (Infra-2) is subject to certain specific conditions, as stipulated during its 57th meeting held on 25th November, 2020 and the standard EC Conditions as specified by the Ministry vide OM dated 04.01.2019 for the said project/activity.

6. Based on recommendations of EAC (Infra-2), the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project for development of Modern Poltry & Egg Market with built up area of 96,629.057 sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi by M/s. Delhi Agricultural Marketing Board, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the following specific and standard conditions:

A. Specific Conditions:

i. The Project proponent should ensure that the facility fulfils all the provisions of Solid Waste Management Rules, 2016, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016. Adequate and separate area shall be provided for waste management and handling within the premises. Adequate measures shall also be taken to prevent odour problem from waste processing plant and ETP cum STP.

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ii. As reported, about seventy shops are running in sheds on the project site. Suitable drainage and waste management measures (with frequent spray of permitted insecticides etc.) shall be adopted in both the construction and operational phase so as to prevent stagnation of water or accumulation of waste that will ultimately restrict the reproduction and growth of disease vectors. All required safety, sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

iii. The biodegradable waste (0.14 TPD) shall be processed in onsite OWC and the non- biodegradable waste (0.14TPD) shall be handed over to authorized local vendor.

iv. As proposed, Solid waste generated from cutting-removal of feathers, legs and neck (approx. 40000 x 4=1,60000kg x35= 560 kg) and organic solid waste from domestic (140kg) shall be used to get power from the proposed biogas /bio-manure plant (15TPD).

v. Total water requirement of the project shall not exceed 676KLD including 214KLD of fresh water from Delhi Jal Board (DJB).

vi. No abstraction of Ground water during the construction as well as the operation phase.

vii. As proposed, Wastewater generated (513 KLD) shall be treated in onsite Effluent Treatment Plant (ETP) cum Sewage Treatment Plan (STP) of 650 KLD in the capacity. Treated wastewater (462 KLD) shall be recycled and re-used for flushing (74KLD), green area/horticulture (35KLD) and remaining (353KLD) as process water. No water shall be disposed in to municipal drain (Zero discharge).

viii. The project proponents would commission a third-party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.

ix. Roof top rainwater of buildings shall be collected as per the in 12 (twelve) Rain Water Harvesting (RWH) tanks of total for harvesting after filtration as per CGWB guidelines.

x. As proposed, Parking facility for 1445 four wheelers shall be provided. Parking during the operation phase should be fully internalized and no public space should be utilized. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Loading and unloading of goods shall be from the designated places in the proposed market. Parking shall be kept clean and free from all types of wastes.

xi. In order to mitigate the emission load from traffic and to promote cleaner fuel options, Electric Car Charging Points shall be provided at

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the Parking and provision of vehicles based on green fuel shall be facilitated.

xii. No tree felling/transplantation has been proposed in the instant project. As proposed, As proposed, area of 21,070 sqm (50% of open area) is to be developed as green area to provide a clean, healthy and beautiful green environment. A minimum of one tree for every 80 sqm of land should be planted and maintained. The landscape planning should include plantation of native species. Water intensive and/or invasive species should not be used for landscaping.

xiii. The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.

B. Standard Conditions:

I. Statutory compliance:

i. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

ii. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightening etc.

iii. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.

iv. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

v. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

vi. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.

vii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.

viii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.

ix. The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.

x. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

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B. **Air quality monitoring and preservation:**

i. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.

ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$) covering upwind and downwind directions during the construction period.

iv. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

vi. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.

vii. Wet jet shall be provided for grinding and stone cutting.

viii. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.

x. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.

xi. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

xii. For indoor air quality the ventilation provisions as per National Building Code of India.

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III. Water quality monitoring and preservation:

i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.

ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

iii. Total fresh water use shall not exceed the proposed requirement as provided in the project details.

iv. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

v. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

vi. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

vii. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

viii. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

ix. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.

x. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

xi. The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.

xii. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse.

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The ground water shall not be withdrawn without approval from the Competent Authority.

xiii. All recharge should be limited to shallow aquifer.

xiv. No ground water shall be used during construction phase of the project.

xv. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.

xvi. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

xvii. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.

xviii. No sewage or untreated effluent water would be discharged through storm water drains.

xix. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.

xx. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.

xxi. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

IV. Noise monitoring and prevention:

i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

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iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Energy Conservation measures:

i. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.

ii Outdoor and common area lighting shall be LED.

iii. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

iv. Energy conservation measures like installation of LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.

v. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.

vi. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

VI. Waste Management:

i. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

ii. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

iii. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.

iv. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.

v. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.

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vi. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

vii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.

viii. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

ix. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.

x. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

VII. Green Cover:

i. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).

ii. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.

iii. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

VIII. Transport

i. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
   a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
   b. Traffic calming measures.
   c. Proper design of entry and exit points.
   d. Parking norms as per local regulation.

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ii. Vehicles hired for bringing construction material to the site should be in good condition and should have n pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

iii. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

IX. Human health issues:

i. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

ii. For indoor air quality the ventilation provisions as per National Building Code of India.

iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

v. Occupational health surveillance of the workers shall be done on a regular basis.

vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

X. Miscellaneous:

i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.

ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of

For Clerk of the Record

monitored data on their website and update the same on half-yearly basis.

iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

v. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

vi. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

vii. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report

viii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

ix. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

x. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

xi. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).

xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

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xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

xvii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

7. The Environmental Clearance is being granted to M/s. Delhi Agricultural Marketing Board (DAMB) for development of Modern Poltry & Egg Market with built up area of 96,629.057sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi.

8. This issues with the approval of the Competent Authority.

(Shard)
Scientist-E

Copy to:

1. The Secretary, Department of Environment, Government of Delhi, New Delhi.
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Kendriya Bhavan, Regional Office (CZ) 5th Floor, Sector-H, Aliganj, Lucknow - 226024.
3. Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Member Secretary, Delhi Pollution Control Committee, Department of Environment, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/ Record File/ Notice Board/MoEF&CC website.

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ANNR-9

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WATER LABORATORY

DELHI POLLUTION CONTROL COMMITEE
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at-http://dpccecomms.nic.in

Result No- DPCC/Comm/AW/1317/2078 24/5/2019 Date:20/05/2019

LAB REPORT

1. Name & Address of Unit : M/s.DELHI AGRICULTURAL MARKETING BOARD Poultry & Egg. Market, Gazipur (NC-E) Delhi-110096
2. Sampling Location : ETP Outlet
3. Date of sampling : 14/05/2019
4. Sample collected by : DPCC Lab
5. Control Measure (if any) : ETP
6. Nature of sample : Grab
7. Nature of Industry : Poultry Market
8. Parameter analyzed and result

S. No.	Parameters	ETP Outlet	Prescribed Standard
1	pH	7.8	5.5-9.0
2	Total Suspended Solids (TSS)	46	50.0
3	Oil and Grease	2.8	10.0
4	Total Kjeldahl Nitrogen	18.4	50.0
5	Phosphates Total	0.6	5.0
6	Bio-Chemical Oxygen Demand(BOD)[3 days at 27°C]	28	30.0
7	Chemical Oxygen Demand(COD)	96	250.0

***All parameters are in mg/l except pH**

Dr. M.P.George
Incharge Laboratory

Scientific Assistant

DR. M. P. GEORGE
Sub-Regional (CDO)
Delhi Pollution Control Committee
Nand Nischaya Bhawan Building
ISBT Kashmere Gate, Delhi-110006

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WATER LABORATORY

DELHI POLLUTION CONTROL COMMITEE
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at http://dpccommunity.in

Result No- DPCC/Comm/W/4634/2279 Date:20/07/2020

LAB REPORT

1. Name & Address of Unit: M/s DELHI AGRICULTURAL MARKETING BOARD Poultry &amp, Egg Market, Ghazipur (NC-E) Delhi-110096
2. Sampling Location: ETP Outlet
3. Date of sampling: 08/07/2020
4. Sample collected by: DPCC Lab
5. Control Measure (if any): ETP
6. Nature of sample: Grab
7. Nature of Industry: Poultry Market
8. Parameter analyzed and result

S. No.	Parameters	ETP Outlet	Prescribed Standard
1	pH	7.1	5.5-9.0
2	Total Suspended Solids (TSS)	46	50.0
3	Oil and Grease	3.2	10.0
4	Phosphates Total	1.2	3.0
5	Chemical Oxygen Demand(COD)	84	250.0
6	Bio-Chemical Oxygen Demand(BOD)(3 days at 27°C)	30	30.0
7	Total kjeldahl Nitrogen	4.10	50.0

*All parameters are in mg/l except pH

Dr. Nandita Mishra
In-Charge Water Laboratory
DR. NANDITA MISHRA
Scientist 'C'

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SSA Analyst (L.)

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WATER LABORATORY

DELHI RAJ KIRTI CENTRE, 4TH FLOOR, 4TH BUILDING, RAJ NIWAS MARG, DELHI-110054

Regd. No. DPCC/Comm.W/6588/2172

LAB REPORT

Date: 07/11/2021

1. Name & Address of the Unit: M/S DELHI AGRICULTURAL MARKETING BOARD, Okhla Mandi, Okhla Phase-II, New Delhi-110020
2. Sampling Location: ETP OUTLET
3. Date & time of sampling: 05/11/21
4. Sample collected by: DPCC LAB
5. Type of Industry: ETP
6. Nature of sample: Grab
7. Name of Industry: Paper Industry
8. Parameters analysed as per the list:

S. No.	Parameters	ETP OUTLET	Prescribed Standard
1.	pH	7.2	5.5-9.0
2.	Total Suspended Solids (TSS)	32	100.0
3.	Oil and Grease	0.3	10.0
4.	Chemical Oxygen Demand (COD)	80	250.0
5.	Biochemical Oxygen Demand (BOD)	10	30.0
6.	Total Residual Chlorine	0.8	1.0
7.	Benzene, Toluene & Xylene	ABSENT	Absent
8.	Phenolic Compounds (as C_6H_5OH)	0.5	1.0

*All parameters are in mg/l except pH

Sunita Mehta
Water Laboratory

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Signature of Applicant

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ISO 9001

NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector-23, Rajnagar, Ghaziabad-201 002 (India); Fax: 0120-2783596 E-mail: mail@nitratextile.org
Phone: 0120-2807390 - 95, 2783586/592/095, Website: www.nitratextile.org

TEST REPORT

(☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

ULR-TC004521000007143E

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.) *Kind Attn.: Mr. Abdul Rehman*	*R-03A* Report No. : Env/2020-21/2746 Customer's Reference: Letter dated 25-03-2020 Dispatch Reference : NITRA/Env. Lab/2021-22/ 178 Date : 13.04.2021

Sample Description: One sample in plastic bottle marked as **"Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"**

Date of Sample Receiving: 26-03-2020 Date of Result Reporting: 08-04-2021

Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC7351)
1	pH Value	APHA		7.25
2	Total Suspended Solids	APHA	mg/l	8
3	Chemical Oxygen Demand	APHA	mg/l	59.9
4	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	7.5
5	Oil and Grease	APHA	mg/l	3.5

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In-Charge)

End of Report

Note

1. This results are for technical information of client only, not for advertisement, promotion, publicity and litigation.
2. The results refer to the applicable parameters only.
3. The results are based on samples as supplied by the client.
4. The samples will be preserved for 60 days from the date of dispatch of report, subject to the condition that they are stable.
5. Any discrepancy in the test report shall be notified to the lab within ten days of dispatch of report. Otherwise it is presumed that the report has met client's requirement.
6. Report shall not be reproduced except in full without approval of NITRA.
7. Please quote test report no. and date for all future correspondence.

No. 0096723

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NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Autonomous Institute under Ministry of Textiles, Government of India)

Sector 23, Ramnagar, Ghaziabad-201 002 (India) Fax: 0120-2781596, E-mail: mail@nitratextile.org

Phone: 0120-2840796 (5 lines), 2783586/2782895, Website: www.nitratextile.org

TEST REPORT

Accredited: ISO/IEC 17025:2005 (Chemical, Biological, Environment, Physical, Polymer & Technical Textiles) (CC-0083)

GST No. 09AAATN0001R1ZA

M/s Ramrao Builders Pvt. Ltd.	
Address: New Delhi	Report No.: Env/2020-21/3536
Mobile:	Customer's Reference: Letter dated 25-02-2021
Email: [illegible]	Dispatch Reference: NITRA/Env Lab/2020-21/
Kind Attn.: Mr. Abdul Rahman	Date: 4.8.21

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 850 KLD Effluent Treatment Plant at Poultry Market, Chacipur, Delhi".

Date of Sample Receiving: 25-02-2021 — Date of Result Reporting: 04-03-2021

Condition of Sample: Liquid — Size of Sample: 2 Litres

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/6811)
1	pH Value	APHA		7.25
2	Total Suspended Solids	APHA	mg/l	6
3	Chemical Oxygen Demand	APHA	mg/l	54.8
4	Biochemical Oxygen Demand (5 days, 27° C)	APHA	mg/l	6.9
5	Oil and Grease	APHA	mg/l	4.5

Any Observation/ Comments: N.A.

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

Page 1 of 1

- End of Report -

A0 0093878

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Test Officer of the Board

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ISO 9001

NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

N.I.T.R.A. Marg, Ghaziabad-201 002 (India), Fax: 0120-2783590, E-mail: mail@nitratextile.org
Phone: 0120-2783590-95, 2783599/2783605, Website: www.nitratextile.org

TEST REPORT

Environment: ☒Water & Effluent Treatment ☐Physical ☐Polymer & Technical Textiles ☐CoC)
QUR/FCS0145/2020/0067/3F
E-0154

M/s Rehmaa Builders Pvt. Ltd.	
Kind Attn: Mr. Abdul Rahman	Report No. : Env/2020-21/2244
Delhi-110092	Customer's Reference: Letter dated 20-01-2021
	Dispatch Reference: NITRA/Env.Lab/2020-21/
	Date:

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Gazipur, Delhi"

Date of Sample Receiving: 21-01-2021 Date of Result Reporting: 29-01-2021
Condition of Sample: Good Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (ISO 5075)
1	pH Value	APHA	-	7.48
2	Total Dissolved Solids	APHA	mg/l	2651
3	Total Suspended Solids	APHA	mg/l	30
4	Chemical Oxygen Demand	APHA	mg/l	68.9
5	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	11.3
6	Oil and Grease	APHA	mg/l	6.0

Any Observations/Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In Charge)

Page 1 of 1

--- End of Report ---

Note:
1. The results are representative of item received for testing only. No. 0093828
2. Test results including applicable statements.
3. This report shall not be reproduced except in full without the written approval of the laboratory.
4. Any discrepancy in the report should be reported within 15 days from the date of issue.
5. Sample will be disposed off after the test report is issued by the laboratory. Customer is requested to take the sample within 7 days.

NABL Accredited parameters are listed on the reverse side

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For Competent Authority

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QMS C

NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Autonomous Institute of Ministry of Textiles, Government of India)

Sector [illegible], Dist. Gautam Budh Nagar, Pin-201 002 (Uttar Pradesh), Fax: 0120-2783396, E-mail: email@nitratextile.org
Phone: [illegible] 95, 2783586/592/605, Website: www.nitratextile.org

TEST REPORT

Type of Service: ☐Textile ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

NABL-TC-2045(Validity 25.06.2021)

F-01A

M/s Roberian Builders Pvt. Ltd.
A-[illegible], New Rajpura

Attn:
Delhi-110092

Kind Attn: Mr. Mohd Rehman

Report No. : Env/2020-21/1910A
Customer's Reference: Letter dated 09.12.2020
Dispatch Reference: NITRA/Env.Lab/2020-21/
Date:

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 09-12-2020
Date of Result Reporting: 17-12-2020
Size of Sample: 2 Liters
Condition of Sample: Liquid

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/4105)
1	pH Value	APHA	-	7.71
2	Total Suspended Solids	APHA	mg/l	20
3	Chemical Oxygen Demand	APHA	mg/l	99.5
4	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	16.5
5	Oil and Grease	APHA	mg/l	4.0

Any Observation/Comments: N/A

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

Page 1 of 1

End of Report

Notes:
1. The results are for sample(s) / information as given by party, not for any legal purpose. Publication and logo use permissible only with prior approval.
2. The results relate to the applicable parameters only.
3. Test results are based on samples as supplied by the client.
4. The sample(s) will be preserved for 60 days from the date of dispatch of report, subject to the condition that they are stable.
5. Discrepancy in the test report shall be notified in writing within seven days of dispatch of report. Otherwise it is presumed that the report has not objected.

No. 0093801

ATTESTED

Year [illegible] Date Stamp

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NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

TEST REPORT

M/s Bestway Builders Pvt. Ltd.
A-36, New Brijpuri
Delhi-110092
Kind Attn.: Mr. Abdul Rehman

Report No.: NITRA/Env/2020-21/1771A
Customer's Reference Letter dated: 23-11-2020
Dispatch Reference: NITRA/Env/Lab/2020-21/
Date:

Sample Description: One sample of treated effluent (Treated ETP Water (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghevra, Delhi"

Date of Sample Receiving: 23-11-2020
Condition of Sample: Liquid

Date of Analysis Reporting: 03-12-2020
Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/3761)
1	pH Value	APHA		7.49
2	Total Suspended Solids	APHA	mg/l	58
3	Chemical Oxygen Demand	APHA	mg/l	62.8
4	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	25
5	Oil and Grease	APHA	mg/l	4.5

Any Observation/Comments: N/A

(Authorised Signatory)

(Head of Division/ Officer-in-Charge)

Page 1 of 1

End of Report

Sd/0185030

NABL Accredited parameters are listed in the scope

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Phone : 0120-2807390 - 95, 2783586/592/095. Website: www.nitratextile.org

TEST REPORT

☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

M/s Rehman Builders Pvt. Ltd. B-5, New Bijlpuri Delhi 110051 Attn: Mr. Abdul Rehman	F-03A Report No. : Env/2020-21/1412 Customer's Reference: Letter dated 12-10-2020 Dispatch Reference : NITRA/Env.Lab/2020-21/2851 Date

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 12-10-2020 Date of Result Reporting: 20-10-2020

Condition of Sample: Liquid Size of Sample: 2 Liters

Test Parameters	Test Method	Unit	Test Results (SC/2905)
pH Value	APHA	-	7.73
Total Dissolved Solids	APHA	mg/l	1715
Total Suspended Solids	APHA	mg/l	8
Chemical Oxygen Demand	APHA	mg/l	35.5
Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	8.3
Oil and Grease	APHA	mg/l	4.0
Total Kjeldahl Nitrogen	APHA	mg/l	0.8
Total Phosphate (as PO_4)	APHA	mg/l	0.27

Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In Charge)

Page 1 of 1

End of Report

No. 0085012

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TEST REPORT

☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐Coir

ULR-TC8045190000610951

M/s Rehman Builders Pvt. Ltd. A-36, New Brijpuri Nirajpuri Delhi-110051 *Kind Attn: Mr. Abdul Rehman*	*F-03A* Report No. : Env/2020-21/1136A Customer's Reference: Letter dated 16-09-2020 Dispatch Reference : NITRA/Env Lab/2020-21/ Date : 23 Sep

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 16-09-2020 Date of Result Reporting: 23-09-2020

Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/2225)
1	pH Value	APHA	-	7.66
2	Total Suspended Solids	APHA	mg/l	4
3	Chemical Oxygen Demand	APHA	mg/l	37.8
4	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	4.4
5	Oil and Grease	APHA	mg/l	3.5

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer-in-Charge)

Page 1 of 1

- End of Report -

Note:
1. The results are for academic information of client only, not for advertisement, promotion, publicity and litigation.
2. The test results are valid for the samples as supplied by the client.
3. This report will be preserved for 90 days from the date of dispatch of report, after which the responsibility of NITRA is ceased.
4. Any query in the test report shall be notified to the lab within 15 days of dispatch of report. Otherwise the genuineness of the report is not disputed.

No. 0085004

Note: Accredited parameters are listed on the reverse side.

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TEST REPORT

Chemical ☐Lab ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)
UDIN: TC5085190001046561

R-03.4

M/s Rehmat Builders Pvt. Ltd.
(On Your Request)
Delhi-110051
Kind Attn: Mr. Abdul Rehman

Report No.	: Env/2020-21/687A
Customer's Reference	: Letter dated 07-08-2020
Dispatch Reference	: NITRA/Env Lab/2020-21/
Date	: 20.8.20

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 07-08-2020 Date of Result Reporting: 19-08-2020
Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SCP/317)
1	pH Value	APHA	-	7.24
2	Total Suspended Solids	APHA	mg/l	6
3	Chemical Oxygen Demand	APHA	mg/l	40.0
4	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	4.8
5	Oil and Grease	APHA	mg/l	6.5

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In-Charge)
Page 1 of 1

- End of Report -

No. 0084956

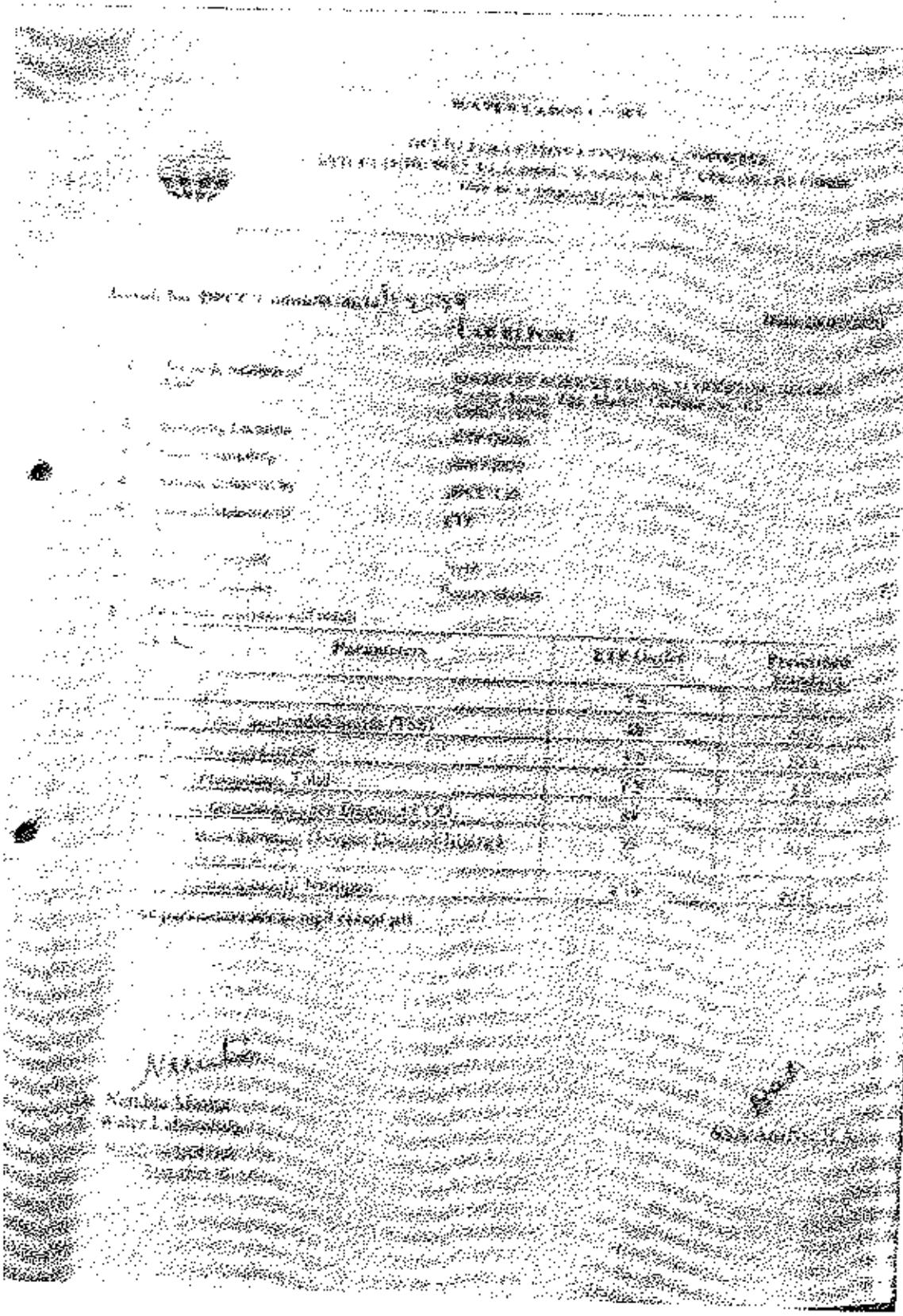
1. The results are for technical information of client only, not for advertisement, promotion, publicity and litigation.
2. The results relate to the applicable parameters only.
3. Test results are based on samples as supplied by the client.
4. The samples will be preserved for 45 days from the date of dispatch of report subject to the condition that they are stable.
5. Any discrepancy in the report should be brought to the notice of the laboratory within 7 days of receipt of report. Otherwise it is presumed that the report is correct.

*NABL Accredited parameters are listed on the reverse side.

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TEST REPORT

☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐Misc.

ULR-TC831451X06004533F

M/s Rahman Builders Pvt. Ltd.	2-03-1
Delhi-110051	Report No. : Env/2020-21/5464
Kind Attn.: Mr. Abdul Rehman	Customer's Reference: Letter dated 23-07-2020
	Dispatch Reference: NITRA-Env-Lab/2020-21/1662
	Date:

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Chanjour, Delhi".

Date of Sample Receiving: 23-07-2020 Date of Result Reporting: 30-07-2020

Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/1068)
1.	pH Value	APHA	-	7.65
2.	Total Suspended Solids	APHA	mg/l	6
3.	Chemical Oxygen Demand	APHA	mg/l	33.2
4.	Biochemical Oxygen Demand (3 days, 27°C)	APHA	mg/l	<3
5.	Oil and Grease	APHA	mg/l	<5

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In-Charge)

Page 1 of 1

--End of Report--

No. 0084948

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TEST REPORT

(☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.) *Kind Attn.: Mr. Abdul Rehman*	ULR-TC804519000003030P *R-03A* Report No. : Env/2019-20/2436 Customer's Reference: Letter dated 25-02-2020 Dispatch Reference : NITRA/Env.Lab/2019-20/ 8296 Date :

Sample Description: One sample in plastic bottle marked as "**Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi**".

Date of Sample Receiving: 25-02-2020
Condition of Sample: Liquid
Date of Result Reporting: 05-03-2020
Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/6987)
1.	pH Value	APHA		7.42
2.	Total Suspended Solids	APHA	mg/l	22
3.	Chemical Oxygen Demand	APHA	mg/l	80.0
4.	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	9.0
5.	Oil and Grease	APHA	mg/l	6.5
6.	Total Kjeldahl Nitrogen	APHA	mg/l	2.1
7.	Total Phosphate (as PO_4)	APHA	mg/l	14.6

Any Observation/ Comments: N/A

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

End of Report

Page 1 of 1

Note: Test parameters at S.No.6 and 7 are not NABL accredited parameters.

Note :
1. The results are for technical information/ actions only, not for advertisement, promotion, publicity and litigation.
2. The results relate to the applicable parameters only.
3. Test results are based on samples as supplied by the client.
4. The samples will be preserved for 30 days from the date of dispatch of report, subject to the condition that they are stable.
5. Any discrepancy in the test report shall be notified to the lab within ten days of dispatch of report. Otherwise it is presumed that the report has no objection/ requirement.

No. 0084910

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TEST REPORT

☐Chemical ☐Eco ☒Environment ☐Physical ☐Polymer & Technical Textiles ☐(Others)

URR-(C80451900600035)07

R-02A

M/S Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.)	Report No. : Env/2019-20/1992 Customer's Reference: Letter dated 27-12-2019 Dispatch Reference : NITRA/Env.Lab/2019-20/ 6774 Date
Kind Attn.: Mr. Abdul Rehman	

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650- KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 27-12-2019 — Date of Result Reporting: 02-01-2020

Condition of Sample: Liquid — Size of Sample: 3 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (ISC/5668)
1.	pH Value	APHA	-	7.64
2.	Total Suspended Solids	APHA	mg/l	12
3.	Chemical Oxygen Demand	APHA	mg/l	149.1
4.	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	24.2
5.	Oil and Grease	APHA	mg/L	5.0
6.	Total Kjeldahl Nitrogen	APHA	mg/l	1.4
7.	Total Phosphate (as PO_4)	APHA	mg/l	14.4

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In-Charge)

Page 1 of 1

End of Report

Note: Test parameters at S.No.6 and 7 are not-NABL accredited parameters.

Note:
1. The results are for technical information of client only, not for advertisement, promotion, publicity and litigation.
2. The results refer to the applicable parameters only.
3. Test results are based on samples as supplied by the client.
4. The samples will be preserved for 60 days from the date of issuance of report, in case to the condition that they are stable.
5. Any discrepancy in the test report shall be notified to the lab within few days of dispatch of report. Otherwise it is presumed that the report has no objection.

No. 0081854

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TEST REPORT

Sponsored by Ministry of Environment, Forest & Climate Change (GoI)

M/S Reliance Industries Pvt. Ltd.
[illegible]
[illegible]

Report No. : Env/2019-20/1601
Customer's Reference: Letter dated 20.11.2019
Dispatch Reference: NITRA/Env/19-20/1601
Date: 25.11.19

Kind Attn.: Mr. Abdul Rehman

Sample Description: One sample in plastic bottle marked as **"Treated Effluent (from Outlet of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"**

Date of Sample Receiving: 21.11.2019 — Date of Result Reporting: 25.11.2019
Condition of Sample: Liquid — Size of Sample: 2 Litres

S. No	Test Parameters	Test Method	Unit	Test Results (SC/4739)
1	pH Value	APHA	-	7.19
2	Total Suspended Solids	APHA	mg/l	6
3	Chemical Oxygen Demand	APHA	mg/l	96.1
4	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	34
5	Oil and Grease	APHA	mg/l	6.0
6	Total Kjeldahl Nitrogen	APHA	mg/l	9.7
7	Total Phosphorus (as PO_4)	APHA	mg/l	0.76

Any Observation / Opinions: N.A.

(Authorized Signatory)

(Head of Division/ Officer In Charge)

Page 1 of 2

- End of Report -

Note: Test parameters at S.No.6 and 7 are not NABL accredited parameters.

Note:
1. The results are for technical information of client only and not for any statutory, proprietary, judiciary and litigation purposes.
2. The results refer to the particular parameters only.
3. Test results are based on samples as supplied by the client.
4. The samples will be preserved for 30 days from the date of dispatch of report, unless otherwise specified. Any discrepancy in the test report should be notified to the laboratory within 7 days of receipt of report. Otherwise it is presumed that the report has been accepted.

No. 0081819

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TEST REPORT

(C)Chemical (T)Textile (E)Environment (P)Physical (P)Polymer & Technical Textiles (C&E)

U.R.N.TC3015190000201905IV

R-0111

M/s Rehmat Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Ravi Nagar Ghaziabad-201002 (U.P.)	Report No. : Env/2019-20/1418 Customer's Reference : Letter dated 17-10-2019 Dispatch Reference : NITRA/Env.Lab/2019-20/ Date : 30/10/19

Kind Attn.: Mr. Abdul Rehman

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 17-10-2019 Date of Result Reporting: 30-10-2019

Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/3974)
1.	pH Value	APHA		7.98
2.	Total Suspended Solids	APHA	mg/l	12
3.	Chemical Oxygen Demand	APHA	mg/l	43.5
4.	Biochemical Oxygen Demand (3 days, 27°C)	APHA	mg/l	5.0
5.	Oil and Grease	APHA	mg/l	4.0
6.	Total Kjeldahl Nitrogen	APHA	mg/l	Not traceable
7.	Total Phosphate (as PO_4)	APHA	mg/l	1.42

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In-Charge)

Page 1 of 1

- End of Report -

Note: Test parameters at S.No.6 and 7 are not NABL accredited parameter(s).

No. 0081785

Notes:
1. The results are for technical information of above only, not for advertisement, promotion, publicity and litigation.
2. The results refer to the applicable parameters only.
3. The results are based on samples as supplied by the client.
4. The samples will be preserved for 60 days from the date of dispatch of report, subject to the condition that they are stable.
5. Any discrepancy in the test report shall be notified to the lab within ten days of dispatch of report. Otherwise it is presumed that the report has been duly accepted.

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TEST REPORT

☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE

ULR-TC804519000001567P

R-03/

M/s Rehman Builders Pvt. Ltd.
D-21, Sector-17
Industrial Area, Kavi Nagar
Ghaziabad-201002 (U.P.)

Kind Attn.: Mr. Abdul Rehman

Report No. : Env/2019-20/1129
Customer's Reference: Letter dated 07-09-2019
Dispatch Reference. : NITRA/Env.Lab/2019-20/ 4368
Date :

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 07-09-2019 Date of Result Reporting: 20-09-2019
Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/3248)
1.	pH Value	APHA		7.88
2.	Total Suspended Solids	APHA	mg/l	8
3.	Chemical Oxygen Demand	APHA	mg/l	61.4
4.	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	8.4
5.	Oil and Grease	APHA	mg/l	4.5
6.	Total Kjeldahl Nitrogen	APHA	mg/l	Not traceable
7.	Total Phosphate (as PO_4)	APHA	mg/l	7.62

Any Observation/ Comments: N/A

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

Page 1 of 1

-: End of Report :-

Note: Test parameters at S.No.6 and 7 are not NABL accredited parameters.

0078800

No.

Note:
1. The results are for technical information of client only, not for advertisement, promotion, publicity and litigation.
2. The results refer to the applicable parameters only.
3. Test results are based on samples as supplied by the client.
4. The samples will be preserved for 60 days from the date of dispatch of report, subject to the condition that they are stable.
5. Any discrepancy in the test report shall be notified to the lab within ten days of dispatch of report. Otherwise it is presumed that the report has met client's

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TEST REPORT

(☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

ULR-TC804519000001609F

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.) *Kind Attn.- Mr. Abdul Rehman*	*E-024* Report No. : Env/2019-20/1074 Customer's Reference: Letter dated 27-08-2019 Dispatch Reference : NITRA/Env.Lab/2019-20/ Date 3993

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 30-08-2019 Date of Result Reporting: 04-09-2019

Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/3097)
1.	pH Value	APHA		7.59
2.	Total Dissolved Solids	APHA	mg/l	2011
3.	Total Suspended Solids	APHA	mg/l	6
4.	Chemical Oxygen Demand	APHA	mg/l	55.3
5.	Biochemical Oxygen Demand (3 days, 27°C)	APHA	mg/l	6.3

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In-Charge)

Page 1 of 1

-End of Report-

Note:
The results are for technical information of client only, not for advertisement, promotion, publicity and litigation.
The results refer to the applicable parameters only.
Test results are based on samples as supplied by the client.
The samples will be preserved for 60 days from the date of dispatch of report, subject to the condition that they are stable.
Any discrepancy in the test report shall be notified in writing within 07 days of receipt of report. Otherwise it is presumed that the report has been accepted.
Any unauthorized alteration in report shall be punishable under law.

No. 0078789

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TEST REPORT

(☑Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CnE)

ULR-TC804519000001314F

R-03A

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.) *Kind Attn.: Mr. Abdul Rehman*	Report No. : Env/2019-20/779 Customer's Reference: Letter dated 23-07-2019 Dispatch Reference : NITRA/Env.Lab/2019-20/2972 Date :

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 25-07-2019 — Date of Result Reporting: 30-07-2019

Condition of Sample: Liquid — Size of Sample: 2 Litres

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/2495)
1	pH Value	APHA	-	7.87
2	Total Dissolved Solids	APHA	mg/l	2015
3	Total Suspended Solids	APHA	mg/l	12
4	Chemical Oxygen Demand	APHA	mg/l	23.8
5	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	1.3

Any Observation/ Comments: Nil

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

- End of Report -

The results are for evaluation information of client only, not for advertisement, promotion, publicity and litigation.
The results refer to the applicable parameters only.
All results are based on samples as supplied by the client.
The samples will be preserved for 60 days from the date of dispatch of report, subject to the condition that they are stable.
Any discrepancy in the test report shall be notified to the lab within ten days of dispatch of report. Otherwise it is presumed that the report has not disputed.

No. 0078758

ATTESTED

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NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Under the Ministry of Textiles, Government of India)

Sector 23, Ratrapur, Ghaziabad-201 002 (U.P.) India, Fax : 0120-2284990, E-mail : nitra@nitratextile.org
Phone : 0120-2784545(25), 2783344, 2783345, 2783346, 2783347, Website : www.nitratextile.org

TEST REPORT

(Division of : Chemical & Environment / Physical / Polymer & Technical Textiles / Others)

ULR-TC304519000001665F

R-01-F

M/s Rehman Builders Pvt. Ltd.
D-21, Sector-57
Industrial Area, Kavi Nagar
Ghaziabad-201002 (U.P.)

Kind Attn.:

Report No. : Env/2019-20/561
Customer's Reference: Letter dated 19-09-2019
Dispatch Reference : NITRA/Env.Lab/2019-20/
Date :

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 20-09-2019
Condition of Sample: Liquid

Date of Result Reporting: 27-09-2019
Size of Sample: 3 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/4944)
1	pH Value	APHA	-	7.60
2	Total Suspended Solids	APHA	mg/l	42
3	Chemical Oxygen Demand	APHA	mg/l	73.8
4	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	6.5

Any Observation/ Comments: NA

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

-: End of Report :-

Note :
1. The results are for tested/calibrated item only. Test for environment, packaging, pollutants and hygiene.
2. The results refer to the specimen (parameters only).
3. Test results are based on samples as supplied by the client.
4. The samples will be preserved for 45 days from the date of dispatch of report, subject to the condition that they are stable.
5. Any discrepancy in the test report shall be notified to the laboratory within 7 days of receipt of report. Otherwise it is presumed that the report has been found correct.

No. 0078737

ATTESTED

127

NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector-23, Rainagar, Ghaziabad-201 002 India, Fax : 0120-2783596 E-mail : mail@nitratextile.org
Phone : 0120-2786384/451, 2783334-586/592/638/098/099/095, Website: www.nitratextile.org

TEST REPORT

☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

ULR-TC804519000006586F

R-03A

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.)	Report No. : Env/2019-20/295 Customer's Reference: Letter dated 21-05-2019 Dispatch Reference : NITRA/Env.Lab/2019-20/ 1425 Date :
Kind Attn.:	

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 21-05-2019 Date of Result Reporting: 29-05-2019

Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/1361)
1	pH Value	APHA	-	7.15
2	Total Dissolved Solids	APHA	mg/l	1963
3	Total Suspended Solids	APHA	mg/l	8
4	Chemical Oxygen Demand	APHA	mg/l	42.7
5	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	3.9

Any Observation/ Comments: N/A

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

-: End of Report :-

The results are for technical information of client only, not for advertisement, propagation, publicity and litigation.
The results relate to the applicable parameters only.
Test results are based on samples as supplied by the client.
The samples will be preserved for 60 days from the date of dispatch of report, subject to the condition that they are stable.
Any discrepancy in the test report shall be notified to the lab within two days of dispatch of report. Otherwise it is presumed that the report has been found correct.

No. 0078705

ATTESTED

True Copy of the Report

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NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector-23, Rajnagar, Ghaziabad-201 002 India: Fax : 0120-2783596 E-mail : mail@nitratextile.org
Phone : 0120-2786434/451, 2783334/586/592/638/09810994095, Website: www.nitratextile.org

TEST REPORT

(☑Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

ULR-TC804519000000401F

R-03A

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.) *Kind Attn.:*	Report No. : Env/2019-20/150 Customer's Reference: Letter dated 23-04-2019 Dispatch Reference : NITRA/Env.Lab/2019-20/ Date : 6/1

Sample Description: One sample in plastic bottle marked as **"Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"**

Date of Sample Receiving: 24-04-2019 — Date of Result Reporting: 29-04-2019

Condition of Sample: Liquid — Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/350)
1	pH Value	APHA	-	7.66
2	Total Suspended Solids	APHA	mg/l	6
3	Chemical Oxygen Demand	APHA	mg/l	29.5
4	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	3.1

Any Observation/ Comments: N/A

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

-: End of Report: -

Note :
The results are for technical information of client only, not for advertisement, promotion, publicity and litigation. The results relate for the sample/ parameters only.

No. 0075093

ATTESTED

Test Officer in the Report

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NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector-23, Raj Nagar, Ghaziabad-201 002 India; Fax : 0120-2783596 E-mail : mail@nitratextile.org
Phone : 0120-2786454/451, 2783334/586/592 & 08800094095, Website : www.nitratextile.org

TEST REPORT

☐Chemical ☐Bio ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

ULR-TC803519000000115I

R-03-I

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.) *Kind Attn.:*	Report No. : Env/2018-19/1979 Customer's Reference: Letter dated 19-03-2019 Dispatch Reference : NITRA/Env.Lab/2018-19/7695 Date

Sample Description: One sample in plastic bottle marked as **"Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"**

Date of Sample Receiving: 25-03-2019 Date of Result Reporting: 30-03-2019

Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	*Test Parameters*	*Test Method*	*Unit*	*Test Result (SC/5003)*
1	pH Value	APHA	-	7.42
2	Total Dissolved Solids	APHA	mg/l	7055
3	Total Suspended Solids	APHA	mg/l	72
4	Chemical Oxygen Demand	APHA	mg/l	55.5
5	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	4.6

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In-Charge)

- End of Report: -

Note :

1. The results are for laboratory/testing purpose only and for submission, publicity and litigation. No. 0075093
2. The results relate to the applicable parameters only.
3. Test results are based on samples as supplied by the client.
4. For samples still be preserved for 60 days from the date of dispatch of report, subject to the condition that they are stable.
5. Any discrepancy in the test report should be notified to us within ten days of dispatch of report. Otherwise it is presumed that the report has been accepted.

ATTESTED

True Copy Reserve

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NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector-23, Raj Nagar, Ghaziabad-201 002 India. Fax : 0120-2783999 Email : mail@nitra.gov.in
Phone : 0120-2786453/451/2783334/586/592/638/639/644/695, Website: www.nitratextile.org

TEST REPORT

(Chemical) (Lab) (Environment) (Physical) (Polymer & Technical Textiles) (Others)

I.L.R-(I.30451)(Env)(2019)(03)(1)
R-03-1

M/s Rehman Builders Pvt. Ltd., O-21, Sector-17, Industrial Area, Kavi Nagar, Ghaziabad-201002 (U.P.) *Kind Attn.:*	Report No. : Env/2018-19/1831 Customer's Reference: Letter dated 27-02-2019 Dispatch Reference : NITRA/Env.Lab/2018-19/ Date 7.3.19

Sample Description: One sample in plastic bottle marked as **"Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"**

Date of Sample Receiving: 27-02-2019 — Date of Result Reporting: 08-03-2019
Condition of Sample: Liquid — Size of Sample: 2 Litres

S. No.	*Test Parameters*	*Test Method*	*Unit*	*Test Result (SC/4550)*
1.	pH Value	APHA	-	7.79
2.	Total Dissolved Solids	APHA	mg/l	1973
3.	Total Suspended Solids	APHA	mg/l	4
4.	Chemical Oxygen Demand	APHA	mg/l	44.3
5.	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	2.7

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In-Charge)

Page 1 of 1

-: End of Report :-

Note :-
1. The results are exclusively for the sample(s) received and tested. [illegible] No. 0075085
2. [illegible]
3. Test results are based on sample as supplied by the client.
4. [illegible]
5. Any discrepancy in the test report should be reported to the [illegible] within [illegible] days of receipt of report. [illegible]

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True Copy of the Report

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(ISO 9001)

ORGANISATION

NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector-23, Rajnagar, Ghaziabad-201 002 India; Fax : 0120-2783596 E-mail : nitrl@nitratextile.org
Phone : 0120-2786434/451, 2783334/586/592/638/690/694/695, Website : www.nitratextile.org

TEST REPORT

(☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

ULR-TC604319000000000F

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.) *Kind Attn.:*	R-654 Report No. : Env/2018-19/1666 Customer's Reference: Letter dated 24-01-2019 Dispatch Reference : NITRA/Env.Lab/2018-19/ Date : 6.2.19

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 29-01-2019 — Date of Result Reporting: 06-02-2019
Condition of Sample: Liquid — Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/4167)
1	pH Value	APHA	-	7.72
2	Total Dissolved Solids	APHA	mg/l	1945
3	Total Suspended Solids	APHA	mg/l	44
4	Chemical Oxygen Demand	APHA	mg/l	30.2
5	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	1.6

Any Observation/ Comments: N/A

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

- End of Report: -

Note :
1. This results are for technical information to client only, not for advertisement, publicity and litigation.
2. The results refer to the applicable parameters only.
3. Test results are based on samples as supplied by the client.
4. The samples will be preserved for 30 days after the date of dispatch of report, subject to the conditions that they are stable.
5. Any discrepancy in the test report shall be notified to the lab within ten days of dispatch of report. Otherwise it is presumed that the report has been found correct.

No. 0075078

ATTESTED

True Copy of the Report

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ISO 9001

NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector-23, Ramgarh, Ghaziabad-201 002 India; Fax : 0120-2783596 E-mail : mail@nitratextile.org
Phone : 0120-2786434/451, 2783334/586/592/638/090/094/095, Website: www.nitratextile.org

TEST REPORT

(☐Chemical ☐Eco ☒Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

ULR –XT085318000000698F

R-03A

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad – 201002 (U.P.)	Report No. : Env/2018-19/1488 Customer's Ref.: Letter dated 29.12.2018 Dispatch Ref. : NITRA/Env.Lab/2018-19/ Date : 08.01.2019

Sample Description: One sample in plastic bottle marked as " **Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant Poultry Market, Ghazipur, Delhi** "

Date of Sample Receiving: 08-01-2019 Date of Result Reporting: 08-01-2019

Sample collected by: Customer

Condition of Sample: Liquid Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC/2867)
1	pH	APHA	-	7.72
2	Total Dissolved Solids	APHA	mg/l	1959
3	Total Suspended Solids	APHA	mg/l	8
4.	Chemical Oxygen Demand	APHA	mg/l	21.2
5.	Biochemical Oxygen Demand (3 days, 27°C)	APHA	mg/l	2.5

Any Observation/ Comments: N/A

(Authorized Signatory) (Head of Division/ Officer In-Charge)

-: End of Report :-

Note :

1. The results are for technical information of client only, not for advertisement, promotion, publicity and litigation. No. 0076709
2. The results refer to the applicable parameters only.
3. Test results are based on samples as supplied by the client.
4. Test samples will be preserved for 90 days from the date of dispatch of report, subject to our conditions that they are stable.
5. Any discrepancy in the test report shall be notified to the lab within 10 days of dispatch of report. Otherwise it is presumed that the report has met client's requirements.

ATTESTED

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ISO 9001

NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector-23, Rajnagar, Ghaziabad-201 002 India; Fax : 0120-2783596 E-mail : mail@nitratextile.org
Phone : 0120-2786434/451, 2783334/586/592/638/680/694/695, Website: www.nitratextile.org

TEST REPORT

(☐Chemical ☐Eco ☑Environment ☐Physical ☐Polymer & Technical Textiles ☐CoE)

ULR-XT085318000000441F

R-03A

M/s Rehman Builders Pvt. Ltd. D-21, Sector-17 Industrial Area, Kavi Nagar Ghaziabad-201002 (U.P.) *Kind Attn.:*	Report No. : Env/2018-19/1196 Customer's Reference: Letter dated 13-11-2018 Dispatch Reference : NITRA/Env.Lab/2018-19/5434 Date :

Sample Description: One sample in plastic bottle marked as **"Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"**

Date of Sample Receiving: 20-11-2018 — Date of Result Reporting: 29-11-2018

Condition of Sample: Liquid — Size of Sample: 2 Liters

S. No.	Test Parameters	Test Method	Unit	Test Result (SC2311)
1	pH Value	APHA	-	7.92
2	Total Dissolved Solids	APHA	mg/l	1933
3	Total Suspended Solids	APHA	mg/l	18
4	Chemical Oxygen Demand	APHA	mg/l	44.6
5	Biochemical Oxygen Demand (3 days, 27 °C)	APHA	mg/l	4.0

Any Observation/ Comments: N/A

(Authorized Signatory)

(Head of Division/ Officer In-Charge)

-: End of Report: -

Note :
1. The results are for technical information of client only, not for advertisement, promotion, publicity and litigation.
2. The results refer to the applicable parameters only.
3. Test results are based on samples as supplied by the client.
4. The samples will be preserved for 30 days from the date of dispatch of report, subject to the condition that they are stable.
5. Any discrepancy in the test report shall be notified to the lab within ten days of dispatch of report. Otherwise it is presumed that the report has met client's requirement.

No. 0075047

ATTESTED

Test Chemist/Lab Incharge

134

Real Time Data Acquisition And Monitoring

Site Name: DELHI AGRICULTURAL MARKETING BOARD

Report: Custom Report

From Date: 2021/08/20 00:00:00 To Date : 2021/08/20 09:00:49

Description	ETP_1_Outlet_COD_U	ETP_1_Outlet_BOD_U	ETP_1_Outlet_TSS_U	ETP_1_Outlet_pH_U	ETP_1_Outlet_Flow_U	ETP_1_Outlet_Totalizer_Flow_U
Prescribed Standards	0 - 250	0 - 30	0 - 50	5.5 - 9	0 -	0 - 416
Maximum Data	49.75	14.29	11.56	7.88	30	138.18
Minimum Data	49.75	14.29	11.56	7.88	30	138.18
Geometric Mean	49.75	14.29	11.56	7.88	30.0	138.18
Median	49.75	14.29	11.56	7.88	30.0	138.18
Standard Deviation	NA	NA	NA	NA	NA	NA
Maximum Value At Time	2021-08-20	2021-08-20	2021-08-20	2021-08-20	2021-08-20	2021-08-20
Minimum Value At Time	2021-08-20	2021-08-20	2021-08-20	2021-08-20	2021-08-20	2021-08-20
Valid Data Points	1	1	1	1	1	1
Total Data Points	1	1	1	1	1	1
Data Availability %	100.0%	100.0%	100.0%	100.0%	100.0%	100.0%

Sr No.	Time	ETP_1_Outlet_COD_U	ETP_1_Outlet_BOD_U	ETP_1_Outlet_TSS_U	ETP_1_Outlet_pH_U	ETP_1_Outlet_Flow_U	ETP_1_Outlet_Totalizer_Flow_U
1	2021-08-20	49.75	14.29	11.56	7.88	30	138.15

Report Details: DAMB ; 2021-08-20 09:03:33 ; Custom Report

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Real Time Data Acquisition And Monitoring

Site Name: DELHI AGRICULTURAL MARKETING BOARD

Report: Custom Report

From Date: 2021/08/15 09:00:00 To Date : 2021/08/16 09:00:21

Description	ETP_1_Outlet_COD_U	ETP_1_Outlet_BOD_U	ETP_1_Outlet_TSS_U	ETP_1_Outlet_pH_U	ETP_1_Outlet_Flow_U	ETP_1_Outlet_Totalizer Flow_U
Prescribed Standards	0 - 250	0 - 30	0 - 50	5.5 - 9	0 -	0 - 418
Maximum Data	34.43	14.2	10.2	7.66	30	272.19
Minimum Data	30.63	14.18	10.0	7.62	30	271.59
Geometric Mean	32.53	14.19	10.1	7.64	30.0	271.89
Median	32.53	14.19	10.1	7.64	30.0	271.89
Standard Deviation	2.69	0.01	0.14	0.03	0.0	0.42
Maximum Value At Time	2021-08-16	2021-08-16	2021-08-15	2021-08-15	2021-08-15	2021-08-16
Minimum Value At Time	2021-08-15	2021-08-15	2021-08-16	2021-08-16	2021-08-15	2021-08-15
Valid Data Points	2	2	2	2	2	2
Total Data Points	2	2	2	2	2	2
Data Availability %	100.0%	100.0%	100.0%	100.0%	100.0%	100.0%

Sl No	Time	ETP_1_Outlet_COD_U	ETP_1_Outlet_BOD_U	ETP_1_Outlet_TSS_U	ETP_1_Outlet_pH_U	ETP_1_Outlet_Flow_U	ETP_1_Outlet_Totalizer Flow_U
1	2021-08-15	30.63	14.18	10.2	7.66	30	271.59
2	2021-08-16	34.43	14.20	10.0	7.62	30	272.19

Report Details: DAMB | 2021-08-20 09:44:12 | Custom Report

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Real Time Data Acquisition And Monitoring

Site Name: DELHI AGRICULTURAL MARKETING BOARD

Report: Custom Report

From Date: 2021/08/16 09:00:00 To Date : 2021/08/17 09:00:21

Description	ETP_1_Outlet_COD_U	ETP_1_Outlet_BOD_U	ETP_1_Outlet_TSS_U	ETP_1_Outlet_pH_U	ETP_1_Outlet_Flow_U	ETP_1_Outlet_Totalizer_Flow_U
Prescribed Standards	0 - 250	0 - 30	0 - 50	5.5 - 9	0 -	0 - 416
Maximum Data	41.15	14.24	10.11	7.65	30	271.77
Minimum Data	39.44	14.23	10.0	7.57	30	271.77
Geometric Mean	40.3	14.24	10.06	7.61	30.0	271.77
Median	40.3	14.24	10.06	7.61	30.0	271.77
Standard Deviation	1.21	0.01	0.08	0.06	0.0	0.0
Maximum Value At Time	2021-08-17	2021-08-17	2021-08-16	2021-08-16	2021-08-16	2021-08-16
Minimum Value At Time	2021-08-16	2021-08-16	2021-08-17	2021-08-17	2021-08-16	2021-08-16
Valid Data Points	2	2	2	2	2	2
Total Data Points	2	2	2	2	2	2
Data Availability %	100.0%	100.0%	100.0%	100.0%	100.0%	100.0%

Sl No	Time	ETP_1_Outlet_COD_U	ETP_1_Outlet_BOD_U	ETP_1_Outlet_TSS_U	ETP_1_Outlet_pH_U	ETP_1_Outlet_Flow_U	ETP_1_Outlet_Totalizer_Flow_U
1	2021-08-16	39.44	14.23	10.11	7.65	30	271.77
2	2021-08-17	41.15	14.24	10.00	7.57	30	271.77

Report Details: DAMB | 2021-08-20 09:40:10 | Custom Report

ATTESTED

137

Real Time Data Acquisition And Monitoring

Site Name: DELHI AGRICULTURAL MARKETING BOARD

Report: Custom Report

From Date: 2021/08/17 09:00:00 To Date : 2021/08/18 09:00:21

Description	ETP_1 Outlet COD_U	ETP_1 Outlet BOD_U	ETP_1 Outlet TSS_U	ETP_1 Outlet pH_U	ETP_1 Outlet Flow_U	ETP_1 Outlet Totalizer Flow_U
Prescribed Standards	0 - 250	0 - 30	0 - 50	5.5 - 9	0 -	0 - 418
Maximum Data	44.5	14.26	10.01	7.64	30	272.06
Minimum Data	42.86	14.25	10.0	7.56	30	272.06
Geometric Mean	43.68	14.26	10.0	7.6	30.0	272.06
Median	43.68	14.26	10.0	7.6	30.0	272.06
Standard Deviation	1.16	0.01	0.01	0.06	0.0	0.0
Maximum Value At Time	2021-08-17	2021-08-17	2021-08-17	2021-08-17	2021-08-17	2021-08-17
Minimum Value At Time	2021-08-18	2021-08-18	2021-08-18	2021-08-18	2021-08-17	2021-08-17
Valid Data Points	2	2	2	2	2	2
Total Data Points	2	2	2	2	2	2
Data Availability %	100.0%	100.0%	100.0%	100.0%	100.0%	100.0%

Sl No	Time	ETP_1 Outlet COD_U	ETP_1 Outlet BOD_U	ETP_1 Outlet TSS_U	ETP_1 Outlet pH_U	ETP_1 Outlet Flow_U	ETP_1 Outlet Totalizer Flow_U
1	2021-08-17	44.50	14.26	10.01	7.64	30	272.06
2	2021-08-18	42.86	14.25	10.00	7.56	30	272.06

Report Details: DAMB | 2021-08-20 09:03:47 | Custom Report

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ANN R-10 138

मतस्य मुर्गा एवं अण्डा विपणन समिति, गाज़ीपुर, दिल्ली-110096.

F.No. [illegible] दिनांक :- 11-11- 18

परिपत्र

सभी मुर्गा मंडी के आढतियो/व्यापारियों को आदेश दिये जाते है कि केस संख्या 1214/2018 में माननीय उच्च न्यायालय के आदेश दिनांक 24/09/2018 का पालन करे तथा कोई भी ऐसा कार्य नहीं करे जिससे माननीय उच्च न्यायालय की आदेश की अवेहलना हो।

अत: सभी लाइसेंसधारियों को पुन: आदेश दिए जाते है कि उपरोक्त का सख्ती से पालन करें।

देव राज
सहायक सचिव –I

सभी लाइसेंस धारी
मुर्गा मंडी,गाजीपुर,
दिल्ली

ATTESTED
True Copy of the Record

139

FISH POULTRY AND EGG MARKETING COMMITTEE GHAZIPUR DELHI-110090

F No 4(138)/03/FP&EMC/Mktg-PI/1855

Dt 11.11.18

CIRCULAR

All the Traders/Commission Agent are hereby directed to follow the direction as per order dated 24.9.2018 passed in CWP NO 1214/2018 and do not violate the order of Hon'ble High Court which may amount disobeying the Hon'ble High Court order.

Hence all license holders are again directed to strictly follow the order.

Sd/x x

(Dev Raj)

Assistant Secretary-I

All License Holders

Poultry Market Ghazipur

Delhi

ATTESTED

True Copy of the Record

ANNR-11 140

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) No. 1214 OF 2018

IN THE MATTER OF: -

GAURI MAULAKHI ...PETITIONER

VERSUS

DELHI AGRICULTURAL MARKETING BOARD AND ORS.

...RESPONDENTS

STATUS REPORT BY RESPONDENT NO.1

AFFIDAVIT OF SH. A. NEDUNCHEZHIYAN, SECRETARY, DELHI AGRICULTURAL MARKETING BOARD, NEW DELHI

I, A. NEDUNCHEZHIYAN, the above-named deponent do hereby solemnly affirm and state as under:

1. That I am Secretary DAMB and have gone through the above petition and understood its contents. In my official capacity, I am conversant with the facts

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For Official Record

of the case and competent and duly authorized to depose about the same.

2. That deponent joined Delhi Agricultural Marketing Board on 2nd April, 2018, as additional charge. Under section -18 of the Delhi Agricultural Produce Marketing (Regulation) Act, 1998 the Vice Chairman of the Board is the Chief Executive Officer and exercises its powers as given under Section-18. The functions of the Secretary Board are described in Section-19 of the Act.

3. That I have gone through the directions issued by Delhi Pollution Control Committee Department of Environment Govt. of NCT Delhi issuing directions for closure under Section -31 (A) of the Air (Prevention) Control of Pollution Act, 1981 and under Section-33(A) of the Water (Prevention) and Control of Pollution Act, 1974 as amended upto date.

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4. That the Delhi Agricultural Produce Marketing (Regulation) Act, 1998 provides a platform to the farmers to bring their produce in the notified market yard for sale through commission agents or directly to the traders. The schedule to the Act under clause-I prescribes Animal Husbandry Products, Eggs and Poultry are the notified products. Under Clause-XII heading pisciculture fish is the notified product.

5. That Fish Poultry and Egg Marketing Committee (FP& EMC) was constituted to regulate the trade of afore-mentioned notified products. The traders dealing with the afore-mentioned products were earlier carrying on their activities in the Jama Majid Area. The individual who had Category -B (Commission Agent) License, were shifted to Gazipur Egg Fish and Poultry Market when the land was allotted to the Board for development of

Trade Commissioner Record

the Market in the area. They were allowed to trade in the temporary sheds.

6. That because of administrative reason non-clearance of the plans by the market committee by DDA there is a delay in developing the market. Now finally DDA vide its letter dated 26.4.2018 sorted out all the issues relating to the plan and have given permission to construct and develop the market by 31st December, 2020. The market when constructed will have independent shops for commission agents, with provision for cold storage and processing facilities for which they will have to have a separate license from MCD.

7. That presently the live birds when brought to the market by the farmers for sale they are sold through the commission agents and some of the traders instead of taking the birds directly to their shops for sale are slaughtering them in the market premises itself for which the committee has

ATTESTED
for Secretary, Land & Building

constructed an ETP plant for treatment of liquid waste before discharge.

8. That so far as fish is concerned the same is sold in the crates itself which is cleaned and re-packed. Since no slaughtering is involved, the liquid waste is not that which requires treatment in the ETP plant before discharge, therefore, the record shows that Delhi Agricultural Marketing Board had applied on 16.12.2013 for consent to operate ETP plant for poultry only and paid the demanded fee of Rs. 8 Lakhs to DPCC.

9. That the record shows that Board has also paid the fee demanded for this purpose by DPCC and are also conducting monthly tests reports of the outlet effluent which are in confirming to standards and guidelines, this has also been checked by DPCC official during inspection and found satisfactory. The liquid waste is discharge only after the day to day discharge is tested in the laboratory at the

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market yard and some of the samples at random are sent to Shri Ram Institute for Industrial Research as well as other approved laboratories. For ready reference some of the reports are enclosed herewith as **ANNEXURE R-1**.

10. That record also shows that at one point of time in the market yard because of trading of the birds the waste generated pilled-up because MCD was not giving permission to remove the waste to the land fill. Finally, the permission was given on March, 2018 and the area was cleared immediately thereafter. However, there will be day to day generation of the waste which is now being sent to the MCD land fill. I have been informed that photographs filed on record pertains to the time when the waste had accumulated because MCD did not give permission. Some of the photographs after clearing the site are enclosed as **ANNEXURE R-2**.

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11. That I have gone through the order passed by DPCC on 24.4.2018. The market area is bounded by wall having entry and exit for the farmers and the traders. As per report outside the complex many shops are engaged in illegal slaughtering and roasting of animal parts. I submit that, the people sitting outside the boundary wall of the committee are illegal occupants on the Govt. site for which the corporation and other civic authorities have to take action.

12. That in the report the factual aspect of slaughtering of poultry is referred to and the DPCC is not satisfied with the waste management in fish market as well as poultry market. The modernization of fish poultry and egg market has been allowed by DDA vide its letter dated 26.4.2018 and other civic authorities have also given their permission including DPCC, for which the DAMB has taken up the tendering process and

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True Copy of the Petition

very soon the same will be completed as the market is to be developed by 31.12.2020, as per EOT accorded by DDA vide permission letter dated 26.4.2018.

13. That in the market yard when the birds are brought for sale the birds feathers and the litters as well as day to day waste accumulated which is removed every day to the MCD land fill as per their permission. The committee has already outsourced the entire work of sweeping, scavenging, collection and transportation upto sanitary land fill of MCD on day to day basis, which is being monitored by the officials of the committee.

14. That the dead birds and other waste is disposed off through outsourcing agency in the sanitary land fill since the MCD's waste management plant does not cope for such waste. However, DAMB as a permanent solution, has already awarded the work

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True Copy

of installation, commissioning, operation and maintenance of waste to power plant at site to treat the entire day to day waste of fish and poultry market including waste of flower and fruit vegetable market Gazipur, which will generate electricity and the same will be used by the market. Its residue will be used as a manure and its disposal will be contractor's responsibility as per the agreement. The waste management plant will be ready for operation by 31.12.2018. Thereafter, no waste will be sent to any land fill area by any of the markets operating in Gazipur.

15. That as per records DAMB applied and deposited with DJB development charges to the tune of Rs.1.03 Cr. many years back for water supply connection, but since DJB could not provide water connection in the market area it granted permission to dig and operate borewell for meeting

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the water requirement. Copy of the permission letter is annexed as **ANNEXURE R-3**.

16. That in its order of 24.4.2018 the DPCC had accepted the fact that STP should be read as ETP (650 KLD) of poultry and egg market is found operational and all the units were found functional but, waste water generated in the fish market is being discharge through a pump directly into the drain without treatment. It is submitted that, ETP plant is for treatment of liquid waste i.e. the blood generated in slaughtering the birds, and therefore, it is used for treatment of the liquid waste of the birds. So far as fish is concerned there is no slaughtering/ cutting, no blood, they come in crates wrapped in ice. It is only the waste water generated because of ice melting which goes to the drain, and no treatment of the same is required and therefore, ETP plant for fish market is not required.

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True Copy of the Reply

ISO

17. That the deponent as Secretary Board attended a meeting under the Chairmanship of Secretary environment and Forest -cum-Chairman DPCC held on 20.7.2018 where, after discussions it was decided that immediate steps as indicated in the minutes be taken by DAMB for better management of environment. Copy of the minutes is enclosed as **ANNEXURE R-4.** The Dy. Secretary (M) Marketing Board vide his letter dated 30.08.2018 has sent the action taken report the copy of the same is enclosed as **ANNEXURE R-5.**

18. That so far as control of pollution and waste management is concerned for the time being slaughtering of birds is being stopped by issuing a general notice to the traders in the market area that, they can only trade for live birds and not slaughter the birds till permission is granted by DPCC to operate ETP plant which otherwise is functional.

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19. That I am informed, that, the Fish Poultry Committee held a meeting on 2.9.2018 under the Chairmanship of Shri Nasir Ali Alvi, Secretary and the other members of the committee wherein, traders representatives were also present and it was unanimously decided that as per DPCC's order slaughtering be stopped. Copy of the minutes are enclosed as **ANNEXURE R-6.**

20. That I have been informed that, a public notice/ order will be circulated in the market that slaughtering of poultry birds and related activities inside the premises of Fish Poultry and Egg Marketing Committee Gazipur is stopped forthwith and action will be taken against the violators as per Rule.

21. That the deponent submits that, the DPCC may be directed to look into the factual aspect with respect to ETP plant which is installed for liquid waste

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True Copy

management of the birds and is functional and operational. The DPCC may also be requested to look into the action taken by the DAMB for providing permanent solution for waste management of the market by way of installation, commissioning, operation and maintenance, so that, the traders can be allowed for slaughtering of the birds as MCD does not have any slaughtering house for the birds as they have for other animals. Since ETP plant is functional and the treated liquid waste is tested in the laboratories every day as well as random checks is carried out in the Shri Ram Institute for Industrial Research and other approved laboratories the traders may be allowed to continue their business under the supervision of DPCC till the permanent solution i.e. the plant becomes operational.

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DEPONENT

VERIFICATION: -

I, A. NEDUNCHEZHIYAN, the above-named deponent, do hereby verify on solemn affirmation that the contents of my above Affidavit are true and correct to my knowledge being derived from official records. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 5th day of September 2018.

DEPONENT

ATTESTED

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NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector 23, Raipur, Ghaziabad-201 002, India. Fax: 0120-2883726, E-mail: mail@nitra.org

Phone: 0120-2786494/95/2783334/586/599/632/690/691/692, Website: www.nitra.org

TEST REPORT

Chemical ☐ Electrical ☐ Environment ☐ Physical ☐ Polymer & Technical Textiles ☐ Wool

M/s Rehman Builders Pvt. Ltd.	Date: 30.06.2015
Plot No. 21, Sector-10,	Report No.: Env/1419/2015-16
Industrial Area, Kavi Nagar,	Customer's Reference: Letter dated 1.6.2015
Ghaziabad-201002 (U.P.)	Dispatch Reference: NITRA/Env/2015/1419
Kind Attn.:	Dated: 27.6.2015

Sample Description: One sample each of Inlet and Treated Effluent from Outlet of 250 KLD Effluent Treatment Plant at Sector-10, Kavi Nagar, Ghaziabad, Delhi

Date of Sample Received: 6.6.2015 Date of Result Reporting: 27.6.2015

Condition of Sample: Liquid Size of Sample: 2 Litres

S. No.	Test Parameters	Test Method	Unit	Test Result
1.	pH Value	APHA		8.16
2.	Total Suspended Solids	APHA	mg/l	74
3.	Chemical Oxygen Demand	APHA	mg/l	28.4
4.	Biochemical Oxygen Demand (3 days-27°C)	APHA	mg/l	13

Any Observation/Comments: NIL

(Authorized Signatory) (Head of Division/Officer In Charge)

Note:
1. The results are only for the parameters tested.
2. The results are valid for the sample as supplied by the client.
3. Test results are based on samples as supplied by the client.

End of Report

No. 0067402

Page 1 of 1

Copy of the Record

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Micro Engineering & Testing Laboratory

ISO 9001:2008 Certified Testing Lab

Office : 14, First Floor, Mukand House, Commercial Complex, Azadpur, Delhi-110033
Phones : 27678188, 27678189
E-mail : info@metl.co.in

Lab : Plot No. 43, HSIDC, Ind. Estate, Rai, Sonepat, Haryana - 131029
Phone : 0130-2388652, 2388651
Website : www.metl.co.in

TEST REPORT

Description of Sample : Effluent Water (Outlet) Collected from 650 KLD ETP, Murgila Mandi, Ghazipur, Delhi
Ref No. : 396 dated 26.12.2017

Report No. METL/RH/523(03)2017
Date of Report : 26.12.2017
Date of Receipt : 15.12.2017

Issued to :

Project Engineer-II
Delhi Agricultural Marketing Board
9, Institutional Area, Pankha Road
Janakpuri, New Delhi

Sr. No.	Parameters	Result	Limit (Maximum)
1	pH	7.67	5.5 to 9.0
2	Total Suspended Solid	27, mg/ltr.	50, mg/ltr.
3	Chemical Oxygen Demand	49, mg/ltr.	250, mg/ltr.
4	Bio Chemical Oxygen Demand (for 3 days at 27° C)	9, mg/ltr.	30, mg/ltr.
5	Oil & Grease	<6.10 mg/ltr.	10 mg/ltr.

For Micro Engineering & Testing Laboratory

Authorized Signatory

True Copy of the Record

Checked & Issued by
Authorized Signatory

1. The results listed refer only to the tested samples and applicable parameters. Endorsement of product is neither stated nor implied.
2. Total liability of our Lab is limited to the invoiced amount.
3. Samples will be destroyed after Ten Days from the date of issue of test report.
4. This report is not to be reproduced wholly or in part and cannot be used as an evidence in the court of law and should be used in any advertising media without our special permission in writing.

NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector 23, Ranipur, Ghaziabad-201002, India Fax: 0120-2683998 Email: mail@nitra.gov.in

Phone: 0120-2784454, 2784334, 2683992, 2683993, 2683994 Website: www.nitra.gov.in

TEST REPORT

Chemical | Eco-Environment | Physical | Polymer & Technical Textiles | Coir

M/S Rehman Builders Pvt. Ltd.	Report No. : Env/1839/2013
Industrial Area, Kavi Nagar	Customer's Reference : Letter dated 15/01/2013
Ghaziabad-201002 (U.P.)	Dispatch Ref. : NITRA/Env/2013/218
Date	
Kind Attn. :	

Sample Description: One sample in plastic bottle marked as "Treated Effluent (from Outlet) of 650 KLD Effluent Treatment Plant at Poultry Market, Ghaziabad" Detail

Date of Sample Receiving : 15/01/2013 Detail Field Reporting : 24/01/2013

Condition of Sample : Good Site of Sample : Others

S. No.	Test Parameters	Test Method	Units	Test Results
1.	pH Value	IS 3025 (Part 11)	-	6.9
2.	Total Suspended Solids	IS 3025 (Part 17)	mg/l	36
3.	Chemical Oxygen Demand	IS 3025 (Part 58)	mg/l	250
4.	Biochemical Oxygen Demand (3 days, 27°C)	IS 3025 (Part 44)	mg/l	20

Observations/Comments: -

ISO 9001 ORGANISATION

(Authorized Signatory) (Head of Division/Officer-In-Charge)

End of Report

Note:
1. This test report relates to the sample/parameters only.
2. The results relate to the sample as supplied by the client.
3. Test results are based on samples as supplied by the client.
4. This report is not to be reproduced except in full without the written approval of the laboratory.

No. 0674/45

Page 1 of 1

Page Cover of the Record

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Micro Engineering & Testing Laboratory

ISO 9001:2000 Certified Testing Lab

Office : I-5, First Floor, Mukund House, Commercial Complex, Azadpur, Delhi-110033
Phones : 27678158, 27678160
E-mail : info@metl.co.in

Lab. : Plot No. 43, HSIDC, Ind. Estate, Rai, Sonepat, Haryana - 131029
Phone : 0130-2366652, 2366691
Website : www.metl.co.in

TEST REPORT

Description of Sample : Effluent Water (Outlet) Collected from 650 KLD ETP, Murgha Mandi, Ghazipur, Delhi
Ref No. : 421 dated 28.02.2018

Report No. METL/RH/562/04/2018
Date of Report : 28.02.2018
Date of Receipt : 20.02.2018

Issued to :

Project Engineer-II
Delhi Agricultural Marketing Board
9, Institutional Area, Pankha Road
Janakpuri, New Delhi

Sr. No.	Parameters	Result	Limit (Maximum)
1	pH	7.53	5.5 to 9.0
2	Total Suspended Solid	19, mg/ltr.	50, mg/ltr.
3	Chemical Oxygen Demand	37, mg/ltr.	250, mg/ltr.
4	Bio Chemical Oxygen Demand (for 3 days at 27° C)	6, mg/ltr.	30, mg/ltr.
5	Oil & Grease	<5.90 mg/ltr.	10 mg/ltr.

For Micro Engineering & Testing Laboratory

Authorised Signatory

Checked & Issued by
Authorised Signatory

1. The result listed refer only to the tested samples and applicable parameters, environment or process at the time & period for which sample is collected.
2. Total liability of the Lab is limited to the invoiced amount.
3. Samples will be destroyed after Ten Days from the date of issue of test report.
4. This report is not to be reproduced wholly or in part and cannot be used as an evidence in the court of law and should be used in any advertising media without our special permission in writing.

Terms & Conditions of the Receipt

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NORTHERN INDIA TEXTILE RESEARCH ASSOCIATION

(Linked to Ministry of Textiles, Government of India)

Sector 23, Ramgarh, Ghaziabad-201002, India. Fax : 0120-2788595, E-mail : mail@nitra.res.in

Phone : 0120-2786494, 2785334, 2786592, 2788094, 2788095 Website : www.nitra.res.in

TEST REPORT

Chemical | Bio-Environment | Physical | Fibre & Textile | Textile DCoE

M/S Rehman Builders Pvt. Ltd.
D-82, Sector-11,
Industrial Area, Kavi Nagar
Ghaziabad-201002 (U.P.)

Report No. Env/2456/2017-18
Customer's Reference: Letter dated 12-03-2018
Date

Sample Description: One sample in plastic bottle marked as "Treated Effluent from Outlet of 650 KLD Effluent Treatment Plant at Poultry Market, Ghazipur, Delhi"

Date of Sample Receiving: 23-03-2018 | Date of Result Reporting: 19-04-2018

Condition of Sample: Liquid | State of Sample: Given

S. No.	Test Parameters	Test Method	Units	Test Result
1.	pH Value	APHA 4500-H+ B		8
2.	Total Suspended Solids	APHA 2540 D	mg/l	80
3.	Chemical Oxygen Demand	APHA 5220 B	mg/l	180
4.	Biochemical Oxygen Demand 3-days, 27 °C	APHA 5210 B	mg/l	72

Any Observation/ Comments: NA

(Authorized Signatory) (Head of Division/ Officer In-Charge)

End of Report

Note :
1. The report of this sample is applicable only to the sample tested. No.
2. Comments are not covered under the scope of accreditation.
3. Test results are based on information supplied by the client.
4. The report is not to be reproduced except in full without written approval of the laboratory.
5. Any discrepancy in the report should be reported within 15 days of receipt of report. Otherwise it will be considered that there is no discrepancy.

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True Copy of the Received

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Micro Engineering & Testing Laboratory

ISO 9001:2000 Certified Testing Lab

Office : A-4, First Floor, Mohand House, Commercial Complex, Azadpur, Delhi-110033
Phones : 27678166, 27678180
E-mail : lets@mett.co.in

Lab : Plot No 43, HSIDC, Ind. Estate, Rai, Sonepat, Haryana - 131029
Phone : 0130-2355552, 2356691
Website : www.mett.co.in

TEST REPORT

Description of Sample : Effluent Water (Outlet) Report No. METL/RH/16[01]2018
Collected from 650 KLD ETP, Murgha Mandi, Ghazipur, Delhi Date of Report : 17.04.2018
Ref No. : 23 dated 17.04.2018 Date of Receipt : 09.04.2018

Issued to :

Project Engineer-II
Delhi Agricultural Marketing Board
9, Institutional Area, Pankha Road
Janakpuri, New Delhi

Sr. No.	Parameters	Result	Limit (Maximum)
1	pH	7.76	5.5 to 9.0
2	Total Suspended Solid	22, mg/ltr.	50, mg/ltr.
3	Chemical Oxygen Demand	40, mg/ltr.	250, mg/ltr.
4	Bio Chemical Oxygen Demand (for 3 days at 27° C)	7, mg/ltr.	30, mg/ltr.
5	Oil & Grease	<5.84 mg/ltr.	10 mg/ltr.

For Micro Engineering & Testing Laboratory

Authorized Signatory

Checked & Issued by
Authorized Signatory

1. This result is only relevant to the tested samples and applicable parameters. Endorsement of product is neither implied nor implied.
2. Total liability of our Lab is limited to the invoiced amount.
3. Samples will be destroyed after 15 days from the date of issue of test report.
4. This report is not to be reproduced wholly or in part and cannot be used as an evidence in the court of law and should be used only for advertising media without our specific permission in writing.

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Panel meter Reading

DATE	Time	T Read	R Reading	Diff KLD	Sign of chemist	Sign of Department
		98310·5				
01/09/12	9:00 AM		98701·3	390·8		
08/09/12	9:00 AM		99189·8	488·5		
09/09/12	9:00 AM		99496·4	306·6		
20/09/12	9:00 AM		99869·1	372·7		
21/09/12	9:00 AM		100230·3	361·2		
22/09/12	9:00 AM		100596·8	365·5		
23/09/12	9:00 AM		100985·7	388·9		
24/09/12	9:00 AM		101328·2	342·5		
25/09/12	9:00 AM		101678·6	350·4		
26/09/12	9:00 AM		102049·4	370·8		
27/09/12	9:00 AM		102349·3	299·9		
28/09/12	9:00 AM		102639·6	290·3		
29/09/12	9:00 AM		102988·2	348·6		
30/09/12	9:00 AM		103300·7	312·9		
01/10/12	9:00 AM		103646·5	345·9		
02/10/12	9:00 AM		103950·7	304·2		
03/10/12	9:00 AM		104253·1	302·4		
04/10/12	9:00 AM		104486·4	233·3		
05/10/12	9:00 AM		104855·5	369·1		
06/10/12	9:00 AM		105198·1	342·6		
07/10/12	9:00 AM		105521·4	323·3		
08/10/12	9:00 AM		105871·2	349·8		
09/10/12	9:00 AM		106205·7	334·5		
10/10/12	9:00 AM		106537·1	331·4		
11/10/12	9:00 AM		106856·4	319·3		
12/10/12	9:00 AM		107206·2	349·8		

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Panel Meter Reading

DATE	Time	T. Read	D. Reading	Diff KL	Sign of chemist	Sign of J.E
		34905.2				
13/10/17	9.00 Am		37247.6	342.4	Sachin	
14/10/17	9.00 Am		37538.8	291.2	Sachin	
15/10/17	9.00 Am		37801.3	262.5	Sachin	
16/10/17	9.00 Am		38023.9	222.6	Sachin	
17/10/17	9.00 Am		38294.1	270.2	Sachin	
18/10/17	9.00 Am		38637.6	343.5	Sachin	
19/10/17	9.00 Am		38950.5	312.9	Sachin	
20/10/17	9.00 Am		39202.2	251.7	Sachin	
21/10/17	9.00 Am		39501.5	299.3	Sachin	
22/10/17	9.00 Am		39844.5	343.0	Sachin	
23/10/17	9.00 Am		40131.0	286.5	Sachin	
24/10/17	9.00 Am		40433.2	302.2	Sachin	
25/10/17	9.00 Am		40506.6	73.4	Sachin	
26/10/17	9.00 Am		40798.9	292.3	Sachin	
27/10/17	9.00 Am		41066.3	267.4	Sachin	
28/10/17	9.00 Am		41412.5	346.2	Sachin	
29/10/17	9.00 Am		41805.8	393.3	Sachin	
30/10/17	9.00 Am		42173.3	367.5	Sachin	
31/10/17	9.00 Am		42511.7	338.4	Sachin	
1/11/17	9.00 Am		42857.0	345.3	Sachin	
2/11/17	9.00 Am		43198.6	341.6	Sachin	
3/11/17	9.00 Am		43436.4	293.8	Sachin	
4/11/17	9.00 Am		43825.8	389.4	Sachin	
5/11/17	9.00 Am		44227.2	401.4	Sachin	
6/11/17	9.00 Am		44622.6	395.4	Sachin	
7/11/17	9.00 Am		45040.8	418.2	Sachin	

ASSISTANT
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Panel Meter Reading

Sl	DATE	Time	I Read	II Read	Diff KLD	Signature	Signature
						Chemist	SIC
			45040.8				
	08/11/17	9:00 Am		45417.1	376.3	Sachin	
	09/11/17	9:00 Am		45802.3	385.2	Sachin	
	10/11/17	9:00 Am		46246.7	444.4	Sachin	
	11/11/17	9:00 Am		46579.2	332.5	Sachin	
	12/11/17	9:00 Am		46869.8	290.6	Sachin	
	13/11/17	9:00 Am		47113.3	243.5	Sachin	
	14/11/17	9:00 Am		47408.8	295.5	Sachin	
	15/11/17	9:00 Am		47638.7	229.9	Sachin	
	16/11/17	9:00 Am		47965.4	326.7	Sachin	
	17/11/17	9:00 Am		48290.3	324.9	Sachin	
	18/11/17	9:00 Am		48552.7	262.4	Sachin	
	19/11/17	9:00 Am		48925.8	373.1	Sachin	
	20/11/17	9:00 Am		49001.3	925.5	Sachin	
	21/11/17	9:00 Am		49345.6	344.3	Sachin	
	22/11/17	9:00 Am		49695.9	350.3	Sachin	
	23/11/17	9:00 Am		49948.1	252.2	Sachin	
	24/11/17	9:00 Am		50003.0	254.9	Sachin	
	25/11/17	9:00 Am		50225.5	222.5	Sachin	
	26/11/17	9:00 Am		50502.9	276.9	Sachin	
	27/11/17	9:00 Am		50739.6	236.7	Sachin	
	28/11/17	9:00 Am		50999.4	259.5	Sachin	
	29/11/17	9:00 Am		51159.4	160.3	Sachin	
	30/11/17	9:00 Am		51345.4	185.0	Sachin	
	1/12/17	9:00 Am		51632.7	288.3	Sachin	
	2/12/17	9:00 Am		51950.4	317.7	Sachin	
	03/12/17	9:00 Am		52212.6	262.2	Sachin	

Attested

True Copy of the Record

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Panel meter Reading

Date	Time	T. Read	TI Read	Diff KLD	Signature Chemist	Signature S.E
		52212.6				
04/12/17	9.00 Am		52481.9	269.3	Sahil	
05/12/17	9.05 Am		52736.7	254.8	Sahil	
06/12/17	9.10 Am		52999.3	262.6	Sahil	
07/12/17	9.00 Am		53269.4	270.1	Sahil	
08/12/17	9.00 Am		53519.8	250.4	Sahil	
09/12/17	9.06 Am		53809.4	289.6	Sahil	
10/12/17	9.03 Am		54049.3	239.9	Sahil	
11/12/17	9.00 Am		54251.6	202.3	Sahil	
12/12/17	9.00 Am		54519.9	268.3	Sahil	
13/12/17	9.00 Am		54768.8	248.9	Sahil	
14/12/17	9.00 Am		55011.6	242.8	Sahil	
15/12/17	9.00 Am		55256.7	245.1	Sahil	
16/12/17	9.00 Am		55516.3	259.6	Sahil	
17/12/17	9.00 Am		55780.6	264.3	Sahil	
18/12/17	9.00 Am		56020.2	239.6	Sahil	
19/12/17	9.00 Am		56276.2	255.6	Sahil	
20/12/17	9.00 Am		56562.2	287.9	Sahil	
21/12/17	9.00 Am		56788.6	225.1	Sahil	
22/12/17	9.00 Am		57018.3	229.5	Sahil	
23/12/17	9.00 Am		57264.6	246.3	Sahil	
24/12/17	9.00 Am		57530.8	266.2	Sahil	
25/12/17	9.00 Am		57820.9	290.1	Sahil	
26/12/17	9.00 Am		58101.3	280.4	Sahil	
27/12/17	9.00 Am		58352.4	249.1	Sahil	
28/12/17	9.00 Am		58582.6	230.2	Sahil	
29/12/17	9.00 Am		58823.7	241.1	Sahil	

True Copy of the Record

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Land meter Reading

Page

Date	Time	I Reading	II Reading	Diff.	Sign of Chemist	Sign of T.C
		58928.2				
30/8/17	Noon		59066.2	3425	Sachin	
31/8/17	9 am		59340.5	9443	Sachin	

Name Cases of Fire Reports

165

Panel meter Reading

Date	Time	I Read.	II Reading	Diff KD	Sign of chemist	Sign of JE
		59310·4				
01/01/18	9·00 Am		59552·5	242·1	Lanka	
02/01/18	9·10 Am		59832·6	280·1	Lanka	
03/01/18	9·07 Am		60084·1	251·5	Lanka	
04/01/18	9·00 Am		60306·6	222·5	Lanka	
05/01/18	9·05 Am		60547·3	240·7	Lanka	
06/01/18	9·00 Am		60815·8	268·5	Lanka	
07/01/18	9·00 Am		61095·3	279·5	Lanka	
08/01/18	9·10 Am		61339·6	244·3	Lanka	
09/01/18	9·02 Am		61620·5	280·9	Lanka	
10/01/18	9·07 Am		61951·2	330·7	Lanka	
11/01/18	9·00 Am		62176·6	225·4	Lanka	
12/01/18	9·04 Am		62449·3	272·5	Lanka	
13/01/18	9·00 Am		62762·3	313·0	Lanka	
14/01/18	9·00 Am		63008·0	245·7	Lanka	
15/01/18	9·00 Am		63285·3	277·3	Lanka	
16/01/18	9·10 Am		63554·1	268·8	Lanka	
17/01/18	9·00 Am		63798·8	244·7	Lanka	
18/01/18	9·00 Am		64058·4	259·6	Lanka	
19/01/18	9·00 Am		64328·9	270·5	Lanka	
20/01/18	9·00 Am		64629·6	300·7	Lanka	
21/01/18	9·00 Am		64985·7	356·1	Lanka	
22/01/18	9·00 Am		65252·2	316·5	Lanka	
23/01/18	9·00 Am		65504·4	252·2	Lanka	
24/01/18	9·00 Am		65737·7	233·3	Lanka	
25/01/18	9·00 Am		65981·4	243·7	Lanka	
26/01/18	9·00 Am		66258·8	277·4	Lanka	

True Copy of the Report

ATTESTED

Panel Meter Reading

Date	Time	T Read	T Reading	Diff KLD	Sign of chemist	Sign of J.E
		66258.8				
27/01/18	9.00 pm		66576.6	317.8	Sachin	
28/01/18	9.00 pm		66920.8	344.2	Sachin	
29/01/18	9.00 pm		67201.1	280.3	Sachin	
30/01/18	9.00 pm		67528.5	327.4	Sachin	
31/01/18	9.00 pm		67882.9	354.4	Sachin	
01/02/18	9.00 Pm		68191.6	308.7	Sachin	
02/02/18	9.00 Pm		68441.2	249.6	Sachin	
03/02/18	9.00 Pm		68662.8	241.6	Sachin	
04/02/18	9.00 Pm		68933.5	250.7	Sachin	
05/02/18	9.00 Pm		69197.4	263.9	Sachin	
06/02/18	9.00 Pm		69581.4	384.0	Sachin	
07/02/18	9.00 Pm		69856.8	275.4	Sachin	
08/02/18	9.00 Pm		70110.0	253.2	Sachin	
09/02/18	9.00 Pm		70348.3	238.3	Sachin	
10/02/18	9.00 Pm		70607.7	259.4	Sachin	
11/02/18	9.00 Pm		70873.8	266.1	Sachin	
12/02/18	9.00 Pm		71163.5	289.7	Sachin	
13/02/18	9.00 Pm		71419.4	255.9	Sachin	
14/02/18	9.00 Pm		71668.8	249.4	Sachin	
15/02/18	9.00 Pm		72001.6	332.8	Sachin	
16/02/18	9.00 Pm		72369.3	367.7	Sachin	
17/02/18	9.00 Pm		72618.4	249.1	Sachin	
18/02/18	9.00 Pm		72892.6	274.2	Sachin	
19/02/18	9.00 Pm		73173.2	280.6	Sachin	
20/02/18	9.00 Pm		73471.8	298.6	Sachin	
21/02/18	9.00 Pm		73789.4	317.6	Sachin	

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Panel Meter Reading

Page

Date	Time	5 Reading	2 Reading	MW KLD	Sign of Chemist	Remarks
		737894				
22/02/18	9:00 Am		74009.9	220.5		
23/02/18	9:00 Am		74363.4	353.5		
24/02/18	9:00 Am		74699.9	336.5		
25/02/18	9:00 Am		74993.4	293.5		
26/02/18	9:00 Am		75302.2	308.8		
27/02/18	9:00 Am		75609.4	307.2		
28/02/18	9:00 Am		75900.5	291.1		
01/03/18	9:00 Am		76285.5	385		
02/03/18	9:00 Am		76599.9	314.4		
03/03/18	9:00 Am		76983.4	383.5		
04/03/18	9:00 Am		77390.9	407.5		
05/03/18	9:00 Am		77709.8	318.9		
06/03/18	9:00 Am		78001.3	291.5		
07/03/18	9:00 Am		78332.4	331.1		
08/03/18	9:00 Am		78655.7	323.0		
09/03/18	9:00 Am		78989.2	334.3		
10/03/18	9:00 Am		79260.9	270.7		
11/03/18	9:00 Am		79604.8	344.4		
12/03/18	9:00 Am		79955.9	351.1		
13/03/18	9:00 Am		80329.4	373.5		
14/03/18	9:00 Am		80607.5	278.1		
15/03/18	9:00 Am		80918.6	311.1		
16/03/18	9:00 Am		81143.5	224.9		
17/03/18	9:00 Am		81363.6	220.1		
18/03/18	9:00 Am		81595.4	231.8		
19/03/18	9:00 Am		81789.9	194.5		

ANNEXURE

Year Ended on the Report

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Land meter Reading

Date	Time	I. Read	II. Reading	Diff KWH	Sign of Comdt.	Remarks
		81769.9				
30/03/18	9 am		82001.3	231.4	Sachi	
21/03/18	9 am		82245.5	244.2	Sachi	
22/03/18	9 am		82502.4	256.9	Sachi	
23/03/18	9 am		82707.7	205.3	Sachi	
24/03/18	9 am		82931.8	224.1	Sachi	
25/03/18	9 am		83159.4	227.6	Sachi	
26/03/18	9 am		83372.7	213.3	Sachi	
27/03/18	9 am		83666.4	293.7	Sachi	
28/03/18	9 am		83907.8	241.4	Sachi	
29/03/18	9 am		84125.5	217.7	Sachi	
30/03/18	9 am		84373.9	248.4	Sachi	
31/03/18	9 am		84489.4	115.5	Sachi	
←			APRIL ←			
01/04/18	9 am		84714.6	225.2	Sachi	
02/04/18	9 am		84977.1	262.5	Sachi	
03/04/18	9 am		85204.8	227.2	Sachi	
04/04/18	9 am		85455.8	251.5	Sachi	
05/04/18	9 am		85693.2	237.4	Sachi	
06/04/18	9 am		85981.4	288.2	Sachi	
07/04/18	9 am		86133.4	152.0	Sachi	
08/04/18	9 am		86387.6	254.2	Sachi	
09/04/18	9 am		86595.5	207.9	Sachi	
10/04/18	9 am		86864.4	268.9	Sachi	
11/04/18	9 am		87111.2	246.9	Sachi	
12/04/18	9 am		87380.6	269.3	Sachi	
13/04/18	9 am		87609.4	228.8	Sachi	

ATTESTED

Asst. Comm. of the Revenue

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Panel - Meter Reading

Date	Time	TE reading	TE reading	Diff KWH	Signature Chemist	Remarks
		87609.4				
14/04/18	9:00 Am	87891.3	281.9	Sachin		
15/04/18	9:00 Am	88138.8	247.5	Sachin		
16/04/18	9:00 Am	88406.9	268.1	Sachin		
17/04/18	9:00 Am	88644.4	237.5	Sachin		
18/04/18	9:00 Am	88864.7	220.3	Sachin		
19/04/18	9:00 Am	89116.4	251.7	Sachin		
20/04/18	9:00 Am	89407.7	291.3	Sachin		
21/04/18	9:00 Am	89676.4	268.7	Sachin		
22/04/18	9:00 Am	89909.5	233.1	Sachin		
23/04/18	9:00 Am	90155.7	246.2	Sachin		
24/04/18	9:00 Am	90404.4	288.7	Sachin		
25/04/18	9:00 Am	90690.0	245.6	Sachin		
26/04/18	9:00 Am	90950.4	260.4	Sachin		
27/04/18	9:00 Am	91225.2	274.8	Sachin		
28/04/18	9:00 Am	91480.5	255.3	Sachin		
29/04/18	9:00 Am	91714.3	233.8	Sachin		
30/04/18	9:00 Am	91981.7	267.4	Sachin		
←		MAY				
01/05/18	9:00 Am	92208.2	226.5	Sachin		
02/05/18	9:00 Am	92457.9	249.7	Sachin		
03/05/18	9:00 Am	92732.0	274.1	Sachin		
04/05/18	9:00 Am	92995.6	263.6	Sachin		
05/05/18	9:00 Am	93233.4	238.8	Sachin		
06/05/18	9:00 Am	93454.6	220.7	Sachin		
07/05/18	9:00 Am	93637.8	183.2	Sachin		
08/05/18	9:00 Am	93882.4	244.6	Sachin		

Assistant Engineer
T.E.W. Operation Division

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SALES INVOICE

ORIGINAL

SHREE RAM ENTERPRISES

925, AJANTA COMPLEX, MOHAN NAGAR, NDL. AREA,
GHAZIABAD-201007

E-Mail : shreerambypo@gmail.com

Phone No : 0120-2597303 ,9818463132 ,9810202903
TIN No. : 09900507943
GSTIN : 09ALAPA0980L1ZS

Sign Authorised by

M/S
REHMAN BUILDERS PVT LTD
DAMB .650 KLD ,ETP FOLTY MARKET ,GAZIPUR DELHI

GSTIN : 07AAEC[illegible]ZQ

Invoice No. : SRE/0444 Date : 06/01/2019
P.Order No. : Date
Challan No. : Date :
G/R No. : Date
Transporter :
Packer :

S.N.	Particulars	HSN CODE	Quantity	Rate	GST%	Dis%	Amount
1	SODIUM HYPO CLORITE	28289910	80.00	8.00	18	0.00	640.00
			80.00				640.00
				Taxable Amount			640.00
				Add CGST @ 18 %			115.20
SGST:=	CGST:=	IGST:= 115.20		Total Sale Price With GST			755.20

OUR BANK: AXIS BANK, SAHIBABAD, GHAZIABAD - U.P., A/C NO-916010030935352, IFS CODE- UTIB0001563

Amount In Words : Rupees Seven Hundred Fifty Five Only

Terms And Conditions :
Products are for Industrial use only. Otherwise party risk & responsibility ceases after the goods leaves our premises. Goods despatched at owners risk as insurance if required should be arranged by the purchaser. Goods once sold will not be taken back. Subject to Ghaziabad jurisdiction only

For SHREE RAM ENTERPRISES

AUTHORISED SIGNATORY

ATTESTED

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Tax invoice

(DUPLICATE FOR TRANSPORTER)

Shree Ram Enterprises 4/35 Ajanta Complex Mohan Nagar Ghaziabad Up GSTIN/UIN: 09AIAPA0589K1Z6 State Name : Uttar Pradesh, Code : 09 E-Mail : shreeramhypo@gmail.com	Invoice No. 007	Dated 3-Feb-2018
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer Rehman Builders Pvt Ltd Damb 650 Kila ,Etp Potty Market Gazipur Delhi GSTIN/UIN : 07AACCR1030J1ZQ State Name : Delhi, Code : 07	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No. Self
	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
1	Sodium Hypo Chlorite	28281000	18 %	80 kg	8.00	kg	640.00
	Igst 18%						115.20
	Total			80 kg			₹ 755.20

Amount Chargeable (in words)
INR Seven Hundred Fifty Five and Twenty paise Only
E. & O.E

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
28281000	640.00	18%	115.20	115.20
Total	640.00		115.20	115.20

Tax Amount (in words) : INR One Hundred Fifteen and Twenty paise Only

Company's Bank Details
Bank Name : Axis Bank
A/c No. : 916020020683262
Branch & IFS Code : Sahibabad Ghaziabad Up & UTIB0000263

Declaration
Term and condution
Product are for industrials use only.Otherwise party risk & ... responsibility cases after the goods leaves our premises. Goods despatched at owners risk and insurance if required should be arranged by the purchaser . Goods once sold will not be taken back . Subject to Ghaziabad jurisdiction only.

Pre Authenticated by
Authorised Signatory
Name :
Designation :

for Shree Ram Enterprises
Authorised Signatory
Name :
Designation :

This is a Computer Generated Invoice

172

Flow Meter Reading

Sl. No.	DATE	Time	I Read	II Reading	Diff KLD	Sign of Chemist	Sign of Deposit
			65574.5				
1	17/09/12	9.00 Am		65987.0	412.5		
2	18/09/12	9.00 Am		66375.6	388.6		
3	19/09/12	9.00 Am		66652.9	277.3		
4	20/09/12	9.00 Am		67044.5	391.6		
5	21/09/12	9.05 Am		67430.0	385.5		
6	22/09/12	9.00 Am		67819.7	389.7		
7	23/09/12	9.00 Am		68223.2	403.5		
8	24/09/12	9.00 Am		68498.8	275.6		
9	25/09/12	9.00 Am		68760.6	261.8		
10	26/09/12	9.00 Am		69163.1	402.5		
11	27/09/12	9.00 Am		69502.4	339.3		
12	28/09/12	9.00 Am		69826.3	323.9		
13	29/09/12	9.00 Am		70163.3	337.0		
14	30/09/12	9.00 Am		70514.0	350.7		
15	01/10/12	9.00 Am		70891.5	377.5		
16	02/10/12	9.00 Am		71232.4	340.9		
17	03/10/12	9.07 Am		71559.9	327.5		
18	04/10/12	9.03 Am		71920.6	360.7		
19	05/10/12	9.05 Am		72297.9	377.3		
20	06/10/12	9.00 Am		72646.3	348.4		
21	07/10/12	9.00 Am		73039.9	393.6		
22	08/10/12	9.00 Am		73420.4	380.5		
23	09/10/12	9.00 Am		73820.8	400.4		
24	10/10/12	9.00 Am		74196.1	375.3		
25	11/10/12	9.00 Am		74543.5	347.4		
26	12/10/12	9.00 Am		74931.5	388.0		

A TRUE COPY

Prop. Owner of the Factory

Flow Meter Reading

DATE	Time	I Read	II Read	Diff. in	Sign of chemist	Sign of Departmen
		74981.0				
12/10/17	9:00 Am		75319.0	337.5	Saurabh	
14/10/17	9:00 Am		75654.4	335.4	Saurabh	
15/10/17	9:00 Am		75948.1	293.7	Saurabh	
16/10/17	9:00 Am		76216.4	268.3	Saurabh	
17/10/17	9:00 Am		76527.0	310.6	Saurabh	
18/10/17	9:00 Am		76791.5	263.5	Saurabh	
19/10/17	9:00 Am		77100.5	309.0	Saurabh	
20/10/17	9:00 Am		77382.9	282.4	Saurabh	
21/10/17	9:00 Am		77665.4	322.5	Saurabh	
22/10/17	9:00 Am		78045.0	379.6	Saurabh	
23/10/17	9:00 Am		78365.9	320.9	Saurabh	
24/10/17	9:00 Am		78708.4	342.5	Saurabh	
25/10/17	9:00 Am		79009.2	300.8	Saurabh	
26/10/17	9:00 Am		79336.9	327.7	Saurabh	
27/10/17	9:00 Am		79647.5	310.6	Saurabh	
28/10/17	9:00 Am		80017.0	369.5	Saurabh	
29/10/17	9:00 Am		80430.8	413.8	Saurabh	
30/10/17	9:00 Am		80820.2	389.4	Saurabh	
31/10/17	9:00 Am		81163.9	343.7	Saurabh	
1/11/17	9:00 Am		81491.3	327.4	Saurabh	
2/11/17	9:00 Am		81807.1	315.8	Saurabh	
03/11/17	9:00 Am		82217.6	410.5	Saurabh	
04/11/17	9:00 Am		82645.2	427.6	Saurabh	
05/11/17	9:00 Am		83091.5	446.3	Saurabh	
06/11/17	9:00 Am		83509.3	417.8	Saurabh	
07/11/17	9:00 Am		83961.2	451.9	Saurabh	

ANNEXURE-I

Issue Control Store Room

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Flow Meter Reading

DATE	Time	T. Read	I Read	Diff x 10	Signature Chemist	Signature J.C
		83961.2				
08/11/17	9.00 Am		84356.7	395.5		
09/11/17	9.00 Am		84760.9	404.2		
10/11/17	9.00 Am		85234.5	473.6		
11/11/17	9.00 Am		85624.2	389.7		
12/11/17	9.00 Am		85954.3	330.1		
13/11/17	9.00 Am		86229.7	275.4		
14/11/17	9.00 Am		86543.3	313.6		
15/11/17	9.00 Am		86805.1	255.8		
16/11/17	9.00 Am		87162.4	357.3		
17/11/17	9.00 Am		87463.3	300.9		
18/11/17	9.00 Am		87759.8	296.5		
19/11/17	9.00 Am		88060.2	300.4		
20/11/17	9.00 Am		88318.0	257.8		
21/11/17	9.00 Am		88588.1	270.1		
22/11/17	9.00 Am		88857.5	269.4		
23/11/17	9.00 Am		89132.0	274.5		
24/11/17	9.00 Am		89454.6	322.6		
25/11/17	9.00 Am		89711.4	256.8		
26/11/17	9.00 Am		90016.0	304.6		
27/11/17	9.00 Am		90293.5	277.5		
28/11/17	9.00 Am		90583.1	289.6		
29/11/17	9.00 Am		90913.5	330.4		
30/11/17	9.00 Am		91214.0	300.5		
1/12/17	9.00 Am		91518.6	304.6		
2/12/17	9.00 Am		91814.4	295.8		
3/12/17	9.00 Am		92152.0	337.6		

ATTESTED

True Copy of the Record

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Flow meter Reading

Date	Time	T Read	LR Read	Diff KLD	Sign of chemist	Sign of J.E
		91952.0				
04/12/17	9.00 Am		92211.7	291.2	Sachin	
05/12/17	9.05 Am		92524.2	280.5	Sachin	
06/12/17	9.10 Am		92821.8	297.6	Sachin	
07/12/17	9.00 Am		93126.5	304.7	Sachin	
08/12/17	9.00 Am		93420.1	293.6	Sachin	
09/12/17	9.05 Am		93737.4	317.3	Sachin	
10/12/17	9.02 Am		94013.2	275.8	Sachin	
11/12/17	9.00 Am		94294.6	281.4	Sachin	
12/12/17	9.00 Am		94595.2	300.6	Sachin	
13/12/17	9.00 Am		94883.7	286.5	Sachin	
14/12/17	9.00 Am		95161.1	277.4	Sachin	
15/12/17	9.00 Am		95442.4	281.3	Sachin	
16/12/17	9.00 Am		95733.2	290.8	Sachin	
17/12/17	9.00 Am		95998.5	265.3	Sachin	
18/12/17	9.00 Am		96279.2	280.7	Sachin	
19/12/17	9.00 Am		96601.8	322.6	Sachin	
20/12/17	9.00 Am		96912.5	315.7	Sachin	
21/12/17	9.00 Am		97241.0	328.5	Sachin	
22/12/17	9.00 Am		97545.4	304.4	Sachin	
23/12/17	9.00 Am		97879.2	333.8	Sachin	
24/12/17	9.00 Am		98240.9	361.7	Sachin	
25/12/17	9.00 Am		98595.3	354.4	Sachin	
26/12/17	9.00 Am		98888.9	293.6	Sachin	
27/12/17	9.00 Am		99202.6	313.5	Sachin	
28/12/17	9.00 Am		99507.1	304.5	Sachin	
29/12/17	9.00 Am		99813.9	310.8	Sachin	

ATTESTED

True Copy of the Record

A6

Flow meter Readings

DATE	Time	Read	Reading	Diff	Sign of plumber	Sign of T-E
		99812.0	Flow meter reset zero digit			
30/4/17	9 am	99817.9	165.4	342.5	Rahim	
31/4/17	4 pm		520.0	354.6	Rahim	

ATTESTED

Team Coordinator

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Flow meter Reading

Date	Time	T Read	Σ Reading	Diff KL	Sign of Chemist	Sign of J.E
		520.0				
01/01/18	9 AM		269.4	349.4	Sachin	
02/01/18	9 AM		1280.4	610.7	Sachin	
03/01/18	9 AM		1647.4	367.3	Sachin	
04/01/18	9 AM		1940.9	293.5	Sachin	
05/01/18	9 AM		2911.7	523.8	Sachin	
06/01/18	9 AM		3510.3	298.6	Sachin	
07/01/18	9 AM		3824.8	314.5	Sachin	
08/01/18	9 AM		4103.1	278.3	Sachin	
09/01/18	9 AM		4428.8	325.7	Sachin	
10/01/18	9 AM		4768.3	339.5	Sachin	
11/01/18	9 AM		5058.6	290.3	Sachin	
12/01/18	9 AM		5372.2	313.6	Sachin	
13/01/18	9 AM		5719.9	347.7	Sachin	
14/01/18	9 AM		6089.3	269.4	Sachin	
15/01/18	9 AM		6490.0	304.7	Sachin	
16/01/18	9 AM		6887.4	397.4	Sachin	
17/01/18	9 AM		7261.0	293.6	Sachin	
18/01/18	9 AM		7649.8	288.8	Sachin	
19/01/18	9 AM		7957.4	307.6	Sachin	
20/01/18	9 AM		8294.9	337.5	Sachin	
21/01/18	9 AM		8636.5	341.6	Sachin	
22/01/18	9 AM		8991.8	355.3	Sachin	
23/01/18	9 AM		9281.4	289.6	Sachin	
24/01/18	9 AM		9588.7	307.3	Sachin	
25/01/18	9 AM		9900.2	311.5	Sachin	
26/01/18	9 AM		10244.9	344.7	Sachin	

ANNEXURE-X

Water Consumption Record

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Flow Meter Reading

Date	Time	I Reading	E Reading	Diff KLD	Sign of Asst/It	Sign of J.E
		83449				
22/01/18	9.00 Am		9150.6	385.7	Sahil	
23/01/18	9.00 Am		9514.2	413.6	Sahil	
24/01/18	9.00 Am		9842.1	327.9	Sahil	
30/01/18	9.00 Am		10207.5	365.4	Sahil	
31/01/18	9.00 Am		10611.8	404.3	Sahil	
01/02/18	9.00 Am		10957.2	345.4	Sahil	
02/02/18	9 Am		11233.0	275.8	Sahil	
03/02/18	9 Am		11527.5	294.5	Sahil	
04/02/18	9.00 Am		11860.3	332.8	Sahil	
05/02/18	9.00 Am		12219.7	359.4	Sahil	
06/02/18	9.00 Am		12632.4	412.7	Sahil	
07/02/18	9.00 Am		12948.0	310.6	Sahil	
08/02/18	9.00 Am		13219.8	271.8	Sahil	
09/02/18	9.00 Am		13520.5	300.7	Sahil	
10/02/18	9.00 Am		13835.0	314.5	Sahil	
11/02/18	9.00 Am		14168.8	333.8	Sahil	
12/02/18	9.00 Am		14517.2	348.4	Sahil	
13/02/18	9.00 Am		14807.8	290.6	Sahil	
14/02/18	9.00 Am		15091.3	283.5	Sahil	
15/02/18	9.00 Am		15485.9	394.6	Sahil	
16/02/18	9.00 Am		15906.0	420.1	Sahil	
17/02/18	9.00 Am		16199.6	293.6	Sahil	
18/02/18	9.00 Am		16512.1	312.5	Sahil	
19/02/18	9.00 Am		16843.0	330.9	Sahil	
20/02/18	9.00 Am		17200.4	357.4	Sahil	
21/02/18	9.00 Am		17590.0	389.6	Sahil	

Water Consumption Log Record

Flow meter Reading

Date	Time	1st Read	2 Reading	Diff KLD	Sign of Chemist	Remark
		17590.0				
22/02/18	9:00 Am		17862.8	272.8	Sachin	
23/02/18	9:00 Am		18262.1	399.3	Sachin	
24/02/18	9:00 Am		18648.9	386.8	Sachin	
25/02/18	9:00 Am		18984.9	335.17	Sachin	
26/02/18	9:00 Am		19318.5	349.1	Sachin	
27/02/18	9:00 Am		19670.3	336.8	Sachin	
28/02/18	9:00 Am		19989.7	319.4	Sachin	
01/03/18	9:00 Am		20396.6	406.9	Sachin	
02/03/18	9:00 Am		20752.4	355.8	Sachin	
03/03/18	9:00 Am		21152.5	400.1	Sachin	
04/03/18	9:00 Am		21589.0	436.5	Sachin	
05/03/18	9:00 Am		21978.6	389.6	Sachin	
06/03/18	9:00 Am		22306.0	327.4	Sachin	
07/03/18	9:00 Am		22685.5	342.5	Sachin	
08/03/18	9:00 Am		23044.2	360.7	Sachin	
09/03/18	9:00 Am		23433.6	389.4	Sachin	
10/03/18	9:00 Am		23783.4	349.8	Sachin	
11/03/18	9:00 Am		24106.0	322.6	Sachin	
12/03/18	9:00 Am		24497.5	389.5	Sachin	
13/03/18	9:00 Am		24898.4	400.9	Sachin	
14/03/18	9:00 Am		25282.9	384.5	Sachin	
15/03/18	9:00 Am		25540.2	332.3	Sachin	
16/03/18	9:00 Am		25831.8	291.6	Sachin	
17/03/18	9:00 Am		26169.2	277.4	Sachin	
18/03/18	9:00 Am		26609.8	350.6	Sachin	
19/03/18	9:00 Am		26957.3	247.5	Sachin	

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For Govt of the Region

Flow Meter Reading

Date	Time	T Read	D Reading	Difference	Signature	Remarks
		26657.3				
20/03/18	9:00 Am		26925.2	267.9	Sachin	
21/03/18	9:00 Am		27218.6	293.4	Sachin	
22/03/18	9:00 Am		27527.2	308.4	Sachin	
23/03/18	9:00 Am		27774.8	247.6	Sachin	
24/03/18	9:00 Am		28044.1	269.3	Sachin	
25/03/18	9:00 Am		28318.7	274.6	Sachin	
26/03/18	9:00 Am		28575.5	256.8	Sachin	
27/03/18	9:00 Am		28909.0	333.5	Sachin	
28/03/18	9:00 Am		29193.8	284.8	Sachin	
29/03/18	9:00 Am		29432.2	238.4	Sachin	
30/03/18	9:00 Am		29699.5	267.3	Sachin	
31/03/18	9:00 Am		29870.1	170.6	Sachin	
←			APRIL		→	
01/04/18	9:00 Am		30126.8	256.7	Sachin	
02/04/18	9:00 Am		30417.2	290.4	Sachin	
03/04/18	9:00 Am		30665.7	248.5	Sachin	
04/04/18	9:00 Am		30965.8	300.1	Sachin	
05/04/18	9:00 Am		31226.6	260.8	Sachin	
06/04/18	9:00 Am		31451.3	224.7	Sachin	
07/04/18	9:00 Am		31720.7	269.4	Sachin	
08/04/18	9:00 Am		32014.2	293.5	Sachin	
09/04/18	9:00 Am		32244.8	230.6	Sachin	
10/04/18	9:00 Am		32552.1	307.3	Sachin	
11/04/18	9:00 Am		32825.5	273.4	Sachin	
12/04/18	9:00 Am		33118.9	293.4	Sachin	
13/04/18	9:00 Am		33379.5	260.6	Sachin	

Assistant Engineer

Flow Meter Reading

Date	Time	I Reading	II Reading	Diff. KWH	Signature	Remarks
		33379.5				
14/04/18	9:00 Am		33694.1	314.6	Sahu	
15/04/18	9:00 Am		33971.6	279.5	Sahu	
16/04/18	9:00 Am		34271.3	299.7	Sahu	
17/04/18	9:00 Am		34546.7	275.4	Sahu	
18/04/18	9:00 Am		34807.5	260.8	Sahu	
19/04/18	9:00 Am		35107.8	300.3	Sahu	
20/04/18	9:00 Am		35435.3	327.5	Sahu	
21/04/18	9:00 Am		35724.6	289.3	Sahu	
22/04/18	9:00 Am		35995.2	270.6	Sahu	
23/04/18	9:00 Am		36283.2	288.0	Sahu	
24/04/18	9:00 Am		36620.6	337.4	Sahu	
25/04/18	9:00 Am		36927.9	307.3	Sahu	
26/04/18	9:00 Am		37250.5	322.6	Sahu	
27/04/18	9:00 Am		37589.9	339.4	Sahu	
28/04/18	9:00 Am		37880.0	290.1	Sahu	
29/04/18	9:00 Am		38157.6	277.6	Sahu	
30/04/18	9:00 Am		38458.0	300.4	Sahu	
←			10AM		→	
01/05/18	9:00 Am		38718.87	260.8	Sahu	
02/05/18	9:00 Am		39012.5	293.7	Sahu	
03/05/18	9:00 Am		39334.4	321.9	Sahu	
04/05/18	9:00 Am		39647.6	313.4	Sahu	
05/05/18	9:00 Am		39954.6	306.8	Sahu	
06/05/18	9:00 Am		40206.1	251.5	Sahu	
07/05/18	9:00 Am		40432.5	226.4	Sahu	
08/05/18	9:00 Am		40735.6	303.1	Sahu	

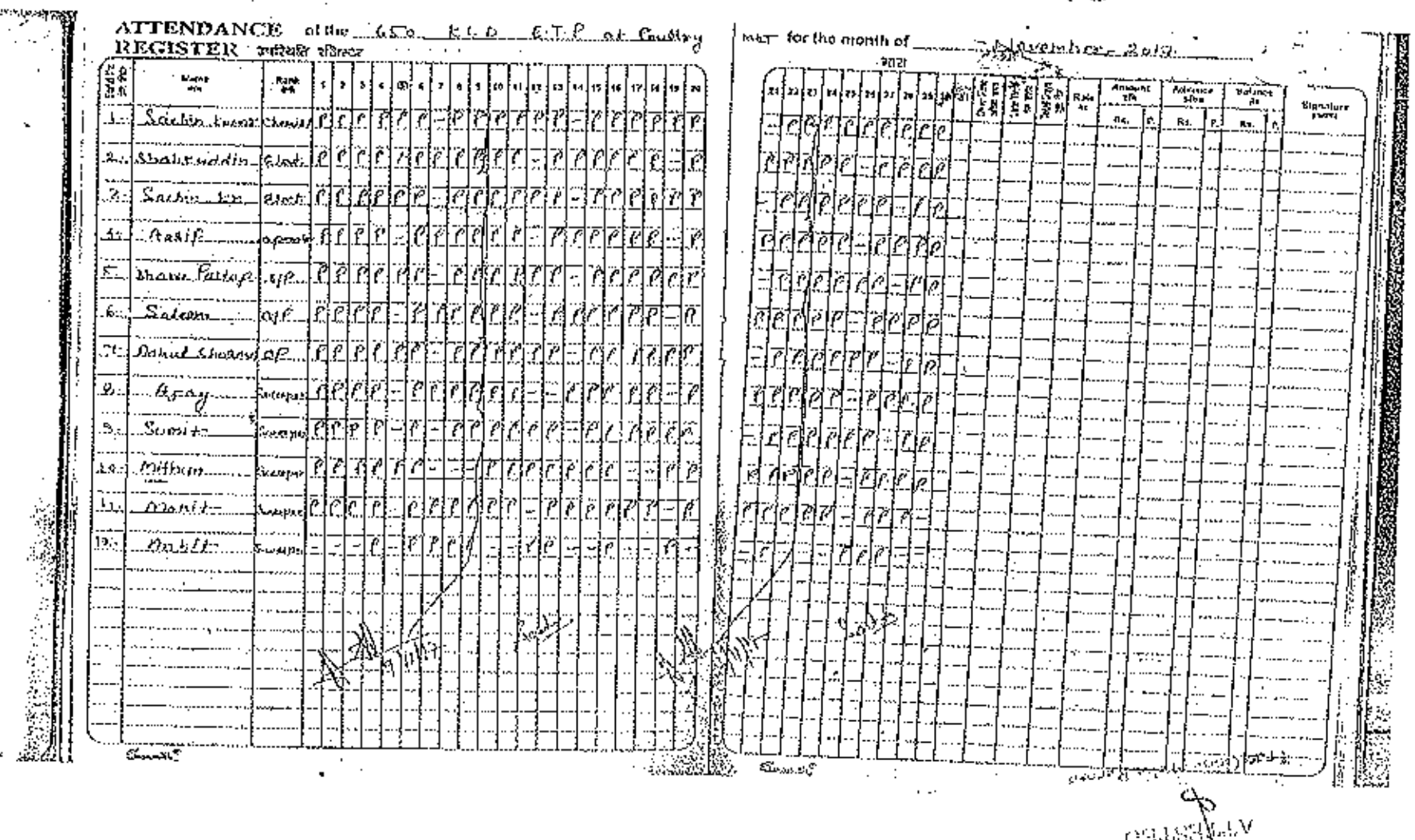
Time Cross at Flow Meter

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ATTENDANCE REGISTER उपस्थिति रजिस्टर

of the G.Co. K.L.D. E.T.P. at Cuddalore

for the month of November 2021



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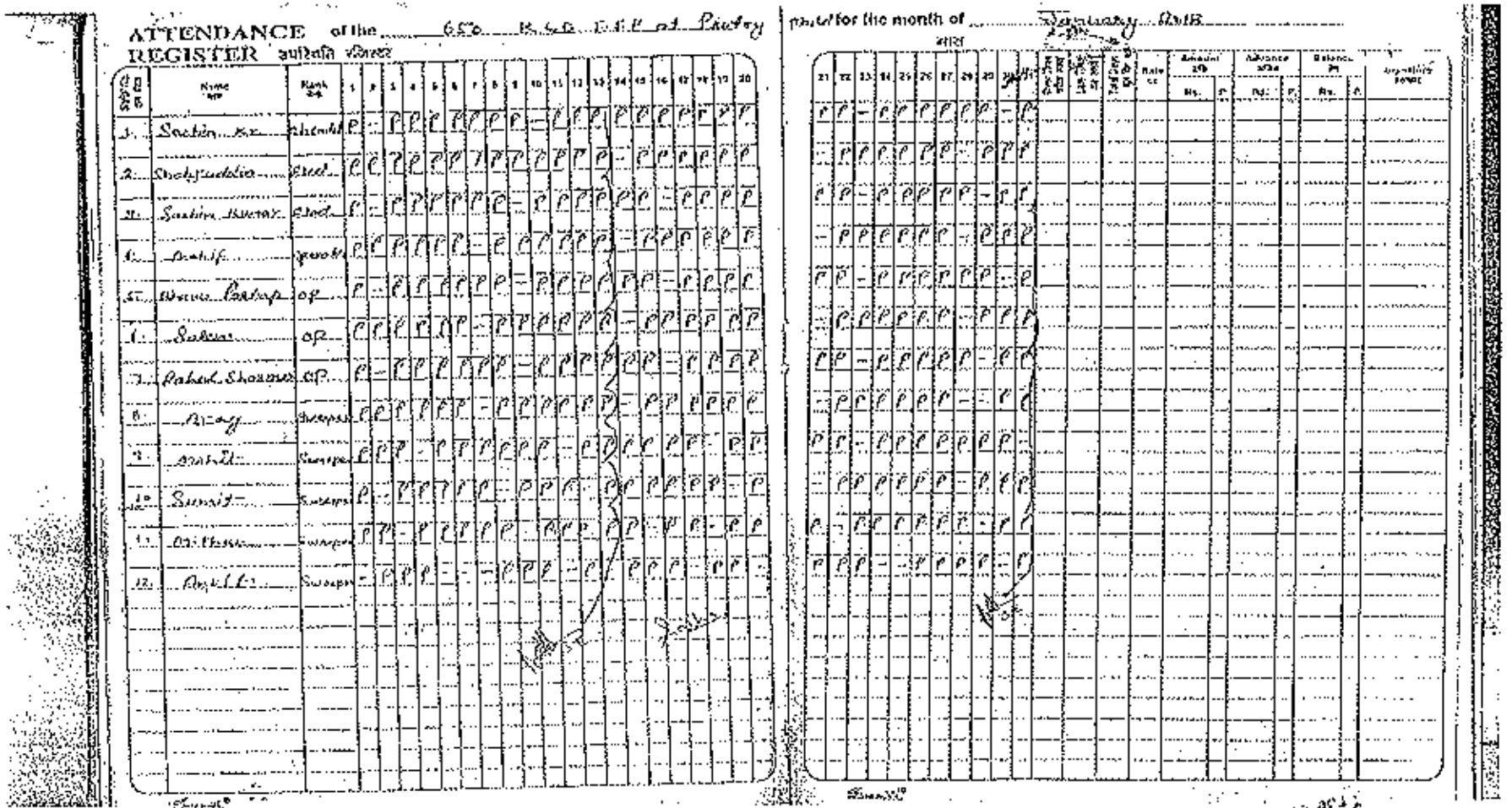
ATTENDANCE REGISTER उपस्थिति रजिस्टर

of the 65th KLI CEE at Fazilka for the month of December 2012

Sl. No. क्र. सं.	Name नाम	Rank पद	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Sachin ...	Sweeper	P	P	C	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P
2.	Shaligram Sahu	Sweeper	P	P	=	P	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P
3.	Sachin ...	Sweeper	P	P	P	P	=	P	P	P	P	P	P	=	P	P	P	P	P	=	P	P
4.	Asarf ...	Sweeper	P	P	=	P	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P
5.	Bharat Ratan	Sweeper	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P
6.	Salim ...	Sweeper	P	P	=	P	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P
7.	Rahul Shaheen	Sweeper	P	P	P	P	=	P	P	P	P	P	P	=	P	P	P	P	P	=	P	P
8.	Ajay ...	Sweeper	P	P	=	P	P	=	=	P	P	=	P	P	P	=	P	P	P	=	P	P
9.	Mohit ...	Sweeper	P	P	P	P	P	P	P	P	P	P	=	P	P	P	P	P	P	=	P	P
10.	Sumit ...	Sweeper	P	P	=	P	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P
11.	Mithun ...	Sweeper	P	P	P	=	P	P	P	=	P	P	=	=	P	=	P	P	P	P	P	P
12.	Sohail ...	Sweeper	=	=	P	=	P	P	=	=	=	P	P	P	=	P	=	P	P	=	=	=

Sl. No. क्र. सं.	Name नाम	Rank पद	21	22	23	24	25	26	27	28	29	30	31	Days Present उपस्थित दिन	Days Leave छुट्टी दिन	Total Days कुल दिन	Remarks टिप्पणी	Amount Rs.	Amount P.	Advance Rs.	Advance P.	Balance Rs.	Balance P.	Signature Recd.
1.	Sachin ...	Sweeper	P	P	P	P	P	=	P	P	P	P	P											
2.	Shaligram Sahu	Sweeper	P	P	P	=	P	P	P	P	P	P	=											
3.	Sachin ...	Sweeper	P	P	P	P	P	=	P	P	P	P	P											
4.	Asarf ...	Sweeper	P	P	P	=	P	P	P	P	P	P	=											
5.	Bharat Ratan	Sweeper	P	P	P	P	P	=	P	P	P	P	P											
6.	Salim ...	Sweeper	P	P	P	=	P	P	P	P	P	P	=											
7.	Rahul Shaheen	Sweeper	P	P	P	P	P	=	P	P	P	P	P											
8.	Ajay ...	Sweeper	P	=	P	P	P	P	P	=	P	P												
9.	Mohit ...	Sweeper	P	P	P	P	P	=	P	P	P	P	P											
10.	Sumit ...	Sweeper	P	P	=	P	=	P	P	P	P	=												
11.	Mithun ...	Sweeper	=	P	=	P	P	P	P	P	=	P	=											
12.	Sohail ...	Sweeper	P	=	P	=	P	=	=	P	=	=	=											

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ATTENDANCE REGISTER उपस्थिति रजिस्टर

of the 650 K.V.A. D.G.S.E. at Pauri

Name

Rank

Sankha Kr.
Shakyasakha
Sankha Kumar
Ashok
Bhuvan Pratap
Sukhan
Rahul Sharma
Pinky
Sunil
Sumit
Ajay L.
Angad L.

Sheet No.

Page No.

Month

January 2018

Remarks

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ATTENDANCE of the GSS R.S.P. G.I.C. at Lucky Market for the month of February 2018
REGISTER उपस्थिति रजिस्टर

Sl. No.	Name	Rank	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Days Present	Days Absent	Days Leave	Rate	Amount Rs.	P.	Advance Rs.	P.	Balance Rs.	P.	Signature
1.	Sachin Lo...	Sweeper	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	P	=	P	P	P	P	P	=	25										
2.	Bhakgwadan	Sweeper	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	=	P	P	P	=	P	P	P	=	P	P	=	24										
3.	Sachin Kumar	Sweeper	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	26										
4.	Ashif	Sweeper	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	=	P	P	P	=	P	P	P	=	P	P	=	24										
5.	Bhanu Lathyf	Sweeper	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	=	P	P	P	=	P	P	P	=	P	P	=	24										
6.	Salam	Sweeper	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	=	P	P	P	=	P	P	P	=	P	P	=	24										
7.	Rahul Shareef	Sweeper	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	26										
8.	Ajay	Sweeper	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	=	P	P	P	=	P	P	P	=	P	P	=	24										
9.	Mohit	Sweeper	P	P	P	P	=	P	P	P	P	=	P	=	P	=	=	P	P	=	P	P	P	P	=	P	P	P	P	=	P	P	=	23										
10.	Sumit	Sweeper	P	P	P	=	P	P	P	P	P	=	P	P	P	P	P	=	P	P	P	=	P	P	P	P	=	P	P	P	P	=	P	26										
11.	Mohan	Sweeper	=	P	=	P	P	=	P	P	=	P	=	P	=	P	P	P	P	=	=	P	P	=	=	P	P	=	P	P	=	=	P	20										
12.	Ankit	Sweeper	=	=	P	P	=	P	P	=	=	P	P	=	P	=	P	=	=	P	P	=	=	P	P	=	P	P	=	=	P	P	=	20										

Signature

Signature

ATTESTED

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ATTENDANCE REGISTER

of the 650 KLD CTP at Pudhiyangadi for the month of March 2018

Sl. No.	Name	Work	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1	Sachin	Sweeper	P	-	P	P	P	-	P	P	P	P	P	P	-	P	P	P	P	P	-	
2	Shahzuddin	Sweeper	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P	P	-	P	P	
3	Sachin Kumar	Sweeper	P	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P	P	-		
4	Asraf	Sweeper	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P	-	P	P		
5	Khoma Pastap	Sweeper	P	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P	-			
6	Salem	Sweeper	P	P	P	-	P	P	P	P	P	P	-	P	P	P	P	P	-	P		
7	Rahul Sharma	Sweeper	P	P	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P	-		
8	Ajay	Sweeper	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P	-	P	P		
9	Mohit	Sweeper	-	-	-	-	-	P	P	P	P	P	P	P	P	P	P	P	P	P		
10	Sumit	Sweeper	P	P	P	-	P	P	P	P	P	-	-	P	P	-	P	P	-	P		
11	Mithun	Sweeper	-	P	P	P	-	P	P	-	P	P	-	P	P	P	-	P	P	P		
12	Ankit	Sweeper	P	-	P	P	-	P	-	P	P	-	P	P	-	P	-	P	P	-		

Sl. No.	21	22	23	24	25	26	27	28	29	30	31	Days Worked	Days Absent	Days on Leave	Fines ₹	Amount A/C Rs.	Amount A/C P.	Advance A/C Rs.	Advance A/C P.	Balance A/C Rs.	Balance A/C P.	Signature/ Thumb
1	P	P	P	P	P	-	P	P	P													
2	P	P	P	P	-	P	P	P	P	P												
3	P	P	P	P	P	-	P	P	P													
4	P	P	P	P	-	P	P	P	P	P												
5	P	P	P	P	P	-	P	P	P													
6	P	P	P	P	-	P	P	P	P													
7	P	P	P	P	-	P	P	P	P													
8	P	P	P	P	-	P	P	P	P													
9	P	-	P	P	P	-	-	P														
10	-	P	P	P	P	P	-	P	P	P												
11	-	-	P	P	P	-	P	-	P													
12	P	-	P	-	P	P	-	-														

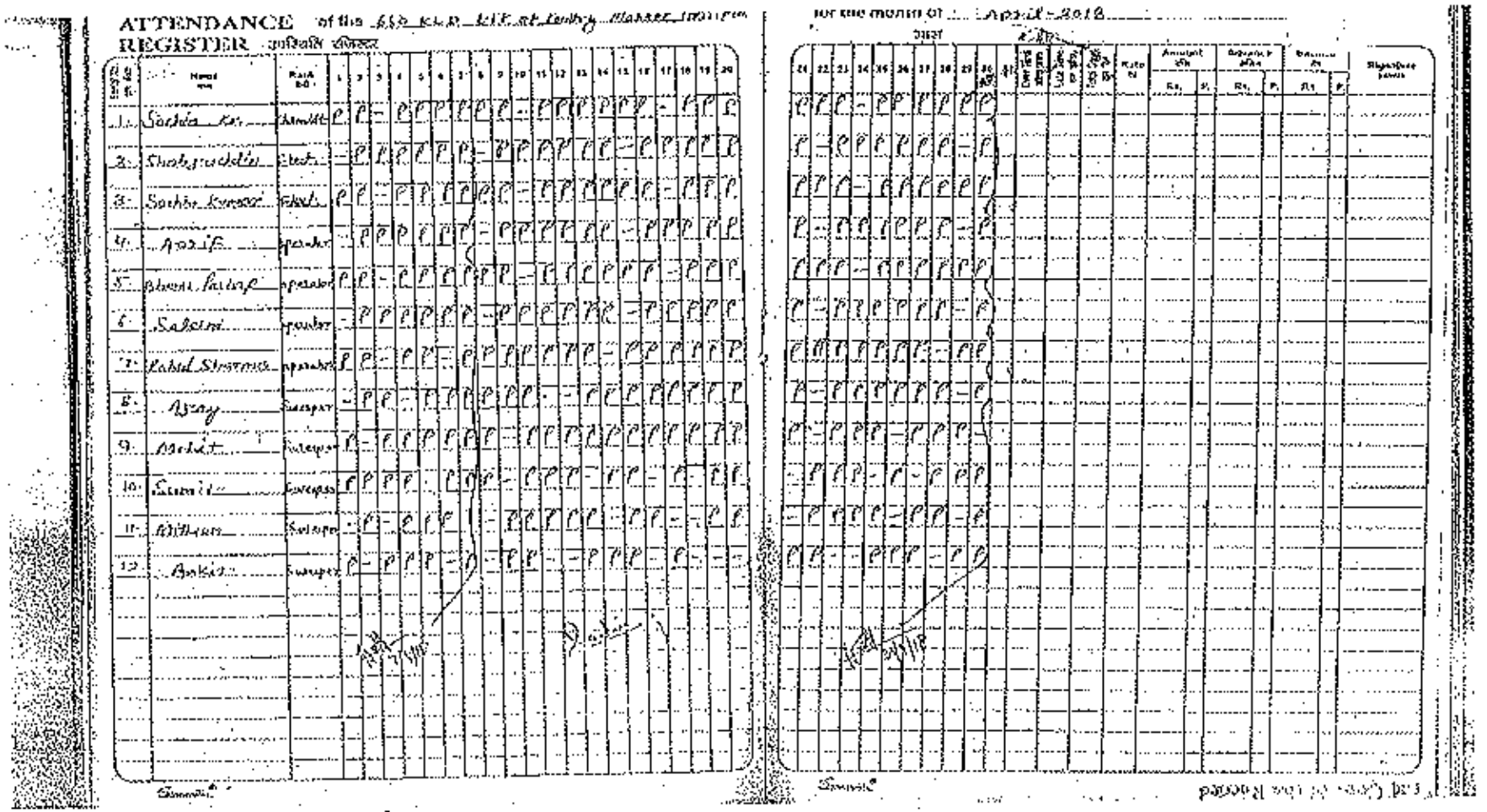
Signature

Signature

Time Copy of the Roster

Signature

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ATTENDANCE REGISTER of the [illegible] for the month of April 2018

Roll No.	Name	Father's/Husband's Name	Caste	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Sachin	[illegible]	[illegible]	P	P	-	P	P	P	P	P	P	-	P	P	P	P	P	-	P	P	P	P
2.	Shahjahan	[illegible]	[illegible]	-	P	P	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P	P	P
3.	Sachin Kumar	[illegible]	[illegible]	P	P	-	P	P	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P
4.	Arsad	[illegible]	[illegible]	-	P	P	P	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P	P
5.	Bhanu Pratap	[illegible]	[illegible]	P	P	-	P	P	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P
6.	Sabina	[illegible]	[illegible]	-	P	P	P	P	P	P	-	P	P	P	P	P	-	P	P	P	P	P	P
7.	Rahul Sharma	[illegible]	[illegible]	P	P	-	P	P	-	P	P	P	P	P	P	-	P	P	P	P	P	P	P
8.	Vijay	[illegible]	[illegible]	-	P	P	-	P	P	P	P	P	-	-	P	P	P	P	P	P	P	P	P
9.	Mohit	[illegible]	[illegible]	P	-	P	P	P	P	P	-	P	P	P	P	P	P	P	P	P	P	P	P
10.	Sumit	[illegible]	[illegible]	P	P	P	P	-	P	P	P	-	P	P	P	-	P	-	P	-	P	P	P
11.	William	[illegible]	[illegible]	-	P	-	P	P	-	P	P	P	P	P	P	-	P	-	-	P	P	P	P
12.	Ankit	[illegible]	[illegible]	P	-	P	P	P	-	P	P	-	-	P	P	P	-	P	-	-	-	-	-

Signature

Roll No.	Name	Father's/Husband's Name	Caste	21	22	23	24	25	26	27	28	29	30	31	Total Days Present	Total Days Absent	Total Days Leave	Amount Due Rs.	Amount Due P.	Deposited After Rs.	Deposited After P.	Balance Rs.	Balance P.	Signature/Thumb Impression
1.	Sachin	[illegible]	[illegible]	P	P	-	P	P	P	P	P													
2.	Shahjahan	[illegible]	[illegible]	P	-	P	P	P	P	P	-	P												
3.	Sachin Kumar	[illegible]	[illegible]	P	P	-	P	P	P	P	P													
4.	Arsad	[illegible]	[illegible]	P	-	P	P	P	P	P	-	P												
5.	Bhanu Pratap	[illegible]	[illegible]	P	P	-	P	P	P	P	P													
6.	Sabina	[illegible]	[illegible]	P	-	P	P	P	P	P	-	P												
7.	Rahul Sharma	[illegible]	[illegible]	P	P	-	P	P	P	P	P													
8.	Vijay	[illegible]	[illegible]	P	-	P	P	P	P	P	-	P												
9.	Mohit	[illegible]	[illegible]	-	P	P	-	P	P	-														
10.	Sumit	[illegible]	[illegible]	-	P	-	P	-	P	P														
11.	William	[illegible]	[illegible]	P	P	P	-	P	P	-														
12.	Ankit	[illegible]	[illegible]	-	-	P	P	P	-	-														

Signature

Total Days of the Month

Total Days Present

Total Days Absent

Total Days Leave

Amount Due Rs. P.

Deposited After Rs. P.

Balance Rs. P.

Signature/Thumb Impression

APPROVED

Sl. No.	Date	Sample	Colour	pH	TSS mg/L	COD mg/L	BOD mg/L	o/g mg/L	Sign of chemist	JE Sign.
		Inlet	Black	7.99	218	352	189		Sathish	
	01.12.17	Outlet	Colourless	2.67	8	62	10			
		Inlet	Blackish	8.10	244	812	196		Sathish	
	02.12.17	Outlet	Colourless	7.32	8	65	12			
		Inlet	Reddish	8.50	324	1156			Sathish	
	04.12.17	Outlet	Colourless	7.63	9	69				
		Inlet	Blackish	8.95	269	1035				

APPROVED

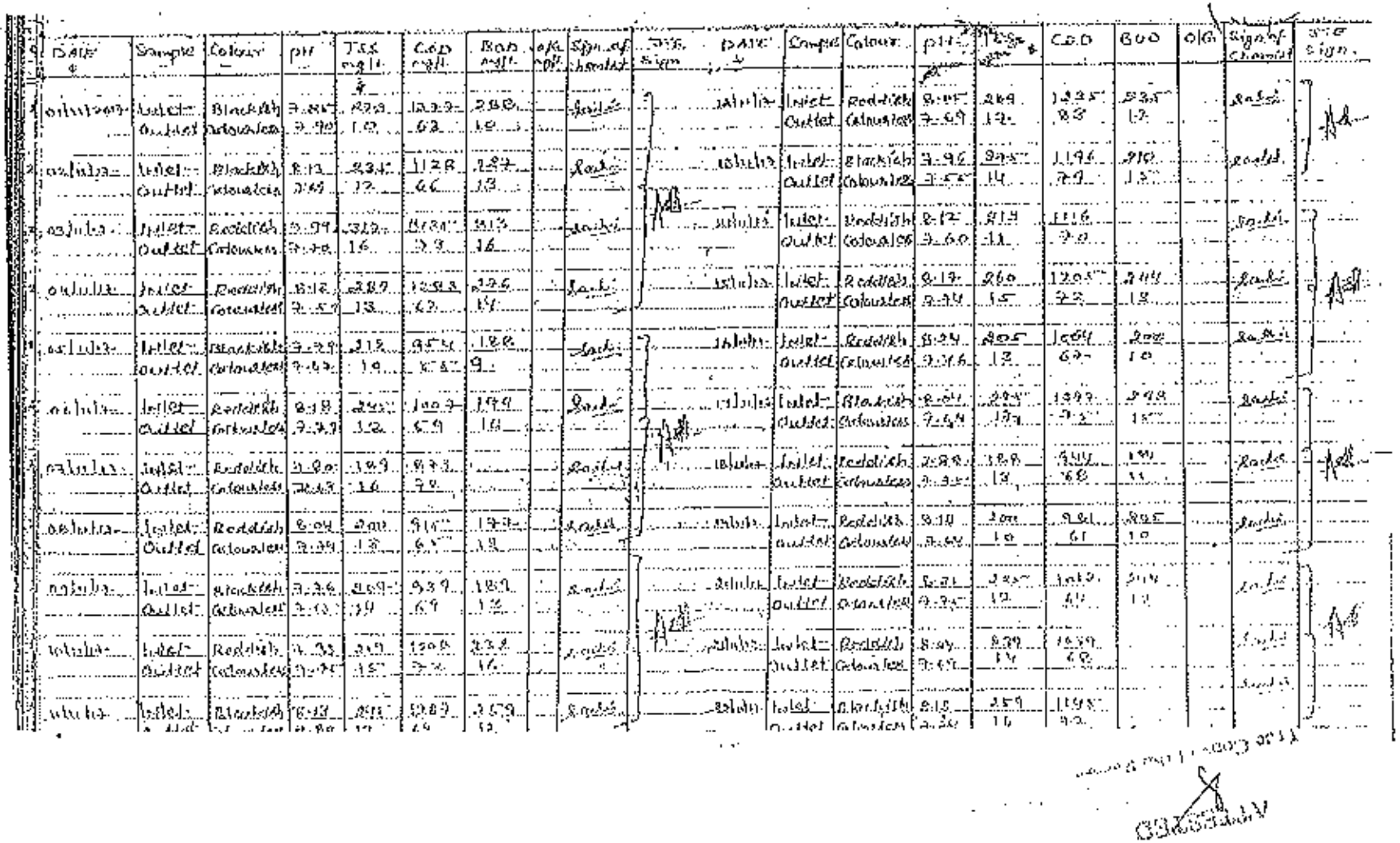
For Cauvery Colour Kitchen

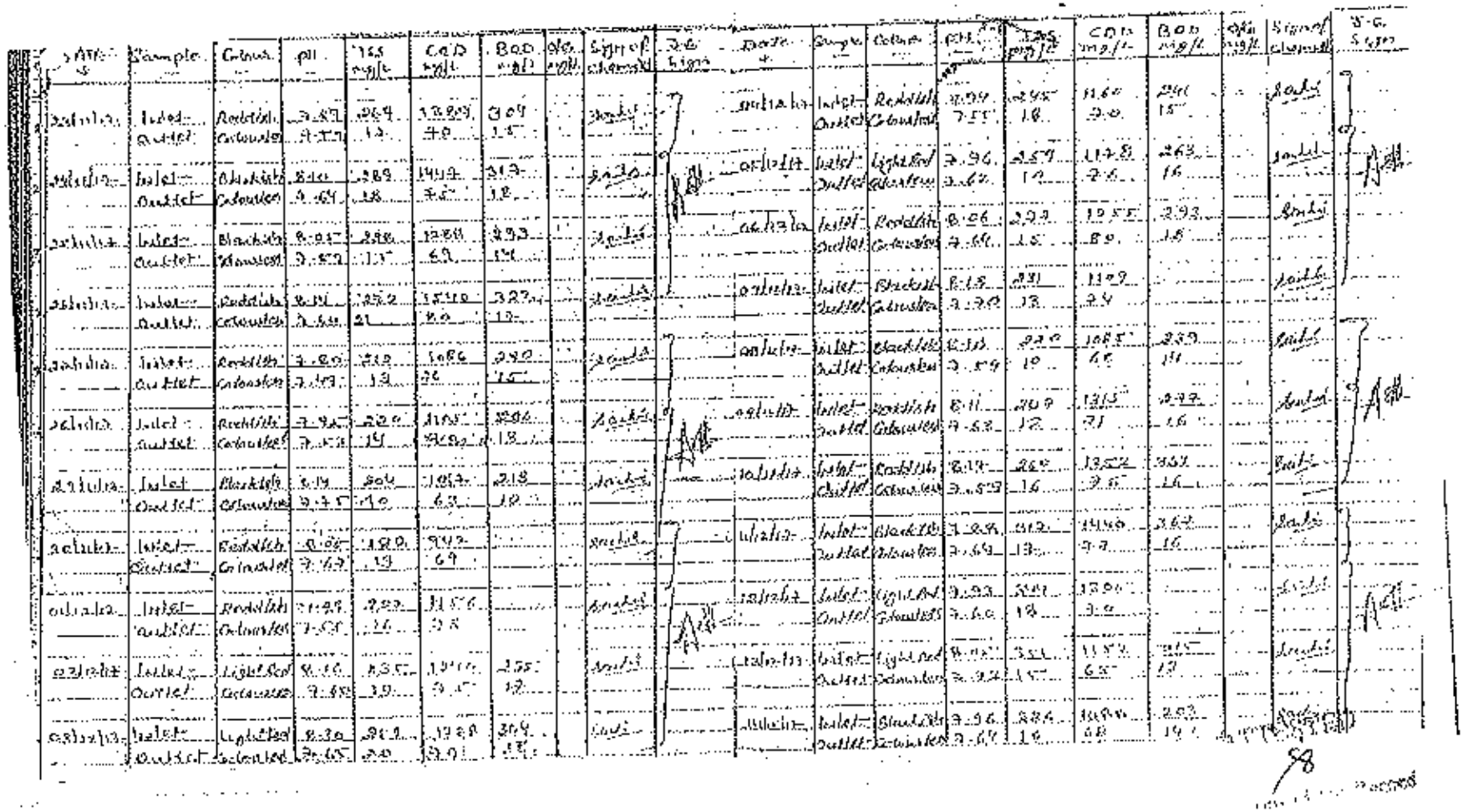
DATE	Sample	Colour	pH	TSS mg/l	COD mg/l	BOD mg/l	O/G mg/l	Signature of Chemist	DC Sign	DATE	Sample	Colour	pH	TSS mg/l	COD mg/l	BOD mg/l	O/G mg/l	Signature of Chemist	DC Sign
1/1/2016	Inlet:	Reddish	9.35	225	989	195				22/1/2016	Inlet:	Reddish	8.12	221	1169	235			
	Outlet:	Colourless	7.89	10	53	10					Outlet	Colourless	7.65	11	65	10			
2/1/2016	Inlet:	Reddish	8.05	235	1359	323				23/1/2016	Inlet:	Black	7.99	212	1121	269			
	Outlet	Colourless	7.96	8	49	9					Outlet	Colourless	7.75	10	65	10			
3/1/2016	Inlet:	Blackish	7.93	289	1662	396				24/1/2016	Inlet	Blackish	7.90	263	1198				
	Outlet	Colourless	7.82	10	56	12					Outlet	Colourless	7.69	12	68				
4/1/2016																			
	Inlet:	Reddish	8.58	265	989	200				25/1/2016	Inlet:	Reddish	8.14	202	1229				
	Outlet	Colourless	7.70	11	59	12					Outlet	Colourless	7.52	12	62				
5/1/2016	Inlet	Blackish	8.93	304	1239	308				26/1/2016	Inlet	Blackish	8.98	316	1295	229			
	Outlet	Colourless	7.56	14	65	15					Outlet	Colourless	7.64	13	70	12			
6/1/2016	Inlet	Reddish	8.23	238	911	180				27/1/2016	Inlet	Blackish	8.18	305	1218	255			
	Outlet	Colourless	7.64	13	62	14					Outlet	Colourless	7.31	14	56	15			
7/1/2016	Inlet	Blackish	8.20	213	864					28/1/2016	Inlet	Reddish	8.04	229	1165	213			
	Outlet	Colourless	7.93	11	57						Outlet	Colourless	7.60	12	46	13			
8/1/2016	Inlet	Reddish	8.05	256	1092					29/1/2016	Inlet	Reddish	8.18	232	1062	194			
	Outlet	Colourless	7.66	10	61						Outlet	Colourless	7.38	11	53	14			
9/1/2016										30/1/2016	Inlet	Reddish	8.09	242	1156	218			
											Outlet	Colourless	7.63	12	51	11			
10/1/2016	Inlet	Blackish	8.28	330	1529	230				31/1/2016	Inlet	Black	8.08	262	1223				
	Outlet	Colourless	7.60	10	73	12					Outlet	Colourless	8.15	12	56				
11/1/2016	Inlet	Reddish	8.09	229	1250	298													
	Outlet	Colourless	7.59	12	90	10													

True Copy of the Report

Yours faithfully

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DATE	Sample	Colour	pH	TSS mg/l	COD mg/l	BOD mg/l	Oil & Grease mg/l	Sign of Chemist	Sign of Supervisor
16/10/12	Inlet	Light Red Colourless	9.98	232	1210	203		Checked	
	Outlet	Colourless	9.53	16	68	13			
17/10/12	Inlet	Blackish Colourless	9.94	210	1099	159		Checked	
	Outlet	Colourless	9.63	14	60	10			
18/10/12	Inlet	Reddish Colourless	9.84	252	1099	282		Checked	
	Outlet	Colourless	9.59	12	64	11			
19/10/12	Inlet	Blackish Colourless	9.85	235	1256			Checked	
	Outlet	Colourless	9.68	14	72				
20/10/12	Inlet	Blackish Colourless	9.82	220	1219			Checked	
	Outlet	Colourless	9.70	14	69				
21/10/12	Inlet	Light Red Colourless	9.80	222	1167	219		Checked	
	Outlet	Colourless	9.65	12	72	12			
22/10/12	Inlet	Blackish Colourless	9.89	220	1086	242		Checked	
	Outlet	Colourless	9.68	15	69	13			
23/10/12	Inlet	Reddish Colourless	9.85	215	1194	185		Checked	
	Outlet	Colourless	9.66	16	70	15			
24/10/12	Inlet	Reddish Colourless	9.81	220	1103	200		Checked	
	Outlet	Colourless	9.70	13	62	12			
25/10/12	Inlet	Reddish Colourless	9.84	230	1093	250		Checked	
	Outlet	Colourless	9.64	12	60	9			
26/10/12	Inlet	Light Red Colourless	9.98	240	1256			Checked	
	Outlet	Colourless	9.59	12	67				

DATE	Sample	Colour	pH	TSS mg/l	COD mg/l	BOD mg/l	Oil & Grease mg/l	Sign of Chemist	Sign of Supervisor
26/10/12	Inlet	Light Red Colourless	9.98	245	1040	200		Checked	
	Outlet	Colourless	9.64	16	70	15			
27/10/12	Inlet	Blackish Colourless	9.98	256	1093	190		Checked	
	Outlet	Colourless	9.72	15	63	8			
28/10/12	Inlet	Light Red Colourless	9.91	218	1216	210		Checked	
	Outlet	Colourless	9.69	14	60	8			
29/10/12	Inlet	Reddish Colourless	9.93	259	1188	205		Checked	
	Outlet	Colourless	9.73	16	67	9			
30/10/12	Inlet	Blackish Colourless	9.96	212	1242	254		Checked	
	Outlet	Colourless	9.69	16	71	10			
31/10/12	Inlet	Light Red Colourless	9.98	208	1213	215		Checked	
	Outlet	Colourless	9.75	12	69	8.6			

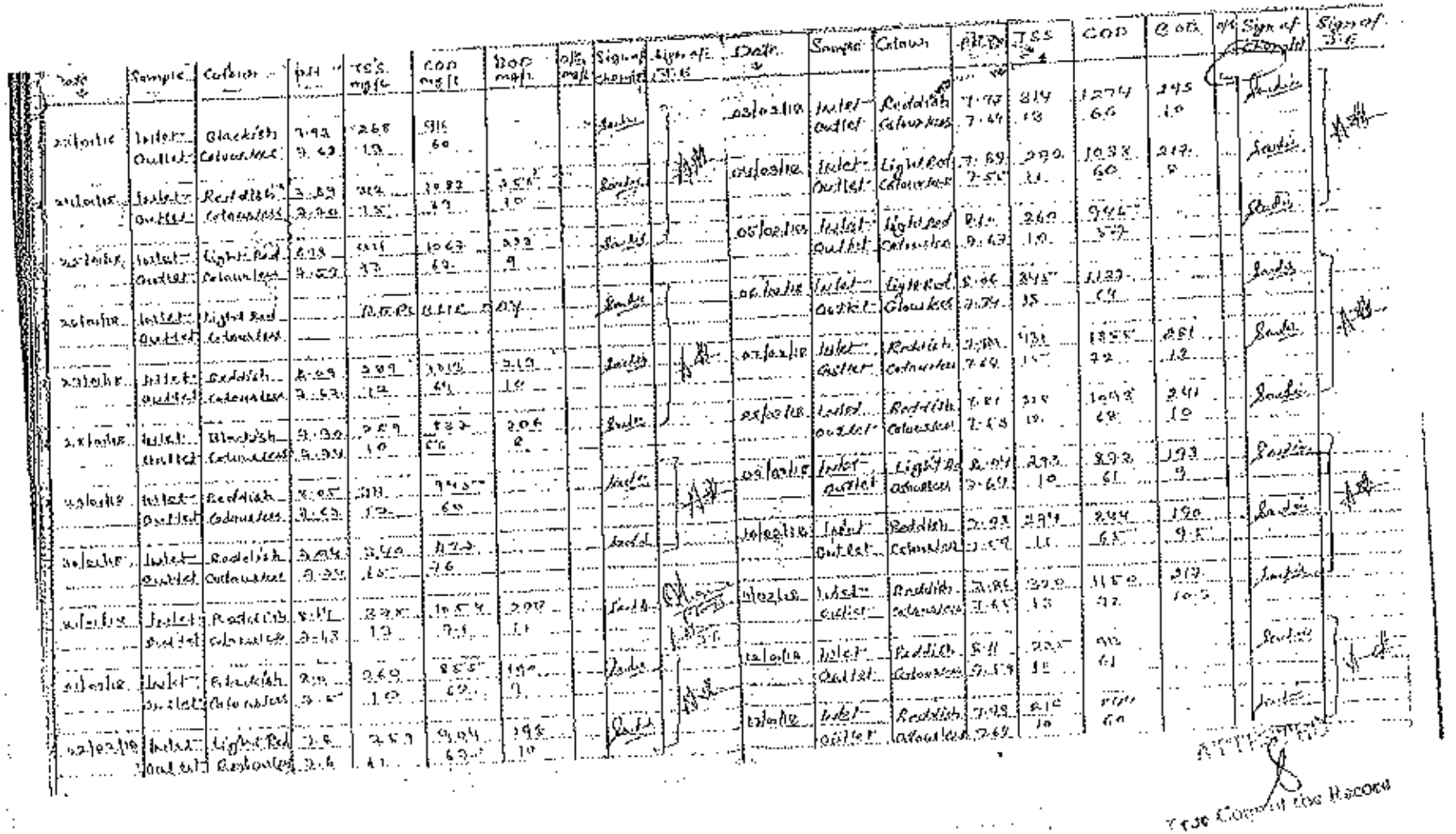
ATTESTED

Year Court of the Record

DATE	Sample	Colour	pH	TSS (mg/l)	COD (mg/l)	BOD (mg/l)	%	Sign of Chemist	Remarks	Date	Sample	Colour	pH	TSS (mg/l)	COD (mg/l)	BOD (mg/l)	%	Sign of Chemist	Remarks
01/04/2015	Inlet	Blackish	6.98	2002	90			Sanjay		12/04/15	Inlet	Light Red	2.9	459	988	209		Sanjay	
	Outlet	Colourless	7.01	12	60						Outlet	Colourless	7.05	12	64	12			
02/04/15	Inlet	Reddish	7.19	231	960			Sanjay		13/04/15	Inlet	Reddish	8.1	232	822	189		Sanjay	
	Outlet	Colourless	7.50	12	62						Outlet	Colourless	7.6	11	60	10			
03/04/15	Inlet	Reddish	7.09	603	1219	316		Sanjay		14/04/15	Inlet	Blackish	8.24	269	1013	235		Sanjay	
	Outlet	Colourless	7.68	15	67	10					Outlet	Colourless	7.64	12	70	12			
04/04/15	Inlet	Light Red	7.96	963	1053	281		Sanjay		15/04/15	Inlet	Light Red	7.93	209	1285			Sanjay	
	Outlet	Colourless	7.59	11	60	8					Outlet	Colourless	7.59	13	76				
05/04/15	Inlet	Light Red	8.13	336	1140	300		Sanjay		16/04/15	Inlet	Blackish	8.01	210	787			Sanjay	
	Outlet	Colourless	7.61	12	59	9					Outlet	Colourless	7.63	11	68				
06/04/15	Inlet	Blackish	7.89	304	1053	291		Sanjay		17/04/15	Inlet	Blackish	7.98	260	1269	295		Sanjay	
	Outlet	Colourless	7.59	12	60	11					Outlet	Colourless	7.70	13	72	13			
07/04/15	Inlet	Reddish	7.06	235	856	229		Sanjay		18/04/15	Inlet	Light Red	7.95	233	1145	266		Sanjay	
	Outlet	Colourless	7.61	11	58	10					Outlet	Colourless	7.65	11	66	11			
08/04/15	Inlet	Blackish	8.02	230	931	—		Sanjay		19/04/15	Inlet	Reddish	7.89	260	1259	251		Sanjay	
	Outlet	Colourless	7.55	13	62						Outlet	Colourless	7.59	14	70	13			
09/04/15	Inlet	Reddish	8.1	293	1135	—		Sanjay		20/04/15	Inlet	Reddish	7.94	283	1038	199		Sanjay	
	Outlet	Colourless	7.6	13	61						Outlet	Colourless	7.60	12	62	10			
10/04/15	Inlet	Blackish	7.98	306	1220	195		Sanjay		21/04/15	Inlet	Blackish	7.91	315	934	213		Sanjay	
	Outlet	Colourless	7.39	15	70	13					Outlet	Colourless	7.61	11	62	9			
11/04/15	Inlet	Light Red	8.6	219	906	154		Sanjay		22/04/15	Inlet	Reddish	8.04	304	998			Sanjay	
	Outlet	Colourless	7.5	10	57	11					Outlet	Colourless	7.70	13	65				

ATTESTED

Chief Executive Officer



Date	Sample	Colour	pH	TSS	COD	BOD	oil	Sign of chemist	Remarks	Date	Sample	Colour	pH	TSS	COD	BOD	oil	Sign of chemist	Remarks
14/02/18	Inlet	Light Red	7.08	324	1072	249		Sankar		25/02/18	Inlet	Reddish	7.03	240	1048	206		Sankar	
	Outlet	Colourless	7.49	12	70	10					Outlet	Colourless	7.42	12	69	11			
15/02/18	Inlet	Reddish	7.05	388	12.01	260		Sankar		26/02/18	Inlet	Reddish	8.15	272	1268				
	Outlet	Colourless	7.42	12	72	11					Outlet	Colourless	7.34	12	75			Sankar	
16/02/18	Inlet	Reddish	8.08	288	1018	208		Sankar		27/02/18	Inlet	Light Red	8.06	255	1090				
	Outlet	Colourless	7.64	11	62	9					Outlet	Colourless	7.69	12	71			Sankar	
17/02/18	Inlet	Reddish	7.09	295	1060	216		Sankar		28/02/18	Inlet	Light Red	8.03	268	1100	239			
	Outlet	Colourless	7.75	10	64	9					Outlet	Colourless	7.73	10	68	10			
18/02/18	Inlet	Light Red	7.64	256	1019	220		Sankar											
	Outlet	Colourless	7.82	10	69	10													
19/02/18	Inlet	Reddish	8.12	209	1259	292		Sankar											
	Outlet	Colourless	7.75	14	34	13													
20/02/18	Inlet	Reddish	8.16	286	1066			Sankar											
	Outlet	Colourless	7.69	12	70														
21/02/18	Inlet	Reddish	7.98	312	852	189		Sankar											
	Outlet	Colourless	7.80	11	65	9													
22/02/18	Inlet	Light Red	7.88	299	945	139		Sankar											
	Outlet	Colourless	7.52	16	77	10													
23/02/18	Inlet	Light Red	8.16	278	1190	250		Sankar											
	Outlet	Colourless	7.71	13	72	10													
24/02/18	Inlet	Reddish	8.05	295	1250	198		Sankar											
	Outlet	Colourless	7.64	12	67	9													

True Copy of the Record

Date	Sample	Colour	pH	TSS (mg/l)	COD (mg/l)	BOD (mg/l)	Sign of chemist	Remarks
01/03/18	Inlet	Reddish	8.09	298	1952	391		
	Outlet	Colourless	7.66	13	32	13		
02/03/18	Inlet							
	Outlet							
03/03/18	Inlet	Light Red	8.19	328	1860	264		
	Outlet	Colourless	7.71	15	80	14		
04/03/18	Inlet	Reddish	8.01	286	1842	238		
	Outlet	Colourless	7.60	12	76	12		
05/03/18	Inlet	Reddish	7.96	316	1941	211		
	Outlet	Colourless	7.55	16	81	13		
06/03/18	Inlet	Reddish	8.12	298	1860	211		
	Outlet	Colourless	7.62	14	79	11		
07/03/18	Inlet	Light Red	8.18	329	1816	194		
	Outlet	Colourless	7.64	12	78	9		
08/03/18	Inlet	Reddish	8.13	298	1890			
	Outlet	Colourless	7.69	10	69			
09/03/18	Inlet	Blackish	7.98	342				
	Outlet	Colourless	7.56	11	66			
10/03/18	Inlet	Reddish	8.16	304	1952	220		
	Outlet	Colourless	7.69	10	61	8		
11/03/18	Inlet	Reddish	8.23	284	1923	199		
	Outlet	Colourless	7.74	9	58	8		
12/03/18	Inlet	Reddish	8.09	288	1689	207		
	Outlet	Colourless	7.49	13	75	10		
13/03/18	Inlet	Blackish	7.99	236	914	199		
	Outlet	Colourless	7.55	12	70	9		
14/03/18	Inlet	Reddish	7.96	311	1289	236		
	Outlet	Colourless	7.60	10	62	9		
15/03/18	Inlet	Light Red	8.09	294	1135			
	Outlet	Colourless	7.59	11	66			
16/03/18	Inlet	Reddish	8.13	276	1069			
	Outlet	Colourless	7.62	13	69			
17/03/18	Inlet	Light Red	8.06	257	1962	186		
	Outlet	Colourless	7.64	10	61	9		
18/03/18	Inlet	Reddish	7.98	246	857	190		
	Outlet	Colourless	7.66	10	58	8.2		
19/03/18	Inlet	Reddish	7.86	292	1877	228		
	Outlet	Colourless	7.65	13	67	10		
20/03/18	Inlet	Blackish	8.03	312	1109	213		
	Outlet	Colourless	7.70	11	71	10.5		
21/03/18	Inlet	Reddish	8.04	270	1260	238		
	Outlet	Colourless	7.63	14	69	10		
22/03/18	Inlet	Blackish	7.95	276	911			
	Outlet	Colourless	7.60	12	64			

ATTESTED

* The Code of the Board

Date	Sample	Colour	pH	TSS mg/l	COD mg/l	BOD mg/l	H2S	Sign of Chemist	Remarks
21/08/18	Inlet	Reddish	8.09	310	1980			Sachet	
	Outlet	Colourless	7.67	147	39				
24/08/18	Inlet	Blackish	7.85	230	1120	392		Sachet	
	Outlet	Colourless	7.54	18	70	13			
25/08/18	Inlet	Reddish	8.04	335	1336	457		Sachet	
	Outlet	Colourless	7.60	31	62	31			
26/08/18	Inlet	Light red	8.30	237	1256	306		Sachet	
	Outlet	Colourless	7.6	12	65	18			
27/08/18	Inlet	Blackish	7.99	218	952	192		Sachet	
	Outlet	Colourless	7.73	10	60	10			
28/08/18	Inlet	Reddish	8.26	329	1680	280		Sachet	
	Outlet	Colourless	7.84	12	64	13			
29/08/18	Inlet	Light red	8.10	209	1276			Sachet	
	Outlet	Colourless	7.73	19	71				
30/08/18	Inlet	Reddish	8.18	267	1108			Sachet	
	Outlet	Colourless	7.60	13	68				
31/08/18	Inlet	Reddish	8.0	156	785	207		Sachet	
	Outlet	Colourless	7.56	11	61	10			

Date	Sample	Colour	pH	TSS mg/l	COD mg/l	BOD mg/l	H2S	Sign of Chemist	Remarks
01/09/18	Inlet	Light red	7.99	245	1150	298		Sachet	
	Outlet	Colourless	7.69	16	33	12			
02/09/18	Inlet	Reddish	7.94	231	1042	286		Sachet	
	Outlet	Colourless	7.72	12	69	11			
03/09/18	Inlet	Reddish	8.1	289	1268	321		Sachet	
	Outlet	Colourless	7.69	15	95	13			
04/09/18	Inlet	Reddish	8.08	234	1209	250		Sachet	
	Outlet	Colourless	7.60	13	90	12			
05/09/18	Inlet	Reddish	8.05	318	1304	265		Sachet	
	Outlet	Colourless	7.55	16	81	14			
06/09/18	Inlet	Blackish	7.89	232	1030			Sachet	
	Outlet	Colourless	7.64	13	72				
07/09/18	Inlet	Reddish	7.96	293	1210	213		Sachet	
	Outlet	Colourless	7.62	11	32	13			
08/09/18	Inlet	Reddish	8.05	241	994	209		Sachet	
	Outlet	Colourless	7.62	12	79	14			
09/09/18	Inlet	Light red	8.03	324	1378	298		Sachet	
	Outlet	Colourless	7.43	11	84	15			
10/09/18	Inlet	Reddish	7.93	249	1013	192		Sachet	
	Outlet	Colourless	7.69	13	60	13			
11/09/18	Inlet	Reddish	8.12	295	996	240		Sachet	
	Outlet	Colourless	7.58	11	71	12			

ATTESTED

True Copy of the Record

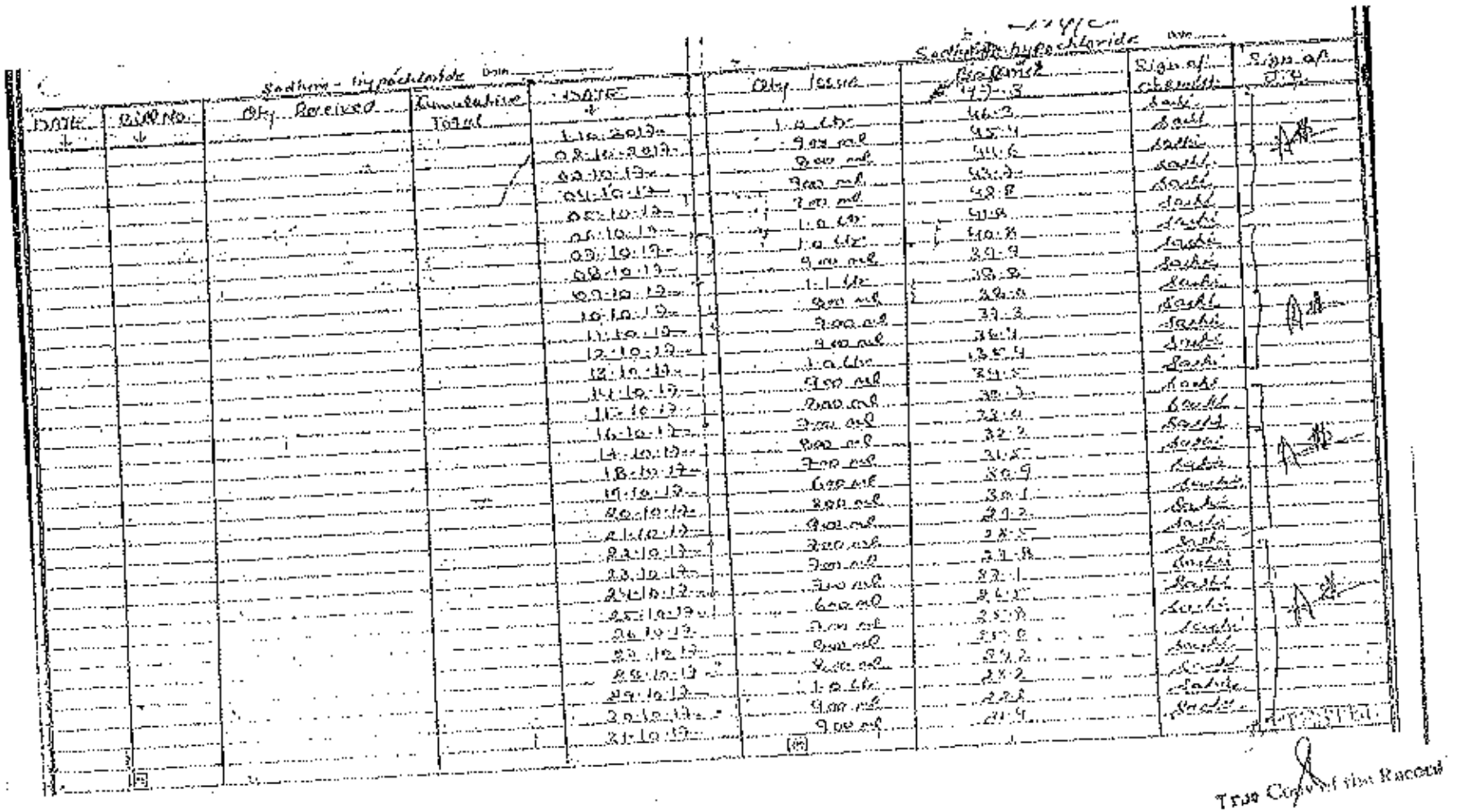
198

DATE	Sample	Colour	PH	TSS mg/L	COD mg/L	BOD mg/L	DO mg/L	Signature of Chemist	Remarks
14/04/18	Inlet outlet	Blackish Colourless	8.09 7.65	922 18	1041 64	—	—	Sankar	
15/04/18	Inlet outlet	Reddish colourless	7.69 7.55	980 10	1253 56	—	—	Sankar	
16/04/18	Inlet outlet	Light Red Colourless	8.19 7.60	1054 10	1170 64	984 10	—	Sankar	
17/04/18	Inlet outlet	Reddish Colourless	8.11 7.61	940 18	1260 66	1357 18	—	Sankar	
18/04/18	Inlet outlet	Reddish Colourless	8.09 7.58	1324 72	1293 60	949 10.5	—	Sankar	
19/04/18	Inlet outlet	Light Red Colourless	8.12 7.69	1285 10	1077 52	1157 9	—	Sankar	
20/04/18	Inlet outlet	Reddish Colourless	8.21 7.73	1259 9	935 52	1199 9	—	Sankar	
21/04/18	Inlet outlet	Light Red Colourless	8.08 7.60	1232 12	1012 54	—	—	Sankar	
22/04/18	Inlet outlet	Reddish Colourless	7.90 7.56	1119 12	1055.1 60	—	—	Sankar	
23/04/18	Inlet outlet	Light Red Colourless	7.96 7.60	1215 13	1220 64	1331 13	—	Sankar	
24/04/18	Inlet outlet	Light Red Colourless	8.04 7.69	1232 12	1140 52	1291 11	—	Sankar	

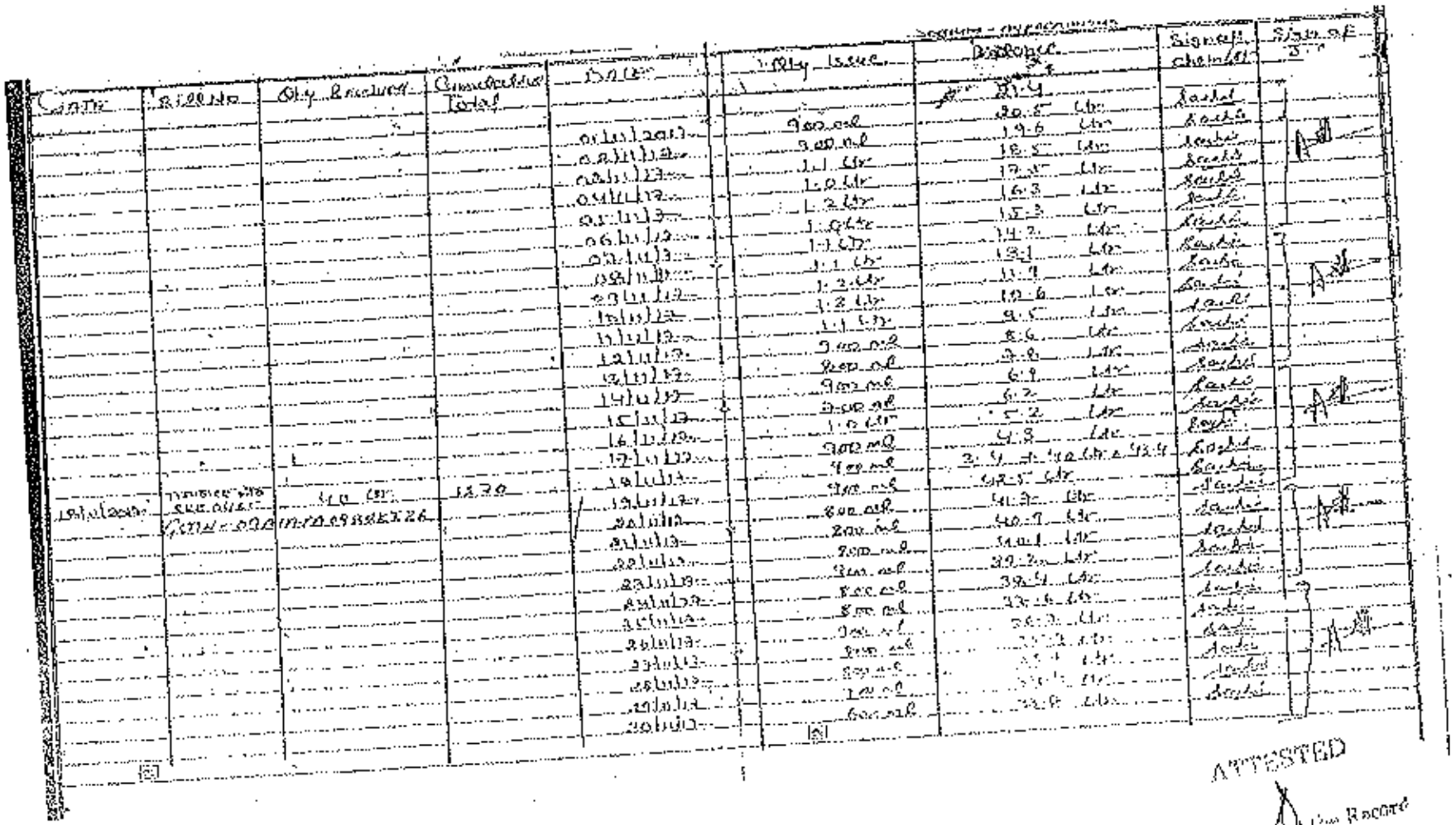
DATE	Sample	Colour	PH	TSS mg/L	COD mg/L	BOD mg/L	DO mg/L	Signature of Chemist	Remarks
25/04/18	Inlet outlet	Reddish Colourless	8.19 7.93	821 12	1311 64	986 10	—	Sankar	
26/04/18	Inlet outlet	Light Red Colourless	7.70 7.69	1259 10	1116 56	1115 9	—	Sankar	
27/04/18	Inlet outlet	Reddish Colourless	8.19 7.69	1100 11	1301 60	1258 10	—	Sankar	
28/04/18	Inlet outlet	Light Red Colourless	8.02 7.60	1205 12	1154 58	—	—	Sankar	
29/04/18	Inlet outlet	Reddish Colourless	7.89 7.60	1250 12	1010 60	—	—	Sankar	
30/04/18	Inlet outlet	Light Red Colourless	7.96 7.56	1325 10	1297 76	1228 13	—	Sankar	
01/05/18	Inlet outlet	Reddish Colourless	8.10 7.68	1195 12	1106 68	1206 11	—	Sankar	
02/05/18	Inlet outlet	Light Red Colourless	8.13 7.62	1212 10	1013 56	1195 9.1	—	Sankar	
03/05/18	Inlet outlet	Blackish Colourless	8.01 7.61	1232 11	1042 58	1200 9.5	—	Sankar	
04/05/18	Inlet outlet	Reddish Colourless	7.90 7.57	1200 10	1105 62	1190 11	—	Sankar	
05/05/18	Inlet outlet	Reddish Colourless	8.15 7.69	1216 12	1224 52	—	—	Sankar	

ATTESTED

True Copy of the Record


Sodium hypochlorite
Date
Bill No.
Qty. Received
Cumulative Total
Qty. Issue
Sodium hypochlorite Solution
Sign of Chemist
Sign of DH
CERTIFIED
True Copy of the Record

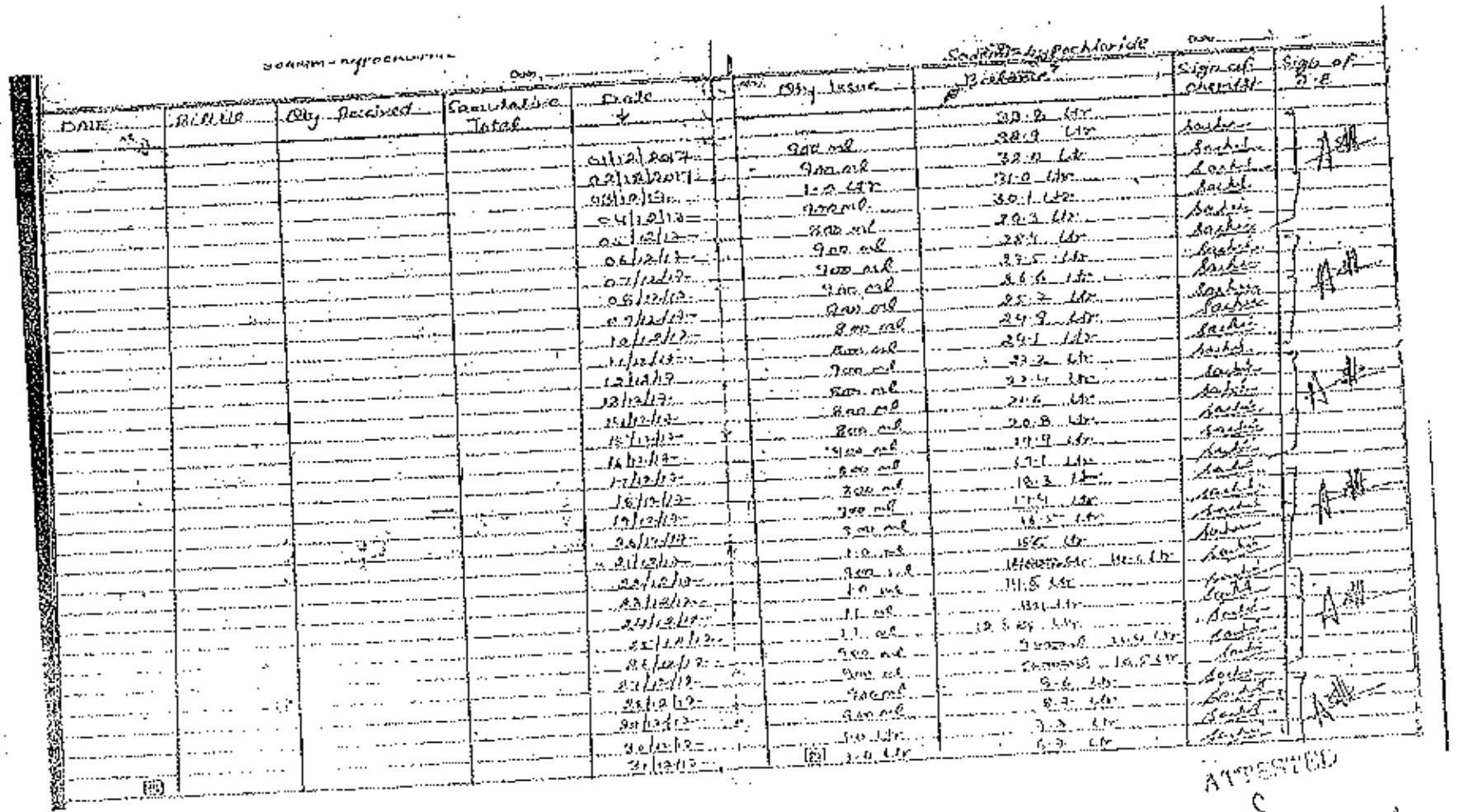
200



ATTESTED

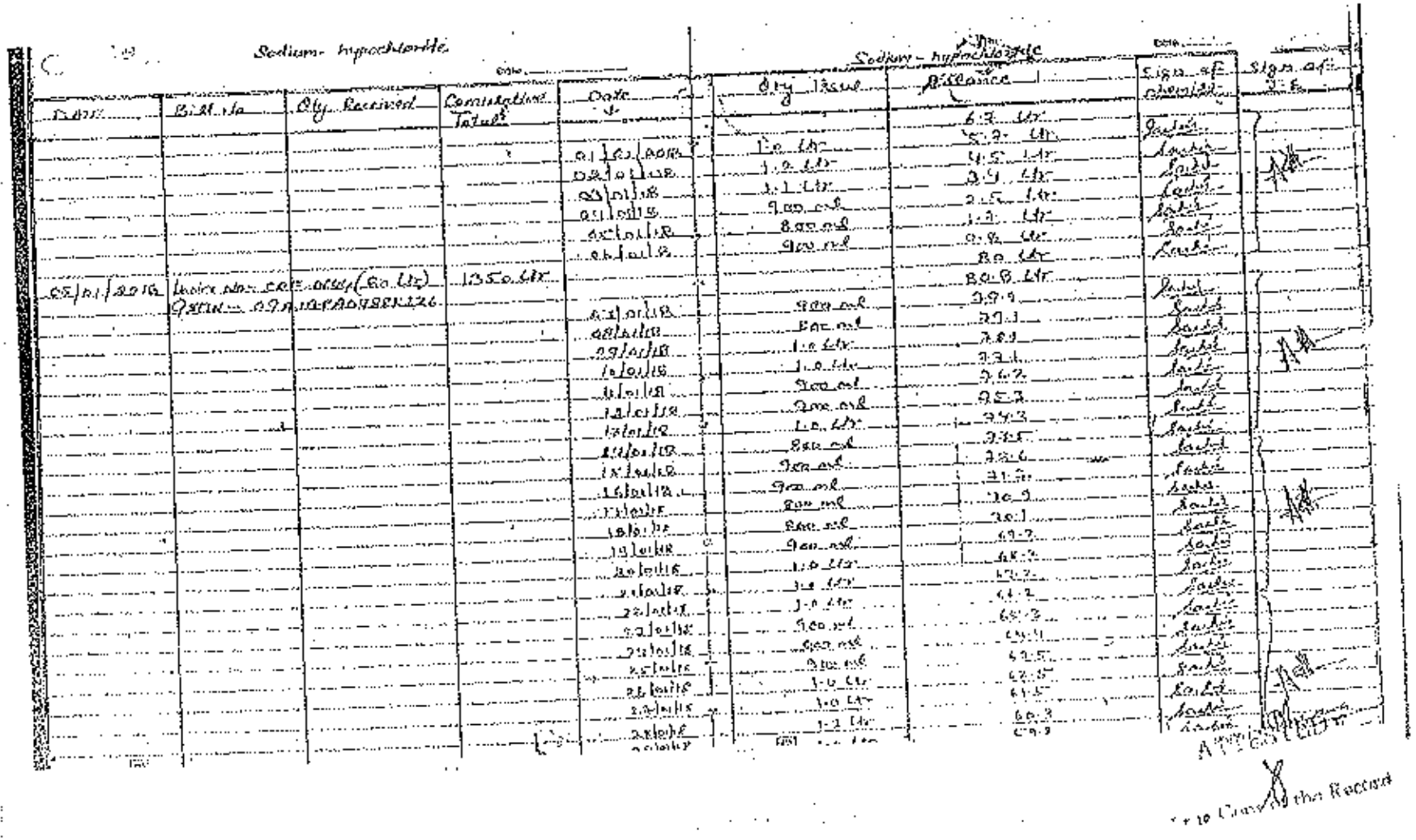
[illegible] Civil Line Record

201



ATTESTED
S
Clerk of the Record

202


Sodium- hypochlorite
Sodium - hypochlorite
Date
Bill No
Qty Received
Cumulative Total
Date
Qty Issue
Balance
Sign of Officer
Sign of I/C
05/01/2016
1350 Ltr
1350 Ltr
Approved
Checked the Record

203

Sodium Hypochlorite

Date	Bill No.	Qty. Received	Consumption Total	Date	Qty. Issue	Balance	Sign of Chemist	Remarks
						530.3 Ltrs		
				01/01/18	1.1 Ltrs	529.2 Ltrs		
				02/01/18	1.2 Ltrs	528.0 Ltrs		
				03/01/18	1.2 Ltrs	526.8 Ltrs		
				04/01/18	200 ml	526.6 Ltrs		
				05/01/18	200 ml	526.4 Ltrs		
				06/01/18	1.2 Ltrs	525.2 Ltrs		
				07/01/18	1.2 Ltrs	524.0 Ltrs		
				08/01/18	1.2 Ltrs	522.8 Ltrs		
				09/01/18	1.2 Ltrs	521.6 Ltrs		
				10/01/18	1.2 Ltrs	520.4 Ltrs		
				11/01/18	200 ml	520.2 Ltrs		
				12/01/18	200 ml	520.0 Ltrs		
				13/01/18	200 ml	519.8 Ltrs		
				14/01/18	200 ml	519.6 Ltrs		
				15/01/18	1.2 Ltrs	518.4 Ltrs		
				16/01/18	1.2 Ltrs	517.2 Ltrs		
				17/01/18	1.2 Ltrs	516.0 Ltrs		
				18/01/18	200 ml	515.8 Ltrs		
				19/01/18	200 ml	515.6 Ltrs		
				20/01/18	1 Ltr	514.6 Ltrs		
				21/01/18	1.1 Ltrs	513.5 Ltrs		
				22/01/18	1.1 Ltrs	512.4 Ltrs		
				23/01/18	200 ml	512.2 Ltrs		
				24/01/18	1.2 Ltrs	511.0 Ltrs		
				25/01/18	1.2 Ltrs	509.8 Ltrs		
				26/01/18	1.2 Ltrs	508.6 Ltrs		
				27/01/18	1.2 Ltrs	507.4 Ltrs		
				28/01/18	200 ml	507.2 Ltrs		

ATTESTED

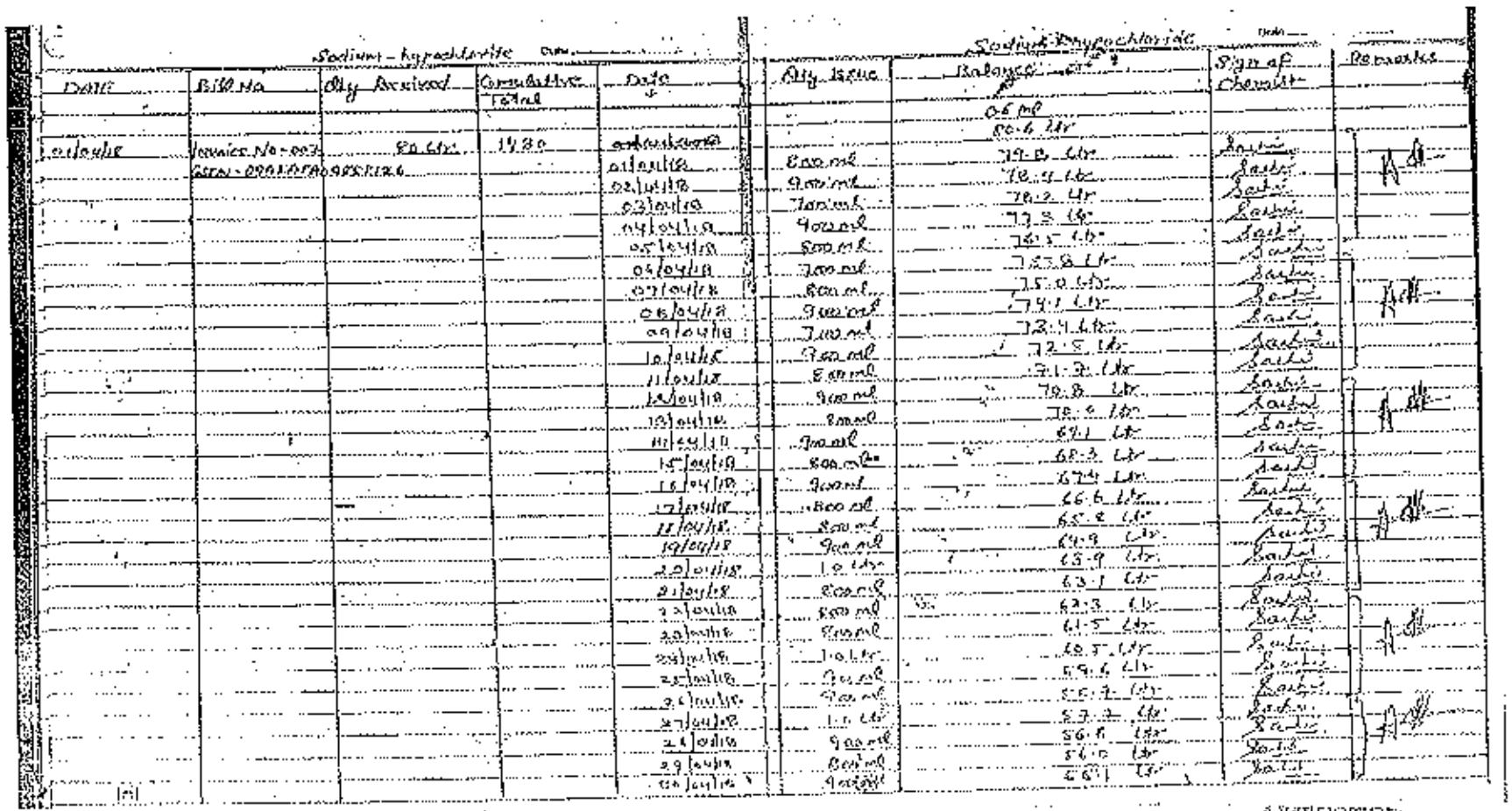
For Copy of the Record

Date	Bill No	Qty. Received	Cumulative Total	Date	Qty. Issue	Balance	Sign. of Chemist	Remarks
						30·6 Ltr		
				01/02/18	1·2 Ltr	29·4 Ltr		
				02/02/18	1·2 Ltr	28·2 Ltr		
				03/02/18	1·2 Ltr	27·0 Ltr		
				05/02/18	1·2 Ltr	25·8 Ltr		
				06/02/18	1·2 Ltr	24·6 Ltr		
				07/02/18	1·2 Ltr	23·4 Ltr		
				08/02/18	1·2 Ltr	22·2 Ltr		
				09/02/18	1·2 Ltr	21·0 Ltr		
				10/02/18	1·2 Ltr	19·8 Ltr		
				12/02/18	1·2 Ltr	18·6 Ltr		
				13/02/18	1·2 Ltr	17·4 Ltr		
				14/02/18	1·2 Ltr	16·2 Ltr		
				15/02/18	1·2 Ltr	15·0 Ltr		
				16/02/18	900 ml	14·1 Ltr		
				17/02/18	1·2 Ltr	12·9 Ltr		
				18/02/18	900 ml	12·0 Ltr		
				19/02/18	800 ml	11·2 Ltr		
				20/02/18	900 ml	10·3 Ltr		
				21/02/18	700 ml	9·6 Ltr		
				22/02/18	800 ml	8·8 Ltr		
				23/02/18	900 ml	7·9 Ltr		
				24/02/18	900 ml	7·0 Ltr		
				26/02/18	700 ml	6·3 Ltr		
				27/02/18	1·2 Ltr	5·1 Ltr		
				28/02/18	900 ml	4·2 Ltr		
				01/03/18	700 ml	3·5 Ltr		
				02/03/18	800 ml	2·7 Ltr		
				03/03/18	900 ml	1·8 Ltr		
				05/03/18	1·8 Ltr	Nil		

ATTESTED

Asst. Controller of the Records

205



Sodium - hypochlorite

Date	Bill No	Qty Received	Cumulative Total	Date	Qty Issue	Balance	Sign of Chemist	Remarks
						0.5 ml		
						80.6 Ltr		
1.01.2018	Invoice No - 003	80 Ltrs	1980	01.01.2018	500 ml	79.5 Ltr	Sahil	
	Serial - 0001/0180/0003/1126			02.01.2018	500 ml	79.0 Ltr	Sahil	
				03.01.2018	700 ml	78.3 Ltr	Sahil	
				04.01.2018	900 ml	77.4 Ltr	Sahil	
				05.01.2018	500 ml	76.9 Ltr	Sahil	
				06.01.2018	700 ml	76.2 Ltr	Sahil	
				07.01.2018	800 ml	75.4 Ltr	Sahil	
				08.01.2018	900 ml	74.5 Ltr	Sahil	
				09.01.2018	700 ml	73.8 Ltr	Sahil	
				10.01.2018	500 ml	73.3 Ltr	Sahil	
				11.01.2018	500 ml	72.8 Ltr	Sahil	
				12.01.2018	900 ml	71.9 Ltr	Sahil	
				13.01.2018	800 ml	71.1 Ltr	Sahil	
				14.01.2018	500 ml	70.6 Ltr	Sahil	
				15.01.2018	900 ml	69.7 Ltr	Sahil	
				16.01.2018	700 ml	69.0 Ltr	Sahil	
				17.01.2018	800 ml	68.2 Ltr	Sahil	
				18.01.2018	900 ml	67.3 Ltr	Sahil	
				19.01.2018	1.0 Ltr	66.3 Ltr	Sahil	
				20.01.2018	800 ml	65.5 Ltr	Sahil	
				21.01.2018	500 ml	65.0 Ltr	Sahil	
				22.01.2018	900 ml	64.1 Ltr	Sahil	
				23.01.2018	1.0 Ltr	63.1 Ltr	Sahil	
				24.01.2018	900 ml	62.2 Ltr	Sahil	
				25.01.2018	1.0 Ltr	61.2 Ltr	Sahil	
				26.01.2018	900 ml	60.3 Ltr	Sahil	
				27.01.2018	1.0 Ltr	59.3 Ltr	Sahil	
				28.01.2018	900 ml	58.4 Ltr	Sahil	
				29.01.2018	800 ml	57.6 Ltr	Sahil	
				30.01.2018	900 ml	56.7 Ltr	Sahil	

Sodium Hypochlorite

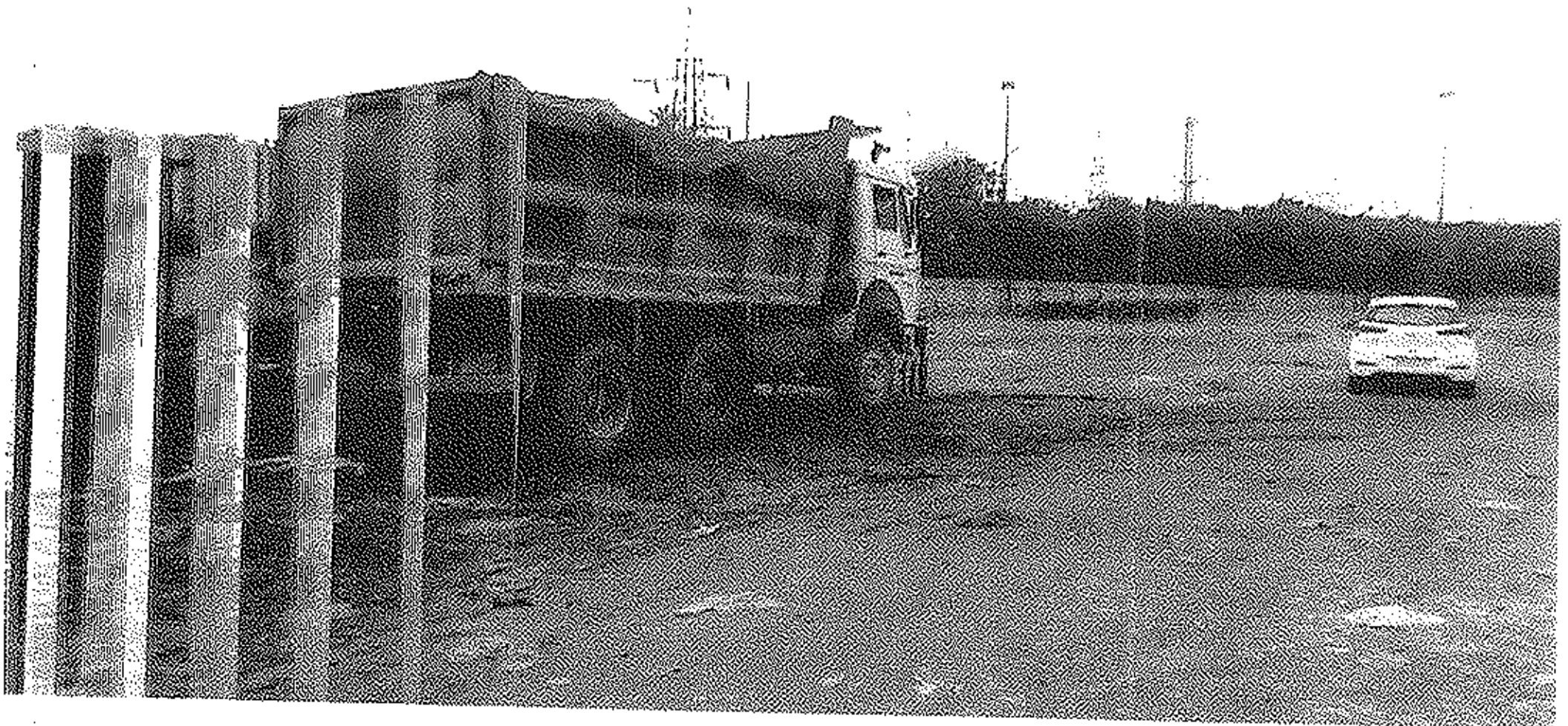
ATTESTED

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ANNEXURE-R2



207



ATTESTED

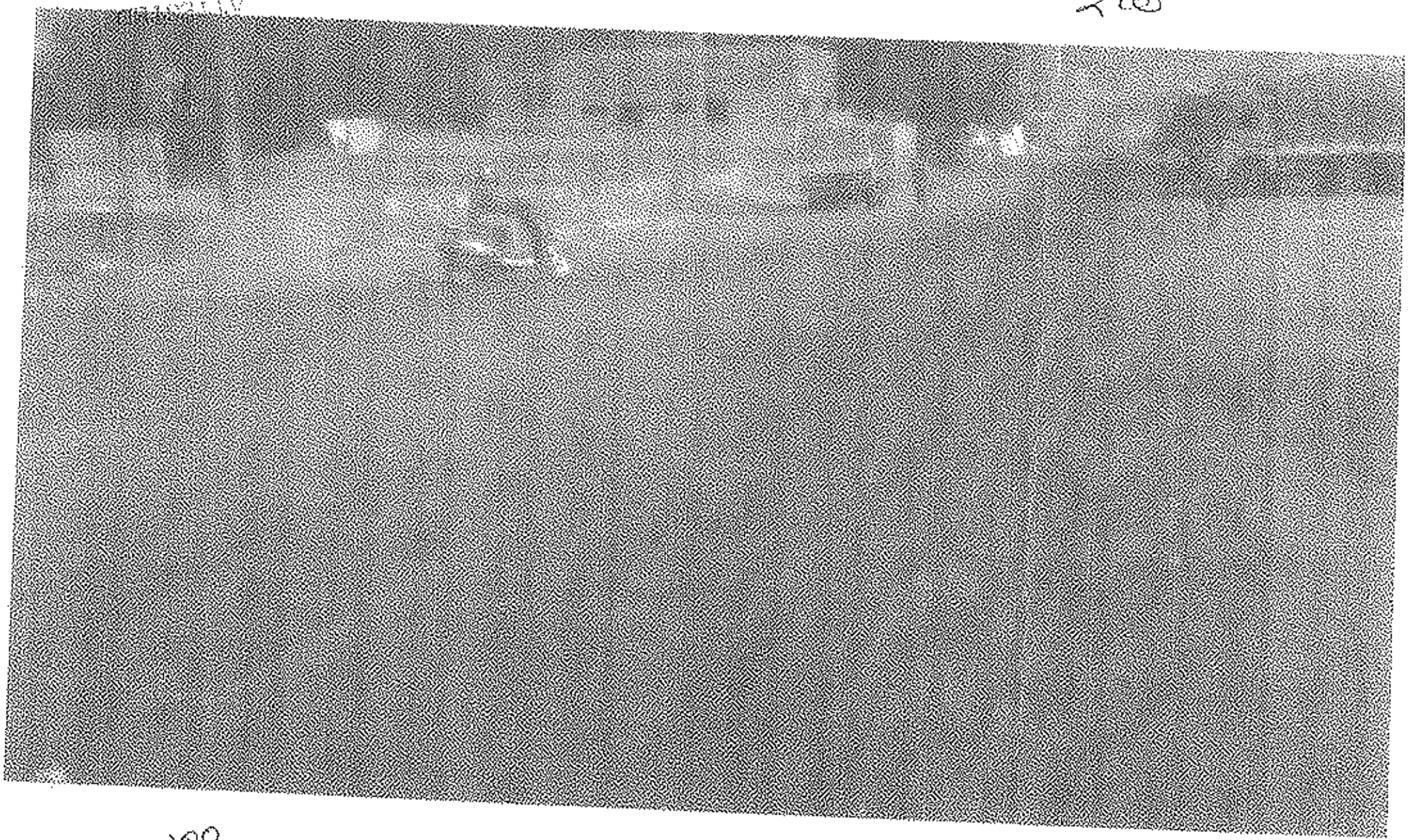
Town Clerk of the Record



ATTESTED
The Office of the Register
Digitized by CamScanner

Fig. 8
AMPLIFIED

209



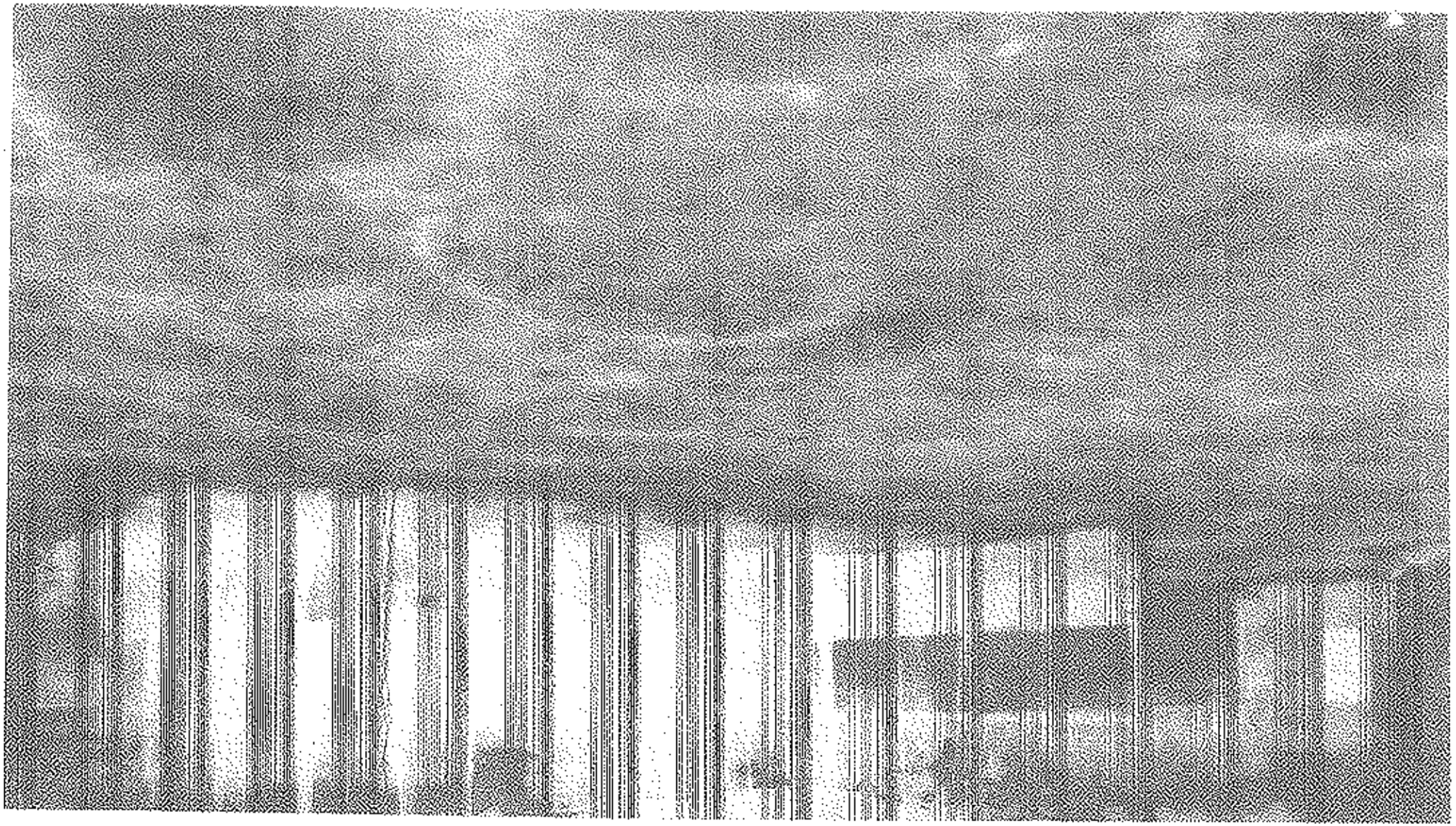
180

210

ATTESTED

True Copy

Scanned with CamScanner



ATTESTED

True Copy of the Record

UPC

Annexure R-3

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DELHI JAL BOARD: GOVERNMENTOF N.C.T. OF DELHI

OFFICE OF THE EXECUTIVE ENGINEER (EAST) I

M-16,Mayur Vihar Ph.-II: DELHI-110092

TEMPORARY CERTIFICATE OF REGISTRATION OF BOREWELL

This is to certify that the Borewell /Tubewell/Motorized Dugwell/ cum Borewell/ Filter point as per the details given overleaf has been accorded temporary registration by Advisory Committee under the Chairmanship of DC (East).

The registration is valid for three month from the date of issue of this letter.

The terms & conditions of the grant of temporary registration are also given overleaf.

EX. ENGINEER (EAST) I.

DELHI JAL BOARD

Contd...Page 2/-

REGISTERED

True Copy of the Record

i) Name of owner:- Executive engineer-III, DAMB, 9, Institutional Area, Pankha Road, Janakpuri, New Delhi-110058

ii) Location of bore well: Construction of new bore well at Fish Market, Gazipur, Delhi.

iii) Registration No.- Temporary/East Zone/EE(East) - I /2019/ 4

iv) Type of use allowed: For construction purpose

v) Duration of temporary sanction: Three Months from the date of issue of this letter.

vi) Terms & Conditions:-

1. Any modification shall not be done in any of the parameters given in Performa by the owner/user of the ground water structure (tubewell/borewell) motorized (dugwell/ handpump) without prior approval of the Board.
2. The water from the well (structure) shall be used only for the purpose indicated in the ...tion.
3. ...e shall intimate Delhi Jal Board within four weeks of the ground water structure ... ...truse.
4. The user shall furnish information about the registered ground water structure, as and when desired by the Board.
5. The Authority can alter, amend or vary the terms of the certificate of registration on technical reasons.
6. This certificate of registration is non-transferable.
7. The Board may inspect the tubewell/borewell motorized (dugwell/handpump) after giving notice of information by post.
8. The Board may advise the user of ground water to install water measuring device on tubewell/borewell, as and when necessary to properly monitor the withdrawal of ground water.

EE ENGINEER (EAST) I
DELHI JAL BOARD

ATTESTED
For Court of the Record

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Annexure R-1 73-74 By Speed Post/By hand

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : http://dpcc.delhigovt.nic.in/)

F. No. DPCC/WMC-I/2017/ 941 to 19 Dated: 27/7/18

Subject: Minutes of the Meeting under the Chairmanship of Secretary Environment and Forest-Cum-Chairman DPCC held on 20.07.2018 at 3:30 PM in the conference room of Secretary Environment 6th Floor to discuss the follow up action taken by the authorities on the closure directions issued to Delhi Agricultural and Marketing Board.

Govt. Commissionerate
Dev. H.Q. (Personal Br.)
Dy. No. 1936
Date 30/07/18

Sir/Madam,

Please find enclosed herewith minutes of the above meeting for necessary action and record please.

The next date of hearing is 31.08.2018.

Incharge, WMC-I
27.07.2018

To:-

1. Developmental Commissioner, Govt of NCT of Delhi, 5/7, Under Hill Road, New Delhi-110054
2. Divisional Commissioner, Govt of NCT of Delhi, 5 Sham Nath Marg, New Delhi-110054
3. Chief Executive Officer, Delhi Jal Board, Varunalaya, Jhandewalan, New Delhi-110055
4. BSES Yamuna Power Limited,Shakti Kiran Building, Ground Floor, Main Road, Karkardooma, Delhi-110092.
5. Director, Delhi Agricultural Marketing Board, 3, Pankha Road, Janakpuri Institutional Area, Janakpuri, New Delhi, Delhi 110058
6. Member Secretary, DPCC
7. Advocate Sh. Sanjeev Malik, Senior Counsel, Chamber Number 391, Block-II, Delhi High Court, Delhi-110503

Copy for information and necessary action to:-

1. P.S to Chairman for kind information of Chairman please
2. Admin Officer, DPCC with the request for making necessary arrangement for the meeting

ATTESTED

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Minutes of the Meeting under the Chairmanship of Secretary Environment and Forest-Cum-Chairman DPCC held on 20.07.2018 at 3:30 PM in the conference room of Secretary Environment 6th Floor to discuss the follow up action taken by the authorities on the closure directions issued to Delhi Agricultural and Marketing Board.

The list of participants who attended the Meeting is enclosed. No officials from the office of Development Commissioner and Divisional Commissioner attended the meeting.

Welcoming the participants on behalf of DPCC Dr. Siddhartha Gautam informed the participants that Delhi Pollution Control Committee issued a Show cause notice after an inspection on 12.02.2018 on the findings that DAMB is not complying with the environmental norms. No reply was received from DAMB, and another inspection was conducted on 23.04.2018 and no improvement was noticed with compliance with the Directions issued vide show cause notice dated 27.02.2018. Competent Authority decided to issue closure direction and same was issued vide letter dated 24.04.2018. It was informed that no compliance has been received by the implementing authority.

Sh. Sanjeev Malik, Advocate for DPCC opined that since the matter is before Hon'ble High Court of Delhi and no concrete and cohesive steps have been taken by DAMB and other agencies for the improvement in the environment at Ghazipur Mandi, Ghazipur. Officials from DAMB informed that for better waste management they have ordered work for the installation of waste to energy plant which is likely to come up within six months. After discussion it was decided that following immediate steps be taken by DAMB for better management of environment:

1. An ETP shall be installed in the premises of fish and poultry market to treat the trade effluent generated which presently is being discharged into drain.
2. Area of Mangla mandi and fish market along with adjoining area should be thoroughly cleaned immediately.
3. The trolleys, Rickshaws engaged to carry the poultry litter to the dump site should be covered to avoid picking up of litter by birds and stray animals.
4. The covered dump site should be immediately constructed to avoid pilferages by birds and stray animals.
5. Immediate action should be taken to send the litter to waste to energy plant. DAMB should enter into the contract with waste to energy plant for the purpose.
6. It was also decided to explore the possibility of disposing waste through Common Bio-Medical Waste Treatment Facility (CBWTF).
7. A letter to MCD be issued immediately for removing an illegal encroachment by DAMB and DPCC around Fish and Poultry Market.
8. A copy of Directions be sent to BRSL for necessary action as area falls under their jurisdiction.
9. DAMB shall apply for Consent to Operate under Water and Air Acts.

The meeting ended with the thanks to the Chair.

True Copy of the Order

ANNEXURE A5 (75-76)

216

Delhi Agricultural Marketing Board
(Govt. of NCT of Delhi)
9, Institutional Area, Pankha Road,
Janakpuri, New Delhi-110058
Tel:- 28525947, 28524423 Fax-011-28521671
E-Mail:- amdd@nic.in, Website:- www.delagrimarket.org

F.No. 15(82)/62/88/DAMB/Mktg/PF-2/ 831-32 Date: 30/8/18

To

Sh. P.S. Pankaj
In-Charge, WMC-I
Delhi Pollution Control Committee,
Department of Environment, GNCTD
4th & 5th Floor, ISBT Building, Kashmere Gate,
Delhi – 110006.

Sub: Req. ATR/Comments of the meeting held on 26/07/2018.

Sir,

Please refer to the Minutes of the meeting held under the Chairmanship of Secretary Environment and Forest-Cum-Chairman DPCC held on 26/07/2018. The ATRs/Comments on the points pertaining to DAMB/F&ENC are enclosed herewith for kind information and further necessary action.

Yours faithfully,

s/c

(PRASHANT TANWAR)
Dy. Secretary (M)

Encl: As above.

Copy to:- SDM (PV), Office of the Sub-Divisional Magistrate (East), GNCTD, L.M. Bundh, Shastri Nagar, Delhi – 110031.

ATTESTED
True Copy of the Page

217

Delhi Agricultural Marketing Board
(Govt. of NCT of Delhi)
3, Institutional Area, Pocket Road,
Jasola, New Delhi-110025
Tel:- 26925947, 26924421 Fax-011-26951871
E-Mail:- dmbd@nic.in Website:- www.delcomarket.org

ATR/Comments of the meeting held on 20/07/2018

Sl.	Direction issued	ATR/Remarks
1.	An ETP shall be installed in the premises of fish and poultry market to treat the trade effluent generated which presently is being discharged in to drain.	Regarding installation of ETP plant by DAMB it is clarified that the ETP of 650 KLD has already been functioning in the poultry market w.e.f 2013 and all data reports has been sent to DPCC in frequent interval
2.	Area of Murga Mandi and fish market along with adjoining area should be thoroughly cleaned immediately.	Same is being complied.
3.	The trolleys, Rickshaws engaged to carry the poultry litter to the dump site should be covered to avoid picking up of litter by birds and stray animals.	Same is being complied.
4.	The covered dump site should be immediately constructed to avoid pilferages by birds and stray animals.	In FP&EMC there are two covered dump site for dumping of all kind of garbage/waste.
5.	Immediate action should be taken to send the litter to waste to energy plant. DAMB should enter into the contract with waste to energy plant for the purpose	Site is handed over to the agency on 24.08.2018 and the work will start very soon
6.	It was also decided to explore the possibility of disposing waste through Common Bio- Medical Waste Treatment Facility (CBWTF).	This does not pertain to this department as such there is no medical/ bio-degradable waste generated in the FP&EMC.
7.	A letter to MCD be issued immediately for removing an illegal encroachment by DAMB and DPCC around Fish and Poultry Market.	Action has already been taken by MCD and encroached sites have been removed on second week of August.
8	A copy of Directions be sent to BRPL for necessary action as area falls under their jurisdiction	This does not pertain to this department.
9.	DAMB shall apply for consent to Operate under Water and Air Acts	The matter is under process for approval of the Competent Authority.

(Prashant Tanwar)
Dy. Secretary. (M)

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True Copy
For Record

218

Annexure - R-5 Phone : 2778012

DELHI FISH, POULTRY & EGG MARKETING COMMITTEE.
(Govt. of NCT of Delhi)
SHAHEED ASHFAQUE ULLAH KHAN FISH MARKET
GAZIPUR, DELHI-110096

No. I(38)FPE&MC/Nodal/2017/ Dated 23/1/2018

समिति बैठक की कार्यवाही

दिनांक 23/01/18 को अपराह्न 12.15 बजे समिति के बैठक कक्ष में हुई समिति की बैठक का कार्यवृत्त :

बैठक में निम्नलिखित सदस्य उपस्थित हुए।

1. श्री नासिर अली खान — अध्यक्ष
2. श्री दुष्यन्त त्यागी — सदस्य
3. श्री मोहम्मद किसार हाशमी — सदस्य
4. श्री सुधीर कुमार — सदस्य
5. श्री मोहम्मद इरफान — सदस्य
6. श्री नेजाल अहमद — सदस्य
7. श्री रफीक अहमद — सदस्य

अन्य उपस्थित

1. श्री अमरजीत सिंह — सचिव
2. श्री अखबीर सिंह — सह सचिव द्वितीय

बैठक में निम्नलिखित सदस्य उपस्थित नहीं हुए।

1. श्री मनोज कुमार (विधायक) — सदस्य
2. श्री शैलेश चन्द्र गुप्ता (अनाज) — सदस्य
3. श्री मोहम्मद शमीम — सदस्य

कार्यसूची मद सं० - 1

संकल्प संख्या 7/1/2018

दिनांक 23/01/18 की बैठक के कार्यवृत्त की पुष्टि के सम्बन्ध में।

समिति बैठक दिनांक 23/01/18 के कार्यवृत्त को पढ़ा एवम् समझा गया तथा कार्यवृत्त की पुष्टि कर दी गई।

APPROVED
True Copy

कार्यसूची संख्या – 2 संकल्प संख्या 78/2018

समिति द्वारा किये गये कोर्ट केस के सम्बन्ध में दिनांक 31.08.18 को माननीय दिल्ली उच्च न्यायालय द्वारा दिये गये निर्देश के सम्बन्ध में।

उक्त विषय पर समिति बैठक में बताया गया कि माननीय दिल्ली उच्च न्यायालय की डब्लूपी के अनुसार मतस्य-सुखी तलाब आदि विघटन समिति के अधीन चल रही सुनी मछली में DPCC के निर्देशानुसार कार्यवाही की जाय। इस सम्बन्ध से बताया गया कि सुनी मछली में चल रहे स्लाटर हाउस को बन्द किया जाय।

इस विषय पर समिति के उपस्थित सभी सदस्यों द्वारा विचार विमर्श किया गया तथा गहन चर्चा की गई; चर्चा उपरान्त निर्णय लिया गया कि DPCC के निर्देशानुसार स्लाटर हाउस को बन्द किया जाय। इस पर समिति के उपस्थित सभी सदस्यों द्वारा अपनी सहमति प्रदान की।

विषय को अनुमोदित की संज्ञा जाय।

अध्यक्ष महोदय के धन्यवाद के बाद बैठक समाप्त हुई।

(प्रभावीर सिंह)
सहायक सचिव दिल्ली

अधिसूचना:
1. अध्यक्ष, FP&EMC गाजीपुर दिल्ली
2. सचिव FP&EMC गाजीपुर दिल्ली
3. पी.जी.सहायक, उपाध्यक्ष, पूर्वी विनोद परिषद को सूचनार्थ
4. उप निदेशक दिल्ली क्षेत्र निदेशालय, को सूचनार्थ
5. सभी समिति सदस्य FP&EMC
6. अधिशासी अभियन्ता – FP&EMC
7. सहायक अभियन्ता (विद्युत)
8. सहायक अभियन्ता (सिविल)
9. सहायक लेखाधिकारी FP&EMC
10. सहायक सचिव दिल्ली FP&EMC

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ANN R-12

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018, CM No. 36246/2018

GAURI MAULAKHI

..... Petitioner

Through: Mr. Raj Panjwani, Sr. Advocate with Ms. Priyanka Bangani & Ms. Sakshi Gaur, Advs.

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS.

..... Respondent

Through: Mrs. Avnish Ahlawat, Adv. with Ms. Palak Rohmetra, Adv. for DAMB/R-1
MR. Anupam Srivastava, ASC for GNCTD with Ms. Divya Joshi, Adv.
Mr. Sanjeev Ralli, Adv. with Ms. Nitika Khanna, Adv. for DPCC
Mr. Himanshu Saini, Proxy Adv. for Ms. Sonia A. Menon, Adv. for R-3
Mr. Amit Sinha, Adv. for R-5/EDMC
Mr. Rajshekhar Rao, Adv. with Mr. Jasmeet Singh, Mr. Naman Joshi, Mr. Sidharth Handa & Mr. Hemant Jain, Advs. for applicants

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% **24.09.2018**

1. Having heard the learned counsel for the parties and on consideration of various status reports, that have come on record, we find that in the

inspection conducted by the Delhi Pollution Control Committee on April 24, 2018, the following violations have been noted:-

"(1) The Fish market and Poultry and Egg market is spread in an area of about 30 Acre.

(2) There are about 252 shops in Fish market and 2 sheds in Poultry market. One of the shed in Poultry market is meant for slaughtering of the birds and the other shed is being used for loading and unloading of the birds.

(3) The Poultry complex is surrounded by many shops engaged in illegal slaughtering and roasting of animal parts.

(4) About 1 lakh to 1.5 lakh birds are slaughtered every day. No improvement was noticed in respect to waste management in Fish market as well as in Poultry market.

(5) No plan provided by the officials of DAMB for the modernization of the Fish, Poultry and Egg Market.

(6) The whole complex was found filed with birds feathers and the litters.

(7) The litters were even observed outside the complex as these litters are being take by the eagles and stray animals.

(8) The dead birds and the other waste are being disposed off through MCD without any treatment.

(9) No treatment facility is provided for the waste management.

(10) It was informed by the officials of DAMB that notice issued by DPCC dated 27.2.2018 has been received by them.

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(11) Water requirement is met through Bore-well. However, no permission from any agency has been shown.

(12) The STP (650 KLD) of Poultry and Egg market was found operational and all its units were found functional but the waste water generated in fish market is being discharged through a sump directly into the drain without treatment.

(13) There is no improvement in the environmental management by DAMB as observed during the inspection on 12.02.2018.

(14) Delhi Agricultural Marketing Board (DAMB) has applied for Consent to operate on 16.12.2013 for Poultry and Egg Market without mentioning the details of Fish Market which is also an integral part of DAMB.

(15) It was informed the tender has been accepted for the waste management by the Board and further action is in process."

2. Thereafter, show cause notices were issued and finally the respondent Delhi Agricultural Marketing Board vide notice dated August 04, 2018 (Annexure R-6/7 of the writ petition) was directed to stop or discontinue the activities of slaughtering in the area in question. In spite thereof, today after more than five months having passed, slaughtering in the area in question is still continuing.

3. Taking note of the totality of the circumstances and the manner in

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which the statutory authorities, particularly the EDMC is acting, we have no option but to direct that in the area in question namely the Gazipur Murga Mandi, no slaughtering of birds would be permitted henceforth. The respondents are granted liberty to work out a system to bring into place or establishment a proper market in the area after complying with all the statutory requirements, particularly the environment and pollution level and on consideration of the same, we would consider the question of permitting operation at slaughter house for poultry in the area in question. Till then, we direct that only sale of live birds can be done in the area in question.

4. As far as the fish market is concerned, the respondents should indicate as to how and in what manner, the statutory requirements of preventing pollution is being carried out in the area in question with regard to sale of fish. Let an affidavit indicating as to how and in what manner, this order is complied with should be filed on or before the next date of hearing.

5. Inspection report of the Delhi Pollution Control Committee dated September 24, 2018 is taken on record.

List on 29th October, 2018.

ATTESTED
True Copy of the Present

CHIEF JUSTICE

SEPTEMBER 24, 2018/*ak*

V. KAMESWAR RAO, J

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$~23.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018 & C.Ms.No.36246/2018, 39133/2018, 45176-77/2018, 45309/2018, 45310-11/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr.Raj Panjawani, Sr.Adv. with Ms.Priyanka Bangari, Adv.

Versus

DELHI AGRICULTURAL MARKETING BOARD & ORS. ..... Respondents

Through: Mrs.Avnish Ahlawat, Standing Counsel with Mr.Nitesh Kumar Singh, Adv. for DAMB.

Mr.Anupam Srivastava, ASC with Ms.Niharik, Adv. for R-2&4 along with Dr.Mohd. Rajaz.

Ms.Sonia A. Menon, Adv. with Mr.S.Krishna Murthy, Adv. for R-3.

Mr.Amit Sinha, Adv. for R-5/EDMC.

Mr.Sanjeev Ralli, Adv. with Mr.Bibhash Sharma, Mr.Atul Sharma, Ms.Anusha Balaji, Advs. for R-6/DPCC along with Mr.Dinesh Jindal, L.O.

Mr.Rajshekar Rao, Adv. with Mr.Jasmeet Singh, Mr.Hemant Jain, Mr.Naman Joshi, Mr.Saif Ali, Mr.Divjot S. Bhatia, Ms.Rusheet J. Saluja, Adv. for the intervenors.

Ms.Sanobar Ali Qureshi, Adv. for the applicants in C.M.No.45309/2018.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% **14.01.2019**

The status report filed by respondent No.1 on 6th December, 2018 be served on the counsel representing the petitioner during the course of the day, who may respond to the same before the next date of hearing.

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List on 27th February, 2019.

In the meanwhile, EDMC shall consider the applications filed by the persons who have been allotted space at the site in question and take a decision, subject to the final outcome in the writ petition.

Order dasti under the signature of the Court Master.

CHIEF JUSTICE

V. KAMESWAR RAO, J

JANUARY 14, 2019
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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018 & CM APPLs. 36246/2018, 39133/2018, 45176-77/2018, 45309-11/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr. Raj Panjwani with Ms. Priyanka Bangari, Advs.

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS.

..... Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel, DAMB with Mr. N.K. Singh, Adv. for R-1.
Mr. Anupam Srivastava, ASC, GNCTD with Mr. Shubhankar, Adv. for R-2 & 4.
Mrs. Sonia A. Menon with Mr. S. Krishna Murthy, Advs. for R-3/DSPCA.
Mr. Sanjeev Ralli with Mr. Balaji Anusha, Advs. for DPCC.
Mr. Amit Sinha with Mr. A.S. Singh, Advs. for R-5/EDMC.
Mr. Rajshekhar Rao, Adv. with Mr. Jasmeet Singh, AOR, Mr. Naman Joshi, Mr. Hemant Jain, Ms. Ruhsheet J. Saluja, Mr. Saif Ali & Mr. Divjot Singh Bhatia, Advs. for applicants in Impleadment application.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% **27.02.2019**

CM APPLs. 36246/2018, 45177/2018, 45309/2018

These applications have been filed by the applicants to implead them as party respondents. Impleadment is allowed.

W.P.(C) 1214/2018 & CM APPLs. 39133/2018, 45176/2018, 45310/2018 & 45311/2018

Amended memo of parties be filed by the petitioner.

We are informed that Pollution Control Board has given consent to the Delhi Agricultural Marketing Board (DAMB) to permit the eligible applicants to operate poultry and egg market subject to the terms and conditions stipulated in the said consent order. Let the said consent order be brought on record along with an affidavit. The petitioner may respond to the same.

A communication made by the Union of India is brought to our notice with regard to complying with the mandatory requirements of the Food Safety and Standards Act, 2006. Let a copy of the said communication be brought on record and the Delhi Agricultural Marketing Board/EDMC respond to the same.

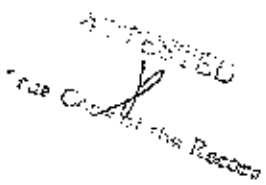
List on 01.05.2019.

In the meanwhile, the Delhi Agricultural Marketing Board may also file an affidavit indicating as to how they propose to proceed with the matter and process the applications submitted by the applicants.

CHIEF JUSTICE

V. KAMESWAR RAO, J

FEBRUARY 27, 2019
kks



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S-31

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr. Raj Punjawani, Sr. Adv. with Ms.Priyanka Bangari, Adv.

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ..... Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel with Mr. N.K. Singh, Adv. for R-1
Mr. Amit Sinha, Adv. for EDMC
Mr. Anupam Srivastava & Ms. Divya Joshi, Advs. for R-2 & R-4
Ms. Sonia A. Menon & Mr. S.Krishna Murthy, Advs. for R-3
Mr. Sanjeev Ralli & Mr. Atul Verma, Advs. for DPCC
Mr. Raj Sekhar Rao, Mr. Jameet Singh & Mr.Hemant Jain, Advs. for the applicant in CM No.14149/2019

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

% **29.03.2019**

CM APPL.14149/2019

Heard.

We clarify the order dated 14.01.2019 to the effect that the EDMC and other authorities shall consider the applications filed by the persons who have been allotted space at the site in question and take a decision in

accordance with law. While doing so, the Model Code of Conduct issued by the Election Commission of India which has now come into force, shall not be an impediment as the consideration is in view of the order passed by this Court.

With the aforesaid, the application stands disposed of.

Copy of the order be given *dasti* under the signature of the Court Master.

CHIEF JUSTICE

ANUP JAIRAM BHAMBHANI, J

MARCH 29, 2019/ns

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 1214/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr. Raj Panjwani, Sr. Adv. with Ms.Priyanka Bangari, Adv.

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ..... Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel with Ms. Palak Rohmetra & Mr. Nitesh Singh, Advs. for R-1
Mr. Anupam Srivastava & Ms. Divya Joshi, Advs. for R-2 & R-4
Mr. Amit Sinha, Adv. for EDMC/R-5
Mr. Sanjeev Ralli, Adv. for DPCC/R-6
Mr. Jasmeet Singh, Mr. Hemant Jain & Mr. Saif Ali, Advs. for R-7

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE BRIJESH SETHI

ORDER

% **31.05.2019**

CM APPL.27929/2018

Issue notice of the application to the petitioner as well as respondents.

Ms.Priyanka Bangari, learned Advocate accepts notice on behalf of petitioner.

Notice is accepted by Mrs. Avnish Ahlawat, Standing Counsel on behalf of respondent No.1, Mr. Anupam Srivastava, learned Advocate on

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Asstt. Registrar

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behalf of respondents No.2 to 4, Mr. Amit Sinha, learned Advocate on behalf of respondent No.5, Mr. Sanjeev Ralli, learned Advocate on behalf of respondent No.6 and Mr. Jasmeet Singh, learned Advocate on behalf of respondent No.7 respectively and seek time to file the reply. The same be filed within six weeks from today.

List on 24.07.2019, the date already fixed.

CHIEF JUSTICE

BRIJESH SETHI, J

MAY 31, 2019
ns

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 1214/2018 & CM APPLs.45310-11/2018, 39133/2018, 45176/2018 & 27929/2019

GAURI MAULAKHI ..... Petitioner

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ..... Respondents

\+ W.P.(C) 3557/2019

GAURI MAULEKHI ..... Petitioner

versus

GOVERNMENT OF NCT OF DELHI AND ORS. ..... Respondents

Present: Mr. Raj Punjwani, Sr. Adv. with Ms. Priyanka Bangari, Adv. for petitioner.
Mrs. Avnish Ahlawat, Standing Counsel along with Mr. Nitesh Kumar Singh, Adv. for DAMB.
Mr. Anupam Srivastava, ASC (GNCTD) along with Ms. Swati Singh, Adv. for R-2 & 4.
Mr. Sanjeev Ralli, Adv. for DPCC in W.P.(C) No.1214/2018.
Ms. Sonia A. Menon with Mr. S. Krishna Murthy, Advs. for R-3 in W.P.(C) No.1214/2018.
Mr. Amit Sinha with Mr. A.S. Singh, Advs. for R-5 /EDMC in W.P.(C) No.1214/2018.
Mr. Sanobar Ali Qureshi with Mr. Pankaj, Advs. for R-8 to 12 in W.P.(C) No.1214/2018.
Mr. Ashutosh Ghade with Mr. Nikhil Goel, Advs. for SDMC in W.P.(C) No.3557/2019.
Ms. Eshita Baruah, Adv. for Mr. Gaurang Kanth, Adv.

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for EDMC in W.P.(C) No.3557/2019.
Mr. Prateek Gupta, Adv. for R-7/FSSAI in W.P.(C) No.3557/2019.
Mr. Tarveen Singh Nanda, Standing Counsel for Delhi Cantonment Board in W.P.(C) No.3557/2019.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER

% **24.07.2019**

Having heard counsels for both the parties and looking to the facts of the case, it appears that several directions which the petitioners are seeking be given to the respondents under varieties of Acts like Delhi Municipal Corporation Act, 1957, Prevention of Cruelty to Animals Act, 1960 as well as Environment Protection Act, 1986. The role to be played by the concerned authority shall be highlighted by the petitioner on the next date of hearing.

List in the category of "After Notice Misc. Matters" on 08.08.2019 for final disposal.

CHIEF JUSTICE

C.HARI SHANKAR, J

JULY 24, 2019
kks

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ CONT.CAS(C) 98/2021

GAURI MAULEKHI ..... Petitioner

Through: Mr. Arjun Dewan, Advocate and Ms. Varisha Sharma, Advocate

versus

DELHI AGRICULTURAL MARKETING BOARD, THROUGH ITS VICE CHAIRPERSON & ORS. ..... Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel, APMC with Mrs. Tania Ahlawat, Mr. Nitesh Kumar Singh & Ms. Palak Rohemetra, Advocates for respondent No.1/DAMB.

Mr. Anupam Srivastava, Advocate for respondents No.2 and 4.

Mr. Gaurang Kanth, Standing Counsel, EDMC with Ms. Gauri Goburdhun, Advocate for respondent No.3.

\+ W.P.(C) 1214/2018 & CM APPLs.39133/2018, 45176/2018, 45310/2018, 45311/2018, 27929/2019, 49026/2019, 49027/2019, 1129/2021 & 9411/2021

GAURI MAULAKHI ..... Petitioner

Through: Mr. Raj Panjwani, Senior Advocate with Ms. Priyanka Bangari, Advocate

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ..... Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel, DAMB with Mrs. Tania Ahlawat, Mr. Nitesh Kumar Singh & Ms. Palak Rohemetra, Advocates for respondent No.1/DAMB.

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Signing Date:17.03.2021
19:45:47

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Mr. Anupam Srivastava, Advocate for respondents No.2 and 4.
Mr. Gaurang Kanth, Standing Counsel, EDMC with Ms. Gauri Goburdhun, Advocate for respondent No.3.
Mr. Narender Pal Singh, Advocate and Ms. Bhagya Shree, Advocate for respondent No.6/DPCC.
Mr. Jasmeet Singh with Mr. Saif Ali, Ms. Ruhsheet Saluja, Mr. Pushpendra Singh Bhadoriya and Mr. Abhishek Mohanty, Advocates for respondent No.7.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE JYOTI SINGH

ORDER
% **13.07.2021**

Proceedings have been conducted through video conferencing.

CONT.CAS(C) 98/2021

Having heard learned counsel appearing for the petitioner and looking to the order passed by this Court on 24.09.2018 in W.P.(C) 1214/2018, especially the direction given in paragraph 3 thereof and the Inspection Report dated 05.08.2019, we hereby issue notice to the respondents.

Mrs. Avnish Ahlawat, learned Standing Counsel accepts notice on behalf of respondent No. 1.

Mr. Anupam Srivastava, learned counsel accepts notice on behalf of respondents No. 2 and 4.

Mr. Gaurang Kanth, learned Standing Counsel accepts notice on behalf of respondent No. 3.

Learned counsels seek time to file their respective replies.

Signature Not Verified

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Time as prayed for is granted.

Replies be filed by respondents No.1 to 4 before the next date of hearing.

List on 27.08.2021.

W.P.(C) 1214/2018 & CM APPLs.39133/2018, 45176/2018, 45310/2018, 45311/2018, 27929/2019, 49026/2019, 49027/2019, 1129/2021 & 9411/2021

List on 27.08.2021.

CHIEF JUSTICE

JYOTI SINGH, J

JULY 13, 2021
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Signature Not Verified
AJAY NARAYAN
BHARTHUAR

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ANN R-13

Delhi Pollution Control Committee

4th & 5th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.
Website : http://dpcc.delhigovt.nic.in

CONSENT ORDER

Certificate No. : R-035527

Name of the Unit	: DELHI AGRICULTURAL MARKETING BOARD
Address	: Poultry and Egg Market, B-1 Pocket, Gazipur (NC-E),Delhi-110096
Consent Order No :	: DPCC/WMC/2018/47333
Date of Issue	: 11-01-2019
Expiry Date : 15-11-2023	
Product/Activity	: POULTRY AND EGG MARKET

This Consent to Operate(Renewal) is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under Red Category. This consent is subject to terms and conditions specified overleaf.

M/s ..... has done the analysis vide report dated as ..... following:
N/A

Prescribed standards
pH = 6.5-8.5, Total Suspended Solids (TSS) <= 50, COD <= 250, Bio-chemical oxygen demand (3days at 27^oC)^[#] <= 30, Oil and Grease <= 10, Total Kjeldahl Nitrogen <= 50, Phosphates(as P) <= 5
Particulate Matter (mg/ Nm3) <= 150

All effluent parameters are in mg/l except pH value.
All emission parameters are in (mg/Nm^3) except where mentioned otherwise

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True Copy of the Recor

This document has been verified by Amit Chaudhary, EE

Digitally signed by AJEETA DAYAL AGRAWAL
Date: 2019.01.11 14:53:40 +05:30
Reason: This document is issued by DPCC for purpose
Issued By: SEE, DPCC
Location: Delhi

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Terms and Conditions

1. This consent is being issued purely for the purpose of pollution control without prejudice to anything contained in any other law in force and subject to the orders of Hon'ble High Court in case no. WP No. 1217/2018 titled Gauri Mukhiji Vs Delhi Agricultural Marketing Board & Ors and conformity of the activity from relevant authorities viz. land owning agency/ East Delhi Municipal Corporation.
2. The DAMB shall submit the documents from the relevant authority with regard to conformity of the activity within 6 months from the date of issue of this consent along with the application for Consent to Establish.
3. The DAMB shall obtain fresh Environmental Clearance from Ministry of Env., Forest & Climate Change (MOEF&CC) and till then no construction activity w.r.t. construction of modern poultry and egg market shall be started, as the previous Environment Clearance (EC) obtained by DAMB in the year 2008 for the construction of Modern Poultry and Egg Market has expired. However, this time the DAMB should apply for EC including the activity of slaughtering/ processing/ dressing of the birds.
4. The Consent is activity specific. The unit shall apply for fresh consent in case of there is any change in the activity/manufacturing process/address.
5. The quantity of domestic/ trade effluent discharge as per the consent application is 38000 Litres per Day / 448000 Litres per Day respectively. However the DAMB shall ensure the reuse of entire treated effluent and shall therefore ensure zero discharge from the unit.
6. The DAMB shall install separate energy meters for Sewage Effluent Treatment Plant (STP/ ETP) installed in the premises and shall keep the records of the daily readings of the same.
7. The DAMB shall install on-line monitoring system for Sewage Effluent Treatment Plant (STP/ ETP) installed in the premises and shall provide its link with the DPCC and CPCB server.
8. DAMB shall install flow meter at the inlet and outlet of STP/ETP and shall maintain daily record of the same.
9. The DAMB shall maintain daily record of STP/ETP operation in proper log book including the above-mentioned details/readings and this log book shall be available at the time of inspection.
10. The DAMB shall submit the effluent analysis report from the empanelled laboratories of DPCC w.r.t. the STP/ETP installed within three months from the date of issuance of this consent order.
11. The DAMB shall ensure installation of flow meter on the borewell and shall maintain daily record of its readings. The DAMB shall also submit the permission from the concerned authority for extraction of ground water within six months from the issue of this consent order.
12. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system.
13. The unit shall comply with the norms laid down vide Gazette Notification of Ministry of Environment and Forests, Government of India dated 17.05.2002 for the Diesel Generator set(s), used if any.
14. The unit shall comply with the emission standards prescribed for Diesel Engines (Engine rating more than 0.8 MW used for generation of power), if any and other requirements as notified vide Govt. of India notification dated 09.07.2002 of Ministry of Environment & Forests.
15. The Capacity of DG Set is 125 KVA. The DAMB shall submit noise monitoring report from the empanelled laboratories of DPCC w.r.t. the DG set installed within three months from the date of issuance of this consent order.
16. The unit shall ensure proper channelization/ control system for fugitive emissions generated and good housekeeping so as to maintain clean and safe environment in and around the premises.
17. The DAMB shall ensure the management of Solid Waste generated from the poultry market through its authorized vendor and shall get the waste treated / disposed off as per relevant rules.
18. In the event of any information furnished by the consentee found to be false, consent granted through this order shall be deemed to be revoked and necessary action as per law shall be taken, which may include closure of the unit and prosecution for wrong declaration.
19. The unit shall comply with requirement of Solid Waste Management Rules, 2016 and the Batteries (Management and Handling) Rules, 2001, whichever applicable.
20. The DAMB shall comply with the provision of Plastic Waste Management Rules, 2016.
21. Notwithstanding anything contained in this Consent order the Committee reserves the right to review any or all conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.
22. This Consent to Operate is granted subject to the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended to date and rules and orders made thereof and under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date and rules and orders made thereof and this consent application along with the documents submitted to this office.
23. The Consentee shall comply with the provisions of the Environment (Protection) Act, 1986 as amended to date.
24. This Consent to Operate is issued as per the decision of the Competent Authority.

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ANN R-14

Item No. 01 (Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Appeal No. 11/2021
(I.A. No. 104/2021 & I.A. No. 105/2021)

Gauri Maulekhi

Appellant

Versus

Ministry of Environment Forest and Climate Change & Anr.

Respondent(s)

BEFORE THE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH) NEW DELHI

Date of hearing: 19.05.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Appellant: Mr. Raj Panjwani, Senior Advocate with Ms. Priyanka Bangar, Advocate

Diary No. 142
Date 24/5/21

ORDER

1. This appeal has been preferred against grant of Environmental Clearance (EC) by the MoEF&CC on 05.01.2021 for development of Modern Poultry & Egg Market with built up area of 96,629.057 sqm. at B-1 Pocket, adjacent to NH-24, Ghazipur, New Delhi by M/s Delhi Agricultural Marketing Board (DAMB).

2. Principal objection of the appellant against the impugned EC is that the slaughtering of animals and processing of meat cannot be at the same place where marketing is done. In support of this submission, reference has been made to the reports of the sub-Committee dated 05.08.2019 and 04.11.2020 which inspected the site. The sub-Committee was constituted in pursuance of directions of the Hon'ble

For Order of the Bench

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Supreme Court in *Laxmi Narain Modi v. UOI*, (2014) 2 SCC 427 (dated 23.8.2012) and (2013) 10 SCC 227 (dated 27.8.2013) to oversee slaughtering of animals consistent with the environmental norms and Prevention of Cruelty to Animals Rules 2000. The recommendations of the said Committees are as follows:-

Dated 05.08.2019

*"The Delhi Agricultural Marketing Board may ensure that the traders are only indulging in the trade for which they are being provided the premises i. e. sale of livestock (live poultry & fish). **Activities such as illegal slaughter must be prohibited at the premises of the market and must be carried out only in licensed slaughterhouse.**"*

04.11.2020

*"The Delhi Agricultural Marketing Board may ensure that the traders are only indulging in the trade for which they are being provided the premises i.e. sale of livestock (live poultry). Activities such as **illegal slaughter must be prohibited at the premises of the market and must be carried out only in licensed slaughter house.** Violators should be prosecuted in accordance with law."*

3. Further, the Hon'ble Supreme Court vide order dated 17.02.2017 in *Common Cause, A Regd. Society v. Union of India & Ors.*, *W.P. (C) No. 330/2001* directed publication of compendium prepared by the Central Government about standards to be followed for disposal of animal waste and slaughtering.

4. The appellant has also referred to order of the Delhi High Court dated 24.09.2018 in W.P. (C) No. 1214/2018 Gauri Mulekhi vs. Delhi Agricultural Marketing Board, as follows:-

*"(...) we have no other option, but to **direct that in the area in question namely the Ghazipur Murga Mandi, no slaughtering of birds would be permitted henceforth. The respondents are granted liberty to work out a system to bring into place or establish a proper market in the area after complying with all statutory requirements, particularly the environment and pollution level and on consideration of the same, we would consider the question of permitting operation at slaughterhouse for poultry in the area in question.** Till then, we direct that only sale of live birds can be done in the area in question." (Emphasis Supplied)*

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5. It is further submitted that activity of slaughtering and sell of meat at the same place violates provisions of Prevention of Cruelty to Animals Act, 1960, Food Safety and Standard Act, 2006 and Regulations of Municipal Corporation Act, 1957. It is pointed out that the project has been considered simply as 'construction project' even though the impugned EC itself mentions that there will be slaughtering which is clear from para 4(a) as follows:-

> *"viii. About 0.28 TPD of municipal solid waste will be generated in the project. The biodegradable waste (0.14 TPD) will be processed in Organic Waste Converter (OWC) and the non-biodegradable waste (0.14 TPD) will be handed over to authorized local vendor.* ***Solid waste generated from cutting, removal of feathers, legs and neck (approx. 4000 × 4 = 1, 60000kg × 35=560kg) and organic solid waste from domestic (140kg) will power biogas/bio-manure plant (15 TPD) based on NISARGRUNA TECHNOLOGY (BARC TECHNOLOGY)."***

6. Last submission is that there is no environment impact assessment of the slaughtering activity, as the evaluation is only of construction activity. The suitability of the site in question, adjacent to Gazipur dump site and impact on hygiene and public health has also not been assessed. The project was required to be appraised as an integral one and not confined to construction alone. Moreover, above Court orders were required to be duly considered.

7. From the impugned order and the proceedings before the EAC, the above issues do not appear to have been addressed. EAC is under obligation to do so in view of judgement of the Hon'ble Supreme Court in Hanuman Laxman v. UOI, (2019) 15 SCC 401. Thus, without further adjudication, the grant of EC needs to be revisited. We order accordingly.

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Till fresh consideration in the light of the above, the impugned EC may not be given effect.

8. We have not considered necessary to issue notice as we are not, adjudicating upon the issue and requiring the EAC to comply with the binding law on the point. However, the respondents are given liberty to move this Tribunal, if they are aggrieved by this order.

The Appeal is disposed of.

In view of order in the main matter, all pending I.A.s also stand disposed of.

A copy of this order be forwarded by email to the MoEF&CC and the Delhi Agricultural Marketing Board.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

May 19, 2021
Appeal No. 11/2021
[I.A. No. 104/2021 & I.A. No. 105/2021]
A

CERTIFIED COPY
For Copy of the Rules

Proof of Service

Avnish Ahlawat

243

From: Avnish Ahlawat
Sent: Tuesday, August 24, 2021 2:19 PM
To: arjun.dewan85@gmail.com; arjun@adewan.in
Subject: CCP NO 98 OF 2021 IN THE MATTER OF GAURI MAULEKHI
Attachments: CCP NO 98 OF 2021 IN THE MATTER OF GAURI MAULEKHI VS DAMB ANR ORS.pdf

Sir,
Please find enclosed Counter affidavit on behalf of Respondent No 1 (DAMB) in the above mentioned matter.
Name -Arjun Dewan Mobile No 9810700027 email id arjun.dewan85@gmail.com , arjun@adewan.in for Petitioner .

Regards,

Mrs. Avnish Ahlawat
Standing Counsel GNCTD (Services)
Founding Partner

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 176/2021

IN THE MATTER OF: -

SHREYA PAROPKARI & ANR. ...APPLICANTS

VERSUS

DELHI AGRICULTURAL MARKETING BOARD & ORS.
...RESPONDENTS

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RESPONDENT No.1

THROUGH: -

(MRS. AVNISH AHLAWAT)
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STANDING COUNSEL GNCTD (SERVICES)
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E-mail: avnish@ahlawatassociates.in

New Delhi
Date: 27.11.2021

Annexure R-3

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Delhi Agricultural Marketing Board

(Govt. of NCT of Delhi)
9, Institutional Area, Pankha Road, Janakpuri, Delhi 110058
Ph.: 28525232 FAX: 28521871
Email: ambdl@nic.in Website: www.delagrimarket.nic.in

F-25(19)/190/05/DAMB/Engg./1643-47 Date: 24/9/21

To,

The Director IA-III
Ministry of Environmental Forest & Climate Change
Indra Paryavaran Bhawan, Jore Bagh Road
New Delhi- 110003

SUB: Re-visit to the Environmental Clearance order dated 5.1.2021 on account of order passed by NGT on 19.5.2021 in Appeal No. 11/2021 for development of Modern Poultry & Egg Market with built up area of 96,629.057 sqm at B-1 Pocket, adjacent to NH-24 Gazipur, New Delhi by M/s Delhi Agricultural Marketing Board.

Sir,

With reference to NGT order for hearing dt. 19.05.2021 in appeal no. 11/2021 (I.A. No. 104/2021 & I.A. No. 105/2021), the Delhi Agricultural Marketing Board submits as under, with a request to re-confirm / reiterate the order dated 5.1.2021 passed by Ministry of Environment Forest and Climate Change giving clearance for construction of the Modern Poultry and Egg Market. The few relevant facts are as under:-

1. The order dated 19.5.2021 was passed by the NGT without notice to the Govt. of India Ministry of Environment Forest and Climate Change and Delhi Agricultural Marketing Board believing the contentions raised by the Petitioner in that case. However, the Court in its order has categorically stated that order has been passed without any notice requiring the EAC to comply with the binding law on the point and also gave liberty to move the Tribunal if the parties are agreed by the order.

2. Since, the NGT had asked the Govt. of India to re-visit the order in terms of the judgments cited in the order the DAMB at the first instance is submitting the facts to the Govt. of India to re-confirm the order of 5.1.2021.

3. That before the Board submits that Petitioner in the case has not submitted true and correct facts, the Board submits the following facts for consideration.

4. At the first instance, it may be pointed out that judgment which are referred by the Petitioner before the NGT and are quoted in the order do not deal with the dressing of birds and construction of a modern poultry market where, all the facilities are to be provided. The reports of sub-committee dated 5.8.2019 & 4.11.2020 which allegedly inspected the site claiming it to be a sub-committee constituted by the Hon'ble Supreme Court of India is a factually false averment. So also, the reference to the Hon'ble Supreme Court order in the matter of Laxmi Narain Modi vs. Union of India 2014 (2) SCC 417 dated 23.8.2012 and 2013 (10) SCC 237 dated 27.8.2013. These orders are with respect to the slaughtering of animals and directions are issued by the Hon'ble Supreme Court with respect to shifting and constructing of slaughter house from Edgah to Gazipur. There is no reference in these orders with respect to shifting of poultry Fish and Egg Market from Jama Masjid to Gazipur which was a separate exercise taken up by the Govt. of NCT Delhi/ DAMB.

Firstly, the facts:

(i) Fish poultry and egg market is a committee constituted under the Delhi Agricultural Produce Marketing Regulation Act, 1973 as amended in 1998 (DAPMR). Its functions are to regulate the marketing of agricultural produce and establishment of markets for agricultural produce in the National Capital Territory of Delhi and for matters connected therewith or incidental thereto. Fish Poultry and Egg is mentioned in the schedule of the Act which identifies the agricultural produce for which the market committees can be constituted by the Hon'ble Lt. Governor.

In the notified market area the market committee so constituted helps the farmers who bring their produce in the notified market yard, to sell their produce through commission agents or directly, to the whole sellers / traders. The MCD / EDMC have no role in this. The notified market area is maintained by the committees constituted under DAPMR Act.

The committee provides all facilities in the notified market yards which includes construction and allotment of shops to the license holders category-A and category-B and other utility services in the area. MCD/ EDMC do not provide or maintain the utility services in the notified market yard. However, any licensees which may be required by the individual category-A & category-B license holders to carry on their activities from any authority, that is their responsibility.

ii) On 06/08/1991, approximately 15 acre land was allotted to DAMB for wholesale fruit & vegetable market at Gazipur.Vide minutes of meeting dated 13/12/1991, Director (Land), DDA change the land use of 15 acres of land for permanent wholesale Poultry & egg market. **(Annexure-1)**. Another 15 acres of land was allotted for Fish Market also which market was constructed in the year 1996-1997 and is operational under Delhi Agricultural Marketing Regulation Act, 1973 as amended in 1998.

iii) Hon'ble Lt. Governor of Delhi visited the proposed Poultry market Gazipur on 23/10/1992 where the market has been shifted from Jama Masjid. **(Annexure-2)**

a) Hon'ble Lt. Governor directed to construct temporary shed for Fish market on the pattern as constructed in Poultry market & also directed for shifting of fish trade from Jama masjid till next yeari.e. 1993.

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iii) Hon'ble Lt. Governor of Delhi visited the proposed Poultry market Gazipur on 23/10/1992 where the market has been shifted from Jama Masjid. **(Annexure-2)**

a) Hon'ble Lt. Governor directed to construct temporary shed for Fish market on the pattern as constructed in Poultry market & also directed for shifting of fish trade from Jama masjid till next yeari.e. 1993.

b) It was also directed that provision should be made for setting up a plant for dressing of birds where cleaning, processing,stamping, packing etc. could be made.

c) It was also directed for planning a comprehensive Poultry market including a scope of further expansion. The minutes are enclosed as **Annexure - 3.**

5) D.D.A. vide letter Dated 01/10/1999 clarified the exact status of land Poultry and Egg market. Land measuring 6.02 Hectare shifted in B-1 pocket of approved layout plan of IFC Gazipur is for Poultry and Egg market, and 6 Hectare shifted in B-2 Pocket of approved layout plan IFC Gazipur is for Fish Market. **(Annexure-4)**

6) The Development work of poultry market could not be taken up because of the pending decision of establishment of mechanized chicken dressing plant. The cabinet vide its decision dated 24.12.2007 approved the proposal of DAMB for setting up chicken dressing plant at Gazipur PPP Modern **(Annexure-5)**

7). Accordingly M/s. Architect Bureau engaged by the DAMB was asked to obtain approval from various agencies like DUAC, DFC etc. and all the approvals were obtained except approved layout plan from DDA. The plans could not be released by DDA for the decision of extension of time.

8) The environmental clearance for the construction of Modern Poultry & Egg market at Gazipur was obtained from Ministry of Environment Forest and Climate Change on 28.07.2008 based on the appraisal done by the then Expert Appraisal Committee (EAC) in its meeting held on 28th July 2008. **(Annexure-6)**

9) Ultimately, Extension of Time (EOT) was granted by DDA for Development of Poultry market on 26/04/18& accordingly the project work was awarded to M/sAhluwalia Contracts India Ltd. on 01.03.2019 for construction of 100nos of shops and 120 nos of Processing unit. **(Annexure-7)**.

10) Though there was no expiry date of EC granted by the Minsity of Environment in 2008, however, DPCC vide their letter dt. 02/08/19 stated that the previous EC obtained by DAMB in 2008 has expired & issued directions to DAMB for submission of fresh Environmental Clearance (EC) from MOEFCC including the activity of slaughtering/processing/dressing of birds. The reply of this letter was sent to DPCC vide letter dt. 14/08/19 mentioning that there is no mention about expiry date of environmental clearance in the approval letter issued by MoEFCC in 2008. However as per directions of DPCC the Architectural Consultant of the project was directed for submitting & obtaining fresh EC from MoEFCC. (**Annexure-8**)

11) In the meanwhile, DPCC vide their letter dt. 09.11.19 & 05.11.20 issued directions for closure to poultry & egg market including processing/slaughtering of birds for which necessary permission has not been taken from the concerned authorities. The reply of this letter was sent to DPCC vide letter dt.12.11.20 vide which point wise reply to all the three issues raised by DPCC was given. (**Annexure-9**)

12) The case for obtaining fresh EC of the project was submitted to MOEFCC vide letter dt. 12.11.20. The proposal was heard by the Expert Appraisal Committee (EAC) in its 57th meeting via videoconferencing held on 25th November 2020& accordingly MOEFCC granted EC to the project on 5.1.2021.

13) The environmental clearance for Development of Modern poultry Market at B-1 pocket adjacent to NH-24 Gazipur has been granted to Delhi Agricultural Marketing Board from Ministry of Environment, Forest and Climate change (Govt. of India) on dated 05.01.2021.The environmental clearance has been obtained for 2 buildings of G+1 (processing unit) and G+2 (wholesale shops). The processing unit is separate building and is more than 60 feet away from wholesale shops. (**Annexure-10**)

14) The cost of the project is approximately Rs. 193 Crores out of which approximately Rs. 40 Crores have been already spent in the project and the project is likely to be completed in 2022.

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15) Delhi Jal Board(DJB) has accorded permission for Borewell for Poultry Market at Gazipur vide Letter no F-67/DJB/EE(East)I/2021/5458 dated 05/03/21 **(Annexure-11)**

16) As per direction of DPCC vide letter no DPCC/WMC-II/2014/SH-2/2424 dated 11.07.14 Waste to energy plant of capacity 15 Tons per day is already installed for treatment of bio-degradable waste from fish and poultry market. Waste is being feeded in the plant for methane generation. **(Annexure-12)**

17) As per directions of DPCC vide letter no DPCC/EC/24811/3145 dt. 22/01/09, the Effluent treatment plant of 650 KLD capacity with online effluent quality monitoring system is functional since 2013 and all the data such as pH, BOD, COD, TSS etc of the treated effluent has been transmitted to DPCC /CPCB server. **(Annexure-13)**

WITH RESPECT TO CONTENTIONS OF THE PETITIONER IN THE ORDER DATED 19.5.2021 PASSED BY NGT, IT IS SUBMITTED AS UNDER:-

(a) The Petitioner in that case did not approach the Tribunal with clean hands and submitted wrong facts to mislead the Hon'ble Tribunal. Since, the Hon'ble Tribunal did not go into any of the facts the Ministry is requested to look into them for re-confirming the environment clearance given on 5.1.2021.

The submission of alleged inspection report dated **05.08.2019 and 03.12.2020**allegedly of the Sub-Committee constituted by the Delhi Slaughterhouse Monitoring Committee, formed in compliance of the Hon'ble Supreme Court of India order dated **23rdAugust, 2012 in W.P. (C) No. 309/2013 in the** matter of **Laxmi Narain Vs Union of India are factually incorrect.**

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The Petitioner in the case before the NGT submitted alleged reports by falsely projecting and representing as if they are the reports of the Supreme Court monitored Committee. She is herself the signatory. The Supreme Court monitoring Committee as per Supreme Court order is to be headed by the Secretary of the Department of Urban Development of the State as Chairman including the following officers: -

(i). Secretary of the Department of Urban Development of the State- Chairman.

(ii). Representative Department of Health.

(iii). Representative Department of Animal Husbandry.

(iv). Representative Department of Labour.

(v). Food Safety Commissioner representing Central Food Safety and Standard Authority of India.

(vi). Representative of State Pollution Control Board.

(vii). Representative of State Animal Welfare Board.

(viii). Representative of State Police.

(ix). Two Prominent persons nominated by the State Government.

(x). Such other two officers and experts as the members may choose to co-opt.

(b). It may be pointed out that, the alleged Sub-Committee has not been constituted as per the direction of the Hon'ble Supreme Court. As per the direction of the Hon'ble Supreme Court a State Committee for Slaughterhouse was to be constituted. The Hon'ble Supreme Court was dealing with slaughtering of animals/ Cattles which includes goat, lamb, buffalo etc. A perusal of the Judgment will show judgment is not dealing with any issue with respect to Poultry birds as there is no slaughtering of birds, it is only dressing of the birds.

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(c). The Hon'ble Supreme Court was considering the fact of shifting of Idgah Slaughterhouse to the identified place at Ghazipur. At that point of time the Poultry birds, Fish & Eggs were also sold in the Jama Masjid Area under the Agriculture Produce Fish, Poultry & Egg Market. There was no issue pending before the Hon'ble Supreme Court with respect to shifting of this market or, sale/ dressing of the birds. Since notified market was found to be congested, in the year 1991 approximately 30 acre of land was allotted for wholesale Fish, Poultry & Egg Market at Ghazipur. The Hon'ble Supreme Court in the matter of Laxmi Narain Modi Vs Union of India and Ors reported in **2014(2) SCC 417**on the basis of the decision dated 26.04.2012 directed the States to constitute the State Committees for Slaughterhouses and also indicated the functions of State Committees so constituted. Copy of the judgments of Hon'ble Supreme Court on the issue in the matter of **Laxmi Narain Modi as well as Buffalo Traders Association** are collectively annexed here as **ANNEXURE-14 (Colly).**

(d). In all these judgements there was no issue of dressing/ slaughtering of poultry birds or, shifting of the trade from Jama Masjid to Ghazipur. That exercise was taken up by Hon'ble Lt. Governor / Delhi Administration of its own to decongest the Jama Masjid area and provide better facility to the traders and the public at large. Relevant minutes dated 23.10.1992 of the visit of Hon'ble Lt. Governor are already annexed as **ANNEXURE -15.**

(e). As per the directions of Hon'ble Supreme Court passed on 23.8.2012 in WPC No. 309/2003 Laxmi Narain Modi vs. Union of India the monitoring committee for slaughter houses was constituted vide order dated 5.11.2012 and in supersession to the same another committee was re-constituted by the Chief Secretary GNCTD Deparument of Urban Development vide its order dated 19.2.2015. Copy of the order dated 19.2.2015 is annexed as **ANNEXURE -16.**

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(f). The committee so constituted is holding its meetings regularly and monitoring the slaughter houses. At one point of time, the committee had appointed a sub-committee vide its minutes dated 15.9.2016 for surprise inspection of the slaughter house, as there was suggestion to take action against the slaughter house Director, Veterinary, EDMC based on the report of Mayor and concerned Additional Commissioner who inspected the slaughter house. The Petitioner in NGT case was one of the member of the sub-committee who was to conduct a surprise inspection of the slaughter house and submit a report to the committee. Copy of the minutes dated 15.9.2016 are annexed as **ANNEXURE 17**. The sub-committee so constituted was for a limited purpose and cannot be construed as a committee appointed as per the directions of the Hon'ble Supreme Court. The committee so appointed is not going beyond the specific purpose for which it has been appointed under the directions of the Hon'ble Supreme Court i.e. monitoring of the slaughter houses in the State.

In view of the above, it is requested that environment clearance granted on 5.1.2021 for construction of Modern Poultry and Egg Market on the land specifically allotted for the purpose to the Delhi Agricultural Marketing Boardbe re-visited and re-confirmed because the construction work has to be completed within the extension time granted by DDA.

Thanking you

Yours faithfully,

Project Engineer-II

Encl: As above

Copy forwarded for favour of information to:

1. Chairman DPCC
2. Vice-Chairman, DAMB
3. Secretary, DAMB
4. SE, DAMB

24/9/2021

DELHI DEVELOPMENT AUTHORITY
VIKAS SADAN : I.N.A.
NEW DELHI.

No. F.32(5)89/Instl./6606 Dt. the 6/8/91 1990

From Dy.Director (Inst)
Delhi Development Authority

To

The Secretary,
D.A.M.B., IInd Floor
Rajendra Bhawan, Rajendra Place, N.DELHI.

SUB: Allotment of land for wholesale Fruits and Vegetable Mkt measuring 6.4 Hect. at Ghazipur (10 acres of land already handed over).

Sir,

With reference to your letter dated 16.7.91. (Minutes dt. on the subject noted above, I am directed to inform you that under the provisions of D.D.A. (Developed Nazul Land) Rules, 1981 it is proposed to allot you, on perpetual lease hold basis, a plot of land measuring 6.4 hect. or 15.808 Acres in Ghazipur for the purpose of wholesale Fruit and on the usual terms/conditions as given in the approved format of perpetual lease and the following conditions amongst others:-

i) That the allottee D.A.M.B. will be required to pay provisional premium of land measuring 6.4. Hect. 15.808 Acres @Rs.14.25 lac per acre (provisional as determined by the Govt. of India under) with annual ground rent @ 2/2% per annum of the total premium. (aggregate of the provisional and final premium) The revision of rates of land is under consideration of the Central Government. The allottee shall have to pay balance premium for the land/ Rule-5 of DDA (Developed Nazul Land) Rules 1981, and within the time demanded by D.D.A. The rates of land determined by Central Govt. shall be binding upon the allottee and shall not be called in question by it in any proceedings.

ii) The allottee shall give an under-taking to the effect that it will pay the balance premium of land, as may be demanded by D.D.A. on the basis of the rates determined by Central Govt. (as per conditions above)

iii) The area of the land/plot is also subject to veriation in size, due to requirements of layout plan and demarcation

ASHISH JAIN
इंजीनियर/All2004/33593
दिल्ली विकास प्राधिकरण
(नई दिल्ली)
Phone-110066

iv) The allotted land shall be used for the purpose of Fruit &Vegitable Mkkt no other purpose whatsoev

V) The building plans should be got approved from the Lessor/DDA before getting the same sanctioned for the construction on land and construction as pe sanctioned plan shall be completed within a period of 2 years from the date of taking over possession of the plot allotted.

vi) The allottee shall not sell, transfer, assign or otherwise part with possession of the whole of any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.

(a) PROVIDED that, in the event of the consent being given the Lessor may impose such terms and condit as he thinks fit and the Lessor shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determine) of the unearned increase in the value (i.e. the differe between the premium paid and the market value) of th said land at the time of sale, transfer, assignment, parting with the possession and the decision of the lessor in the respect of the market value, shall be final and binding.

(b) Notwithstanding any thing contained in clause (vi) above, the Lessee may with the previous consent in writing of the Lt.Governor of Delhi (hereinafter called "the Lt.Governor , mortgate or charge the said land to such person as may be approved by the Lt.Governor in his absolute discretion.

vii) The lease deed shall be executed and got registered by the Society at its own cost as and when called upon to do so, by the Lessor (President of India), DDA.

viii) In case, the allottee is being allotted land for Clubs, Community Hall, then the Community Hall/ Clubs shall also be used by the residents of the colony and officers of the DDA residing in nearby colonies within a radius of 8 K.M. on the same fee/ charges as are payable by the members of the Club/ Society. The residents/officers of the D.D.A. will be treated at par with the members of Society for using the facilities provided at the clubs/Community Hall, on the payment of same fees/charges etc. as are payable by the members of the Lessee/Allottee.

ix) The tree if any standing on the plot in question shall remain the DDA property and shall not be removed without the prior approval of the Lessor in writing.

ASHISH JAIN
CA/2004/33593

इंजीनियर-II
दिल्ली परिषद

Contd ... 3

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(ix) That all other condtions as contained in the perpetual lease deed to be executed in this behalf and any other terms/conditions imposed from time to time by the Central Govt./Lt.Governor shall be binding upon the allottee. The format of Lease Deed can be purchased from the office of D.D.A.

(x) If the Allottee violates any terms and condtions as mentioned above and in the perpetual lease Deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (President of India)/DDA without any compensation to the Allottee.

xi) If the allotment is cancelled for breaches of any terms/conditions of the allotment, the possession of plot/land with building, if any will be handed over to the DDA by the Allottee on the date given in the cancellation notice.

xii) That allottee will pay updated licensefee.

2. If the above terms/conditions are acceptable to you, the acceptance thereof with Attested undertaking be sent to the undersigned alongwith a Demand Draft for Rs. 2,44,55,185/- in favour of D.D.A. within 30 days from the date of issue of this letter. The said amount can also be deposited in Central Bank of India, Vikas Sadan, INA, New Delhi and copy of challan for having deposited the money, may be sent with the acceptance letter alongwith undertaking within 30 days of the issue of this letter.

3. In case the payment and the acceptance letter with undertaking is not received within 30 days from the issue of this letter, it will be presumed that you are not interested in the allotment of the land and the offer will stand withdrawn.

i) Premium of land for 6.4 Hect. or 15.808 Acre @ Rs.14.25 lac per acre. = Rs.2,25,26,400.00

ii) Ground Rent @ 2½% p.a. on premium of land. = Rs.5,63,160.00

iii) Licence Fee for the land measuring 10 Acres already handed over at rate 59,375/- per month w.e.f. 7.9.89 upto 7-8-91 = Rs.13,65,625.00

TOTAL.. Rs.2,44,55,185.00

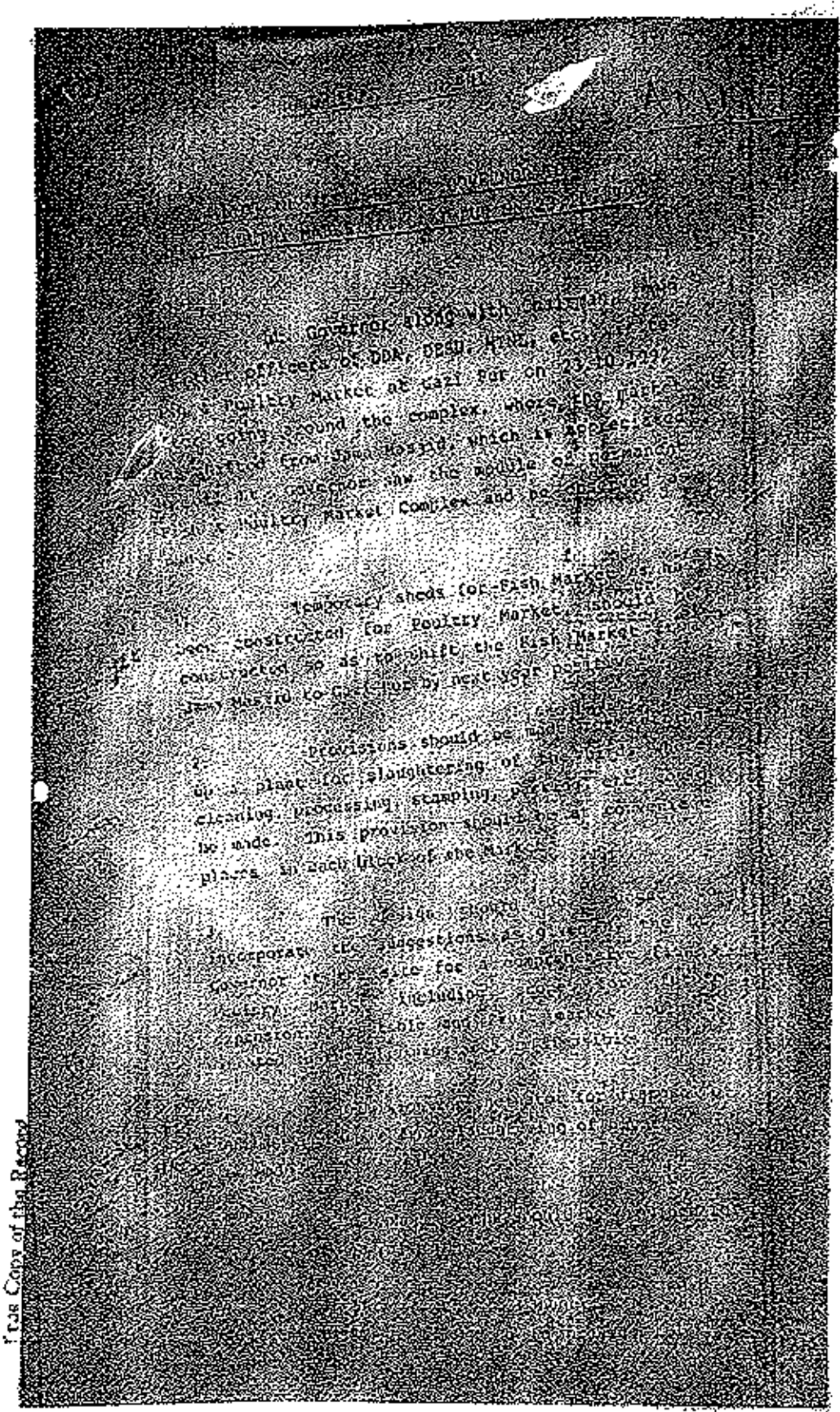
Yours faithfully,

Dy.Director (Instl)
D.D.A.,Vikas Sadan.

ASHISH JAIN
CA/2004/33583

असिस्टेंट इंजीनियर-II
दिल्ली विकास प्राधिकरण
(एस्टेट एकाउंट)
जनकपुरी, नई दिल्ली-110058

257



ATTESTED

True Copy of the Record

Scanned by CamScanner

connections for the public booths on the recommendation of D.T.S. He further stated that there was no difficulty in shifting the telephones with 4 Fourth Wheeler provided the user applies for shifting. So far as out of turn connections were concerned, he stated that it would not be possible due to the heavy back log.

5. Provision of adequate D.T.C. bus service to the market.

Action : Chairman, D.T.C.

7. The representatives of the Market complained of harassment by the Police Check Post near the border. In certain cases it caused death of birds due to delays of clearance of vehicles at the barrier. Lt. Governor directed that Commissioner of Police may look into this and issue suitable instructions.

Action : Comm. of Police

8. The representatives suggested that the Octroi Check Post should be shifted to the border of Delhi Cantonment so that only imported stock was taxed. As the Market falls outside the Check Post, whenever they have to enter the city they are stopped for Octroi at the Post which is not legal.

Lt. Governor desired that the Commissioner, MCD should take steps to shift the Octroi barrier to the border.

Action : Comm. MCD

May ask the Deptts. to take action on the items mentioned above relating to the Deptts.

Secretary

ATTESTED

Scanned by CamScanner

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RAJ NIWAS – DELHI

NOTE: OF VISIT OF LT. GOVERNOR TO FISH & POULTRY MARKET AT GAZI PUR ON 23.10.1992

Lt. Governor along with Chairman, DAMB and other officers of DDA, DESU, MTNL, etc. visited Fish & Poultry Market at Gazi Pur on 23.10.1992. After going around the complex, where the market has shifted from Jama Masjid, which is appreciated by all Lt. Governor saw the module of permanent Fish & Poultry Market Complex and he observed as under :

1. Temporary sheds for Fish Market as has been constructed for Poultry Market, should be constructed so as to shift the Fish Market from Jama Masjid to Gazi Pur by next year positively.
2. Provisions should be made for setting up a plant for slaughtering of the birds where cleaning, processing, stamping, packing, etc. could be made. This provision should be at convenient places in each block of the Market.
3. The design should be changed to incorporate the suggestions as given by the Lt. Governor at the site for a comprehensive Fish & Poultry Market including scope for future expansion. Vegetable and Fruit market could be located in the adjoining area, if possible.
4. Provision for incinator for disposal of garbage and waste from slaughtering of birds should be made.
5. Telephone booths should be provided for the use of general public.

   Shri Saini, Gen. Manager, MTNL who has present at the spot agreed to provide telephone connections for the public booths on the recommendation of D.A.M.B. He further stated that there was no difficulty in shifting the telephones to Fish & Poultry Market provided the user applies for shifting. So far as out of turn connections were concerned, he stated that it would not be possible due to the heavy back log.

ATTESTED
True Copy of the Record

6. Provision of adequate D.T.C. bus service to the Market.

Action : Chairman, D.T.C.

7. The representatives of the Market complained of harassment by the Police Check Post near the border. In certain cases it caused death of birds due to delays of clearance of vehicles at the barrier. Lt. Governor directed, that Commissioner of Police may look into this and issue suitable instructions.

Action : Commr. of Police

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Lt. Governor desired that the Commissioner, MCD should take steps to shift the Octroi barrier to the border.

Action : Commr., MCD.

May asks the Deptts. to take action on the items mentioned above relating to their Deptts.

Sd/- x x x
(K.B. VASISHT)
OSD to Lt. Governor.

ATTESTED
True Copy of the Record

Dealing Officer
DELHI DEVELOPMENT AUTHORITY
Room No.
Vikas Sadan,
261
I.N.A.,
New Delhi-110023
New Delhi-110023

F.1(11)174/AP/99/1505

Date 1-6-99
Dated 30.2.99 19

P.R.PARATE,
Jt.Dir.(AP)II

Shri P.S.Amberwani,
Supdg.Engineer,
Delhi Agricultural Marketing Board,
8, Institutional Area,
Pankha Road, Janakpuri,
New Delhi-110058

Subject: Fish Market & Poultry Market in Ganipur.

Sir,

As requested by you vide your letter No.F.25(19)14/99/DAMB/Engg./SE-I/122, dated 19.3.99 & 21.5.99, I am directed to issue the following clarifications:

1. Land measuring 4 Nos. situated in B-2 Pocket of approved layout plan of L.F.C. Ganipur is for Fish Market, and

2. Land measuring 6.02 Nos. situated in B-1 Pocket of approved layout plan of the Ganipur is for Poultry and Egg Market.

Yours faithfully,

(P.R. PARATE
Joint Director-I(AP)

ASHISH JAIN
CA/2004/33593

प्रोजेक्ट इंजीनियर-II
दिल्ली कृषि विपणन बोर्ड
(दिल्ली सरकार)
जनकपुरी, नई दिल्ली-110058

DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL BRANCH
"A" Block, IInd Floor Vikas Sadan, I.N.A, New Delhi.

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F.32(22)87/IL/ 1769 Dated:- 24/7/06

The Project Engineer
Delhi Agricultural Marketing Board
S.P.M. Farm, Kanha Road
Jamia Nagar, New Delhi-110025

Sub - Issue of **NO OBJECTION CERTIFICATE** in respect of land/ plot allotted to DAMB at Gajipur for Fish, Egg and Poultry Market and measuring 60000 Sq. Mts.

Sir/Madam

With reference to your letter/ request dated 21-7-06 please find herewith " **NO OBJECTION CERTIFICATE**" in respect of the land/ plot for getting the sanction of building plans.

NO OBJECTION CERTIFICATE

1	Name of the allottee/Lessee	Delhi Agriculture Marketing Board
2	Name of the Scheme	Gajipur
3.	Area of the plot./land	60000 Sq. Mts.
4.	Size of the plot	As per Possession Plan
5	Use of the land/ plot as Specified.	Fish, Egg & Poultry Market
6	Premium of land	Rs. 2137500/-
7	Date of possession handed over to the allottee	17-11-87

24/7/06
ASSTT. DIRECTOR(IL)

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CONFIDENTIAL
CABINET MATTER

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
GENERAL ADMINISTRATION DEPARTMENT
DELHI SECRETARIAT, I.P.ESTATE, NEW DELHI-02

F.13/37/2004-GAD/CN/5087-5098 Dated: 26/12/2007

CABINET DECISION NO. 1331 DATED: 24/12/2007

Proposal for Setting Up of Mechanized Chicken Dressing Plant at Poultry Market, Gazipur on Public Private Partnership (PPP) Model.

The Cabinet considered the proposal submitted by Secretary (Revenue) and approved the proposal as indicated in para 5 of the Cabinet Note. The Cabinet also decided that there must be suitable provision for Halal as well as Jhatka in proportion to the consumption of meat while setting up the mechanized plant.

Sd/-

(RAKESH MEHTA)
SECRETARY TO THE CABINET

F.13/37/2004-GAD/CN/5087-5098 Dated: 26/12/2007

Copy forwarded to the following:-

1. Pr. Secretary to Lt. Governor, Delhi.
2. Pr. Secretary to the Chief Minister, Delhi.
3. Secretary to Minister of Finance, Govt. of NCT of Delhi.
4. Secretary to Minister of Health, Govt. of NCT of Delhi.
5. Secretary to Minister of Industries, Govt. of NCT of Delhi.
6. Secretary to Minister of Development, Govt. of NCT of Delhi.
7. Secretary to Minister of Education, Govt. of NCT of Delhi, Delhi.
8. Secretary to Minister of Transport, Govt. of NCT of Delhi, Delhi.
9. Secretary (Development), Govt. of NCT of Delhi, Delhi.
10. OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi.
11. Hindi Officer, Language Department, for translation.

12. Guard file.

(SHAKUNTALA D. GAMLIN)
JOINT SECRETARY TO THE CABINET

264

No. 21-1229/2007-IA.III
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi - 110 003.

Dated: 28th July, 2008

To
M/s. Delhi Agricultural Marketing Board (DAMB),
9, Institutional Area,
Pankha Road, Janakpuri,
New Delhi – 110 058.

Subject: Construction of Modern Poultry & Egg Market at B-1 Pocket, Ghazipur, New Delhi by M/s. Delhi Agricultural Marketing Board (DAMB) - Environmental Clearance - Reg.

Dear Sirs,

This has reference to your application No: F25(19)/190/05/DAHB/Engg./366, dated 28.12.2007 and subsequent letters dated 22.04.2008 and 19.06.2008 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 13th – 14th March 2008, 1st – 3rd May, 2008 and 26th - 28th June, 2008 and awarded "Silver" grading to the project.

2. It is interalia, noted that the project involves the construction of a modern poultry and Egg market on a plot area of 60,200 Sq.m. The total builtup area is 96,298.372 Sq.m. (2 basements + GF + 2 floors). The total water requirement is 1411 KLD before the operation of ETP and 1161 KLD after the operation of ETP (fresh water requirement will be 91 KLD). The capacity of ETP proposed is 1300 KLD and domestic sewage will be mixed with process treatment plant at secondary level. Treated waste water to be used for flushing of toilets - 50 KLD, horticulture - 108 KLD, AC cooling - 92 KLD. Total solid waste generation will be 560 Kg/day. The power requirement is 2925 KW. The total parking spaces proposed are for 1445 cars (basement – 1244 and surface – 201). Total cost of the project is Rs. 200.00 Crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification - 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A - SPECIFIC CONDITIONS

I. **Construction Phase**

(i) "Consent for Establishment" shall be obtained from Delhi Pollution Control Committee under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.

(ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(iii) A First Aid Room will be provided in the project both during construction and operation of the project.

(iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

(v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

(vi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(vii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(viii) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

(ix) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Delhi Pollution Control Committee.

(x) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

(xi) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.

(xii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xiii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase. so as to conform to the stipulated standards by CPCB/DPCC.

(xiv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003. As the site is located within the 100 Km of Thermal Power Stations (IP, Raj Ghat and Badarpur).

(xv) Ready mixed concrete must be used in building construction.

(xvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xviii) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.

(xix) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.

(xx) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

(xxi) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.

(xxii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

(xxiii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

(xxiv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.

(xxv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

(xxvi) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

II. Operation Phase

i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards of the Delhi Pollution Control Committee. Necessary measures should be made to mitigate the odour problem from STP.

ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

iii) Diesel power generating sets proposed as source of stand up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with Delhi Pollution Control Committee.

iv) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.

vii) Rain water harvesting for roof run- off and surface run- off as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.

viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.

ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

x) A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

xi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.

xii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.

xiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

PART – B. GENERAL CONDITIONS

i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.

ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.

iii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office, Chandigarh.

4. Officials from the Regional Office of MOEF, Chandigarh who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Chandigarh.

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

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9. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

10. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

(Bharat Bhushan)
Director (IA)
28.07.2008

Copy to:

1. The Secretary, Department of Environment, Government of NCT of Delhi, Secretariat Building, I.P. Estate, New Delhi
2. Member Secretary, Delhi Pollution Control Committee, Department of Environment, Govt. of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
3. The CCF, Regional Office, Ministry of Environment & Forests(NZ), Bays No.24-25, Sector 31 A, Dakshin Marg, Chandigarh 160 030.
4. IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
5. Guard file.

(Bharat Bhushan)
Director (IA)

271
(F/E)

DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA, New Delhi

No. F. 32(5)89/IL/ 546

Dated 26/4/18

To

The Secretary,
Delhi Agriculture Marketing Board,
9, Institutional Area,
Pankha Road,
Janakpuri,
Delhi - 110058

Sub.: **Grant of E.O.T, for the construction of Flower Market & Poultry Market, Gazipur.**

Sir

Kindly refer to your letter No. 25(22)/1/88/DAMB/Engg/PF/16-22 dated 22.1.2018 on the subject cited above.

In this regard it is intimated that the Competent Authority has been pleased to accord approval for grant of Extension of Time up to 31.12.2020. without levy of Composition Fee in respect of land measuring 37.03 acres (149976.63 Sqm) for Fruit Veg & Flower Market and 6.02 Hect (60200 Sqm) for Fish & Poultry Market at Gazipur

You are also requested to file a copy of Completion Certificate of the building within a period of one month from the date of completion of the building so as to complete the office record.

SE/F&E
26/4/18

Yours faithfully,

(Md. Aftab Alam)
Dy Director (IL)

30/4/18
2/5/18

Pl. put up file. Come for
reference of Hon'ble Vice
LDA, keep note also to Architect
with true Copy

SE-II Alam 2.5.18 26/4/18

AE(L)

272

By Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : http://dpcc.delhigovt.nic.in/)

F. No. DPCC/WMC-1/DAMB/2019 /4480-14483 Dated: 02-08-2019

To,

1. The Vice Chairman,
   Delhi Agricultural Marketing Board
   9, Institutional Area, Pankha Road,
   Janakpuri, New Delhi-110058

2. The Secretary,
   Delhi Agricultural Marketing Board
   Poultry and Egg Market Gazipur Delhi -96

Subject –Meeting Notice/ Personal Hearing – Regarding

Sir,

This has reference to Show cause notice issued by DPCC on 15.04.2019 for not applying for Consent to establish and Consent to Operate for Fish Market. Consent to operate (renewal) has already been issued to DAMB for the activity of Poultry and egg Market subject to terms and conditions.No response has been received from DAMB with respect to Show Cause notice and Compliance of terms and conditions of consent to operate.

In view of the above, a meeting/ Personal hearing before Secretary (Environment,) cum Chairman, DPCC, is scheduled to be held on 07.08.2019 at 12.00 P.M in the Conference Room of Health and Family welfare Department 9th Level, A-Wing, Delhi Secretariat, IP Estate, New Delhi-110002.

You are requested to attend the meeting alongwith the documents and replies on the following points:

a) Terms and conditions of consent to operate issued by DPCC on 15.04.2019.

1. The documents from relevant authority with regard to conformity of the activity within 6 months from the date issued of this consent along with the application of consent to establish
2. DAMB shall obtain fresh environmental clearance from the Ministry Of Environment and Forest and Climate Change and till then no construction activity w.r.t construction of modern Poultry and Egg market shall be started as the previous environmental clearance obtained by DAMB in year 2008 for the construction of Modern poultry and Egg Market has expired. However, this time the DAMB should apply for environmental clearance including the activity of slaughtering, processing, dressing of birds

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3. The DAMB submit the effluent analysis report from the empanelledlaboratories of DPCC w.r.t. the STP/ETP installed within 3 months from the date of issuance of this consent order
4. The DAMB shall insure installation of flow meter on bore well and shall maintain daily recorded its reading.
5. The DAMB shall also submit the permission of the concerned authority for abstract ion of ground water within 6 months of issued of this concerned order.
6. The DAMB shall submit noise monitoring report from the empanelled laboratories of DPCC w.r.t to the DG sets installed within 3 months from the date of issuance of this order

b) Reply to the show cause notice regarding fish market issued on 15.04.2019

You are requested to kindly make it convenient to attend the said meeting along with all the documents at scheduled date and time.

(Ajeeta Agrawal)
S.E.E (WMC-I)
AJEETA DAYAL AGRAWAL
Sr. Env. Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, Delhi-110006

Copy to:-

1. PS to Chairman, DPCC for kind information of the Chairman please
2. PS to Member Secretary, DPCC for kind information of the Member Secretary please

Re-speed post

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Delhi Agricultural Marketing Board
(Govt. of NCT of Delhi)
9, Institutional Area, Pankha Road, Janakpuri, Delhi 110058
Ph.: 28525232 FAX: 28521871
Email: ambd@nic.in Website: www.delagrimarket.nic.in

F-25(19)/242/08/DAMB/Engg./O&M/Part-II 6ण्ड-11 Date: 14/8/19

To,

SEE (WMC-I)
Delhi Pollution Control Committee
4th & 5th floor, ISBT Building,
Kashmere Gate, Delhi-110006

Sub:- Replies pertaining to the points raised vide letter no. DPCC/WMC-I/DAMB/2019/14480-14483 dt.02/08/2019.

Ref:- Meeting dt.07/08/2019

Sir,

This is in reference to your letter no. DPCC/WMC-I/DAMB/2019/14480-14483 dt.02/08/2019 vide which you have directed to furnish the replies on the points. Accordingly the point wise replies are as under:-

1. DDA has allowed DAMB to complete the project of Development of Modern Poultry and Egg Market Gazipur by Dec. 2020. DAMB after obtaining approval from its authorities as well as outside authorities such as DUAC, DIB, Delhi fire services, MoEFCC etc. floated the tenders and at present the work is in progress at site. The relevant documents pertaining to above facts are enclosed herewith for your perusal and consideration.
2. Since there is no mention about expiry date of environmental clearance in the approval letter issued by MoEFCC in 2008, therefore as discussed in the meeting as well as in your letter dt.02/08/2019, DAMB has asked its Architectural Consultant of this project for submitting and obtaining the case for revised Environmental Clearance from MoEFCC. The copy of letter issued to our Architect M/s. Architect Bureau is enclosed herewith.
   In view of this as well as timeline provided by DDA for completing this project, construction activity may not be discontinued.

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3. The effluent analysis report from empanelled laboratories of DPCC is enclosed herewith.
4. The existing bore wells in the Poultry Market are not working properly because of the fact that bore wells were shallow bores. Since DJB has approved the water supply scheme for Poultry Market and DAMB has requested DJB to provide water supply in this market or allow DAMB for developing two bores. Flow meter as directed shall be installed on DJB supply or new bore wells (letter written to DJB is enclosed herewith).
5. DG set is not being used as supply of electricity is regular. However the agency is installing DG set at site for which necessary directions has been given for installation of canopy around the DG set.

Thanking you

Superintending Engineer

Copy to:-

1. PA to VC DAMB for kind information of later.
2. PA to Secretary, DAMB for kind information of later
3. Secretary, FP&EMC Gazipur.

o/c

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Annexure R-
By speed post
ANNX R-7 (Colly)

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI
4th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visit us at : http://dpcc.delhigovt.nic.in

F. No. DPCC/ WMC-I/2019/ 20291 + 96 Dated: 9/11/19

Subject: Revocation of Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 as amended to date

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) Vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide Notification No. GSR 106 (E).Dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any hospital or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, you, M/s Delhi Agricultural Marketing Board (herein after referred as the addressee) are operating your unit Poultry &Egg Market at Ghazipur, Delhi-110096.

And whereas, you (the addressee) have applied for consent to operate on 16.11.2018 for the existing Poultry and Egg Market and informed that an agreement through association of commission agent at Poultry Maket, Ghazipur has been made with M/s Ray Ban Organics Pvt Ltd, Old Chungi, Bulandshaher road, Hapur, Ghaziabad, U.P. for collection, transportation and disposal of poultry waste.

And whereas, Consent to Operate (CTO) was issued on 11.01.2019 purely for the purpose of pollution control and with certain conditions as follows:

a) Submission of documents from the relevant authority w.r.t. to conformity of the activity within [illegible] the date of issue of the CTO,

b) [illegible] application for consent to establish for the present activity.

c) Submission of fresh Environmental Clearance (EC) from MoEF & CC including the activity of slaughtering / processing / dressing of the birds.

d) Not to undertake any construction activity till the issue of EC from MOEF&CC.

And whereas, you (the addressee) were called for personal hearing on 07.08.2019 before the Principal Secretary (Env.) cum Chairman, DPCC vide this office letter dated 02.08.2019.

And whereas, in response to aforesaid minutes, you (the addressee) have submitted a reply on 19.08.2019 enclosing many documents but none showing the compliance of any of the above conditions of CTO.

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And whereas, you have failed to comply with any of the conditions of CTO granted to you on 11/01/19 even after a lapse of 9 months.

Now therefore, in view of the above, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 has decided to revoke the consent to operate issued to you on 11.01.2019 with immediate effect.

Please note that operating the unit without obtaining consent to operate is punishable under the provisions of the said Acts.

These issues with the approval of the Competent Authority.

AJEETA D. AGRAWAL
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, New Delhi-110006

Ms. Ajeeta D. Agrawal
SEE, WMC-1

1. The Vice Chairman, Delhi Agricultural Marketing Board, Plot No. 9, DAMB Office Building, Institutional Area, Pankha Road, Janakpuri, New Delhi-58.

2. The Secretary, Delhi Fish, Poultry & Egg Marketing Committee, Shaheed Ashwak Ulla Khan (SAUK), Fish Market Complex, Ist Floor, Ghazipur, Delhi-110096

Copy to:-

1. The Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi – 110092 : with the request to cancel the licenses issued to the shops for processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities with immediate effect & send the compliance report to this office within 15 days.

2. The Chairman, Food Safety Standards Authority of India, FDA Bhawan, Near Bal Bhawan, Kotla Road, New Delhi – 110002 : with the request to take necessary action as per the law.

3. Sh. Kamhal Vashist, Director (IA.III Section), The MOEF&CC, Indira Paryavan Bhawan, Jor Bagh, Delhi – 110003 With the request to initiate the action against the unit as per the provisions of law.

4. Master File of WMC-I, DPCC.

D. K. SRIVASTAVA
Assistant Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, New Delhi-110006

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By Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : http://dpcc.delhigovt.nic.in/)

F. No. DPCC/WMC-I/P&E Mrk/2019/ 2293-4-2305 Dated: 9/1/19

Subject: Directions for closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and under Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, as per section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, you, M/s Delhi Agricultural Marketing Board (herein after referred as the addressee) are operating your unit Poultry & Egg Market at Ghazipur, Delhi-110096.

And whereas, you (the addressee) had obtained Environmental Clearance on 28.07.2008 from MoEF & CC for the activity of the Construction of Modern Poultry and Egg Market at Ghazipur which was valid for 7 years i.e. upto 27.07.2015.

And whereas, you (the addressee) had applied for Consent to Establish for the activity of the Construction of Modern Poultry and Egg Market at Ghazipur which was issued to you on 08.02.2010 and valid upto 07.02.2011.

And whereas, you (the addressee) had applied for Consent to Operate (CTO) under Water & Air Acts on 16/12/2013 for the existing Poultry and Egg Market.

And whereas, the application for CTO submitted on 16/12/13 was refused on 24/04/18 along with directions for closure under section 33(A) & 31 (A) of Water & Air Act respectively.

And whereas, a reply was submitted by DAMB on 17.05.2018 regarding installation of ETP and proposal for installation of Waste to Power plant.

And whereas, you (the addressee) had again applied for Consent to Operate on 16.11.2018 for the existing Poultry and Egg Market along with documents and the agreement with M/s Ray Ban Organics Pvt Ltd, Hapur, Ghaziabad, U.P. for collection, transportation and disposal of solid poultry waste.

And whereas, Consent to Operate (CTO) was issued on 11.01.2019 purely for the purpose of pollution control and with certain conditions as follows:

a) Submission of documents from the relevant authority w.r.t. to conformity of the activity within six month from the date of issue of the CTO,

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b) Submission of application for consent to establish for the present activity.

c) Submission of fresh Environmental Clearance (EC) from MoEF & CC including the activity of slaughtering / processing / dressing of the birds.

d) Not to undertake any construction activity till the issue of EC from MOEF&CC.

And whereas, no compliance has been received from you, the addressee, on the above conditions even after a lapse of 9 months.

And whereas, you (the addressee) were called for personal hearing on 07.08.2019 before the Principal Secretary (Env.)/cum Chairman, DPCC vide this office letter dated 02.08.2019.

And whereas, in response to aforesaid minutes, you (the addressee) have submitted a reply on 19.08.2019 enclosing many documents but none showing the compliance of any of the above conditions of CTO.

And whereas, an inspection was again carried out by DPCC officials on 06.11.2019 and following were observed:

1. The Poultry and Egg Market was found operational.
2. The unit has still not applied for EC in MoEF.
3. Construction of Modern Poultry Market has been started. Excavation work has begun and some column / beams have been erected. However, on the day of inspection the work was not carried out due to the ban on construction by Delhi Government under GRAP.
4. Common slaughtering area earlier existing in the market has been dismantled and now slaughtering of bird is being carried out in approx. 50 individual shops. However, no document was shown regarding permission of the activity from any department.
5. Solid waste genereted from these shops during slaughtering / dressing / cleaning are kept in bags in open space between entrance gate and shops attracting lots of vultures.
6. Lots of feather of birds were observed strewn over the road in the market.
7. No document was shown regarding the implementation of the agreement with M/s Ray Ben Organics Pvt Ltd, Hapur, Ghaziabad, U.P. for collection, transportation and disposal of solid poultry waste.
8. Approx. 36 no. of temporary shops have come up in the vacant plot adjacent to poultry market and selling of mutton/ chicken/ fish is being carried out at the backside of these shops by some people.
9. A common bio-methanation plant of 15 TPD capacity is under construction adjacent to ETP to handle the waste generated from fish market, poultry market, flower market and fruit market & vegetable market of Ghazipur. One pre-digester, two main digesters were found constructed.
10. Various shops have installed individual borewells for extraction of ground water.
11. Adequate stack height has not been provided with the D.G. Set of 82.5 KVA.
12. An ETP of 650 KLD has been installed to treat the waste water generated from these shops. ETP was found in operation. On-line monitoring system and flow meters found installed at inlet and outlet of ETP showing parameters within prescribed limits.

And whereas, as stated above, you (the addressee) have started the work for construction of Modern Poultry and Egg Market without obtaining Environmental Clearance from MoEF & CC.

And whereas, you (the addressee) are not managing the solid poultry waste as per the undertaking submitted in DPCC.

And whereas, you (the addressee), have failed to comply with any of the conditions of CTO granted to you on 11/01/19 even after a lapse of nine months.

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And whereas, the Consent to Operate granted to you (the addressee) on 11/01/19 has been revoked vide this office letter no. 2019 [illegible] dated 09/11/19.

Now therefore, in view of the above, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 33(A) of the Water Act and 31(A) of the Air Act as amended to date has decided to issue the following directions:

1. That you (the addressee) shall close down all the processes in your unit i.e. Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities with immediate effect.

2. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the activities of the unit Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities with immediate effect.

3. That the Concerned Authority in BSES Yamuna Power Ltd. shall disconnect the electricity/power supply of the unit i.e. Poultry & Egg Market with immediate effect.

4. That the concerned authority in DJB shall disconnect the water supply connection of the bore [illegible] existing in the unit i.e. Poultry & Egg Market with immediate effect.

5. That East Delhi Municipal Corporation shall cancel the licenses granted to the shops in the Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities.

Please note that you (the addressee) shall be liable for penal action under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 in case of noncompliance of aforesaid directions.

This is being issued as per the approval of the Competent Authority.

AJEETA D. AGRAWAL
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

Ajeeta D Agrawal
SEE, WMC-I

To,

1. The Vice Chairman, Delhi Agricultural Marketing Board, Plot No. 9, DAMB Office Building, Institutional Area, Pankha Road, Janakpuri, New Delhi-58.

2. The Secretary, Delhi Fish, Poultry & Egg Marketing Committee, Shaheed Ashwak Ulla Khan (SAUK), Fish Market Complex, 1st Floor, Ghazipur, Delhi-110096

Copy to:

1. Deputy Commissioner (East) L. M. Bund, Shastri Nagar, Delhi-110031 - with the request to ensure effective closure of the activities of the unit including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities. It is also requested to ensure disconnection/ effective closure of the bore wells existing in the unit & send the compliance report to this office within 15 days.

2. The Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi – 110092: with the request to take necessary action as per law with immediate effect & send the compliance report to this office within 15 days. It is also requested to co-ordinate with the concerned department, if any, and clean the area in and around the poultry & Egg market.

3. The Member (Water) Delhi Jal Board, Varunalaya Complex Jhandewalan, New Delhi-110055- With request to disconnect/ effect the bore wells existing in the unit with immediate effect & send the compliance report to this office within 15 days.

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4. The General Manager (Commercial), BSES Yamuna Power Limited Shakti Kiran Building, Ground Floor, Main Road Karkardooma Opp. Karkardooma Court, Delhi -110032- With the directions to disconnect the electricity/power supply of the said unit with immediate effect & send the compliance report to this office within 15 days.

5. The Chairman, Food Safety Standards Authority of India, FDA Bhawan, Near Bal Bhawan, Kotla Road, New Delhi – 110002 : with the request to take necessary action as per the law.

6. Sh. Kamaal Vashist, Director (IA-III Section), The MOEF&CC, Indira Paryavan Bhawan, Zor Bagh, Delhi – 110003: With the request to initiate the action as per the provisions of law.

7. Master file

D.K Srivastava
EE, WMC-I

D. K. SRIVASTAVA
Assistant Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : http://dpcc.delhigovt.nic.in

F. : DPCC/WMC-III/P&E Mrk/2020/ 9364 – 65 Dated: 5-11-20

To,
The Vice Chairman,
Delhi Agricultural Marketing Board,
Plot No. 9, DAMB Office Building, Institutional Area,
Pankha Road, Janakpuri,
New Delhi-110058

Sub:- Compliance of directions for closure issued to Poultry and Egg Market at Ghazipur, Delhi-reg.

Sir,

This refers to the closure directions issued to Poultry and Egg Market (managed by Delhi Agriculture Marketing Board) operational at Ghazipur, Delhi in view of the non-compliance of the provisions of Water Act, 1974 and Air Act, 1981 vide letter dated 09.11.2019 wherein you were directed to close down all the processes in your unit i.e. Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from concerned authorities with immediate effect.

The Poultry Market has been inspected on 24.9.2020 and found the plant operational in violation of the closure directions issued vide letter dated 09.11.2019 and without consent to operate under the Water Act, 1974 and Air Act, 1981. Further, the construction of building for modern Poultry Market was in progress without a valid Environmental Clearance of the MoEF& CC, GoI.

In view of earlier closure directions dated 09.11.2019, you are hereby directed to stop all the processes in Poultry & Egg MarketGhazipur including processing/ slaughtering of birds with immediate effect, apart from stopping the construction of the building of modern Poultry & Egg Market with immediate effect. Furtheryou are hereby directed to submit the undertakingin this regard within 07 days from date of issue of this letter, failing which prosecution proceedings under the provisions of the above said Acts will be initiated without any further reference to you.

Further, as the issue of pollution being caused by the plant is being monitored by Hon'ble Delhi High Court in a Writ Petition filed by Ms.GauriMulakhi, you are directed to comply with the directions of Hon'ble High Court and submit compliance report wrt the order of the Hon'ble Court dated 24.9.2018 within 7 days of issue of this letter.

Yours faithfully,

(Dr. BMS Reddy)
SEE, WMC-III

Fish, Poultry & Egg Marketing Committee
Copy No. 695
Date 09/11/2020
Ghazipur, Delhi-110096

Encl: As above

Copy to The Secretary, Delhi Fish, Poultry & Egg Marketing Committee, ShaheedAshfaqueUllah Khan Fish Market Complex, 1st Floor, Ghazipur, Delhi-110096.

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Delhi Agricultural Marketing Board
(Govt. of NCT of Delhi)
9, Institutional Area, Pankha Road, Janakpuri, Delhi 110058
Ph.: 28525232 FAX: 28521871
Email: ambd@nic.in Website: www.delagrimarket.nic.in

F25(19)/444/2020/DAMB/Engg./7778-81 Date: 13/11/2020

13/11/2020
RECEIVED COUNTER
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISBT BUILDING
KASHMERE GATE, DELHI-110006

To,

SEE (WMC-III)
Delhi Pollution Control Committee
4th & 5th floor, ISBT Building,
Kashmere Gate, Delhi-110006

Sub: Compliance of directions for closure issued to Poultry and Egg Market at Ghazipur, Delhi

Sir,

This is in reference to your letter no. DPCC/WMC-III/P&E Mrk/2020/2364-65 Dt. 05/11/2020 received in this office 09/11/2020 vide which you have mentioned that in view of closure direction dt. 09/11/2019 DAMB is directed to stop all the processes in the Poultry market Gazipur including processing/ slaughtering of birds with immediate effect, apart from stopping the construction of building of modern poultry and egg market with immediate effect. Further vide this letter, DAMB is directed to submit the undertaking in this regard within 07 days from the date of issue of this letter.

In view of above letter and letter dt. 09/11/2019, the following are the main issues:

1. Stoppage of all processes in Poultry market without consent to operate of Poultry market.
2. Stopping of construction activity of modern Poultry market without valid environment clearance.

Both the above issues are not related to each other and are to be dealt separately.

Regarding point no. 01 we have to go long back with correspondences made with DPCC with effect from 2009 onwards and the action taken by DAMB thereof:

1. Reference to letter no. DPCC/EC/24811/3145 dt. 22/01/09(copy enclosed at (Ref Annexure A). Vide this letter DPCC issued direction to install effluent treatment plant in view of large quantity of trade effluent being discharged in open drain.
2. According to above direction DAMB invited tenders for installation of effluent treatment plant and the same was installed and made operational in 2013.
3. DAMB invested 3.56 crore for complying the above direction of DPCC.

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4. DAMB applied for Consent to operate (CTO) to DPCC on dt. 10.12.13 and deposit the requisite fees(copy of payment enclosed at (Ref Annexure B).

5. DPCC vide its letter no. DPCC/WMC-II/2014/SH-2/2209 dt. 02.06.14(copy enclosed at (Ref Annexure C) issued direction for installing online effluent quality monitoring system at the outlet of ETP for the measurement of the parameters such as pH, TSS, BOD, COD etc.

6. Accordingly DAMB started the process of installation of online monitoring system and the same was made functional w.e.f. 2017 and DAMB spend Rs. 30.91 lacs.

7. Thereafter DPCC vide letter no. DPCC/WMC-II/2014/SH-2/2424 dt. 11.07.14(copy enclosed at (Ref Annexure D) revoked the closure direction and issued direction for application for authorization under municipal solid waste management and handling rules 2000.

In view of above directions from DPCC, DAMB started process for installation of solid waste managment plant and awarded the work to M/s Green brick on 15.07.2018 for Rs. 9.17 cr. This plant is operational and has been inaugurated by Hon'ble CM Delhi on dt. 27/10/2020.

8. In view of the above actions of DAMB as well as on the request of DAMB, DPCC issued CTO(renewal) for the Poultry and Egg market on dt. 11.01.2019 valid upto 15.11.2023(copy enclosed at (Ref Annexure E).

Further DPCC issued a letter no. DPCC/WMC-I/DAMB/2019/14480-14483 dt. 02.08.19 (copy enclosed at (Ref Annexure F)vide which DAMB asked to attend the meeting on 07.08.19 in chamber of Member Secretary, DPCC.

9. The matter discussed in the above meeting were replied by the DAMB on 14.08.2019 (copy of letter enclosed at (Ref Annexure G).

10. DPCC vide its letter no. DPCC/WMC-I/2019//20291-96 dt. 09.11.19(copy enclosed at (Ref Annexure H) has raised following points:

(a) Submission of documents from the relevant authority w.r.t to conformity of the activity within six month from the date of issue of the CTO.

(b) Submission of application for consent to establish for the present activity.

(c) Submission of fresh environment clearance (EC) from MoEF&CC including the activity of slaughtering/ processing/ dressing of the birds.

(d) Not to undertake any construction activity till the issue of EC from MOEF&CC.

Regarding point no. (a), the relevant authority i.e. Lieutenant Governor Delhi vide his visit on dt. 23.10.1992 gave directions for managing the slaughtering of the birds where

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cleaning, processing, stamping, packing etc. could be made. Note of visit of LG on 23.10.1992 issued by K.B. Vasisht, OSD to LG (copy enclosed at (Ref Annexure I). MCD has also issued licenses to the traders of the Poultry market for slaughtering of the birds as per MCD norms after obtaining NOC from DAMB.

Regarding point no. (b), consent to establish was obtained in 2010 for the Poultry & Egg market(copy enclosed at (Ref Annexure J).

Regarding point no. (c), it is submitted that the activity of construction of new poultry market should not be linked with the operation of existing poultry market. However, the action taken by the DAMB are as under:

1. DAMB processed for development of new Poultry market in 2005 and accordingly the architect consultant was appointed. Architect consultant obtained all the approval from outside authorities such as DUAC, DJB, DFS etc.
2. Environmental clearance for this project was also obtained from MoEF&CC in 2008(copy enclosed at). However as per the direction of DPCC dt. 09/11/2019, DAMB has asked its architectural consultant for submitting the case for getting environment clearance. Accordingly the case has already been submitted by the consultant to the regional office of MOEF&CC on dt. 20/01/2020 for obtaining certified compliance report of the project(copy enclosed at (Ref Annexure K).

Thereafter the correspondences are in process and now the matter is being submitted to Director IA-II, MoEF&CC New Delhicopy enclosed (Ref Annexure L).

In view of all above clarifications and action taken by DAMB for complying the various directions w.e.f 2009 onwards and also in respect of the reply of letter dt. 09/11/19 and 05/11/2020, the decision of closure of market operation may be revoked in light of clarifications submitted for point (a) & (b) above and lifting of ban on construction activity of new poultry market in light of clarifications submitted for point no. (c) above.

End. as above.

SE DAMB

Copy to:-

1. PA to VC DAMB
2. PA to Secretary, DAMB
3. Secretary, FP&EMC, Gazipur to further process the matter.

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F. No. 21-91/2020-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3
Tel: 011-24695301 Email: lk.bokolia@nic.in

Date: **5th January, 2021**

To,

Head of Department (HOD),
M/s. Delhi Agriculture Marketing Board
9, Institutional Area, Pankha Road, Janakpuri
New Delhi 110058, Delhi

Subject: Environmental Clearance for development of Modern Poltry & Egg Market with built up area of 96,629.057 sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi by M/s. Delhi Agricultural Marketing Board (DAMB)-reg.

Sir,

This has reference to your proposal No. IA/DL/MIS/183574/2020; received on 17th November, 2020 through Parivesh Portal for grant of Environmental Clearance (EC) for development of Modern Poltry & Egg Market with built up area of 96,629.057sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006; as amended and notified under the Environment (Protection) Act, 1986 (29 of 1986), the above-mentioned project/activity is covered under category 'B' of item 8(a) 'Building and Construction Projects' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at State level. However, due to absence of SEIAA/SEAC in Delhi, the proposal required appraisal at Central level by sectoral EAC.

3. Accordingly, the abovementioned proposal for grant of EC has been examined by the Expert Appraisal Committee (Infra-2) its 57th meeting held on 25th November, 2020.

4. The details of the project, as per the Application and documents submitted by the project proponent, and also as informed during the above-mentioned meetings of EAC (Infra-2) are as under: -

i. The proposed project is located at East Delhi, District Centre under the jurisdiction of Delhi Development Authority (DDA).

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ii. The project is New. However, in the past, Ministry has granted Environmental Clearance vide letter No.21-1229/2007-IA.III dated 28.07.2008 based on the appraisal done by the then EAC in its meeting held on 28th July, 2008.

iii. The total plot area is 60,200sqm. The FSI/FAR area is 49,762 sqm and total construction (Built-up) area is 96,629.057sqm. The project will comprise of two (02) Buildings of 'G+1' and 'G+2 floors'. Maximum height of the building is 13.5m. The details of buildings are as follows:

Floor Area (FAR)	**As per EC Granted/ 28.07.2008(Concept) (in sqm)**	**As per DDA sanction (2019) & proposed (in sqm)**
Ground Floor	17933.212	17892.022
First Floor	17098.002	17892.022
Second Floor	11525.002	11110.749
Total	46556.216	46866.793
(Non-FAR)		
Basement (02 Nos.)	24871.078x2= 49742.156 \156	24881.138x2= 49762.264 *(proposed* 49762.264x1, with Multilevel Car parking (MLCP)
Built-up Area	**96298.372**	**96629.057**
Green Area (35% of total plot area)	**21070**	**21070**

iv. As on 31.12.2019; Built up area of approx. 5000 sqm has been constructed as per EC granted No.21-1229/2007-IA.III dated 28.07.2008. There are 70 (seventy) shops running in sheds and proposed shops are 100. About 70 % of the plot area is occupied by shops under shed and construction is on in 30 % of the plot area.

v. During construction phase, total water requirement is expected to be 10KLD. During the construction phase, Soak pits and septic tanks will be provided for disposal of wastewater. Temporary sanitary toilets will be provided during peak labor force.

vi. During operational phase, total water requirement of the project is expected to be 676KLD and the same will be met by 214KLD of fresh water from Delhi Jal Board (DJB) and 462 KLD of Recycled Water.

vii. Wastewater generated (513 KLD) will be treated in onsite Effluent Treatment Plant (ETP) cum Sewage Treatment Plan (STP) of 650 KLD in the capacity. Treated wastewater (462 KLD) will be recycled and re-used for flushing (74KLD), green area/horticulture (35KLD) and remaining (353KLD) as process water. No water will be disposed in to municipal drain (Zero discharge).

viii. About 0.28 TPD of municipal solid waste will be generated in the project. The biodegradable waste (0.14 TPD) will be processed in Organic Waste Converter (OWC) and the non- biodegradable waste (0.14TPD) will be handed over to authorized local vendor. Solid waste generated from cutting, removal of feathers, legs and neck (approx.

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40000 x 4=1,60000kg x35= 560 kg) and organic solid waste from domestic (140kg) will power biogas /bio-manure plant (15TPD) based on NISARGRUNA TECHNOLOGY (BARC TECHNOLOGY).

ix. The ETP cum STP are already in place with the due approval of Delhi Pollution Control Committee (DPCC). Biogas plant has also been made operational now.

x. The total power requirement during construction phase is 2925 KVA and will be met from BSES.

xi. Roof top rainwater of buildings will be collected in 12 (twelve) Rain Water Harvesting (RWH) tanks of total for harvesting after filtration.

xii. The Green Belt for the proposed project has been planned in an area of 21070 SQM (50% of open area) to provide a clean, healthy and beautiful green environment.

xiii. Parking facility for 1445 four wheelers and two wheelers is proposed to be provided against the requirement of 1445 (according to local norms).

xiv. Proposed energy saving measures would save about 5 % of power.

xv. The project is not located in Critically Polluted area.

xvi. It is not located within10km of Eco Sensitive Zone. NBWL clearance is not required.

xvii. No Forest Clearance is required

xviii. No Court case pending against the project.

xix. Investment/Cost of the project is Rs. 150 Crore.

5. The EAC, based on information and clarifications provided by the project proponent and detailed discussions held on the issues, has recommended granting environmental clearance to the project. The aforesaid recommendation of EAC (Infra-2) is subject to certain specific conditions, as stipulated during its 57th meeting held on 25th November, 2020 and the standard EC Conditions as specified by the Ministry vide OM dated 04.01.2019 for the said project/activity.

6. Based on recommendations of EAC (Infra-2), the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project for development of Modern Poltry & Egg Market with built up area of 96,629.057 sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi by M/s. Delhi Agricultural Marketing Board, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the following specific and standard conditions:

A. Specific Conditions:

i. The Project proponent should ensure that the facility fulfils all the provisions of Solid Waste Management Rules, 2016, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016. Adequate and separate area shall be provided for waste management and handling within the premises. Adequate measures shall also be taken to prevent odour problem from waste processing plant and ETP cum STP.

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ii. As reported, about seventy shops are running in sheds on the project site. Suitable drainage and waste management measures (with frequent spray of permitted insecticides etc.) shall be adopted in both the construction and operational phase so as to prevent stagnation of water or accumulation of waste that will ultimately restrict the reproduction and growth of disease vectors. All required safety, sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

iii. The biodegradable waste (0.14 TPD) shall be processed in onsite OWC and the non- biodegradable waste (0.14TPD) shall be handed over to authorized local vendor.

iv. As proposed, Solid waste generated from cutting/removal of feathers, legs and neck (approx. 40000 x 4=1,60000kg x35= 560 kg) and organic solid waste from domestic (140kg) shall be used to get power from the proposed biogas /bio-manure plant (15TPD).

v. Total water requirement of the project shall not exceed 676KLD including 214KLD of fresh water from Delhi Jal Board (DJB).

vi. No abstraction of Ground water during the construction as well as the operation phase.

vii. As proposed, Wastewater generated (513 KLD) shall be treated in onsite Effluent Treatment Plant (ETP) cum Sewage Treatment Plan (STP) of 650 KLD in the capacity. Treated wastewater (462 KLD) shall be recycled and re-used for flushing (74KLD), green area/horticulture (35KLD) and remaining (353KLD) as process water. No water shall be disposed in to municipal drain (Zero discharge).

viii. The project proponents would commission a third-party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.

ix. Roof top rainwater of buildings shall be collected as per the in 12 (twelve) Rain Water Harvesting (RWH) tanks of total for harvesting after filtration as per CGWB guidelines.

x. As proposed, Parking facility for 1445 four wheelers shall be provided. Parking during the operation phase should be fully internalized and no public space should be utilized. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Loading and unloading of goods shall be from the designated places in the proposed market. Parking shall be kept clean and free from all types of wastes.

xi. In order to mitigate the emission load from traffic and to promote cleaner fuel options, Electric Car Charging Points shall be provided at-

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the Parking and provision of vehicles based on green fuel shall be facilitated.

xii. No tree felling/transplantation has been proposed in the instant project. As proposed. As proposed, area of 21,070 sqm (50% of open area) is to be developed as green area to provide a clean, healthy and beautiful green environment. A minimum of one tree for every 80 sqm of land should be planted and maintained. The landscape planning should include plantation of native species. Water intensive and/or invasive species should not be used for landscaping.

xiii. The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.

B. Standard Conditions:

I. **Statutory compliance:**

i. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

ii. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightening etc.

iii. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.

iv. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

v. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

vi. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.

vii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.

viii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.

ix. The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.

x. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

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II. Air quality monitoring and preservation:

i. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.

ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$) covering upwind and downwind directions during the construction period.

iv. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

vi. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.

vii. Wet jet shall be provided for grinding and stone cutting.

viii. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.

x. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.

xi. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

xii. For indoor air quality the ventilation provisions as per National Building Code of India.

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III. Water quality monitoring and preservation:

i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.

ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

iii. Total fresh water use shall not exceed the proposed requirement as provided in the project details.

iv. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

v. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

vi. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

vii. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

viii. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

ix. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.

x. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

xi. The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.

xii. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse.

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The ground water shall not be withdrawn without approval from the Competent Authority.

xiii. All recharge should be limited to shallow aquifer.

xiv. No ground water shall be used during construction phase of the project.

xv. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.

xvi. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

xvii. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.

xviii. No sewage or untreated effluent water would be discharged through storm water drains.

xix. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.

xx. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.

xxi. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

IV. Noise monitoring and prevention:

i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

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iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Energy Conservation measures:

i. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.

ii. Outdoor and common area lighting shall be LED.

iii. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

iv. Energy conservation measures like installation of LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.

v. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.

vi. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

VI. Waste Management:

i. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

ii. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

iii. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.

iv. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.

v. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.

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vi. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

vii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.

viii. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

ix. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.

x. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

VII. Green Cover:

i. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).

ii. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.

iii. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

VIII. Transport

i. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
   a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
   b. Traffic calming measures.
   c. Proper design of entry and exit points.
   d. Parking norms as per local regulation.

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ii. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

iii. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

IX. Human health issues:

i. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

ii. For indoor air quality the ventilation provisions as per National Building Code of India.

iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

v. Occupational health surveillance of the workers shall be done on a regular basis.

vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

X. Miscellaneous:

i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.

ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of

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monitored data on their website and update the same on half-yearly basis.

iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

v. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

vi. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

vii. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report

viii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

ix. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

x. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

xi. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).

xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

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xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

xvii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

7. The Environmental Clearance is being granted to M/s. Delhi Agricultural Marketing Board (DAMB) for development of Modern Poltry & Egg Market with built up area of 96,629.057sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi.

8. This issues with the approval of the Competent Authority.

(Shard)
Scientist-E

Copy to:

1. The Secretary, Department of Environment, Government of Delhi, New Delhi.
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Kendriya Bhavan, Regional Office (CZ) 5th Floor, Sector-H, Aliganj, Lucknow - 226024.
3. Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Member Secretary, Delhi Pollution Control Committee, Department of Environment, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/ Record File/ Notice Board/MoEF&CC website.

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DELHI JAL BOARD : GOVT. OF NCT OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (EAST)I
M-16 POCKET-E : MAYUR VIHAR PHASE-II
DELHI – 110091
STOP CORONA

299

WASH YOUR HANDS • WEAR MASK • MAINTAIN SOCIAL DISTANCE

No. F-67/DJB/EE(East)I /2021/ 5458 Dated: 5-3-2021

To,

Project Engineer-II
Delhi Agricultural Marketing Board,
9, Institutional area Pankha Road,
Janakpuri, Delhi-110058.

Subject:- Permission for one No. New Tube Well at Poultry Market.

Reference:- DJB/Gazipur/SE(East)/2020/2337 Dated 18.12.2020.

Please refer to your application on above subject, in this regard permission has been accorded for one No. bore well for poultry market at Gazipur for two years only subject to proper functioning of installed RWH system on following terms & conditions.

1. As per attached annexure Á'.
2. Tube well must be constructed within the specified area mentioned in application form.
3. The Tube well shall be used only for the purpose it is approved.
4. The applicant should use re-cycled waste water for the purpose of other than drinking.

Encl: As above.

(Pratap Singh)
EXECUTIVE ENGINEER (EAST)I

84/se
12/3/21

DAMB, JANAKPURI
R & I Branch
17 MAR 2021
Diary No. 3066

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ANNEXURE 'A'

1. Applicant may abstract only prescribed quantity as mentioned in application of ground water through proposed one No. tube well only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the advisory committee.
2. Details of the tube-well constructed viz depth, diameter, zones tapped, daily running hours and power of submersible pump to be submitted to DJB/DM office.
3. The latitude and longitude of the tube-wells to be given after construction of the tube-well.
4. All the tube-wells to be fitted with digital water meter recorder by the applicant at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, i.e. daily/monthly. The applicant will maintain a record of said monitoring for inspection. The ground water quality to be monitored twice in a year during pre-monsoon and post monsoon periods.
5. Applicant shall, implement rain water harvesting/ ground water recharge measures for augmenting the ground water resources of the area and undertake periodic maintenance of recharge structure at its own cost. The photograph of the same to be submitted to the DJB.
6. The applicant at its own cost shall install one piezometers (water level monitoring well) fitted with automatic water level recorder at suitable location in their premises and execute ground water regime monitoring programme on regular basis.
7. The permission for ground water withdrawal is valid for two years from the date of issuance. Applicant shall apply for renewal of permission to DJB before expire of the same along with the records of ground water withdrawal, ground water quality, ground water level of last two years and photographs of rain water harvesting system.

E.E (Hqrs)-I

Annexure-10 (3rd)

By Speed Post

301.

DELHI POLLUTION CONTROL COMMITTEE
(DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI)
4th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
Visit us at : http://dpcc.delhigovt.nic.in

F.No. DPCC/WMC-II/2014/SH-2/2424 Dated: 11/07/2014

Subject:- Revocation of Direction u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974.

Whereas, you M/s Delhi Agricultural Marketing Board (DAMB), 9, Institutional Area, Pankha Road, Janakpuri, New Delhi-110058 (hereinafter referred as addressee) is engaged in the activity of Poultry and Egg Market at Ghazipur, Delhi-110092.

And whereas, directions for closure u/s 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date, was issued to you, vide letter no. F/(13)(11)(32)/Plg & MSW/2011/711-715 dated 24.10.2011.

And whereas, you the addressee has installed ETP and submitted an application for consent to operate under Air & Water Act on 16.12.2013 along with adequacy report and analysis reports of the ETP.

And whereas, case was placed before Consent Committee (Orange) headed by Chairman, DPCC in its meeting held on 12.06.2014 and it was decided to revoke the said closure directions.

Now, therefore, as decided, direction u/s 33 (A) of Water Act is hereby revoked with immediate effect. You shall apply application for Authorization under Municipal Solid Wastes (Management & Handling) Rules, 2000 within 15 days.

This issues as per the decision of Consent Committee (Orange).

Delhi Agricultural Marketing Board
Diary No. 2424
Date 14/7/14
Secretary

(B. L Chawla)
Sr. Env. Engineer, (WMC-II)
Mob. No. 9717593516

To,
M/s Delhi Agricultural Marketing Board (DAMB),
9, Institutional Area, Pankha Road,
Janakpuri, New Delhi-110058

Copy for information and necessary action to:

1. The General Manager, BSES Yamuna Power Ltd., 3rd Floor, Shakti Kiran Building, Karkardooma, Delhi-110092 to reconnect the electricity connection to the unit with immediate effect, if disconnected.
2. The Deputy Commissioner of Police, Jail Bandhu Shivir, Nangal, Delhi-110018 to depute a police official to accompany the officials of DPCC for sealing.
3. The Executive Officer, South Delhi Municipal Corporation, Delhi-110062.

Environmental Engineer (WMC-II)

Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI
4TH FL., ISBT BUILDING, KASHMERE GATE, DELHI 6
visit us at : http://dpcc.delhigovt.nic.in

F.No.DPCC/EC/24811/ 3946

Dated: 03/11/09

SUB: DIRECTION U/S 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AS AMENDED TO DATE.

Whereas, under the mandatory provision u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 without the previous consent of the Committee, no person shall establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension of addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlets for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, you **Project Engineer-II, Delhi Agriculture Marketing Board, 9, Institutional Area, Pankha Road, Janakpuri, New Delhi-110058** (hereinafter referred as addressee) have applied for Consent to Establish under the Air & Water Acts to this office on 24.01.08 for the project of Modern Poultry & Egg market at Ghazipur, New Delhi for activity of dressing of Poultry birds and causing water pollution.

And whereas, your unit was inspected on 11.09.08 and the observations and continuing violations of the law observed during inspection were,as follows :-

1. No construction activity/excavation is started so far for the proposed project of setting up of mechanized chicken dressing plant at Gazipur, Delhi.
2. Presently, poultry market is running in two sheds having 88 Shops. Paultry premises is very near to the MCD slaughter House.
3. Facility of slaughtering of birds through manual operation is provided by the DAMB in the adjacent portion of market for which no permission has been taken from DPCC.
4. Approx 35,000 birds are slaughtered per day. Ground water supply (one bore of 12" diameter & 5 bore of 4" diameter) is provided for washing and other anciliary activities during slaughtering of birds.
5. Effluent Treatment Plant has not been installed for the existing slaughtering activity.
6. A large quantity of trade effluent (Approx. 6 Lakh liters/day) is being discharged in open drain leading to the main drain without any treatment which is clear violation u/s 24 of the Water Act, 1974. Such large quantity of waste water discharge has implications of keeping Delhi's Yamuna and Delhi's water clean and the unit requires strict enforcement of various provisions of Water Act, 1974.

Contd...2

And whereas, you were requested to apply for Consent to Establish for the existing unit immediately and to install ETP within 90 days and furnish/submit a time bound program in this regard vide this office letter even no. dated 27.10.08.

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And whereas, you have submitted a reply in this office on 21.11.08.

And whereas, the case was put up alongwith your reply & discussed in the CMC (MSW) meeting held on 05.12.08 and it was decided to issue the Directions to you for immediate installation of ETP within 60 days.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date, has decided to issue the following directions:-

1. That you (the addressee) shall install ETP within 60 days and submit a time bound program in this regard within 15 days from the date of issue of these directions.
2. That you shall stop the operation of all the water polluting activities of your unit, if failed to comply direction as (1) above.
3. That the Power Supply Co. and Delhi Jal Board shall be directed to disconnect the power supply and the water supply available with the addressee respectively, if failed to comply direction as (1) above.
4. That the concerned Authority in MCD and Delhi Police shall be directed to cancel the license to the aforesaid unit, if failed to comply direction as (1) above.

This issue as per the decision of aforesaid **Consent Management committee (MSW).**

(Dr. A.K. Ambashi)
Member Secretary,
DPCC

The Project Engineer-II,
Delhi Agriculture Marketing Board,
9, Institutional Area, Pankha Road,
Janakpuri, New Delhi-110058.

Copy to:-

1. The Chief Secretary, Govt. of NCT of Delhi.
2. To the Secretary, Agriculture, Govt. of NCT of Delhi.
3. Master file.

By Speed Post

304

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI
visit us at : http://dpcc.delhigovt.nic.in

F. No. DPCC/WMC-II/ 2014/SH-2/ 2209 Dated: 02/06/2014

Subject: Directions u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, Central Pollution Control Board has delegated all its powers and functions under Water (Prevention and Control of Pollution) Act,1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, it is mandatory provisions u/s 25/26 of the water (Prevention & Control of Pollution) Act, 1974 that no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas Central Pollution Control Board (CPCB) has issued directions to DPCC u/s 18(1)(b) of The Water (Prevention & Control of Pollution) Act, 1974 regarding continuous monitoring of industrial effluent quality before final disposal for self monitoring of compliance vide letter No.B-190019/NGRBA/CPCB/2011-12 dated 05.02.2014 (copy of the directions is enclosed as Annexure-I).

And whereas for strengthening the monitoring and compliance through self regulatory mechanism, online source and effluent monitoring systems need to be installed and operated by the developers and the industries on "polluter pays principle".

And whereas it is becoming a need and necessity to regulate and minimize inspection of industries on routine basis and instead efforts need to be made to bring self discipline in the industries to exercise self monitoring and compliance and transmit data of effluent compliance to DPCC and to CPCB on continuous basis.

And whereas there could be sometime needed for getting such devices standardized and requiring confidence on data generated but, needless to emphasize that efforts towards setting up to continuous monitoring devices is essential.

And whereas the ground toothing of the values indicated by online devices need to be done before bringing them in public domain for proper interpretation and such measure need to be taken at the level of DPCC. And whereas for regulatory purposes and for purposes of actions to be taken against non complying industries/facilities, the existing methods of sampling, analysis and related procedures need to be continued.

And whereas DPCC have prescribed standards for various parameters as per the notified standards under Environment (Protection) Act, 1986.

And whereas the Grossly Polluting Industries (GPI) operating in the NCT of Delhi have been identified for installation and commissioning of real time effluent monitoring systems excepting State of Haryana, Himachal Pradesh, Rajasthan, Madhya Pradesh, Chhattisgarh whose State Boards shall now identify the industries for said purpose.

Contd..2..

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And whereas CPCB vide above directions under section 18 (1)(b) of the Water Act, 1974 has directed DPCC to issue directions u/s 33 (A) of the Water Act, 1974 for the compliance of the said directions u/s 18(1)(b) of the Water Act, 1974.

And whereas, you **The Project Engineer-II, M/s Delhi Agriculture Marketing Board, 9, Institutional Area, Pankha Road, Janak Puri, New Delhi-110058** (hereinafter referred as addressee) is engaged in the activity of Poultry and Egg Market at Ghazipur, East Delhi.

Now therefore, the Competent Authority of Delhi Pollution Control Committee, in exercise of powers conferred upon it u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date, has decided to issue the following directions:-

a. That you (the addressee) shall install online effluent quality monitoring system at the outlet of ETP for the measurement of the parameters flow, pH, TSS, COD, BOD, Total Kjehldal Nitrogen, Phosphates as PO_4, Oil & Grease as mentioned in the consent not later than by March 31, 2015 and transmission of online data so generated to DPCC and CPCB system as well.

b. That you (the addressee) shall install surveillance system with industrial grade IP (Internet Protocol) cameras having Pen, Tilted Zoom (PTZ) with leased line real time connection for data streaming and transmission of the same.

c. That you (the addressee) shall ensure regular maintenance and operation of the online system with temper proof mechanism having facilities for online calibration.

d. That you (the addressee) shall submit a time bound action plans to this office and CPCB on above measures by 30th June, 2014 and complete directions before March 31, 2015 in a time manner.

e. That you (the addressee) shall submit a bank guarantee of the amount (25% of the device to be installed) towards the commitment for installation and commissioning of real time effluent monitoring system along with web cameras within the prescribe time period, to the satisfaction of DPCC and CPCB, with provisions of forfeiture in case of non-compliance. Validity of the bank guarantee shall be 30th June, 2015.

Your reply with time bound action plan shall reach to this office within 30 days from the date of issue of these directions but not later than 30th June, 2014. Failing to comply with the above, action shall be taken u/s 41(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date.

This is being issued as per the approval of the Competent Authority.

Sr. Environmental Engineer
Waste Management Cell-II

To,

1. The Project Engineer-II, M/s Delhi Agriculture Marketing Board, 9, Institutional Area, Pankha Road, Janak Puri, New Delhi-110058.
2. M/s Delhi Agriculture Marketing Board, Poultry and Egg Market at Ghazipur, East Delhi.-110096.

Copy To:

1. The Chairman CPCB, Parivesh Bhawan East Arjun Nagar, Shadhara Delhi -110032
2. The Chairman, M/s Delhi Agriculture Marketing Board, 9, Institutional Area, Pankha Road, Janak Puri, New Delhi-110058.
3. The Superintending Engineer, M/s Delhi Agriculture Marketing Board, 9, Institutional Area, Pankha Road, Janak Puri, New Delhi-110058.
4. Master file, WMC-II

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ANN R-1 (COLLY)

LAXMI NARAIN MODI v. UNION OF INDIA

(2014) 1 Supreme Court Cases 241

(Record of Proceedings)

(BEFORE K.S.P. RADHAKRISHNA AND P.C. GHOSE, JJ.)

LAXMI NARAIN MODI .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Writ Petitions (C) No. 309 of 2003 with Nos. 330 of 2001, 44 of 2004, 688 of 2007 and SLP (C) No. 14121 of 2009, decided on July 9, 2013

Animals, Birds and Fish — Slaughterhouses — State Committees for slaughterhouses — Framing of guidelines for the proper functioning of Committees and implementation of various directions mentioned in order dated 23-8-2012, (2014) 2 SCC 417 — Directions issued — State Pollution Control Boards (SPCBs) having already framed guidelines and MoEF assuring to finalise them — UTs/State Governments directed to file their action-taken reports as to compliance with Supreme Court directions in order dt. 23-8-2012 and whether the Committees are functioning properly and effectively as per said directions — Prevention of Cruelty to Animals Act, 1960 — S. 38(1) — Rules made under — Implementation of — Prevention of Cruelty to Animals (Slaughterhouse) Rules, 2000 — Rr. 3 to 9 — Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 — R. 3(2) — Committees under — Proper functioning of — Directions (Paras 4 to 6)

Laxmi Narain Modi v. *Union of India*, (2014) 2 SCC 417; *Laxmi Narain Modi* v. *Union of India*, (2014) 1 SCC 243, *relied on*

SS-D/52370/C

Chronological list of cases cited *on page(s)*

1. (2014) 2 SCC 417, *Laxmi Narain Modi* v. *Union of India* 241*f-g*, 241*g-h*, 242*a*
2. (2014) 1 SCC 243, *Laxmi Narain Modi* v. *Union of India* 242*g-h*

ORDER

1. We have heard the learned counsel for the parties at length. On 23-8-2012, this Court passed a detailed order[1] giving positive directions to all the State Governments and Union Territories to constitute their respective Committees in terms of the decision taken by the Union of India on 26-4-2012.

2. We are informed that all the State Governments and Union Territories have already constituted their respective Committees, as directed by this Court on 23-8-2012[1]. We are now concerned with the question as to whether these Committees are effectively and properly functioning and taking steps for proper implementation of the provisions of the various legislations, referred to in the previous order.

1 *Laxmi Narain Modi* v. *Union of India*, (2014) 2 SCC 417

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3. It is pointed out that though the Committees have been constituted but they are not effectively and properly discharging their functions referred to in para 4 of the order [dated 26-4-2012 of MoEF as extracted in para 8 of the order of the Supreme Court] dated 23-8-2012[1]. We reproduce the said para 4, for ready reference:

"8. ... 4. Functions of the State Committee for Slaughterhouses so constituted may be as follows:

(*i*) To identify and prepare a list of all the slaughterhouses (SHs) located within the Local Self-Government (Municipal Corporations, Panchayats, etc.)

(*ii*) To call for reports from the District Magistrate or the Deputy Commissioner and District Food Safety Inspector as the case may be on the condition/functioning of the SHs and also on the compliance with the relevant applicable laws.

(*iii*) To recommend modernisation of old slaughterhouses (SHs) and to relocate SHs which are located within or in close proximity of a residential area.

(*iv*) To recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

(*v*) To carry out surprise and random inspections of SHs regularly and to issue directions for compliance with the recommendations that may be made by it.

(*vi*) To send biannual reports on the State SHs to the Central Committee and to refer issues that may require the Central Committee recommendations or the Central Government assistance.

(*vii*) To accord final approval for licensing of SHs to Local Self-Government.

(*viii*) To identify on an ongoing basis, the unlicensed slaughterhouses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on the same.

(*ix*) To check for child labour. (Action: AWD)"

4. We have to find out as to whether these Committees are properly functioning or not as per the directions vide para 4, referred to hereinabove. All the State Governments/Union Territories are directed to file their respective action-taken reports within a period of one month.

5. Mr Raj Panjwani, learned Senior Counsel appearing for the petitioner, referred to the order dated 10-10-2012[2] and submitted that on the basis of this Court's directions, guidelines have already been framed and placed before the Ministry of Environment and Forests (MoEF). It is for MoEF to examine the same and finalise the guidelines and place it before the Court. One month's time is granted to do the needful.

2 *Laxmi Narain Modi* v. *Union of India*, (2014) 1 SCC 245

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6. The Registry is directed to communicate this order to all the Chief Secretaries as well as to the Secretaries of the States and the Administrators of all the Union Territories, who will take further follow-up action. List on 27-8-2013, as part-heard.

Court Masters

[CITED ORDER]

(2014) 1 Supreme Court Cases 243

(Record of Proceedings)

(BEFORE K.S.P. RADHAKRISHNAN AND DIPAK MISRA, JJ.)

LAXMI NARAIN MODI .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Writ Petitions (C) No. 309 of 2003 with No. 330 of 2001, 44 of 2004 and 688 of 2007, decided on October 10, 2012

Animals, Birds and Fish — Slaughterhouses — State Committees for slaughterhouses — (a) Constitution of and (b) determination of functions of — Non-compliance with Supreme Court directions in orders dt. 28-3-2005 and 23-8-2012 — Last opportunity given to Secretaries of UTs and State Governments to constitute said Committees and thereafter personally be present and explain to Court as to whether directions have been complied with or not — MoEF and State Pollution Control Boards directed to work out a broad framework so that the Committees can effectively implement the provisions of the 1960 Act regarding transportation of livestock, slaughter and disposal of waste, etc. — Prevention of Cruelty to Animals Act, 1960 — S. 38(1) — Prevention of Cruelty to Animals (Slaughterhouse) Rules, 2000 — Rr. 3 to 9 — Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000, R. 3(2) (Paras 4 to 6)

Laxmi Narain Modi v. Union of India, (2014) 1 SCC 612; *Laxmi Narain Modi v. Union of India*, (2014) 2 SCC 417, *relied on*

SS-D/52371/C

Chronological list of cases cited *on page(s)*

1. (2014) 2 SCC 417, *Laxmi Narain Modi v. Union of India* 244a-b
2. (2014) 1 SCC 612, *Laxmi Narain Modi v. Union of India* 243g-h

ORDER

1. Heard the counsel on either side. This Court has passed an order on 28-3-2005[1] for proper and effective implementation of the provisions of the Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 and the Environment (Protection) Act, 1986, the Solid Wastes (Management and

1 *Laxmi Narain Modi v. Union of India*, (2014) 1 SCC 612

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The Rules of 1983 stand repealed by the Karnataka Judicial Service (Recruitment) Rules, 2004 (hereinafter referred to as "the 2004 Rules") and Rule 11(2) thereof reads as under:

> "11. (2) All rules regulating the conditions of service of the members of the State Civil Services made from time to time under any law or the proviso to Article 309 of the Constitution of India shall, subject to Articles 233, 234 and 235 be applicable to the Civil Judges (Junior Division), Civil Judges (Senior Division) and the District Judges recruited and appointed under these Rules."

Thus, it is evident that the State Government is competent to appoint the learned Special Judge on contractual basis after his retirement for the period required to conclude the present trial, though with the consultation of the High Court as required under Article 235 of the Constitution. Further, in our humble opinion, such a course must be adopted in the manner prescribed under the 2004 Rules, and in view thereof, the matter requires to be considered by the State Government with the consultation of the High Court.

37. Therefore, in view of the aforestated facts, we refer the matter to the High Court of Karnataka to decide on the administrative side as to whether, in order to conclude the trial expeditiously as guaranteed under Article 21 of the Constitution requires the extension of the services of the learned Special Judge. Considering the urgency of the matter, we request the High Court of Karnataka to take a decision in this regard as early as possible.

38. In view of the above, we are of the considered opinion that the order of removal of Shri G. Bhavani Singh, Respondent 4 is a product of mala fides and the impugned order is not sustainable in the eye of the law as such the same is hereby quashed.

39. With the aforesaid observations/directions, the writ petitions stand disposed of.

[CITED ORDER]*

(2014) 2 Supreme Court Cases 417

(Record of Proceedings)

(BEFORE K.S.P. RADHAKRISHNAN AND DIPAK MISRA, JJ.)

LAXMI NARAIN MODI .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Writ Petitions (C) No. 309 of 2003 with No. 330 of 2001, 44 of 2004 and 638 of 2007, decided on August 23, 2012

Animals, Birds and Fish — Wildlife — Animal welfare — Slaughterhouses (SHs) — Effective implementation of MoEF guidelines — Directions — State Governments and UTs directed to expeditiously form State Committees for SHs within one month and report compliance and to include in said Committees the Secretaries of Local Self-Government as well

* Ed.: Cited in *Laxmi Narain Modi v. Union of India*, (2014) 1 SCC 242

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as Secretaries of Panchayat Raj — Central Pollution Control Board (CPCB) directed to write to all State Governments about MoEF Guidelines and initiate action through State Pollution Control Boards (SPCBs) against all SHs which were not meeting norms — CPCB further directed to initiate steps within two weeks and file compliance report within one month — Prevention of Cruelty to Animals Act, 1960 — S. 38(1) — Rules made under — Implementation of — Prevention of Cruelty to Animals (Slaughter House) Rules, 2000 — Rr. 3 to 9 — Implementation of — Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 — R. 3(2) — Appointment of committees under — In compliance with Supreme Court directives — Implementation of — Transport of Animals (Amendment) Rules, 2001 — R. 96 — Compliance with — Environment (Protection) Rules, 1986 — R. 3 — Standards of emission or discharge of environmental pollutants — Compliance with

(Paras 6 to 13)

SS-D/52529/C

Advocates who appeared in this case :

Pronab Kr. Mullick, Ms Purnima Bhat and C.D. Singh, Advocates, for the Petitioner;

Sidharth Luthra, Additional Solicitor General, Anil Grover, Additional Advocate General of Punjab, Manjit Singh, Additional Advocate General of Haryana and Dr Manish Singhvi, Additional Advocate General of Rajasthan, T.S. Doabia, Ranjit Kumar and Raj Panjwani, Senior Advocates [Ms Sunita Sharma, Ms Kiran Bhardwaj, D.S. Mahra, S. Chopra, Aditya Singhal, Shiv Pandy, Vikas Malhotra, D.L. Chidananda, B.K. Prasad, Wasim A. Qadri, A. Deb Kumar, Ms Sushma Suri, Ms Asha G. Nair, Ms Ganwant, B.V. Balaramdas, Ms Sonia Mullick, Ms Noopur Singhal, Kamal Mohan Gupta, Irshad Ahmad, Anjani Kr. Dubey, Pragyan P. Sharma, Rajesh Gupta, Ms Mandakini Sharma, Gautam Dhanuja, P.V. Yogeswaran, Surendra Kr. Maurya, Gopal Singh, Manish Kumar, Chandan Kumar, Abhijit Sengupta, B.P. Yadav, Faisal M., Pragyan Sharma, Hesha Kayina, Vikas Upadhyay, B.S. Banthia, Pradeep Misra, Dileep Kr. Dhuani, Suraj Singh, Ms Aruna Mathur, Yusuf Khan, Ms Mamta, Vikas Bansal, Ms Vibha Datta Makhija, Shibashish Misra, Abhimanyu Nanda, Ritu Sarma, Navnit Kumar (for M/s Corporate Law Group), Ranjan Mukherjee, S. Bhowmick, S.C. Ghosh, Ms Hemantika Wahi, Ms Nandini Gupta, Vijay Panjwani, Anil Jha, Sandeep Jha, Dhananjay Kr. Sinha, Rajesh Srivastava, Gopal Prasad, S.K. Singh, Vivek Vishnoi, Gaurav Agarwal, M.R. Shamshad, Anil Shrivastava, Rituraj Biswas, Mukesh K. Giri, Dilip Kr. Sharma, Shiv Prakash Pandey, Rajeev K. Dubey, G.V. Rao, Sunil Fernandes, Ms Vernika Tomar, Shashank K. Lal, Nikhil Nayyar, T.V.S. Raghavendra Sreyas, Ms Pritha Srikumar, Shekhar Raj Sharma, Ms Alka Sinha, Abhimanyu Sharma, P. Parameswaran, Pradeep Misra, Tara Chandra Sharma, R. Ayyam Perumal, V.G. Pragasam, V.K. Verma, Anil Shrivastav, Nikhil Nayyar, P.V. Dinesh, Ashok K. Srivastava, L.C. Agrawala, Punit Dutt Tyagi, Ms Kamini Jaiswal, Abhijat P. Medh, Sanjay R. Hegde, Arun K. Sinha, Kh. Nobin Singh, T.V. Ratnam, Ms Sumita Hazarika, Mohanprasad Meharia, Anil Srivastava, T.V. George (M/s Arputham, Aruna & Co.), Anuneshwar Gupta, K.R. Sasiprabhu, Rajesh Srivastava, Ms S. Sunita Rao, Naresh K. Sharma, Ajay Pal and Ms Manik Kumarjawala, Advocates] for the Respondents.

ORDER

1. These writ petitions have been preferred in public interest seeking various directions to the State Governments as well as to the Union of India, Ministry of Environment and Forests, Animal Welfare Board of India and other statutory authorities to effectively implement the provisions of the

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Prevention of Cruelty to Animals (Establishment and Regulation of Societies for Prevention of Cruelty to Animals) Rules, 2000 and also the provisions of the Environment (Protection) Act, 1986, Schedule I Entry 50 and also the Municipal Solid Wastes (Management and Handling) Rules, 2000, etc. Further, direction is also sought to ensure that the animals meant for slaughter are not transported in violation of the Transport of Animals Rules, 1978 and the Prevention of Cruelty to Animals (Transport of Animals on Foot) Rules, 2000. Further, prayers have also been made to ensure that the recognised slaughterhouses are in conformity with the provisions of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2000 and also for other consequential reliefs.

2. A detailed affidavit has been filed by the Central Pollution Control Board (for short "CPCB") as early as in October 2003 wherein it has categorically stated as follows:

> CPCB is of the view that the slaughterhouses generate substantial quantities of effluents and solid wastes. These slaughterhouses cause nuisance by way of foul smell due to improper handling. It is, therefore, necessary that these units should install pollution control devices so that they can comply with the prescribed standards. Further, it was stated that the existing slaughterhouses need to modernise their operations with greater emphasis on utilisation of waste to reduce environmental problems and to maintain hygienic conditions. It is also pointed out that most of the slaughterhouses in the country are very old and operate without basic amenities such as proper flooring, water supply, ventilation, etc., and there is no (*sic*) need to upgrade old slaughterhouses on modern lines.

3. Therefore, CPCB submitted that all the slaughterhouses in the country should comply with the prescribed standards. The local municipal agencies and police concerned should ensure that no illegal slaughtering takes place and also the units conform to the standards set by the State Pollution Control Boards and Pollution Control Committees.

4. This Court has passed various orders alerting the State Governments to properly implement the various provisions referred to hereinbefore but still no effective steps have been taken by various States either to constitute committees or to see that the slaughterhouses are functioning in accordance with the rules framed.

5. The matters have again come up for hearing today.

6. The learned Senior Counsel appearing for the Ministry of Environment and Forests (MoEF) brought to our knowledge a decision taken by the MoEF under the chairmanship of the Secretary, Ministry of Environment and Forests on 26-4-2012. In the meeting, CPCB has presented its status of 15 States whereas the Ministry of Labour gave a status of 20 States and the action plan was also discussed.

7. After examining the matter in depth by the Committee, they found the necessity of constituting the State Committees for slaughterhouses to fulfil

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the mandatory requirements under the various legislations dealing with the functioning of the slaughterhouses in the country.

8. The decision dated 26-4-2012 [of MoEF] is extracted hereunder for easy reference:

"1. CPCB will write to all States informing about its guidelines for slaughterhouses. (Action: CPCB)

2. CPCB will also initiate action against all slaughterhouses which are not meeting the norms and implement the abattoir rules through SPCB. It was discussed that SPCB even has powers to close slaughterhouses under these rules. (Action: CPCB)

3. The States to be requested to constitute the State Committees for slaughterhouses as follows:

(*i*) Secretary of the Department of Urban Development of the State — Chairman.

(*ii*) Representative Department of Health.

(*iii*) Representative Department of Animal Husbandry.

(*iv*) Representative Department of Labour.

(*v*) Food Safety Commissioner representing Central Food Safety and Standard Authority of India.

(*vi*) Representative State Pollution Control Board.

(*vii*) Representative State Animal Welfare Board.

(*viii*) Representative of State Police.

(*ix*) Two prominent persons nominated by the State Government.

(*x*) Such other officers and experts as the members may choose to co-opt.

4. The functions of the State Committee for slaughterhouses so constituted may be as following:

(*i*) To identify and prepare a list of all the slaughterhouses (SHs) located within the Local Self-Government (Municipal Corporations, Panchayats, etc.)

(*ii*) To call for reports from the District Magistrate or the Deputy Commissioner and District Food Safety Inspector as the case may be on the condition/functioning of SHs and also on the compliance with the relevant applicable laws.

(*iii*) To recommend modernisation of old slaughterhouses (SHs) and to relocate SHs which are located within or in close proximity of a residential area.

(*iv*) To recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

(*v*) To carry out surprise and random inspections of SHs regularly and to issue directions for compliance with the recommendations that may be made by it.

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(*vi*) To send biannual reports on the State SHs to the Central Committee and to refer issues that may require the Central Committee recommendations or Central Government assistance.

(*vii*) To accord final approval for licensing of SHs to Local Self-Government.

(*viii*) To identify on an ongoing basis, the unlicensed slaughterhouses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever a small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on the same.

(*ix*) To check for child labour. (Action: AWD)"

9. The learned counsel appearing for the petitioners also pointed out the necessity of including the Secretary, Local Self-Government as well as the Secretary, Panchayat Raj also as committee members for effective implementation of the various legislations.

10. Further, it was also pointed out that even though the decision was taken by the MoEF on 26-4-2012 the same was forwarded to various State Governments only on 2-7-2012 and so far no effective steps have been taken by the State Governments to constitute the Committee and to take further follow-up action. The functions to be discharged by such committees have also been dealt with in the meeting held on 26-4-2012 for proper implementation. The early constitution of the Committees is, therefore, highly necessary for proper and speedy implementation of the rules under the various enactments.

11. In such circumstances, we are inclined to give directions to all the State Governments and the Union Territories to constitute the State Committees for slaughterhouses, as decided in the meeting held on 26-4-2012, including the Secretary, Local Self-Government as well as Secretary, Panchayat Raj as members of the Committee over and above the members already mentioned.

12. Since the matter is pending in this Court for a number of years, we are inclined to give directions to the State Governments and the Union Territories to constitute the Committees within a period of one month and report compliance. Further, we also direct CPCB to write to all the State Governments informing about the guidelines for slaughterhouses as well as to initiate action against all slaughterhouses which are not meeting the norms and implement the abattoir rules through the State Pollution Control Board (SPCB).

13. CPCB will initiate steps within a period of two weeks from today. CPCB is also directed to submit its report within a period of one month.

14. List the matters after six weeks on a non-miscellaneous day.

Court Masters

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(1996) 11 Supreme Court Cases 35

(BEFORE KULDIP SINGH AND B.L. HANSARIA, JJ.)

BUFFALO TRADERS' WELFARE ASSOCIATION .. Appellants;

Versus

MANEKA GANDHI AND OTHERS .. Respondents.

I.A. No. 3 in C.A. No. 3769 of 1996 with I.A. No. 3 in C.A. No. 3774 of 1996†, decided on November 30, 1996

Constitution of India — Arts. 32 & 21 — Ecology — Environmental pollution in Delhi — Idgah Slaughter House, being one of the 168 hazardous/ noxious/heavy/large industries operating in Delhi already directed to *stop* functioning in city of Delhi w.e.f. 30-11-1996 — In view of consensus between the parties in two other appeals as regards non-availability of alternative site for shifting the slaughter house, Supreme Court in those appeals passing an interim order to maintain status quo — But alternative site having since been made available and possession thereof having already been delivered, basis for passing the status quo order *no* longer surviving — However, keeping balance between hardship likely to been caused to meateaters of Delhi, there being no slaughter house near at hand as also the interest of environment and ecology, as the slaughter house is being run under highly polluted environment, held, Idgah Slaughter House may function till 30-6-1997 provided only goats/he-goats/sheep and not large animals such as buffaloes, cows, bulls, numbering 2000 per day shall be permitted to be slaughtered and slaughter house kept environmentally clean by MCD — Other directions also given

M.C. Mehta v. Union of India, (1996) 4 SCC 750; *Buffalo Traders' Welfare Assn. v. Maneka Gandhi*, 1994 Supp (3) SCC 448, *referred to*

S-M/17137/S

Advocates who appeared in this case :

S.K. Dholakia, R.F. Nariman, Dr A.M. Singhvi and Arun Jaitley, Senior Advocates (Amit Dhingra, Shakil Ahmad Syed, P.N. Puri, K.C. Dua, M.M. Tiraley, M.C. Dhir, T. Qureshi, A.R. Khan, S.P. Jha, Ms Sheil Seth, M.C. Mehta, Hardeep Singh, B.S. Banthia, R.C. Acthana, R.K. Maheshwari, Ashok K. Srivastava and Sushil Kumar Jain, Advocates, with them) for the appearing parties.

Chronological list of cases cited *on page(s)*

1. (1996) 4 SCC 750, *M.C. Mehta v. Union of India* 35*f-g*, 36*c*, 37*d*
2. 1994 Supp (3) SCC 448, *Buffalo Traders' Welfare Assn. v. Maneka Gandhi* 37*b-c*

ORDER

1. These two applications relate to Idgah Slaughter House, Delhi. The common prayer in both of them is to hold that the order passed in *M.C. Mehta* v. *Union of India*[1] does not have the effect of modifying and/or setting aside the order dated 19-2-1996 passed in the connected civil appeals, by which interim order of status quo was passed, while granting special leave. As the order of status quo is in conflict with the order passed in the writ petition, a clarification has also been sought that notwithstanding the later order, the order of status quo would continue to remain in operation.

† From the Judgment and Order dated 17-1-1995 of the Delhi High Court in W.P. No. 2961 of 1992

1 (1996) 4 SCC 750

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2. The order in the writ petition relates not only to Idgah Slaughter House, but to 168 industries, of which the slaughter house is one. By that order it was held that all the 168 named industries are "hazardous/noxious" and, therefore, a direction was given that these industries shall stop functioning and operating in the city of Delhi with effect from 30-11-1996. Direction No. (8) stated that the closure order shall be unconditional by adding that "[e]ven if the relocation of industries is not complete they shall stop functioning in Delhi with effect from 30-11-1996".

3. As the aforesaid order is relatable to 168 industries, it has to be seen whether any exception can be made insofar as the slaughter house is concerned to permit it to operate and function beyond 30-11-1996. It is worth pointing out that when the interlocutory application in the writ petition was being heard, nobody had appeared on behalf of the slaughter house, despite ample opportunities having been given. This apart, perusal of the order dated 8-7-1996[1] shows that that had come to be passed after this Court was satisfied beyond doubt regarding the hazardous nature of the slaughter house, because of what was found by Central Pollution Control Board, Delhi Pollution Control Committee and a Special Committee constituted by this Court.

4. Further, insofar as the slaughter house is concerned, a Division Bench of the Delhi High Court had, as early as 1-10-1992 by its judgment in CWs Nos. 2267 of 1990, 158 of 1991 and 130 of 1992, directed, inter alia, that the slaughter house shall be closed with effect from 31-12-1993 or from any earlier date which may be fixed by the Court keeping in view the facts and circumstances which may arise before that date. The Delhi High Court came to be seized with another petition on the same subject filed by Maneka Gandhi, who had initially approached this Court by making a grievance regarding the "unhygienic, inhuman and horrific conditions prevalent at Idgah Slaughter House of Delhi". This Court directed the High Court to dispose of the petition. By judgment dated 27-1-1995 in Civil Writ No. 2961 of 1992 another Division Bench, inter alia, ordered for closure of the slaughter house on or before 31-12-1995. The aforesaid two appeals have challenged the later judgment of the Delhi High Court in which, while granting special leave, status quo order reading as below was passed:

> "Our attention is drawn to the minutes of the meeting dated 14-2-1996 which state that the consensus between the authorities and parties concerned was that there was no place available in or around Delhi to which the slaughter house could be shifted. Having regard to this unambiguous statement the matters shall have to be fully heard.
>
> Special leave granted. The appeals re-expedited. Liberty is given to the parties to move Hon'ble the Chief Justice for the purposes of early hearing. In the meantime, status quo shall be maintained."

5. A perusal of the status quo order leaves nothing to doubt that it is founded on the consensus regarding no place being available in or around Delhi to which the slaughter house could be shifted. This consensus is reflected in minutes of the meeting dated 14-2-1996. We have perused the same. It shows that in the meeting 35 persons were present and the participants showed their concern about "illegal slaughtering in different localities" but because of non-availability of alternative place, modernisation of the slaughter house was agreed to. Now,

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BUFFALO TRADERS' WELFARE ASSN. v. MANEKA GANDHI 37

insofar as availability of some other place in and around Delhi is concerned, because of the sustained efforts made by this Court from 16th September onwards, an area of about 55 acres has been made available and possession of the same has also since been reportedly delivered. Thus, the basis of passing the status quo order no longer exists.

6. S/Shri Dholakia and Nariman, learned Senior Counsel appearing for the applicants, have nonetheless contended that to take care of the difficulty which the consumers would face if the slaughter house would be closed as directed, it should be permitted to function at least up to the period when alternative arrangement for slaughtering is made at the new site. Shri Nariman read out to us the order passed in *Buffalo Traders' Welfare Assn. v. Maneka Gandhi*[1] in which questions were raised as to what would happen when thousands of workers would be thrown on the streets jobless and how the meat requirements of a large city would be met? It was submitted by Shri Dholakia that if the slaughter house would be closed, unhygienic meat would be supplied to the consumers which would be more hazardous.

7. Insofar as the workers are concerned, it may be pointed out that due attention has been paid, inter alia, to their continuity of service and payment with full wages till the closure and restarting of all the industries, as would appear from direction (9) as contained in the order of 3-7-1996[1], relevant part of which reads as below:

> "(9) The workmen employed in the above-mentioned 168 industries shall be entitled to the rights and benefits as directed hereunder:
>
> (a) the workmen shall have continuity of employment at the new town and place where the industry is shifted. The terms and conditions of their employment shall not be altered to their detriment;
>
> (b) the period between the closure of the industry in Delhi and its restart at the place of relocation shall be treated as active employment and the workmen shall be paid their full wages with continuity of service.

* * *

8. As regards the consumers, we are of the view that they would not face much of a problem. It has been stated in para 119 of the impugned judgment that hygienic and fresh meat in adequate quantity can be brought from the nearby slaughter houses as a purely temporary measure. As the cattle which are slaughtered are brought from outside, according to us, there should be no difficulty in bringing the meat, instead of the animals themselves.

9. As to the argument that closure of the slaughter house should see unhygienic meat in the market, we should like to observe that this apprehension does not seem justified because there are licensed slaughter houses near Delhi. It is worth pointing out that when the Idgah Slaughter House had remained closed for nearly three months in 1994, because of the strike by butchers, there is nothing on record to show that the consumers had to remain satisfied by eating unhygienic meat. The availability of the meat also did not get adversely affected.

10. In the aforesaid premises, though the interlocutory applications are liable to be dismissed, but the consideration which is weighing with us in not

[1] 1994 Supp (3) SCC 448

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dismissing the same altogether in the interest of a large number of consumers in the territory of Delhi. This is the only industry of its type in the territory. There being no other slaughter house near at hand so cater to the needs of the residents of Delhi some hardship is likely to be caused to the meateaters. At the same time the interest of environment and ecology cannot be ignored. It cannot be disputed that the slaughter house is being run under highly polluted environment. With a view to keep a balance between the need of the people of Delhi and the environment, we direct as under:

(1) We permit the Idgah Slaughter House to function till 30-6-1997 on the following conditions:

(i) Goats/he-goats/sheep numbering 2000 per day shall be permitted to be slaughtered in the premises, no other animal shall be slaughtered.

(ii) Buffaloes (any sex), cows, bulls (i.e. large animals) shall not be permitted to be slaughtered as their slaughter generates more pollution. The buffalo section is the most polluted section in the slaughter house. We reiterate that except 2000 (two thousand only) goats/he-goats/sheep no other animal to be slaughtered in the premises. The buffalo section of the slaughter house shall be closed with immediate effect.

(iii) The slaughter house shall be kept environmentally clean by the MCD.

(2) The Central Pollution Control Board shall visit the slaughter house every two months till 30-6-1997 and file report in this Court indicating the environmental status of the premises.

(3) The animal market shall not be permitted to function near the slaughter house. Holding the animals market in the crowded part of the city is environmentally hazardous and cannot be permitted.

(4) The Deputy Commissioner of Police of the area shall stop the holding of the market in the vicinity of the slaughter house. The meat-sellers/butchers may bring the animals to the slaughter house in an environmentally clean manner and take the meat back in similar way. No market should be permitted in the area.

(5) The Municipal Corporation of Delhi shall stop all illegal slaughtering in Quasebpura area near Idgah or any other part of Delhi. The Commissioner, Municipal Corporation, Delhi shall take necessary steps to stop the illegal slaughtering in all parts of Delhi. If necessary, police help be taken in this respect.

(6) We make it clear that heavy pollution fine shall be imposed by this Court on polluters indulging in illegal slaughtering. Even the MCD shall be liable to pollution fine if the slaughter house is not kept environmentally clean. The staff in charge of the slaughter house may personally be liable to pay the fine.

(7) The Municipal Corporation of Delhi shall take steps on a war footing to construct the modern slaughter house on the alternative land already acquired by the Corporation. We make it clear that the Idgah Slaughter House would not be permitted to continue at the present site beyond 30-6-1997.

11. The IAs are disposed of accordingly.

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(2010) 15 Supreme Court Cases 248

(BEFORE V.S. SIRPURKAR, CYRIAC JOSEPH AND DEEPAK VERMA, JJ.)

BUFFALO TRADERS WELFARE ASSOCIATION .. Appellant;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Civil Appeals No. 3769 of 1996 with Nos. 3770-74 of 1996 and WPs (C) Nos. 192 of 2004 and D14793 of 2000, decided on May 5, 2010

Local Government — Municipalities — Slaughterhouses — Shifting of slaughter house — Shifting now complete in pursuance of earlier orders — Undertakings given by MCD shall be adhered to and sincere efforts shall be made to provide basic amenities in slaughterhouse — Writ petitions and appeals disposed of

J-D/46826/S

ORDER

1. Mr Sanjib Sen, learned counsel appearing for MCD submits that all these appeals have become infructuous as they relate to the shifting of slaughter house from Idgah to Ghazipur and the shifting is now complete in pursuance of the earlier orders passed by this Court from time to time. This statement is not controverted by any of the counsel for the appellant.

2. Accepting the statement made at the Bar and after perusing the appeals and the writ petitions, they are disposed of as infructuous.

3. We hope that whatever undertakings have been given by MCD in its earlier affidavits, the same shall be adhered to and sincere efforts shall be made to provide basic amenities in the slaughter house at Ghazipur.

WP (C) No. 452 of 1995

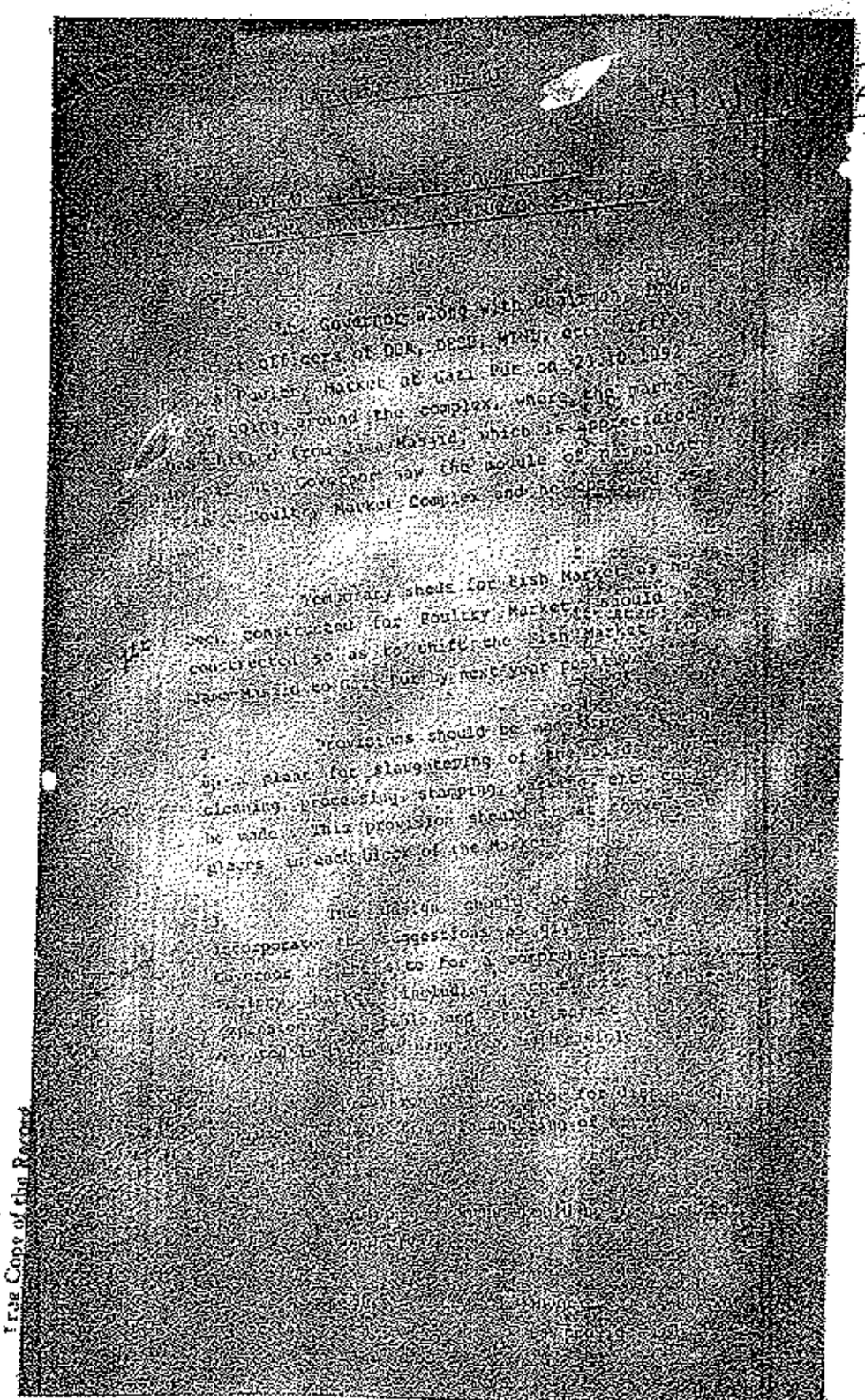
4. The learned counsel appearing for the applicant seeks leave of the Court to withdraw the writ petition. Permission granted. The writ petition is, accordingly, dismissed as withdrawn with liberty to pursue such remedies as are available to the applicant in law.

IAs Nos. 22, 40, 41, 42 in Civil Appeal No. 3769 of 1996, IA No. ... in Civil Appeal No. 3769 of 1996 (Buffalo Traders Welfare Assn. v. Union of India) and IAs Nos. 2, 3 in Civil Appeal No. 3773 of 1996

5. In view of the order passed in the civil appeals, these IAs have become infructuous and are disposed of accordingly.

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connections for the public booth at the recommendation of D.T.C. He further stated that there was no difficulty in getting the telephones from Trish & Poultry Market provided the user applies for shifting. So far as out of turn connections were concerned, he stated that it would not be possible due to the heavy check log.

6. Provision of adequate D.T.C. bus service to the Market.

Action : Chairman, D.T.C.

7. The representatives of the Market complained of harassment by the Police Check Post near the border. In certain cases it caused death of birds due to delays of clearance of vehicles at the barrier. Lt. Governor directed that Commissioner of Police may look into this and take suitable instructions.

Action : Comm. of Police

8. The representatives suggested that the Octroi Check Post should be shifted to the borders of Delhi declared so that only imported stock was taxed. As the Market falls outside the check post, whenever they have to enter the city, they are stopped for octroi at the post which is not near.

Lt. Governor desired that the Commissioner, MCD should take steps to shift the octroi barrier to the border.

Action : Comm. MCD

May ask the Deptt. to take action on the steps mentioned above relating to the Deptts.

(J.K. Jain)
Secy to LG

Attested

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RAJ NIWAS – DELHI

NOTE: OF VISIT OF LT. GOVERNOR TO FISH & POULTRY MARKET AT GAZI PUR ON 23.10.1992

Lt. Governor along with Chairman, DAMB and other officers of DDA, DESU, MTNL, etc. visited Fish & Poultry Market at Gazi Pur on 23.10.1992. After going around the complex, where the market has shifted from Jama Masjid, which is appreciated by all Lt. Governor saw the module of permanent Fish & Poultry Market Complex and he observed as under :

1. Temporary sheds for Fish Market as has been constructed for Poultry Market, should be constructed so as to shift the Fish Market from Jama Masjid to Gazi Pur by next year positively.
2. Provisions should be made for setting up a plant for slaughtering of the birds where cleaning, processing, stamping, packing, etc. could be made. This provision should be at convenient places in each block of the Market.
3. The design should be changed to incorporate the suggestions as given by the Lt. Governor at the site for a comprehensive Fish & Poultry Market including scope for future expansion. Vegetable and Fruit market could be located in the adjoining area, if possible.
4. Provision for incinator for disposal of garbage and waste from slaughtering of birds should be made.
5. Telephone booths should be provided for the use of general public.

   Shri Saini, Gen. Manager, MTNL who has present at the spot agreed to provide telephone connections for the public booths on the recommendation of D.A.M.B. He further stated that there was no difficulty in shifting the telephones to Fish & Poultry Market provided the user applies for shifting. So far as out of turn connections were concerned, he stated that it would not be possible due to the heavy back log.

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6. Provision of adequate D.T.C. bus service to the Market.

Action : Chairman, D.T.C.

7. The representatives of the Market complained of harassment by the Police Check Post near the border. In certain cases it caused death of birds due to delays of clearance of vehicles at the barrier. Lt. Governor directed, that Commissioner of Police may look into this and issue suitable instructions.

Action : Commr. of Police

8. The representatives suggested that the Octroi Check Post should be shifted to the border of Delhi Gaziabad so that only imported stock weas taxed. As the Market falls outside the Check Post, whenever they have to enter the city, they are stopped for Octroi at the Post which is not legal.

Lt. Governor desired that the Commissioner, MCD should take steps to shift the Octroi barrier to the border.

Action : Commr., MCD.

May asks the Deptts. to take action on the items mentioned above relating to their Deptts.

Sd/- x x x
(K.B. VASISHT)
OSD to Lt. Governor.

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NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
9TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.13(46)/MB/UD/2012/ 8668-85 Dated 13/12/2015

ORDER

In supersession of order No. 13(46)/CC/MB/UD/14007-14009 dated 5th November, 2012 and in compliance of the directions of Hon'ble Supreme Court of India in WP © No. 309 /2005 titled Laxmi Narain Modi vs. UOI on 23rd August, 2012, the Chief Secretary, National Capital Territory of Delhi is pleased to reconstitute the State Committee for Slaughter Houses consisting of the following officers :-

1. Secretary, Department of Urban Development — Chairman
2. Director, Directorate of Local Bodies.
3. Sh. Neeraj Kumar Gupta, Retired Delhi Higher Judicial Services- Convener.
4. Secretary, Panchayat Raj/ Divisional Commissioner, GNCT of Delhi.
5. Representative of Department of Health to be nominated by Principal Secretary, Health, GNCTD of Delhi.
6. Labour Commissioner, GNCT Of Delhi.
7. Director of Animal Husbandry, Development Department, GNCT of Delhi
8. Director, PFA, GNCT of Delhi.
9. Member Secretary, Delhi Pollution Control Committee.
10. Representative of State Police to be nominated by Commissioner of Police, Delhi.
11. The Director (VS), Veterinary Department, North DMC, SPM Civic Centre, Minto Road, Delhi.
12. The Director (VS), Veterinary Department, South DMC, SPM Civic Centre, Minto Road, Delhi.
13. The Director (VS), Veterinary Department, East DMC, Udyog Sadan, Patpargani, New Delhi.
14. Two Prominent Persons invited by Chairman on behalf of State Government

The functions of the aforementioned Committee as per the Order dated 23.08.2012 of Hon'ble Supreme Court are as follows:-

(i) To identify and prepare a list of all the Slaughter Houses located within the local self Govt. (Municipal Corporation of Delhi/ Panchayats etc.)

(ii) To call for reports from the Distt. Magistrate or the Dy. Commissioners and Distt. Food Safety Inspector as the case may be on the conditions/functioning of the Slaughter Houses and also on the compliance of the relevant applicable laws.

(iii) To recommend modernization of old slaughter houses and to relocate slaughter houses which are located within or in close proximity of a residential area.

(iv) To recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

(v) To carry out surprise and random inspections of slaughter houses regularly and to issue directions for compliance of the recommendations that may be made by it.

(vi) To send bi-annual reports to the State Committee and to refer issues that may require Central Committee recommendations or Central Govt. Assistance.

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To accord final approval for licensing of slaughter houses to Municipal Corporations.

(viii) To identify on an ongoing basis, the unlicensed slaughter houses in the region, and other unlicensed, unlawful establishment where animals are being slaughtered, on howsoever a small scale and take the help of the Deputy Commissioners of concerned Districts and other law enforcement agencies to crack down on the same.

(ix) To check for child labour.

19/2/15

(R.P. MEENA)
ADDL. DIRECTOR (LOCAL BODIES)

No. F.13(46)/MB/UD/2012/ Dated:

Copy to:-

1. The Pr. Secretary to Lt. Governor, Rajniwas, 8 Rajpur Road, Delhi.
2. OSD to Chief Secretary, Delhi, 5th Level, Delhi Secttt., New Delhi.
3. The Registrar General, Delhi Hight Court, Del
4. The Pr. Secretary, Health, GNCTD of Delhi, 9th Level, Delhi Secttt., New Delhi
5. The Pr. Secretary, LJ&LA, GNCTD, 8th Level, Delhi Secttt., New Delhi.
6. Sh. Naresh Dayal, Additonal Secretary, Ministry of Environment and Forests, Govt. of India, Paryavaran Shewan, CGO Complex, Lodhi Road, New Delhi.
7. The Commissioner of Delhi Police, PHQ, I.P. Estate, New Delhi
8. The Secretary, Panchayat Raj/ Divisonal Commissioner, GNCT of Delhi, 5, Sham Nath Marg, Delhi
9. The Secretary(UD)/Director (Local Bodies), Department of Urban Development, 9th Level, Delhi Secttt., New Delhi.
10. Sh. Neeraj Kumar Gupta, Retired Delhi Higher Judicial Services- Convenor through Registrar, Delhi High Court, New Delhi.
11. The Labour Commissioner, GNCT Of Delhi, 5 Sham Nath Marg, Delhi - Near Britania Chowk, Delhi-110035.
12. The Member Secretary, Delhi Pollution Control Committee, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
13. The Secretary (Environment), Environment Department, GNCTD, 6th Level, Delhi Secttt., New Delhi.
14. The Director, PFA, GNCT of Delhi, A-20 Lawrence Road Industrial Area, Ring Road Delhi.
15. The Director of Animal Husbandry, Development Department, GNCT of Delhi.
16. The Director (VS), Veterinary Department, North DMC, SPM Civic Centre, Minto Road, Delhi.
17. The Director (VS), Veterinary Department, South DMC, SPM Civic Centre, Minto Road, Delhi.
18. The Director (VS), Veterinary Department, East DMC, Udyog Sadan, Patpargani, New Delhi.

19/2/15

(R.P. MEENA)
ADDL. DIRECTOR (LOCAL BODIES)

ATTESTED
To be correct the Record

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ANN R-4

OFFICE OF THE DIRECTOR OF LOCAL BODIES
GOVERNMENT OF NCT OF DELHI
9TH LEVEL, C – WING, DELHI SACHIVALAYA
I.P. ESTATE, NEW DELHI – 110002

F. No. 13(46)/CC/MB/UD/2012/P.F./ /[illegible] Dated : [illegible]

Minutes of the meeting of the Committee constituted for observing the functioning of slaughter houses in terms of order passed by Hon'ble Court in the WP (C) 330 of 2001 titled as common cause VS Union of India & ors held in the conference room at 9th Level, C – Wing, Delhi Sectt. Under the chairmanship of Principal Secretary (UD), on 15/09/2016 at 03.30 PM.

A meeting was held under the chairmanship of Principal Secretary (UD) on 15/09/2016 at 3.30 PM to discuss the matters relating to slaughter houses. The list of participants is enclosed.

Following points were discussed in the meeting.

1. At the outset the Principal Secretary UD observed that no junior functionaries of the departments may be present in the future meetings and the permanent nominee from each department may be appointed to attend the meetings.

2. The Principal Secretary but enquired about the action taken against the illegal slaughter houses and ATR thereof no substantive reply was given by the representatives of the departments and it was again directed by Principal Secretary UD to identify such cases and take action as per law/rules.

3. The representative of the North DMC submitted their action taken report against the illegal slaughtering and it was decided that the orders of the Hon'ble Supreme Court have to be complied with in letter and spirit as regards the unlicensed/illegal shops/slaughter houses.

4. Regarding Child labour – The Principal Secretary observed that the status regarding the same may be provided by the departments at the earliest.

5. Regarding the status report pertaining to the slaughter house at Rani Khera. The Principal Secretary UD directed to provide the immediate status of the project.

6. The Principal Secretary UD observed that the South DMC shall provide the suggested place for the slaughter house and the similar action may be taken by North DMC. The Principal Secretary UD further observed that there are legal provisions under DMC Act for issuing trade licenses however even though the MCD issues trade license for selling food products but no one applies for such food licenses with the PFA. Principal Secretary UD further instructed the representative of FSSAI for circulating the relevant act and rules to all local bodies.

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7. Regarding the payment of remuneration to the Convenor the matter was discussed at length and the Principal Secretary UD directed to submit the proposal and suggested that the proper sitting arrangements may be made for him.

8. Ms. Gauri Maulekhi suggested that action should be taken against the slaughter house and Director, Veterinary, EDMC based on the report of the Mayor and the concerned Additional Commissioner who inspected the slaughter house. Before any action is initiated a sub-committee was proposed to be formed for the surprise inspection of the slaughter house. Accordingly, a sub-committee comprising of Director V.S., SDMC as convenor and Director V.S., North DMC, Director Animal Husbandry, GNCTD, representative of FSSAI and Ms. Gseri Maulekhi as member was constituted to carry out surprise inspection of slaughter house and submit a report to the committee.

9. Regarding the report of solid waste it was observed by Principal Secretary UD that the report on the same which is still awaited may be submitted to Directorate of Local Bodies.

10. It was brought to the notice of the committee that no veterinary doctors are found available at the time of slaughtering of animals which means there is not provision to check as to whether the animal is pregnant, sick etc. The representatives of East DMC submitted that there are ten veterinary doctors for the same.

11. Regarding the Govt. of India Ministry of Environment letter dated 17/08/2016 it was observed that all stake holders should submit an ATR regarding the same.

12. It was brought to the notice of the committee that as per rule one doctor can check 96 animals in eight hours. The capacity of Ghazipur slaughter house is about 5000 animals per day so as per law the slaughtering must be reduced as per the availability of the doctors of the veterinary. The Principal Secretary UD observed that action may be taken immediately for appointing additional veterinary doctors for the purpose. It was brought to the notice of the chair that the proposal for appointment of about 75 veterinary doctors had been initiated for approval of the Corporation. The Principal Secretary UD observed that the same may be followed up expeditiously.

13. Ms. Gauri Maulekhi informed that there was a videography in which an animal was shown hanged live without waiting for its death. On this the Principal Secretary UD observed that this should not be allowed and it may be ensured that the slaughtering may be done as per the guidelines.

The meeting ended with thanks to the chair.

ATTESTED
True Copy of the Resolution

(PAWAN CHOPRA)
Dy. Director (Local Bodies)

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Dated :

No. 13(46)/CC/MB/UD/2012/P.F./

To,

1. Sh. Neeraj Kumar Gupta, Convenor of Committee, R/o D -2/85, 1st and 2nd Floor, Janakpuri, New Delhi – 110085.
2. Pr. Secretary, H&FW, Nominated member, Department of Health and Family Welfare, Govt. of NCT of Delhi, 9th Level, A – wing, Delhi Sectt.
3. The Pr. Secretary – Cum Divisional Commissioner (Revenue), Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi – 110054
4. Secretary-Cum-Divisional, Industries Department, 419, F.I.E., Udyog Sadan Patparganj Industrial Area, Delhi
5. The Director of Animal Husbandry, Development Department, Room No. 98-101, Old Secte., Delhi
6. Commissioner, labour Department, Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi-110054
7. Commissioner/Director, PFA, Govt. of NCT of Delhi, A-20, Lawrence Road Industrial Area, Delhi 1100
8. Member Secretary, Delhi Pollution Control Committee, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
9. The Deputy Commissioner (Police), East Distt. Mandawali, Fazal Pur I.P. Extension, Delhi
10. The Director (VS), Veterinary Department, North DMC, SPM Civic Centre, Delhi.
11. The Director (VS), Veterinary Department, South DMC, SPM Civic Centre, Delhi.
12. The Director (VS), Veterinary Department, East Delhi Municipal Corporation, 419, Udyog Sadan Patparganj Industrial Area New Delhi – 110096
13. MS. Gauri Maulekhi, Prominent Person, People for Animals, 14, Ashok Road, New Delhi.
14. DR. Manilal Valliyate, Prominent person, B-78, Ground Floor, Mayur Vihar, phase-1, Pocket-1, Delhi

Copy to:-

1. PS to Principal Secretary, UD, 9th Level, C-Wing, Delhi Secretariat, New Delhi
2. PA to Addl. Secretary (LB), UD, 10th Level, A-Wing, Delhi Secretariat, New Delhi

(PAWAN CHOPRA)
Deputy Director (LOCAL BODIES)

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Annexure R-4

We are regd. to pay the industrial rate if ascertain

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DELHI DEVELOPMENT AUTHORITY
VIKAS SADAN : I.N.A.
NEW DELHI.

No. F.32(5)89/Instl./6606 Dt. the 6/8/91 1990

From Dy.Director (Inst.)
Delhi Development Authority

To

The Secretary,
D.A.M.B., IInd Floor
Jeevendra Bhawan, Rajendra Place, N.DELHI.

SUB: Allotment of land for wholesale Fruits and Vegetable.Mr measuring 6.4 Hect. at Ghazipur (10-acres of land already handed over).

Sir,

With reference to your letter dated 18.7.91. (Minutesdt. on the subject noted above, I am directed to inform you that under the provisions of D.D.A. (Developed Nazul Land) Rules, 1981 it is proposed to allot you, on perpetual lease hold basis, a plot of land measuring 6.4 hect. or ~~xxxxx~~ 15.808 in Ghazipur for the purpose of wholesale Fruit and on the usual terms/conditions as given in the approved format of perpetual lease and the following conditions amongst others:-

i) That the allottee D.A.M.B. will be required to pay provisional premium of land measuring 6.4. Hect. 15.808 Acres ~~xxxxxxx~~ @ Rs. 14.25 lac per acre (Provisional with annual ground rent @ 2/2% per annum of the total premium. (aggregate of the provisional and final premium) The revision of rates of land is under consideration of the Central Government. The allottee shall have to pay balance premium for the land/ Rule-5 of DDA (Developed Nazul Land) Rules 1981, and within the time demanded by D.D.A. The rates as determined by the Govt. of India under) of land determined by Central Govt. shall be binding upon the allottee and shall not be called in question by it in any proceedings.

ASHISH JAIN
इंजीनियर/AI/2004/33593
[illegible]

The allottee shall give an undertaking to the effect that it will pay the balance premium of land, as may be demanded by D.D.A. on the basis of the rates determined by Central Govt. (as per formula ...

iii) The area of the land/plot is also subject to veriation in size, due to requirements of layout plan and demarcat...

iv) The allotted land shall be used for the purpose of Fruit &Vegitable Market & other purpose whatsoev

v) The building plans should be got approved from the Lessor/DDA before getting the same sanctioned for the construction on land and construction as pe sanctioned plan shall be completed within a period of 2 years from the date of taking over possession of the plot allotted.

vi) The allottee shall not sell, transfer, assign or otherwise part with possession of the whole of any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.

(a) PROVIDED that, in the event of the consent being given the Lessor may impose such terms and condit as he thinks fit and the Lessor shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determine) of the unearned increase in the value (i.e. the differe between the premium paid and the market value) of th said land at the time of sale, transfer, assignment, parting with the possession and the decision of the lessor in the respect of the market value, shall be final and binding.

(b) Notwithstanding any thing contained in clause (vi) above, the Lessee may with the previous consent in writing of the Lt.Governor of Delhi (hereinafter called "the Lt.Governor", mortgate or charge the said land to such person as may be approved by the Lt.Governor in his absolute discretion.

vii) The lease deed shall be executed and got registered by the Society at its own cost as and when called upon to do so, by the Lessor (President of India), DDA.

viii) In case, the allottee is being allotted land for Clubs, Community Hall, then the Community Hall/ Clubs shall also be used by the residents of the colony and officers of the DDA residing in nearby colonies within a radius of 8 K.M. on the same fee/ charges as are payable by the members of the Club/ Society. The residents/officers of the D.D.A. will be treated at per with the members of Society for using the facilities provided at the clubs/Community Hall, on the payment of same fees/charges etc. as are payable by the members of the Lessee/Allottee.

ix) The tree if any standing on the plotin question shall remain the DDA property and shall not be removd withou the prior approval of the Lessor in writing.

ASHISH JAIN.
CA/2004/33593

इंजीनियर-II
दिल्ली परिषद्
(सचिव)

Contd ---3---

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(ix) That all other conditions as contained in the perpetual lease deed to be executed in this behalf and any other terms/conditions imposed from time to time by the Central Govt./Lt.Governor shall be binding upon the allottee. The format of Lease Deed can be purchased from the office of D.D.A.

(x) If the Allottee violates any terms and conditions as mentioned above and in the perpetual lease deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (President of India)/DDA without any compensation to the Allottee.

xi) If the allotment is cancelled for breaches of any terms/conditions of the allotment, the possession of plot/land with building, if any will be handed over to the DDA by the Allottee on the date given in the cancellation notice.

xii) That allottee will pay updated licensee.

2. If the above terms/conditions are acceptable to you, the acceptance thereof with Attested undertaking be sent to the undersigned alongwith a Demand Draft for Rs. 2,44,55,185/- in favour of D.D.A. within 30 days from the date of issue of this letter. The said amount can also be deposited in Central Bank of India, Vikas Sadan, INA, New Delhi and copy of challan for having deposited the money, may be sent with the acceptance letter alongwith undertaking within 30 days of the issue of this letter.

3. In case the payment and the acceptance letter with undertaking is not received within 30 days from the issue of this letter, it will be presumed that you are not interested in the allotment of the land and the offer will stand withdrawn.

i) Premium of land for 6.4 Hect. or 15.808 Acre @ Rs.14.25 lac per acre. = Rs.2,25,26,400·00

ii) Ground Rent @ 2½% p.a. on premium of land. = Rs.5,60,160.00

iii) Licence Fee for the land measuring 10 Acres already handed over at rate 99,375/- per month w.e.f. 7.9.89 Rs.13,65,625.00

w.e.f. 7-8-91

TOTal. Rs.2,44,55,185.00

Yours faithfully,

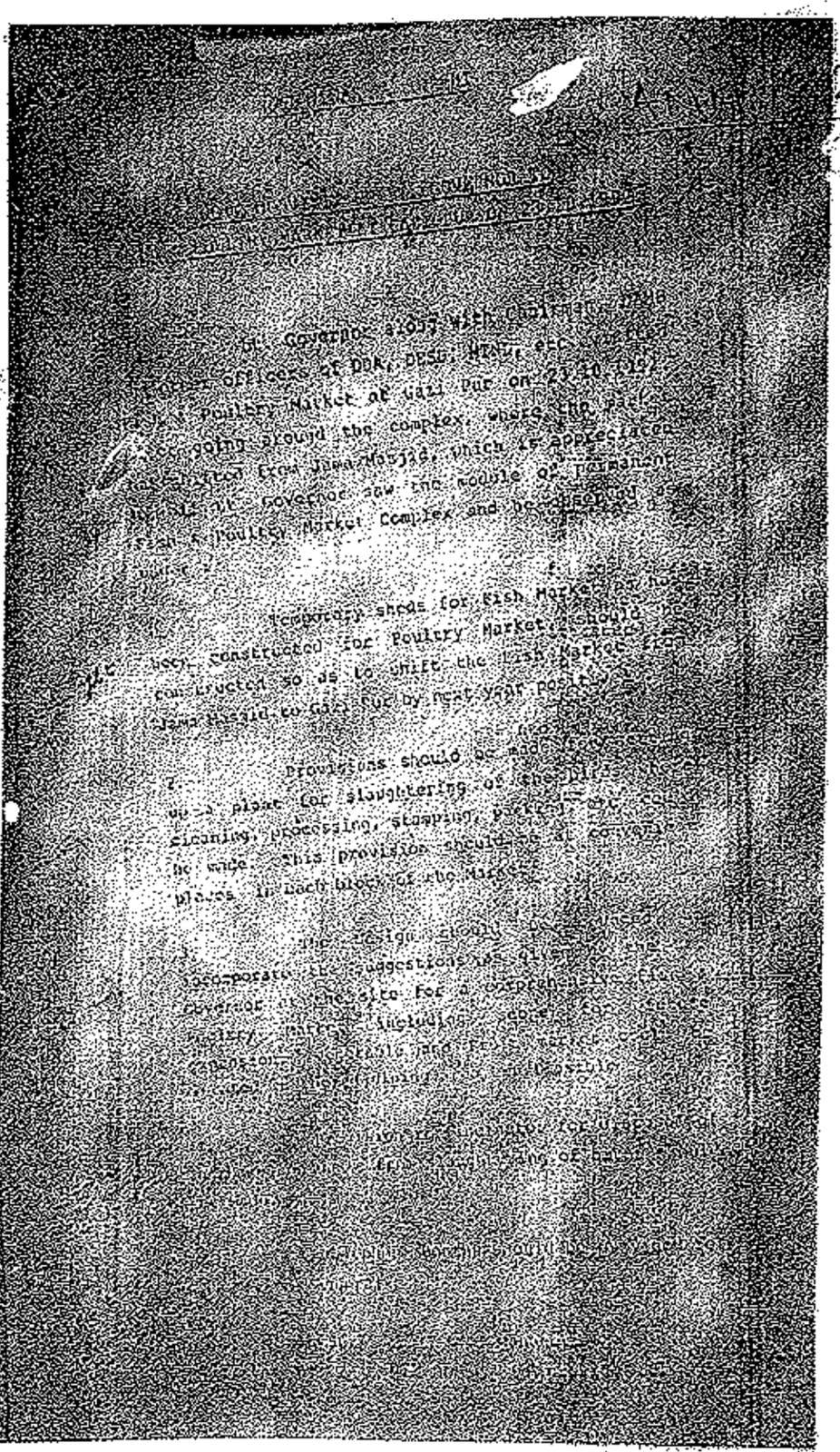
Dy.Director (Instl)
D.D.A.,Vikas Sadan.

ASHISH JAIN
CA/2004/33593

सहायक इंजीनियर-II
दिल्ली विकास प्राधिकरण

Annexure R-5&6

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connections for the public booths on the recommendation of D.T.C. He further stated that there was no difficulty in shifting the telephones to Fish & Poultry Market provided the user applies for it in writing. As far as out of turn connections were concerned, he stated that it would not be possible due to the heavy back log.

6. Provision of adequate D.T.C. bus service to the market.

Action : Chairman, D.T.C.

7. The representatives of the Market complained of harassment by the Police Check post on the border. In certain cases it caused death of birds due to delays of clearance of vehicles at the barrier. Lt. Governor directed that Commissioner of police may look into this and issue suitable instructions.

Action : Comm. of Police

8. The representatives suggested that the Octroi Check post should be shifted to the border of Delhi Gaziabad so that only imported stock was taxed. As the market falls outside the Check post whenever they have to enter the city, they are charged for octroi at the post which is not legal.

Lt. Governor desired that the Commissioner, MCD should take steps to shift the Octroi barrier to the border.

Action : Comm. MCD

May ask the Deptts. to take action on the points mentioned above relating to the Deptts.

C.

(V.K. Marya)
OSD to C

ATTESTED

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Typed Copy ANN R-2

RAJ NIWAS - DELHI

NOTE: OF VISIT OF LT. GOVERNOR TO

FISH & POULTRY MARKET AT GAZI PUR ON 23.10.1992

Lt. Governor along with Chairman, DAMB and other officers of DDA, DESU, MTNL, etc. visited Fish & Poultry Market at Gazi Pur on 23.10.1992. After going around the complex, where the market has shifted from Jama Masjid, which is appreciated by all Lt. Governor saw the module of permanent Fish & Poultry Market Complex and he observed as under :

1. Temporary sheds for Fish Market as has been constructed for Poultry Market, should be constructed so as to shift the Fish Market from Jama Masjid to Gazi Pur by next year positively.
2. Provisions should be made for setting up a plant for slaughtering of the birds where cleaning, processing, stamping, packing, etc. could be made. This provision should be at convenient places in each block of the Market.
3. The design should be changed to incorporate the suggestions as given by the Lt. Governor at the site for a comprehensive Fish & Poultry Market including scope for future expansion. Vegetable and Fruit market could be located in the adjoining area, if possible.
4. Provision for incinator for disposal of garbage and waste from slaughtering of birds should be made.
5. Telephone booths should be provided for the use of general public.

   Shri Saini, Gen. Manager, MTNL who has present at the spot agreed to provide telephone connections for the public booths on the recommendation of D.A.M.B. He further stated that there was no difficulty in shifting the telephones to Fish & Poultry Market provided the user applies for shifting. So far as out of turn connections were concerned, he stated that it would not be possible due to the heavy back log.

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6. Provision of adequate D.T.C. bus service to the Market.

Action : Chairman, D.T.C.

7. The representatives of the Market complained of harassment by the Police Check Post near the border. In certain cases it caused death of birds due to delays of clearance of vehicles at the barrier. Lt. Governor directed, that Commissioner of Police may look into this and issue suitable instructions.

Action : Commr. of Police

8. The representatives suggested that the Octroi Check Post should be shifted to the border of Delhi Gaziabad so that only imported stock weas taxed. As the Market falls outside the Check Post, whenever they have to enter the city, they are stopped for Octroi at the Post which is not legal.

Lt. Governor desired that the Commissioner, MCD should take steps to shift the Octroi barrier to the border.

Action : Commr., MCD.

May asks the Deptts. to take action on the items mentioned above relating to their Deptts.

Sd/- x x x
(K.B. VASISHT)
OSD to Lt. Governor.

ATTESTED
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Annexure R-7

335

DELHI DEVELOPMENT AUTHORITY
Farsh Sec,
Vikas Sadan,
INA,
New Delhi-110023

Date 1-4-99
Dated 30.3.99 ..... 19 ...

F.1(1)74/AP/99/2-1005

P.N.PARATE,
Jt.Dir.(AP)II

Shri D.S.Amberwani,
Supdg.Engineer,
Delhi Agricultural Marketing Board,
4, Institutional Area,
Pankha Road, Janakpuri,
New Delhi-110058

Subject: Fish Market & Poultry Market in Gazipur.

Sir,

As requested by you vide your letter No.F.25(12)14/89/DAMB/Engg./SE-I/122, dated 19.3.99 & 21.3.99, I am directed to issue the following clarifications.

1. Land measuring 6 bighas situated in B-2 Pocket of approved layout plan of D.F.C. Gazipur is for Fish Market, and

2. Land measuring 4.02 bigha, situated in B-1 Pocket of approved layout plan of DFC Gazipur is for Poultry and Egg Market.

Yours faithfully,

(P.N. PARATE)
Joint Director-I(AP)II

ASHISH JAIN
CA/2004/33593

प्रोजेक्ट इंजीनियर-II
दिल्ली कृषि विपणन बोर्ड
(दिल्ली सरकार)
जनकपुरी, नई दिल्ली-110 058

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DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL BRANCH
" A" Block, IInd Floor Vikas Sadan, I.N.A, New Delhi.

F.33(22)87/IL/ 1769 Dated:- 24/7/06

To

The Project Engineer
Delhi Agriculture Marketing Board
B-2, Mezzanine Floor, Janak Puri
Janakpuri, New Delhi-110058

Sub:- Issue of **NO OBJECTION CERTIFICATE** in respect of land/ plot allotted to DAMB at Gazipur for Fish, Egg and Poultry Market and measuring 60000 Sq. Mtrs.

Sir/Madam

With reference to your letter/ request dated 21-7-06 please find herewith " **NO OBJECTION CERTIFICATE**" in respect of the land/ plot for getting the sanction of building plans

NO OBJECTION CERTIFICATE

1	Name of the allottee/Lessee	Delhi Agriculture Marketing Board
2	Name of the Scheme	Gazipur
3.	Area of the plot /land	60000 Sq. Mtrs.
4	Size of the plot	As per possession Plan
5	Use of the land/ plot as Specified.	Fish, Egg & Poultry Market
6.	Premium of land	Rs. 21375000/-
7	Date of possession handed over to the allottee	17-11-97

24/7/06
ASSTT DIRECTOR(IL)

Annexure R-8

CONFIDENTIAL
CABINET MAT

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
GENERAL ADMINISTRATION DEPARTMENT
DELHI SECRETARIAT, I.P.ESTATE, NEW DELHI-02

F.13/2004-GAD/CN-5087-5098 Dated: 26/12/2007

CABINET DECISION NO. 1331 DATED: 24/12/2007

Proposal for Setting Up of Mechanized Chicken Dressing Plant at Poultry Market, Gazipur on Public Private Partnership (PPP) Model.

Decision: The Cabinet considered the proposal submitted by Secretary (Revenue) and approved the proposal as indicated in para 5 of the Cabinet Note. The Cabinet also decided that there must be suitable provision for Halial as well as Jhatka in proportion to the consumption of meat while setting up the mechanized plant.

Sd/-
(RAKESH MEHTA)
SECRETARY TO THE CABINET

F.13/2004-GAD/CN/5087-5098 Dated: 26/12/2007

Copy forwarded to the following:-

1. Pr. Secretary to Lt. Governor, Delhi.
2. Pr. Secretary to the Chief Minister, Delhi.
3. Secretary to Minister of Finance, Govt. of NCT of Delhi.
4. Secretary to Minister of Health, Govt. of NCT of Delhi.
5. Secretary to Minister of Industries, Govt. of NCT of Delhi.
6. Secretary to Minister of Development, Govt. of NCT of Delhi.
7. Secretary to Minister of Education, Govt. of NCT of Delhi, Delhi.
8. Secretary to Minister of Transport, Govt. of NCT of Delhi, Delhi.
9. Secretary (Development), Govt. of NCT of Delhi, Delhi.
10. OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi.
11. Hindi Officer, Language Department for translation.
12. Guard file.

(SHAKUNTALA D. GAMLIN)
JOINT SECRETARY TO THE CABINET

Annexure R-9

338

No. 21-1229/2007-IA.III
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi - 110 003.

Dated: 28th July, 2008

To
M/s. Delhi Agricultural Marketing Board (DAMB),
9, Institutional Area,
Pankha Road, Janakpuri,
New Delhi – 110 058.

Subject: Construction of Modern Poultry & Egg Market at B-1 Pocket, Ghazipur, New Delhi by M/s. Delhi Agricultural Marketing Board (DAMB) - Environmental Clearance - Reg.

Dear Sirs,

This has reference to your application No: F25(19)/190/05/DAHB/ Engg./366, dated 28.12.2007 and subsequent letters dated 22.04.2008 and 19.06.2008 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 13th – 14th March 2008, 1st – 3rd May, 2008 and 26th – 28th June, 2008 and awarded "Silver" grading to the project.

2. It is interalia, noted that the project involves the construction of a modern poultry and Egg market on a plot area of 60,200 Sq.m. The total builtup area is 96,298.372 Sq.m. (2 basements + GF + 2 floors). The total water requirement is 1411 KLD before the operation of ETP and 1161 KLD after the operation of ETP (fresh water requirement will be 91 KLD). The capacity of ETP proposed is 1300 KLD and domestic sewage will be mixed with process treatment plant at secondary level. Treated waste water to be used for flushing of toilets - 50 KLD, horticulture - 108 KLD, AC cooling - 92 KLD. Total solid waste generation will be 560 Kg/day. The power requirement is 2925 KW. The total parking spaces proposed are for 1445 cars (basement – 1244 and surface – 201). Total cost of the project is Rs. 200.00 Crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification – 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A - SPECIFIC CONDITIONS

I. **Construction Phase**

(i) "Consent for Establishment" shall be obtained from Delhi Pollution Control Committee under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.

(ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(iii) A First Aid Room will be provided in the project both during construction and operation of the project.

(iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

(v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

(vi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(vii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(viii) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

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(ix) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Delhi Pollution Control Committee.

(x) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

(xi) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.

(xii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xiii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/DPCC.

(xiv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003. As the site is located within the 100 Km of Thermal Power Stations (IP, Raj Ghat and Badarpur).

(xv) Ready mixed concrete must be used in building construction.

(xvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xviii) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.

(xix) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.

(xx) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control

(xxi) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows

(xxii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

(xxiii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

(xxiv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.

(xxv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

(xxvi) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

II. Operation Phase

i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Delhi Pollution Control Committee. Necessary measures should be made to mitigate the odour problem from STP.

ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

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iv) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low suiphur diesel. The location of the DG sets may be decided with in consultation with Delhi Pollution Control Committee

v) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

vi) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

vii) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.

viii) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.

viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.

ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

x) A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

xi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.

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xii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.

xiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

PART – B. GENERAL CONDITIONS

i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.

ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.

iii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office, Chandigarh.

4. Officials from the Regional Office of MOEF, Chandigarh who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF. Chandigarh.

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

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9. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

10. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

(Bharat Bhushan)
Director (IA)
28.07.2008

Copy to:

1. The Secretary, Department of Environment, Government of NCT of Delhi, Secretariat Building, I.P. Estate, New Delhi
2. Member Secretary, Delhi Pollution Control Committee, Department of Environment, Govt. of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
3. The CCF, Regional Office, Ministry of Environment & Forests(N2), Bays No.24-25, Sector 31 A, Dakshin Marg, Chandigarh 160 030.
4. IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
5. Guard file.

/

(Bharat Bhushan)
Director (IA)

Annexure R-10

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(F/E)

DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA, New Delhi

No. F. 32(5)89/IL/ 546

Dated 26/4/18

To

The Secretary,
Delhi Agriculture Marketing Board,
9, Institutional Area.
Pankha Road,
Janakpuri,
Delhi - 110058

Sub.: **Grant of E.O.T, for the construction of Flower Market & Poultry Market, Gazipur.**

Sir

Kindly refer to your letter No. 25(22)/1/SB/DAMB/Engg/PF/16-22 dated 22.1.2018 on the subject cited above.

In this regard it is intimated that the Competent Authority has been pleased to accord approval for grant of Extension of Time up to **31.12.2020.** without levy of Composition Fee in respect of land measuring 37.03 acres (149976.63 Sqm) for Fruit Veg & Flower Market and 6.02 Hect (60200 Sqm) for Fish & Poultry Market at Gazipur

You are also requested to file a copy of Completion Certificate of the building within a period of one month from the date of completion of the building so as to complete the office record.

SDS/IL
26/4/18

Yours faithfully.

(Md. Aftab Alam)
Dy Director (IL)

12071SK
26/4/18

BI for the case for
release of bloom. Grant
LDA, bcoz work after to Architect
with true Lien
PE-II 27/4/18 26/4/18
AE(L)

Annexure R-11

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By Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th &5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : http://dpcc.delhigovt.nic.in/)

F. No. DPCC/WMC-1/DAMB/2019 14480-14483 Dated: 02-08-2019

To,

1. The Vice Chairman,
   Delhi Agricultural Marketing Board
   9, Institutional Area, Pankha Road,
   Janakpuri, New Delhi-110058

2. The Secretary,
   Delhi Agricultural Marketing Board
   Poultry and Egg Market Gazipur Delhi -96

Subject --Meeting Notice/ Personal Hearing – Regarding

Sir,

This has reference to Show cause notice issued by DPCC on 15.04.2019 for not applying for Consent to establish and Consent to Operate for Fish Market. Consent to operate (renewal) has already been issued to DAMB for the activity of Poultry and egg Market subject to terms and conditions.No response has been received from DAMB with respect to Show Cause notice and Compliance of terms and conditions of consent to operate.

In view of the above, a meeting/ Personal hearing before Secretary (Environment) cum `Chairman, DPCC, is scheduled to be held on 07.08.2019 at 12.00 P.M in the Conference Room of Health and Family welfare Department 9th Level, A-Wing, Delhi Secretariat, IP Estate, New Delhi-110002.

You are requested to attend the meeting alongwith the documents and replies on the following points:

a) Terms and conditions of consent to operate issued by DPCC on 15.04.2019.

1. The documents from relevant authority with regard to conformity of the activity within 6 months from the date issued of this consent along with the application of consent to establish
2. DAMB shall obtain fresh environmental clearance from the Ministry Of Environment and Forest and Climate Change and till then no construction activity w.r.t construction of modern Poultry and Egg market shall be started as the previous environmental clearance obtained by DAMB in year 2008 for the construction of Modern poultry and Egg Market has expired. However, this time the DAMB should apply for environmental clearance including the activity of slaughtering, processing, dressing of birds

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3. The DAMB submit the effluent analysis report from the empanelledlaboratories of DPCC w.r.t. the STP/ETP installed within 3 months from the date of issuance of this consent order
4. The DAMB shall insure installation of flow meter on bore well and shall maintain daily recorded its reading.
5. The DAMB shall also submit the permission of the concerned authority for abstract ion of ground water within 6 months of issued of this concerned order.
6. The DAMB shall submit noise monitoring report from the empanelled laboratories of DPCC w.r.t to the DG sets installed within 3 months from the date of issuance of this order

b) Reply to the show cause notice regarding fish market issued on 15.04.2019

You are requested to kindly make it convenient to attend the said meeting along with all the documents at scheduled date and time.

(Ajeeta Agrawal)
S.E.E (WMC-I)
AJEETA DAYAL AGRAWAL
Sr. Env. Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, Delhi-110006

Copy to:-

1. PS to Chairman, DPCC for kind information of the Chairman please
2. PS to Member Secretary, DPCC for kind information of the Member Secretary please

By speed post

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Delhi Agricultural Marketing Board
(Govt. of NCT of Delhi)
9, Institutional Area, Pankha Road, Janakpuri, Delhi 110058
Ph.: 28525232 FAX: 28521871
Email: amb[illegible]@nic.in Website: www.delagrimarket.nic.in

F-25(19)/242/08/DAMB/Engg./O&M/Part-II 6608-11 Date: 14/8/19

To,

SEE (WMC-I)
Delhi Pollution Control Committee
4th & 5th floor, ISBT Building,
Kashmere Gate, Delhi-110006

Sub:- Replies pertaining to the points raised vide letter no. DPCC/WMC-I/DAMB/2019/14480-14483 dt.02/08/2019.

Ref:- Meeting dt.07/08/2019

Sir,

This is in reference to your letter no. DPCC/WMC-I/DAMB/2019/14480-14483 dt.02/08/2019 vide which you have directed to furnish the replies on the points. Accordingly the point wise replies are as under:-

1. DDA has allowed DAMB to complete the project of Development of Modern Poultry and Egg Market Gazipur by Dec. 2020. DAMB after obtaining approval from its authorities as well as outside authorities such as DUAC, DJB, Delhi fire services, MoEFCC etc. floated the tenders and at present the work is in progress at site. The relevant documents pertaining to above facts are enclosed herewith for your perusal and consideration.
2. Since there is no mention about expiry date of environmental clearance in the approval letter issued by MoEFCC in 2008, therefore as discussed in the meeting as well as in your letter dt.02/08/2019, DAMB has asked its Architectural Consultant of this project for submitting and obtaining the case for revised Environmental Clearance from MoEFCC. The copy of letter issued to our Architect M/s. Architect Bureau is enclosed herewith.
   In view of this as well as timeline provided by DDA for completing this project, construction activity may not be discontinued.

3. The effluent analysis report from empanelled laboratories of DPCC is enclosed herewith.
4. The existing bore wells in the Poultry Market are not working properly because of the fact that bore wells were shallow bores. Since DJB has approved the water supply scheme for Poultry Market and DAMB has requested DJB to provide water supply in this market or allow DAMB for developing two bores. Flow meter as directed shall be installed on DJB supply or new bore wells (letter written to DJB is enclosed herewith).
5. DG set is not being used as supply of electricity is regular. However the agency is installing DG set at site for which necessary directions has been given for installation of canopy around the DG set.

Thanking you

Superintending Engineer

Copy to:-

1. PA to VC DAMB for kind information of later.
2. PA to Secretary, DAMB for kind information of later
3. Secretary, FP&EMC Gazipur.

O/C

Annexure R-12

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Annexure R-
Ann R-7 (Colly)

By speed post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI
4th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visit us at : http://dpcc.delhigovt.nic.in

Dated: 9/11/19

F. No. DPCC/ WMC-I/2019/ 20291 + 96

Subject: Revocation of Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 as amended to date

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) Vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section (l) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide Notification No. GSR 106 (E), Dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any hospital or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, you, M/s Delhi Agricultural Marketing Board (herein after referred as the addressee) are operating your unit Poultry &Egg Market at Ghazipur, Delhi-110096.

And whereas, you (the addressee) have applied for consent to operate on 16.11.2018 for the existing Poultry and Egg Market and informed that an agreement through association of commission agent at Poultry Maket, Ghazipur has been made with M/s Ray Ban Organics Pvt Ltd, Old Chungi, Bulandshahar road, Hapur, Ghaziabad, U.P. for collection, transportation and disposal of poultry waste.

And whereas, Consent to Operate (CTO) was issued on 11.01.2019 purely for the purpose of pollution control and with certain conditions as follows:

a) Submission of documents from the relevant authority w.r.t. to conformity of the activity within [illegible] the date of issue of the CTO,

b) [illegible] application for consent to establish for the present activity.

c) Submission of fresh Environmental Clearance (EC) from MoEF & CC including the activity of slaughtering / processing / dressing of the birds.

d) Not to undertake any construction activity till the issue of EC from MOEF&CC.

And whereas, you (the addressee) were called for personal hearing on 07.08.2019 before the Principal Secretary (Env.) cum Chairman, DPCC vide this office letter dated 02.08.2019.

And whereas, in response to aforesaid minutes, you (the addressee) have submitted a reply on 19.08.2019 enclosing many documents but none showing the compliance of any of the above conditions of CTO.

ATTESTED

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And whereas, you have failed to comply with any of the conditions of CTO granted to you on 11/01/19 even after a lapse of 9 months.

Now therefore, in view of the above, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 has decided to revoke the consent to operate issued to you on 11.01.2019 with immediate effect.

Please note that operating the unit without obtaining consent to operate is punishable under the provisions of the said Acts.

These issues with the approval of the Competent Authority.

AJEETA D. AGRAWAL
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, New Delhi-110006

Ms. Ajeeta D. Agrawal
SEE, WMC-I

1. The Vice Chairman, Delhi Agricultural Marketing Board, Plot No. 9, DAMB Office Building, Institutional Area, Pankha Road, Janakpuri, New Delhi-58.

2. The Secretary, Delhi Fish, Poultry & Egg Marketing Committee, Shaheed Ashwak Ulla Khan (SAUK), Fish Market Complex, Ist Floor, Ghazipur, Delhi-110096

Copy to:-

1. The Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi – 110092 : with the request to cancel the licenses issued to the shops for processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities with immediate effect & send the compliance report to this office within 15 days.

2. The Chairman, Food Safety Standards Authority of India, FDA Bhawan, Near Bal Bhawan, Kotla Road, New Delhi – 110002 : with the request to take necessary action as per the law.

3. Sh. Kaushal Vashist, Director (IA.III Section), The MOEF&CC, Indira Paryavan Bhawan, Zor Bagh, Delhi – 110003. With the request to initiate the action against the unit as per the provisions of law.

4. Master File of WMC-I, DPCC.

D. K. SRIVASTAVA
Assistant Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

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True Copy of the Record

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By Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : http://dpcc.delhigovt.nic.in/)

F. No. DPCC/WMC-I/P&E Mrk/2019/ 20294-20305 Dated: 9/1/19

Subject: Directions for closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and under Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, as per section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, you, M/s Delhi Agricultural Marketing Board (herein after referred as the addressee) are operating your unit Poultry & Egg Market at Ghazipur, Delhi-110096.

And whereas, you (the addressee) had obtained Environmental Clearance on 28.07.2008 from MoEF & CC for the activity of the Construction of Modern Poultry and Egg Market at Ghazipur which was valid for 7 years i.e. upto 27.07.2015.

And whereas, you (the addressee) had applied for Consent to Establish for the activity of the Construction of Modern Poultry and Egg Market at Ghazipur which was issued to you on 08.02.2010 and valid upto 07.02.2011.

And whereas, you (the addressee) had applied for Consent to Operate (CTO) under Water & Air Acts on 16/12/2013 for the existing Poultry and Egg Market.

And whereas, the application for CTO submitted on 16/12/13 was refused on 24/04/18 along with directions for closure under section 33(A) & 31 (A) of Water & Air Act respectively.

And whereas, a reply was submitted by DAMB on 17.05.2018 regarding installation of ETP and proposal for installation of Waste to Power plant.

And whereas, you (the addressee) had again applied for Consent to Operate on 16.11.2018 for the existing Poultry and Egg Market along with documents and the agreement with M/s Ray Ban Organics Pvt Ltd, Hapur, Ghaziabad, U.P. for collection, transportation and disposal of solid poultry waste.

And whereas, Consent to Operate (CTO) was issued on 11.01.2019 purely for the purpose of pollution control and with certain conditions as follows:

a) Submission of documents from the relevant authority w.r.t. to conformity of the activity within six month from the date of issue of the CTO.

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b) Submission of application for consent to establish for the present activity.

c) Submission of fresh Environmental Clearance (EC) from MoEF & CC including the activity of slaughtering / processing / dressing of the birds.

d) Not to undertake any construction activity till the issue of EC from MOEF&CC.

And whereas, no compliance has been received from you, the addressee, on the above conditions even after a lapse of 9 months.

And whereas, you (the addressee) were called for personal hearing on 07.08.2019 before the Principal Secretary (Env.) cum Chairman, DPCC vide this office letter dated 02.08.2019.

And whereas, in response to aforesaid minutes, you (the addressee) have submitted a reply on 19.08.2019 enclosing many documents but none showing the compliance of any of the above conditions of CTO.

And whereas, an inspection was again carried out by DPCC officials on 06.11.2019 and following were observed:

1. The Poultry and Egg Market was found operational.
2. The unit has still not applied for EC in MoEF.
3. Construction of Modern Poultry Market has been started. Excavation work has begun and some column / beams have been erected. However, on the day of inspection the work was not carried out due to the ban on construction by Delhi Government under GRAP.
4. Common slaughtering area earlier existing in the market has been dismantled and now slaughtering of bird is being carried out in approx. 50 individual shops. However, no document was shown regarding permission of the activity from any department.
5. Solid waste generated from these shops during slaughtering / dressing / cleaning are kept in bags in open space between entrance gate and shops attracting lots of vultures.
6. Lots of feather of birds were observed strewn over the road in the market.
7. No document was shown regarding the implementation of the agreement with M/s Ray Ban Organics Pvt Ltd, Hapur, Ghaziabad, U.P. for collection, transportation and disposal of solid poultry waste.
8. Approx. 36 no. of temporary shops have come up in the vacant plot adjacent to poultry market and selling of mutton/ chicken/ fish is being carried out at the backside of these shops by some people.
9. A common bio-methanation plant of 15 TPD capacity is under construction adjacent to STP to handle the waste generated from fish market, poultry market, flower market and fruit market & vegetable market of Ghazipur. One pre-digester, two main digesters were found constructed.
10. Various shops have installed individual borewells for extraction of ground water.
11. Adequate stack height has not been provided with the D.G. Set of 82.5 KVA.
12. An ETP of 650 KLD has been installed to treat the waste water generated from these shops. ETP was found in operation. On-line monitoring system and flow meters found installed at inlet and outlet of ETP showing parameters within prescribed limits.

And whereas, as stated above, you (the addressee) have started the work for construction of Modern Poultry and Egg Market without obtaining Environmental Clearance from MoEF & CC.

And whereas, you (the addressee) are not managing the solid poultry waste as per the undertaking submitted in DPCC.

And whereas, you (the addressee), have failed to comply with any of the conditions of CTO granted to you on 11/01/19 even after a lapse of nine months.

ATTESTED
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And whereas, the Consent to Operate granted to you (the addressee) on 11/01/19 has been revoked vide this office letter no.2009 dated 09/11/19.

Now therefore, in view of the above, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it u/s 33(A) of the Water Act and 31(A) of the Air Act as amended to date has decided to issue the following directions:

1. That you (the addressee) shall close down all the processes in your unit i.e. Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities with immediate effect.

2. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the activities of the unit Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities with immediate effect.

3. That the Concerned Authority in BSES Yamuna Power Ltd. shall disconnect the electricity/power supply of the unit i.e. Poultry & Egg Market with immediate effect.

4. That the concerned authority in DJB shall disconnect the water supply connection of the bore AVATZAYEE Kindly in the unit i.e. Poultry & Egg Market with immediate effect.

5. That East Delhi Municipal Corporation shall cancel the licenses granted to the shops in the Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities.

Please note that you (the addressee) shall be liable for penal action under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 in case of noncompliance of aforesaid directions.

This is being issued as per the approval of the Competent Authority.

AJEETA D. AGRAWAL
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, New Delhi-110006

Ajeeta D Agrawal
SEE, WMC-I

To,

1. The Vice Chairman, Delhi Agricultural Marketing Board, Plot No. 9, DAMB Office Building, Institutional Area, Pankha Road, Janakpuri, New Delhi-58.

2. The Secretary, Delhi Fish, Poultry & Egg Marketing Committee, Shaheed Ashwak Ulla Khan (SAUK), Fish Market Complex, Ist Floor, Ghazipur, Delhi-110096

Copy to:

1. Deputy Commissioner (East) L. M. Bund, Shastri Nagar, Delhi-110031- with the request to ensure effective closure of the activities of the unit including processing/ slaughtering of birds for which necessary permission has not been taken from the concerned authorities. It is also requested to ensure disconnection/ effective closure of the bore wells existing in the unit & send the compliance report to this office within 15 days.

2. The Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi – 110092: with this request to take necessary action as per law with immediate effect & send the compliance report to this office within 15 days. It is also requested to co-ordinate with the concerned department, if any, and clean the area in and around the poultry & Egg market.

3. The Member (Water) Delhi Jal Board, Varunalaya Complex Jhandewalan, New Delhi-110055- With request to disconnect/ effect the bore wells existing in the unit with immediate effect & send the compliance report to this office within 15 days.

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4. The General Manager (Commercial), BSES Yamuna Power Limited Shakti Kiran Building, Ground Floor, Main Road Karkardooma Opp. Karkardooma Court, Delhi -110032- With the directions to disconnect the electricity/power supply of the said unit with immediate effect & send the compliance report to this office within 15 days.

5. The Chairman, Food Safety Standards Authority of India, FDA Bhawan, Near Bal Bhawan, Kotla Road, New Delhi – 110002 : with the request to take necessary action as per the law.

6. Sh. Kaushal Vashist, Director (IA.III Section), The MOEF&CC, Indira Paryaven Bhawan, Zor Bagh, Delhi – 110003: With the request to initiate the action as per the provisions of law.

7. Master file

D.K Srivastava
EE, WMC-I

D. K. SRIVASTAVA
Assistant Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

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Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : http://dpcc.delhigovt.nic.in

F. : DPCC/WMC-III/P&E Mrk/2020/ 3364 – 65 Dated: 5-11-20

To,
TheVice Chairman,
Delhi Agricultural Marketing Board,
Plot No. 9, DAMB Office Building, Institutional Area,
Pankha Road, Janakpuri,
New Delhi-110058

Sub:- Compliance of directions for closure issued to Poultry and Egg Market at Ghazipur, Delhi- reg.

S.r.

This refers to the closure directions issued to Poultry and Egg Market (managed by Delhi Agriculture Marketing Board) operational at Ghazipur, Delhi in view of the non-compliance of the provisions of Water Act, 1974 and Air Act, 1981 vide letter dated 09.11.2019 wherein you were directed to close down all the processes in your unit i.e. Poultry & Egg Market including processing/ slaughtering of birds for which necessary permission has not been taken from concerned authorities with immediate effect.

The Poultry Market has been inspected on 24.9.2020 and found the plant operational in violation of the closure directions issued vide letter dated 09.11.2019 and without consent to operate under the Water Act, 1974 and Air Act, 1981. Further, the construction of building for modern Poultry Market was in progress without a valid Environmental Clearance of the MoEF& CC, GoI.

In view of earlier closure directions dated 09.11.2019, you are hereby directed to stop all the processes in Poultry & Egg MarketGhazipur including processing/ slaughtering of birds with immediate effect, apart from stopping the construction of the building of modern Poultry & Egg Market with immediate effect. Furtheryou are hereby directed to submit the undertakingin this regard within 07 days from date of issue of this letter, failing which prosecution proceedings under the provisions of the above said Acts will be initiated without any further reference to you.

Further, as the issue of pollution being caused by the plant is being monitored by Hon'ble Delhi High Court in a Writ Petition filed by Ms.GauriMulekhi, you are directed to comply with the directions of Hon'ble High Court and submit compliance report wrt the order of the Hon'ble Court dated 24.9.2018 within 7 days of issue of this letter.

Yours faithfully.

(Dr. BMS Reddy)
SEE, WMC-III

Delhi Fish, Poultry & Egg Marketing Committee
Copy No. 695
Date 09/11/2020

Encl: As above

Copy to The Secretary, Delhi Fish, Poultry & Egg Marketing Committee, ShaheedAshfaqueUllah Khan Fish Market Complex, 1st Floor, Ghazipur, Delhi-110096.

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R-6 (Coll.)

Delhi Agricultural Marketing Board
[Govt. of NCT of Delhi]
9, Institutional Area, Pankha Road, Janakpuri, Delhi 110058
Ph.: 28525232 FAX: 28521871
Email: ambdk@nic.in Website: www.delagrimarket.nic.in

F25(19)/444/2020/DAMB/Engg./7778-81 Date: 13/11/2020

13/11/2020
REGISTRY COUNTER
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH & 5TH FLOOR, ISBT BUILDING
KASHMERE GATE, DELHI-110006

To,

SEE (WMC-III)
Delhi Pollution Control Committee
4th & 5th floor, ISBT Building,
Kashmere Gate, Delhi-110006

Sub: Compliance of directions for closure issued to Poultry and Egg Market at Ghazipur, Delhi

Sir,

This is in reference to your letter no. DPCC/WMC-III/P&E Mrk/2020/2364-65 Dt. 05/11/2020 received in this office 09/11/2020 vide which you have mentioned that in view of closure direction dt. 09/11/2019 DAMB is directed to stop all the processes in the Poultry market Gazipur including processing/ slaughtering of birds with immediate effect, apart from stopping the construction of building of modern poultry and egg market with immediate effect. Further vide this letter, DAMB is directed to submit the undertaking in this regard within 07 days from the date of issue of this letter.

In view of above letter and letter dt. 09/11/2019, the following are the main issues:

1. Stoppage of all processes in Poultry market without consent to operate of Poultry market.
2. Stopping of construction activity of modern Poultry market without valid environment clearance.

Both the above issues are not related to each other and are to be dealt separately.

Regarding point no. 01 we have to go long back with correspondences made with DPCC with effect from 2009 onwards and the action taken by DAMB thereof:

1. Reference to letter no. DPCC/EC/24811/3145 dt. 22/01/09(copy enclosed at **(Ref Annexure A)**. Vide this letter DPCC issued direction to install effluent treatment plant in view of large quantity of trade effluent being discharged in open drain.
2. According to above direction DAMB invited tenders for installation of effluent treatment plant and the same was installed and made operational in 2013.
3. DAMB invested 3.56 crore for complying the above direction of DPCC.

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4. DAMB applied for Consent to operate (CTO) to DPCC on dt. 10.12.13 and deposit the requisite fees(copy of payment enclosed at (Ref Annexure B).

5. DPCC vide its letter no. DPCC/WMC-II/2014/SH-2/2209 dt. 02.06.14(copy enclosed at (Ref Annexure C) issued direction for installing online effluent quality monitoring system at the outlet of ETP for the measurement of the parameters such as pH, TSS, BOD, COD etc.

6. Accordingly DAMB started the process of installation of online monitoring system and the same was made functional w.e.f. 2017 and DAMB spend Rs. 30.91 lacs.

7. Thereafter DPCC vide letter no. DPCC/WMC-II/2014/SH-2/2424 dt. 11.07.14(copy enclosed at (Ref Annexure D) revoked the closure direction and issued direction for application for authorization under municipal solid waste management and handling rules 2000.

In view of above directions from DPCC, DAMB started process for installation of solid waste managment plant and awarded the work to M/s Green brick on 15.07.2018 for Rs. 9.17 cr. This plant is operational and has been inaugurated by Hon'ble CM Delhi on dt. 27/10/2020.

8. In view of the above actions of DAMB as well as on the request of DAMB, DPCC issued CTO(renewal) for the Poultry and Egg market on dt. 11.01.2019 valid upto 15.11.2023(copy enclosed at (Ref Annexure E).

Further DPCC issued a letter no. DPCC/WMC-I/DAMB/2019/14480-14483 dt. 02.08.19 (copy enclosed at (Ref Annexure F)vide which DAMB asked to attend the meeting on 07.08.19 in chamber of Member Secretary, DPCC.

9. The matter discussed in the above meeting were replied by the DAMB on 14.08.2019 (copy of letter enclosed at (Ref Annexure G).

10. DPCC vide its letter no. DPCC/WMC-I/2019//20291-96 dt. 09.11.19(copy enclosed at (Ref Annexure H) has raised following points:

(a) Submission of documents from the relevant authority w.r.t to conformity of the activity within six month from the date of issue of the CTO.

(b) Submission of application for consent to establish for the present activity.

(c) Submission of fresh environment clearance (EC) from MoEF&CC including the activity of slaughtering/ processing/ dressing of the birds.

(d) Not to undertake any construction activity till the issue of EC from MOEF&CC.

Regarding point no. (a), the relevant authority i.e. Lieutenant Governor Delhi vide his visit on dt. 23.10.1992 gave directions for managing the slaughtering of the birds where

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cleaning, processing, stamping, packing etc. could be made. Note of visit of LG on 23.10.1992 issued by K.B. Vasisht, OSD to LG (copy enclosed at (Ref Annexure I). MCD has also issued licenses to the traders of the Poultry market for slaughtering of the birds as per MCD norms after obtaining NOC from DAMB.

Regarding point no. (b), consent to establish was obtained in 2010 for the Poultry & Egg market(copy enclosed at (Ref Annexure J).

Regarding point no. (c), it is submitted that the activity of construction of new poultry market should not be linked with the operation of existing poultry market. However, the action taken by the DAMB are as under:

1. DAMB processed for development of new Poultry market in 2005 and accordingly the architect consultant was appointed. Architect consultant obtained all the approval from outside authorities such as DUAC, DJB, DFS etc.
2. Environmental clearance for this project was also obtained from MoEF&CC in 2008(copy enclosed at). However as per the direction of DPCC dt. 09/11/2019, DAMB has asked its architectural consultant for submitting the case for getting environment clearance. Accordingly the case has already been submitted by the consultant to the regional office of MOEF&CC on dt. 20/01/2020 for obtaining certified compliance report of the project(copy enclosed at (Ref Annexure K).

Thereafter the correspondences are in process and now the matter is being submitted to Director IA-II, MoEF&CC New Delhicopy enclosed (Ref Annexure L).

In view of all above clarifications and action taken by DAMB for complying the various directions w.e.f 2009 onwards and also in respect of the reply of letter dt. 09/11/19 and 05/11/2020, the decision of closure of market operation may be revoked in light of clarifications submitted for point (a) & (b) above and lifting of ban on construction activity of new poultry market in light of clarifications submitted for point no. (c) above.

SE DAMB

Encl. as above.

Copy to:-

1. PA to VC DAMB
2. PA to Secretary, DAMB
3. Secretary, FP&EMC, Gazipur to further process the matter.

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Annexure R-13 & 14

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Annx-R-13

Annx-R-14

F. No. 21-91/2020-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3
Tel: 011-24695301 Email: lk.bokolia@nic.in

Date: **5th January, 2021**

To,

Head of Department (HOD),
M/s. Delhi Agriculture Marketing Board
9, Institutional Area, Pankha Road, Janakpuri
New Delhi 110058, Delhi

Subject: Environmental Clearance for development of Modern Poltry & Egg Market with built up area of 96,629.057 sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi by M/s. Delhi Agricultural Marketing Board (DAMB)-reg.

Sir,

This has reference to your proposal No. IA/DL/MIS/183574/2020; received on 17th November, 2020 through Parivesh Portal for grant of Environmental Clearance (EC) for development of Modern Poltry & Egg Market with built up area of 96,629.057sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006; as amended and notified under the Environment (Protection) Act, 1986 (29 of 1986), the above-mentioned project/activity is covered under category 'B' of item 8(a) 'Building and Construction Projects' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at State level. However, due to absence of SEIAA/SEAC in Delhi, the proposal required appraisal at Central level by sectoral EAC.

3. Accordingly, the abovementioned proposal for grant of EC has been examined by the Expert Appraisal Committee (Infra-2) its 57th meeting held on 25th November, 2020.

4. The details of the project, as per the Application and documents submitted by the project proponent, and also as informed during the above-mentioned meetings of EAC (Infra-2) are as under: -

i. The proposed project is located at East Delhi, District Centre under the jurisdiction of Delhi Development Authority (DDA).

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ii. The project is New. However, in the past, Ministry has granted Environmental Clearance vide letter No.21-1229/2007-IA.III dated 28.07.2008 based on the appraisal done by the then EAC in its meeting held on 28th July, 2008.

iii. The total plot area is 60,200sqm. The FSI/FAR area is 49,762 sqm and total construction (Built-up) area is 96,629.057sqm. The project will comprise of two (02) Buildings of 'G+1' and 'G+2 floors'. Maximum height of the building is 13.5m. The details of buildings are as follows:

Floor Area (FAR)	**As per EC Granted/ 28.07.2008(Concept) (in sqm)**	**As per DDA sanction (2019) & proposed (in sqm)**
Ground Floor	17933.212	17892.022
First Floor	17098.002	17892.022
Second Floor	11525.002	11110.749
Total	46556.216	46866.793
(Non-FAR)		
Basement (02 Nos.)	24871.078x2= 49742.156 \156	24881.132x2= 49762.264 *(proposed* 49762.264x1, with Multilevel Car parking (MLCP)
Built-up Area	**96298.372**	**96629.057**
Green Area (35% of total plot area)	**21070**	**21070**

iv. As on 31.12.2019; Built up area of approx. 5000 sqm has been constructed as per EC granted No.21-1229/2007-IA.III dated 28.07.2008. There are 70 (seventy) shops running in sheds and proposed shops are 100. About 70 % of the plot area is occupied by shops under shed and construction is on in 30 % of the plot area.

v. During construction phase, total water requirement is expected to be 10KLD. During the construction phase, Soak pits and septic tanks will be provided for disposal of wastewater. Temporary sanitary toilets will be provided during peak labor force.

vi. During operational phase, total water requirement of the project is expected to be 676KLD and the same will be met by 214KLD of fresh water from Delhi Jal Board (DJB) and 462 KLD of Recycled Water.

vii. Wastewater generated (513 KLD) will be treated in onsite Effluent Treatment Plant (ETP) cum Sewage Treatment Plan (STP) of 650 KLD in the capacity. Treated wastewater (462 KLD) will be recycled and re-used for flushing (74KLD), green area/horticulture (35KLD) and remaining (353KLD) as process water. No water will be disposed in to municipal drain (Zero discharge).

viii. About 0.28 TPD of municipal solid waste will be generated in the project. The biodegradable waste (0.14 TPD) will be processed in Organic Waste Converter (OWC) and the non- biodegradable waste (0.14TPD) will be handed over to authorized local vendor. Solid waste generated from cutting, removal of feathers, legs and neck (approx.

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40000 x 4=1,60000kg x35= 560 kg) and organic solid waste from domestic (140kg) will power biogas /bio-manure plant (15TPD) based on NISARGRUNA TECHNOLOGY (BARC TECHNOLOGY).

ix. The ETP cum STP are already in place with the due approval of Delhi Pollution Control Committee (DPCC). Biogas plant has also been made operational now.

x. The total power requirement during construction phase is 2925 KVA and will be met from BSES.

xi. Roof top rainwater of buildings will be collected in 12 (twelve) Rain Water Harvesting (RWH) tanks of total for harvesting after filtration.

xii. The Green Belt for the proposed project has been planned in an area of 21070 SQM (50% of open area) to provide a clean, healthy and beautiful green environment.

xiii. Parking facility for 1445 four wheelers and two wheelers is proposed to be provided against the requirement of 1445 (according to local norms).

xiv. Proposed energy saving measures would save about 5 % of power.

xv. The project is not located in Critically Polluted area.

xvi. It is not located within10km of Eco Sensitive Zone. NBWL clearance is not required.

xvii. No Forest Clearance is required

xviii. No Court case pending against the project.

xix. Investment/Cost of the project is Rs. 150 Crore.

5. The EAC, based on information and clarifications provided by the project proponent and detailed discussions held on the issues, has recommended granting environmental clearance to the project. The aforesaid recommendation of EAC (Infra-2) is subject to certain specific conditions, as stipulated during its 57th meeting held on 25th November, 2020 and the standard EC Conditions as specified by the Ministry vide OM dated 04.01.2019 for the said project/activity.

6. Based on recommendations of EAC (Infra-2), the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project for development of Modern Poltry & Egg Market with built up area of 96,629.057 sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi by M/s. Delhi Agricultural Marketing Board, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the following specific and standard conditions:

A. Specific Conditions:

i. The Project proponent should ensure that the facility fulfils all the provisions of Solid Waste Management Rules, 2016, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016. Adequate and separate area shall be provided for waste management and handling within the premises. Adequate measures shall also be taken to prevent odour problem from waste processing plant and ETP cum STP.

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ii. As reported, about seventy shops are running in sheds on the project site. Suitable drainage and waste management measures (with frequent spray of permitted insecticides etc.) shall be adopted in both the construction and operational phase so as to prevent stagnation of water or accumulation of waste that will ultimately restrict the reproduction and growth of disease vectors. All required safety, sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

iii. The biodegradable waste (0.14 TPD) shall be processed in onsite OWC and the non- biodegradable waste (0.14TPD) shall be handed over to authorized local vendor.

iv. As proposed, Solid waste generated from cutting-removal of feathers, legs and neck (approx. 40000 x 4=1,60000kg x35= 560 kg) and organic solid waste from domestic (140kg) shall be used to get power from the proposed biogas / bio-manure plant (15TPD).

v. Total water requirement of the project shall not exceed 676KLD including 214KLD of fresh water from Delhi Jal Board (DJB).

vi. No abstraction of Ground water during the construction as well as the operation phase.

vii. As proposed, Wastewater generated (513 KLD) shall be treated in onsite Effluent Treatment Plant (ETP) cum Sewage Treatment Plan (STP) of 650 KLD in the capacity. Treated wastewater (462 KLD) shall be recycled and re-used for flushing (74KLD), green area/horticulture (35KLD) and remaining (353KLD) as process water. No water shall be disposed in to municipal drain (Zero discharge).

viii. The project proponents would commission a third-party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.

ix. Roof top rainwater of buildings shall be collected as per the in 12 (twelve) Rain Water Harvesting (RWH) tanks of total for harvesting after filtration as per CGWB guidelines.

x. As proposed, Parking facility for 1445 four wheelers shall be provided. Parking during the operation phase should be fully internalized and no public space should be utilized. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Loading and unloading of goods shall be from the designated places in the proposed market. Parking shall be kept clean and free from all types of wastes.

xi. In order to mitigate the emission load from traffic and to promote cleaner fuel options, Electric Car Charging Points shall be provided at

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the Parking and provision of vehicles based on green fuel shall be facilitated.

xii. No tree felling/transplantation has been proposed in the instant project. As proposed, As proposed, area of 21,070 sqm (50% of open area) is to be developed as green area to provide a clean, healthy and beautiful green environment. A minimum of one tree for every 80 sqm of land should be planted and maintained. The landscape planning should include plantation of native species. Water intensive and/or invasive species should not be used for landscaping.

xiii. The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.

B. Standard Conditions:

I. **Statutory compliance:**

i. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

ii. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightening etc.

iii. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.

iv. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

v. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

vi. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.

vii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.

viii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.

ix. The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.

x. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

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ii. Air quality monitoring and preservation:

i. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.

ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$) covering upwind and downwind directions during the construction period.

iv. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

vi. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.

vii. Wet jet shall be provided for grinding and stone cutting.

viii. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.

x. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.

xi. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

xii. For indoor air quality the ventilation provisions as per National Building Code of India.

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Copy of Consent Proposal No. SIA/GJ/MIS/163974/2020

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III. Water quality monitoring and preservation:

i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.

ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

iii. Total fresh water use shall not exceed the proposed requirement as provided in the project details.

iv. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

v. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

vi. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

vii. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

viii. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

ix. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.

x. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

xi. The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.

xii. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse.

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The ground water shall not be withdrawn without approval from the Competent Authority

xiii. All recharge should be limited to shallow aquifer.

xiv. No ground water shall be used during construction phase of the project.

xv. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.

xvi. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

xvii. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.

xviii. No sewage or untreated effluent water would be discharged through storm water drains.

xix. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.

xx. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.

xxi. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

IV. Noise monitoring and prevention:

i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

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iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Energy Conservation measures:

i. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.

ii. Outdoor and common area lighting shall be LED.

iii. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

iv. Energy conservation measures like installation of LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.

v. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.

vi. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

VI. Waste Management:

i. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

ii. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

iii. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.

iv. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.

v. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.

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Secretary of the Record

vi. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

vii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks. Compressed earth blocks, and other environment friendly materials.

viii. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

ix. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.

x. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

VII. Green Cover:

i. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).

ii. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.

iii. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

VIII. Transport

i. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
   a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
   b. Traffic calming measures.
   c. Proper design of entry and exit points.
   d. Parking norms as per local regulation.

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ii. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

iii. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

IX. Human health issues:

i. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

ii. For indoor air quality the ventilation provisions as per National Building Code of India.

iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

v. Occupational health surveillance of the workers shall be done on a regular basis.

vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

X. Miscellaneous:

i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.

ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of

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monitored data on their website and update the same on half-yearly basis.

iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

v. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

vi. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

vii. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report

viii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

ix. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

x. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

xi. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).

xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

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xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

xvii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

7. The Environmental Clearance is being granted to M/s. Delhi Agricultural Marketing Board (DAMB) for development of Modern Poltry & Egg Market with built up area of 90,629.057sqm at B-1 Pocket, adjacent to NH-24 Ghazipur, New Delhi.

8. This issues with the approval of the Competent Authority.

(Shard)
Scientist-E

Copy to:

1. The Secretary, Department of Environment, Government of Delhi, New Delhi.
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Kendriya Bhavan, Regional Office (CZ) 5th Floor, Sector-H, Aliganj, Lucknow - 226024.
3. Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Member Secretary, Delhi Pollution Control Committee, Department of Environment, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/ Record File/ Notice Board/MoEF&CC website.

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Annexure R-15

DELHI JAL BOARD : GOVT. OF NCT OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (EAST)I
M-16 POCKET-E : MAYUR VIHAR PHASE-II
DELHI – 110091
STOP CORONA

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WASH YOUR HANDS • WEAR MASK • MAINTAIN SOCIAL DISTANCE

No. F-67/DJB/EE(East)I /2021/ 5437 Dated: 5-3-2021

To,

Project Engineer-II
Delhi Agricultural Marketing Board,
9, Institutional area Pankha Road,
Janakpuri, Delhi-110058.

Subject:- Permission for one No. New Tube Well at Poultry Market.

Reference:- DJB/Gazipur/SE(East)/2020/2337 Dated 18.12.2020.

Please refer to your application on above subject, in this regard permission has been accorded for one No. bore well for poultry market at Gazipur for two years only subject to proper functioning of installed RWH system on following terms & conditions.

1. As per attached annexure 'A'.
2. Tube well must be constructed within the specified area mentioned in application form.
3. The Tube well shall be used only for the purpose it is approved.
4. The applicant should use re-cycled waste water for the purpose of other than drinking.

Encl: As above.

(Pratap Singh)
EXECUTIVE ENGINEER (EAST)I

8/3/21
12/3/21

DAMB, JANAKPURI
R & I Branch
12 MAR 2021
Diary No...320.....

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ANNEXURE 'A'

1. Applicant may abstract only prescribed quantity as mentioned in application of ground water through proposed one No. tube well only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the advisory committee.
2. Details of the tube-well constructed viz depth, diameter, zones tapped, daily running hours and power of submersible pump to be submitted to DJB/DM office.
3. The latitude and longitude of the tube-wells to be given after construction of the tube-well.
4. All the tube-wells to be fitted with digital water meter recorder by the applicant at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, i.e. daily/monthly. The applicant will maintain a record of said monitoring for inspection. The ground water quality to be monitored twice in a year during pre-monsoon and post monsoon periods.
5. Applicant shall, implement rain water harvesting/ ground water recharge measures for augmenting the ground water resources of the area and undertake periodic maintenance of recharge structure at its own cost. The photograph of the same to be submitted to the DJB.
6. The applicant at its own cost shall install one piezometers (water level monitoring well) fitted with automatic water level recorder at suitable location in their premises and execute ground water regime monitoring programme on regular basis.
7. The permission for ground water withdrawal is valid for two years from the date of issuance. Applicant shall apply for renewal of permission to DJB before expire of the same along with the records of ground water withdrawal, ground water quality, ground water level of last two years and photographs of rain water harvesting system.

E.E (East)-I

Annexure 16

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI
4TH FL., ISBT BUILDING, KASHMERE GATE, DELHI 6
visit us at : http://dpcc.delhigovt.nic.in

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F.No.DPCC/EC/24811/ 3946 Dated: 5/2/08

SUB: DIRECTION U/S 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AS AMENDED TO DATE.

Whereas, under the mandatory provision u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 without the previous consent of the Committee, no person shall establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension of addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlets for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, you Project Engineer-II, **Delhi Agriculture Marketing Board, 9, Institutional Area, Pankhu Road, Janakpuri, New Delhi-110058** (hereinafter referred as addressee) have applied for Consent to Establish under the Air & Water Acts to this office on 24.01.08 for the project of Modern Poultry & Egg market at Ghazipur, New Delhi for activity of dressing of Poultry birds and causing water pollution.

And whereas, your unit was inspected on 11.09.08 and the observations and continuing violations of the law observed during inspection were,as follows :-

1. No construction activity/excavation is started so far for the proposed project of setting up of mechanized chicken dressing plant at Gazipur, Delhi.
2. Presently, poultry market is running in two sheds having 88 Shops. Paultry premises is very near to the MCD slaughter House.
3. Facility of slaughtering of birds through manual operation is provided by the DAMB in the adjacent portion of market for which no permission has been taken from DPCC.
4. Approx 35,000 birds are slaughtered per day. Ground water supply (one bore of 12" diameter & 5 bore of 4" diameter) is provided for washing and other ancillary activities during slaughtering of birds.
5. Effluent Treatment Plant has not been installed for the existing slaughtering activity.
6. A large quantity of trade effluent (Approx. 6 Lakh liters/day) is being discharged in open drain leading to the main drain without any treatment which is clear violation u/s 24 of the Water Act, 1974. Such large quantity of waste water discharge has implications of keeping Delhi's Yamuna and Delhi's water clean and the unit requires strict enforcement of various provisions of Water Act, 1974.

Contd...2

Kindly see plan
29/11/08
Sh Rohit Please put up a draft letter to DPCC and copy to Secy/H(Env) Ghazipur Ltd
29/11/08

And whereas, you were requested to apply for Consent to Establish for the existing unit immediately and to install ETP within 90 days and furnish/submit a time bound program in this regard vide this office letter even no. dated 27.10.08. 376

And whereas, you have submitted a reply in this office on 21.11.08.

And whereas, the case was put up alongwith your reply & discussed in the CMC (MSW) meeting held on 05.12.08 and it was decided to issue the Directions to you for immediate installation of ETP within 60 days.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date, has decided to issue the following directions:-

1. That you (the addressee) shall install ETP within 60 days and submit a time bound program in this regard within 15 days from the date of issue of these directions.
2. That you shall stop the operation of all the water polluting activities of your unit, if failed to comply direction as (1) above.
3. That the Power Supply Co. and Delhi Jal Board shall be directed to disconnect the power supply and the water supply available with the addressee respectively, if failed to comply direction as (1) above.
4. That the concerned Authority in MCD and Delhi Police shall be directed to cancel the license to the aforesaid unit, if failed to comply direction as (1) above.

This issue as per the decision of aforesaid **Consent Management committee (MSW).**

(Dr. A.K. Ambasht)
Member Secretary,
DPCC

The Project Engineer-II,
Delhi Agriculture Marketing Board,
9, Institutional Area, Pankha Road,
Janakpuri, New Delhi-110058.

Copy to:-

1. The Chief Secretary, Govt. of NCT of Delhi.
2. To the Secretary, Agriculture, Govt. of NCT of Delhi.
3. Master file.

By Speed Post

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI
visit us at : http://dpcc.delhigovt.nic.in

F. No. DPCC/WMC-II/ 2014/SH-2/ 2209 Dated: 02/06/2014

Subject: Directions u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, Central Pollution Control Board has delegated all its powers and functions under Water (Prevention and Control of Pollution) Act,1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, it is mandatory provisions u/s 25/26 of the water (Prevention & Control of Pollution) Act, 1974 that no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas Central Pollution Control Board (CPCB) has issued directions to DPCC u/s 18(1)(b) of The Water (Prevention & Control of Pollution) Act, 1974 regarding continuous monitoring of industrial effluent quality before final disposal for self monitoring of compliance vide letter No.B-190019/NGRBA/CPCB/2011-12 dated 05.02.2014 (copy of the directions is enclosed as Annexure-I).

And whereas for strengthening the monitoring and compliance through self regulatory mechanism. online source and effluent monitoring systems need to be installed and operated by the developers and the industries on "polluter pays principle".

And whereas it is becoming a need and necessity to regulate and minimize inspection of industries on routine basis and instead efforts need to be made to bring self discipline in the industries to exercise self monitoring and compliance and transmit data of effluent compliance to DPCC and to CPCB on continuous basis.

And whereas there could be sometime needed for getting such devices standardized and requiring confidence on data generated but, needless to emphasize that efforts towards setting up to continuous monitoring devices is essential.

And whereas the ground toothing of the values indicated by online devices need to be done before bringing them in public domain for proper interpretation and such measure need to be taken at the level of DPCC. And whereas for regulatory purposes and for purposes of actions to be taken against non-complying industries/facilities, the existing methods of sampling, analysis and related procedures need to be continued.

And whereas DPCC have prescribed standards for various parameters as per the notified standards under Environment (Protection) Act, 1986.

And whereas the Grossly Polluting Industries (GPI) operating in the NCT of Delhi have been identified for installation and commissioning of real time effluent monitoring systems excepting State of Haryana, Himachal Pradesh, Rajasthan, Madhya Pradesh, Chhattisgarh whose State Boards shall now identify the industries for said purpose.

Contd...2...

And whereas CPCB vide above directions under section 18 (1)(b) of the Water Act, 1974 has directed DPCC to issue directions u/s 33 (A) of the Water Act, 1974 for the compliance of the said directions u/s 18(1)(b) of the Water Act, 1974.

And whereas, you **The Project Engineer-II, M/s Delhi Agriculture Marketing Board, 9, Institutional Area, Pankha Road, Janak Puri, New Delhi-110058** (hereinafter referred as addressee) is engaged in the activity of Poultry and Egg Market at Ghazipur, East Delhi.

Now therefore, the Competent Authority of Delhi Pollution Control Committee, in exercise of powers conferred upon it u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date, has decided to issue the following directions:-

a. That you (the addressee) shall install online effluent quality monitoring system at the outlet of ETP for the measurement of the parameters flow, pH, TSS, COD, BOD, Total Kjehldal Nitrogen, Phosphates as PO_4, Oil & Grease as mentioned in the consent not later than by March 31, 2015 and transmission of online data so generated to DPCC and CPCB system as well.

b. That you (the addressee) shall install surveillance system with industrial grade IP (Internet Protocol) cameras having Pen, Tilted Zoom (PTZ) with leased line real time connection for data streaming and transmission of the same.

c. That you (the addressee) shall ensure regular maintenance and operation of the online system with temper proof mechanism having facilities for online calibration.

d. That you (the addressee) shall submit a time bound action plans to this office and CPCB on above measures by 30th June, 2014 and complete directions before March 31, 2015 in a time manner.

e. That you (the addressee) shall submit a bank guarantee of the amount (25% of the device to be installed) towards the commitment for installation and commissioning of real time effluent monitoring system along with web cameras within the prescribe time period, to the satisfaction of DPCC and CPCB, with provisions of forfeiture in case of non-compliance. Validity of the bank guarantee shall be 30th June, 2015.

Your reply with time bound action plan shall reach to this office within 30 days from the date of issue of these directions but not later than 30th June, 2014. Failing to comply with the above, action shall be taken u/s 41(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date.

This is being issued as per the approval of the Competent Authority.

Sr. Environmental Engineer
Waste Management Cell-II

To,

1. The Project Engineer-II, M/s Delhi Agriculture Marketing Board, 9, Institutional Area, Pankha Road, Janak Puri, New Delhi-110058.
2. M/s Delhi Agriculture Marketing Board, Poultry and Egg Market at Ghazipur, East Delhi.-110096.

Copy To:

1. The Chairman CPCB, Parivesh Bhawan East Arjun Nagar, Shadhara Delhi -110032
2. The Chairman, M/s Delhi Agriculture Marketing Board, 9, Institutional Area, Pankha Road, Janak Puri, New Delhi-110058.
3. The Superintending Engineer, M/s Delhi Agriculture Marketing Board, 9, Institutional Area, Pankha Road, Janak Puri, New Delhi-110058.
4. Master file, WMC-II

Annex R-17

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By Speed Post

DELHI POLLUTION CONTROL COMMITTEE
(DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI)
4th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
Visit us at : http://dpcc.delhigovt.nic.in

F. No.: DPCC/WMC-II/2014/SH-2/2424 Dated: 11/07/2014

Subject:- Revocation of Direction u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974.

Whereas, you **M/s Delhi Agricultural Marketing Board (DAMB), 9, Institutional Area, Pankha Road, Janakpuri, New Delhi-110058** (hereinafter referred as addressee) is engaged in the activity of Poultry and Egg Market at Ghazipur, Delhi-110092.

And whereas, directions for closure u/s 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date, was issued to you, vide letter no. F/(13)(11)(32)/Plg & MSW/2011/711-715 dated 24.10.2011.

And whereas, you the addressee has installed ETP and submitted an application for consent to operate under Air & Water Act on 16.12.2013 along with adequacy report and analysis reports of the ETP.

And whereas, case was placed before Coosent Committee (Orange) headed by Chairman, DPCC in its meeting held on 12.06.2014 and it was decided to revoke the said closure directions.

Now, therefore, as decided, direction u/s 33 (A) of Water Act is hereby revoked with immediate effect. You shall apply application for Authorization under Municipal Solid Wastes Management & Handling) Rules, 2000 within 15 days.

This issues as per the decision of Consent Committee (Orange).

Delhi Agricultural Marketing Board
Diary No. 284
Date 17/7/14
Secretary

(B. L. Chawla)
Sr. Env. Engineer, (WMC-II)
Mob. No. 9717593516

To,
M/s Delhi Agricultural Marketing Board (DAMB),
9, Institutional Area, Pankha Road,
Janakpuri, New Delhi-110058.

Copy for information and necessary action to:

1. The General Manager, BSES Yamuna Power Ltd., 3rd Floor Shakti Kiran Building Karkardooma, Delhi- 110092: to reconnect the electricity connection to the unit with immediat effect, if disconnected
2. The Deputy Commissioner (East), I.P. Distrib, Shashi Nagar, Delhi-110032: to sheal premises of the unit with immediate effect if sealed
3. The Secretary, DP & LMC, Fish and Poultry Market, Ghazipur, Delhi-110092
4. Master File, WMC-II

Environment Engineer (W)

Annexure R-18

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ANN R-1 (COLLY)

(2014) 1 Supreme Court Cases 241

(Record of Proceedings)

(BEFORE K.S.P. RADHAKRISHNA AND P.C. GHOSE, JJ.)

LAXMI NARAIN MODI .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Writ Petitions (C) No. 309 of 2003 with Nos. 330 of 2001, 44 of 2004, 688 of 2007 and SLP (C) No. 14121 of 2009, decided on July 9, 2013

Animals, Birds and Fish — Slaughterhouses — State Committees for slaughterhouses — Framing of guidelines for the proper functioning of Committees and implementation of various directions mentioned in order dated 23-8-2012, (2014) 2 SCC 417 — Directions issued — State Pollution Control Boards (SPCBs) having already framed guidelines and MoEF assuring to finalise them — UTs/State Governments directed to file their action-taken reports as to compliance with Supreme Court directions in order dt. 23-8-2012 and whether the Committees are functioning properly and effectively as per said directions — Prevention of Cruelty to Animals Act, 1960 — S. 38(1) — Rules made under — Implementation of — Prevention of Cruelty to Animals (Slaughterhouse) Rules, 2000 — Rr. 3 to 9 — Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 — R. 3(2) — Committees under — Proper functioning of — Directions (Paras 4 to 6)

Laxmi Narain Modi v. Union of India, (2014) 2 SCC 417; *Laxmi Narain Modi v. Union of India*, (2014) 1 SCC 243, *relied on*

SS-D/52370/C

Chronological list of cases cited *on page(s)*

1. (2014) 2 SCC 417, *Laxmi Narain Modi v. Union of India* 241*f-g*, 241*g-h*, 242*a*
2. (2014) 1 SCC 243, *Laxmi Narain Modi v. Union of India* 243*g-h*

ORDER

1. We have heard the learned counsel for the parties at length. On 23-8-2012, this Court passed a detailed order[1] giving positive directions to all the State Governments and Union Territories to constitute their respective Committees in terms of the decision taken by the Union of India on 26-4-2012.

2. We are informed that all the State Governments and Union Territories have already constituted their respective Committees, as directed by this Court on 23-8-2012[1]. We are now concerned with the question as to whether these Committees are effectively and properly functioning and taking steps for proper implementation of the provisions of the various legislations, referred to in the previous order.

1 *Laxmi Narain Modi v. Union of India*, (2014) 2 SCC 417

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3. It is pointed out that though the Committees have been constituted but they are not effectively and properly discharging their functions referred to in para 4 of the order [dated 26-4-2012 of MoEF as extracted in para 8 of the order of the Supreme Court] dated 23-8-2012[1]. We reproduce the said para 4, for ready reference:

"8. ... 4. Functions of the State Committee for Slaughterhouses so constituted may be as follows:

(*i*) To identify and prepare a list of all the slaughterhouses (SHs) located within the Local Self-Government (Municipal Corporations, Panchayats, etc.)

(*ii*) To call for reports from the District Magistrate or the Deputy Commissioner and District Food Safety Inspector as the case may be on the condition/functioning of the SHs and also on the compliance with the relevant applicable laws.

(*iii*) To recommend modernisation of old slaughterhouses (SHs) and to relocate SHs which are located within or in close proximity of a residential area.

(*iv*) To recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

(*v*) To carry out surprise and random inspections of SHs regularly and to issue directions for compliance with the recommendations that may be made by it.

(*vi*) To send biannual reports on the State SHs to the Central Committee and to refer issues that may require the Central Committee recommendations or the Central Government assistance.

(*vii*) To accord final approval for licensing of SHs to Local Self-Government.

(*viii*) To identify on an ongoing basis, the unlicensed slaughterhouses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on the same.

(*ix*) To check for child labour. (Action: AWD)"

4. We have to find out as to whether these Committees are properly functioning or not as per the directions vide para 4, referred to hereinabove. All the State Governments/Union Territories are directed to file their respective action-taken reports within a period of one month.

5. Mr Raj Panjwani, learned Senior Counsel appearing for the petitioner, referred to the order dated 10-10-2012[2] and submitted that on the basis of this Court's directions, guidelines have already been framed and placed before the Ministry of Environment and Forests (MoEF). It is for MoEF to examine the same and finalise the guidelines and place it before the Court. One month's time is granted to do the needful.

2 *Laxmi Narain Modi* v. *Union of India*, (2014) 1 SCC 245

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6. The Registry is directed to communicate this order to all the Chief Secretaries as well as to the Secretaries of the States and the Administrators of all the Union Territories, who will take further follow-up action. List on 27-8-2013, as part-heard.

Court Masters

(CITED ORDER)
(2014) 1 Supreme Court Cases 243
(Record of Proceedings)
(BEFORE K.S.P. RADHAKRISHNAN AND DIPAK MISRA, JJ.)

LAXMI NARAIN MODI .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Writ Petitions (C) No. 309 of 2003 with No. 330 of 2001, 44 of 2004 and 688 of 2007, decided on October 10, 2012

Animals, Birds and Fish — Slaughterhouses — State Committees for slaughterhouses — (a) Constitution of and (b) determination of functions of — Non-compliance with Supreme Court directions in orders dt. 28-3-2005 and 23-8-2012 — Last opportunity given to Secretaries of UTs and State Governments to constitute said Committees and thereafter personally be present and explain to Court as to whether directions have been complied with or not — MoEF and State Pollution Control Boards directed to work out a broad framework so that the Committees can effectively implement the provisions of the 1960 Act regarding transportation of livestock, slaughter and disposal of waste, etc. — Prevention of Cruelty to Animals Act, 1960 — S. 38(1) — Prevention of Cruelty to Animals (Slaughterhouse) Rules, 2000 — Rr. 3 to 9 — Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000, R. 3(2) (Paras 4 to 6)

Laxmi Narain Modi v. Union of India, (2014) 1 SCC 612; *Laxmi Narain Modi v. Union of India*, (2014) 2 SCC 417, *relied on*

SS-D/52371/C

Chronological list of cases cited *on page(s)*

1. (2014) 2 SCC 417, *Laxmi Narain Modi v. Union of India* 244a-b
2. (2014) 1 SCC 612, *Laxmi Narain Modi v. Union of India* 243g-h

ORDER

1. Heard the counsel on either side. This Court has passed an order on 28-3-2005[1] for proper and effective implementation of the provisions of the Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 and the Environment (Protection) Act, 1986, the Solid Wastes (Management and

1 *Laxmi Narain Modi v. Union of India*, (2014) 1 SCC 612

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The Rules of 1983 stand repealed by the Karnataka Judicial Service (Recruitment) Rules, 2004 (hereinafter referred to as "the 2004 Rules") and Rule 11(2) thereof reads as under:

"11. (2) All rules regulating the conditions of service of the members of the State Civil Services made from time to time under any law or the proviso to Article 309 of the Constitution of India shall, subject to Articles 233, 234 and 235 be applicable to the Civil Judges (Junior Division), Civil Judges (Senior Division) and the District Judges recruited and appointed under these Rules."

Thus, it is evident that the State Government is competent to appoint the learned Special Judge on contractual basis after his retirement for the period required to conclude the present trial, though with the consultation of the High Court as required under Article 235 of the Constitution. Further, in our humble opinion, such a course must be adopted in the manner prescribed under the 2004 Rules, and in view thereof, the matter requires to be considered by the State Government with the consultation of the High Court.

37. Therefore, in view of the aforestated facts, we refer the matter to the High Court of Karnataka to decide on the administrative side as to whether, in order to conclude the trial expeditiously as guaranteed under Article 21 of the Constitution requires the extension of the services of the learned Special Judge. Considering the urgency of the matter, we request the High Court of Karnataka to take a decision in this regard as early as possible.

38. In view of the above, we are of the considered opinion that the order of removal of Shri G. Bhavani Singh, Respondent 4 is a product of mala fides and the impugned order is not sustainable in the eye of the law as such the same is hereby quashed.

39. With the aforesaid observations/directions, the writ petitions stand disposed of.

[CITED ORDER]*

(2014) 2 Supreme Court Cases 417

(Record of Proceedings)

(BEFORE K.S.P. RADHAKRISHNAN AND DIPAK MISRA, JJ.)

LAXMI NARAIN MODI .. Petitioner;

Versus

UNION OF INDIA AND OTHERS .. Respondents.

Writ Petitions (C) No. 309 of 2005 with No. 330 of 2001, 44 of 2004 and 638 of 2007, decided on August 23, 2012

Animals, Birds and Fish — Wildlife — Animal welfare — Slaughterhouses (SHs) — Effective implementation of MoEF guidelines — Directions — State Governments and UTs directed to expeditiously form State Committees for SHs within one month and report compliance and to include in said Committees the Secretaries of Local Self-Government as well

* Title Cited in *Laxmi Narain Modi v. Union of India*, (2014) 1 SCC 341

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as Secretaries of Panchayat Raj — Central Pollution Control Board (CPCB) directed to write to all State Governments about MoEF Guidelines and initiate action through State Pollution Control Boards (SPCBs) against all SHs which were not meeting norms — CPCB further directed to initiate steps within two weeks and file compliance report within one month — Prevention of Cruelty to Animals Act, 1960 — S. 38(1) — Rules made under — Implementation of — Prevention of Cruelty to Animals (Slaughter House) Rules, 2000 — Rr. 3 to 9 — Implementation of — Prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules, 2000 — R. 3(2) — Appointment of committees under — In compliance with Supreme Court directives — Implementation of — Transport of Animals (Amendment) Rules, 2001 — R. 96 — Compliance with — Environment (Protection) Rules, 1986 — R. 3 — Standards of emission or discharge of environmental pollutants — Compliance with

(Paras 6 to 13)

SS-D/52529/C

Advocates who appeared in this case :

Pranab Kr. Mullick, Ms Purnima Bhat and C.D. Singh, Advocates, for the Petitioner;

Sidharth Luthra, Additional Solicitor General, Anil Grover, Additional Advocate General of Punjab, Manjit Singh, Additional Advocate General of Haryana and Dr Manish Singhvi, Additional Advocate General of Rajasthan, T.S. Doabia, Ranjit Kumar and Raj Panjwani, Senior Advocates (Ms Sunita Sharma, Ms Kiran Bhardwaj, D.S. Mishra, S. Chopra, Aditya Singhal, Shiv Pandy, Vikas Malhotra, D.L. Chidananda, B.K. Prasad, Wasim A. Qadri, A. Deb Kumar, Ms Sushma Suri, Ms Asha G. Nair, Ms Garvant, B.V. Balramdas, Ms Sonia Mullick, Ms Nooper Singhal, Kamal Mohan Gupta, Irshad Ahmad, Anjani Kr. Dubey, Pragyan P. Sharma, Rajesh Gupta, Ms Mandakini Sharma, Gautam Dhanija, P.V. Yogeswaran, Surendra Kr. Maurya, Gopal Singh, Manish Kumar, Chandan Kumar, Abhijit Sengupta, B.P. Yadav, Faisal M., Pragyan Sharma, Keshav Kayan, Vikas Upadhyay, B.S. Banthia, Pradeep Misra, Dalbir Kr. Dhaiya, Suraj Singh, Ms Aruna Mathur, Yusuf Khan, Ms Mamta, Vikas Bansal, Ms Vibha Datta Makhija, Shibashish Misra, Abhimanyu Nanda, Riku Sarma, Navnit Kumar (for M/s Corporate Law Group), Ranjan Mukherjee, S. Bhowmick, S.C. Ghosh, Ms Hemantika Wahi, Ms Nandani Gupta, Vijay Panjwani, Anil Jha, Sandeep Jha, Dharmendra Kr. Sinha, Rajesh Srivastava, Gopal Prasad, S.K. Singh, Vivek Vishnoi, Gaurav Agarwal, M.R. Shamshad, Anil Shrivastava, Biswajit Biswas, Mukesh K. Giri, Dilip Kr. Sharma, Shiv Prakash Pandey, Rajeev K. Dubey, G.V. Rao, Sunil Fernandes, Ms Veronika Tomar, Shashank K. Lal, Nikhil Nayyar, T.V.S. Raghavendra Sreyas, Ms Prittu Srikumar, Shekhar Raj Sharma, Ms Alka Sinha, Anuvrat Sharma, P. Parameswaran, Pradeep Misra, Tara Chandra Sharma, R. Ayyam Perumal, V.G. Pragasam, V.K. Verma, Anil Shrivastav, Nikhil Nayyar, P.V. Dinesh, Ashok K. Srivastava, L.C. Agrawala, Parat Dutt Tyagi, Ms Kamini Jaiswal, Abhijat P. Medh, Sanjay R. Hegde, Arun K. Sinha, Kh. Nobin Singh, T.V. Ratnam, Ms Sunita Rohatgi, Mahagopaal Mohanty, Anil Srivastava, T.V. George (M/s Arputham, Aruna & Co.), Anuradha Gupta, K.R. Sasiprabhu, Rajesh Srivastava, Ms B. Sunita Rao, Naresh K. Sharma, Ajay Pal and Ms Manik Karanjawala, Advocates] for the Respondents.

ORDER

1. These writ petitions have been preferred in public interest seeking various directions to the State Governments as well as to the Union of India, Ministry of Environment and Forests, Animal Welfare Board of India and other statutory authorities to effectively implement the provisions of the

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Prevention of Cruelty to Animals (Establishment and Regulation of Societies for Prevention of Cruelty to Animals) Rules, 2000 and also the provisions of the Environment (Protection) Act, 1986, Schedule I Entry 50 and also the Municipal Solid Wastes (Management and Handling) Rules, 2000, etc. Further, direction is also sought to ensure that the animals meant for slaughter are not transported in violation of the Transport of Animals Rules, 1978 and the Prevention of Cruelty to Animals (Transport of Animals on Foot) Rules, 2000. Further, prayers have also been made to ensure that the recognised slaughterhouses are in conformity with the provisions of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2000 and also for other consequential reliefs.

2. A detailed affidavit has been filed by the Central Pollution Control Board (for short "CPCB") as early as in October 2003 wherein it has categorically stated as follows:

> CPCB is of the view that the slaughterhouses generate substantial quantities of effluents and solid wastes. These slaughterhouses cause nuisance by way of foul smell due to improper handling. It is, therefore, necessary that these units should install pollution control devices so that they can comply with the prescribed standards. Further, it was stated that the existing slaughterhouses need to modernise their operations with greater emphasis on utilisation of waste to reduce environmental problems and to maintain hygienic conditions. It is also pointed out that most of the slaughterhouses in the country are very old and operate without basic amenities such as proper flooring, water supply, ventilation, etc., and there is no (*sic*) need to upgrade old slaughterhouses on modern lines.

3. Therefore, CPCB submitted that all the slaughterhouses in the country should comply with the prescribed standards. The local municipal agencies and police concerned should ensure that no illegal slaughtering takes place and also the units conform to the standards set by the State Pollution Control Boards and Pollution Control Committees.

4. This Court has passed various orders alerting the State Governments to properly implement the various provisions referred to hereinbefore but still no effective steps have been taken by various States either to constitute committees or to see that the slaughterhouses are functioning in accordance with the rules framed.

5. The matters have again come up for hearing today.

6. The learned Senior Counsel appearing for the Ministry of Environment and Forests (MoEF) brought to our knowledge a decision taken by the MoEF under the chairmanship of the Secretary, Ministry of Environment and Forests on 26-4-2012. In the meeting, CPCB has presented its status of 15 States whereas the Ministry of Labour gave a status of 20 States and the action plan was also discussed.

7. After examining the matter in depth by the Committee, they found the necessity of constituting the State Committees for slaughterhouses to fulfil

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the mandatory requirements under the various legislations dealing with the functioning of the slaughterhouses in the country

8. The decision dated 26-4-2012 [of MoEF] is extracted hereunder for easy reference:

"1. CPCB will write to all States informing about its guidelines for slaughterhouses (Action: CPCB)

2. CPCB will also initiate action against all slaughterhouses which are not meeting the norms and implement the abattoir rules through SPCB. It was discussed that SPCB even has powers to close slaughterhouses under these rules. (Action: CPCB)

3. The States to be requested to constitute the State Committees for slaughterhouses as follows:

(*i*) Secretary of the Department of Urban Development of the State — Chairman.

(*ii*) Representative Department of Health.

(*iii*) Representative Department of Animal Husbandry.

(*iv*) Representative Department of Labour.

(*v*) Food Safety Commissioner representing Central Food Safety and Standard Authority of India.

(*vi*) Representative State Pollution Control Board.

(*vii*) Representative State Animal Welfare Board.

(*viii*) Representative of State Police.

(*ix*) Two prominent persons nominated by the State Government.

(*x*) Such other officers and experts as the members may choose to co-opt.

4. The functions of the State Committee for slaughterhouses so constituted may be as following:

(*i*) To identify and prepare a list of all the slaughterhouses (SHs) located within the Local Self-Government (Municipal Corporations, Panchayats, etc.)

(*ii*) To call for reports from the District Magistrate or the Deputy Commissioner and District Food Safety Inspector as the case may be on the condition/functioning of SHs and also on the compliance with the relevant applicable laws.

(*iii*) To recommend modernisation of old slaughterhouses (SHs) and to relocate SHs which are located within or in close proximity of a residential area.

(*iv*) To recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

(*v*) To carry out surprise and random inspections of SHs regularly and to issue directions for compliance with the recommendations that may be made by it.

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(vi) To send biannual reports on the State SHs to the Central Committee and to refer issues that may require the Central Committee recommendations or Central Government assistance.

(vii) To accord final approval for licensing of SHs to Local Self-Government.

(viii) To identify on an ongoing basis, the unlicensed slaughterhouses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever a small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on the same.

(ix) To crack for child labour. (Action: AWD)"

9. The learned counsel appearing for the petitioners also pointed out the necessity of including the Secretary, Local Self-Government as well as the Secretary, Panchayat Raj also as committee members for effective implementation of the various legislations.

10. Further, it was also pointed out that even though the decision was taken by the MoEF on 26-4-2012 the same was forwarded to various State Governments only on 2-7-2012 and so far no effective steps have been taken by the State Governments to constitute the Committee and to take further follow-up action. The functions to be discharged by such committees have also been dealt with in the meeting held on 26-4-2012 for proper implementation. The early constitution of the Committees is, therefore, highly necessary for proper and speedy implementation of the rules under the various enactments.

11. In such circumstances, we are inclined to give directions to all the State Governments and the Union Territories to constitute the State Committees for slaughterhouses, as decided in the meeting held on 26-4-2012, including the Secretary, Local Self-Government as well as Secretary, Panchayat Raj as members of the Committee over and above the members already mentioned.

12. Since the matter is pending in this Court for a number of years, we are inclined to give directions to the State Governments and the Union Territories to constitute the Committees within a period of one month and report compliance. Further, we also direct CPCB to write to all the State Governments informing about the guidelines for slaughterhouses as well as to initiate action against all slaughterhouses which are not meeting the norms and implement the abattoir rules through the State Pollution Control Board (SPCB).

13. CPCB will initiate steps within a period of two weeks from today. CPCB is also directed to submit its report within a period of one month.

14. List the matters after six weeks on a non-miscellaneous day.

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(1996) 11 Supreme Court Cases 35

(BEFORE KULDIP SINGH AND B. L. HANSARIA, JJ.)

BUFFALO TRADERS' WELFARE ASSOCIATION ... Appellants;

Versus

MANEKA GANDHI AND OTHERS ... Respondents.

I.A. No. 2 in C.A. No. 3769 of 1996 with I.A. No. 3 in C.A. No. 3774 of 1996†, decided on November 20, 1996

Constitution of India — Arts. 32 & 21 — Ecology — Environmental pollution in Delhi — Idgah Slaughter House, being one of the 365 hazardous/noxious/heavy/large industries operating in Delhi already directed to stop functioning in city of Delhi w.e.f. 30-11-1996 — In view of controversy between the parties in two other appeals as regards non-availability of alternative site for shifting the slaughter house, Supreme Court in these appeals passing an interim order to maintain status quo — But alternative site having since been made available and possession thereof having already been delivered, basis for passing the status quo order no longer surviving — However, keeping balance between hardship likely to be caused to inhabitants of Delhi, there being no slaughter house near at hand as also the interest of environment and ecology, as the slaughter house is being run under highly polluted environment, held, Idgah Slaughter House may function till 30-6-1997 provided only genuine-goats/sheep and not large animals such as buffaloes, cows, bulls, numbering 2000 per day shall be permitted to be slaughtered and slaughter house kept environmentally clean by MCD — Other directions also given

M.C. Mehta v. Union of India, (1996) 4 SCC 750; *Buffalo Traders' Welfare Assn. v. Maneka Gandhi*, 1994 Supp (3) SCC 448, *referred to*

S-M/17137/S

Advocates who appeared in this case:

S.K. Dholakia, K.F. Nariman, Dr. A.M. Singhvi and Arun Jaitley, Senior Advocates (Amit Bhargava, Sushil Anand Syed, P.H. Parekh, K.C. Dua, M.M. Kashyap, M.C. Mehta, Hardeep Uddin, T. Qureshi, A.R. Khan, S.P. Jha, Ms Shail Seth, M.C. Mehta, Hardeep Singh, B.S. Banthia, N.C. Aggarwal, R.K. Maheshwari, Ashok K. Srivastava and Sushil Kumar Jain, Advocates) with them for the appearing parties.

(on page(s))

Chronological list of cases cited 35f-g, 36c, 37d

1. (1996) 4 SCC 750, *M.C. Mehta v. Union of India* 37b-c
2. 1994 Supp (3) SCC 448, *Buffalo Traders' Welfare Assn. v. Maneka Gandhi*

ORDER

1. These two applications relate to Idgah Slaughter House, Delhi. The common prayer in both of them is to hold that the order passed in *M.C. Mehta v. Union of India* does not have the effect of modifying and/or setting aside the order dated 19-7-1996 passed in the connected civil appeals, by which interim order of status quo was passed, while granting special leave. As the order of status quo is in conflict with the order passed in the writ petition, a clarification has also been sought that notwithstanding the later order, the order of status quo would continue to remain in operation.

† From the Judgment and Order dated 27-1-1995 of the Delhi High Court in W.P. No. 2961 of 1992

1 (1996) 4 SCC 750

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2. The order in the writ petition relates not only to Tilgah Slaughter House, but to 168 industries, of which the slaughter house is one. By that order it was held that all the 168 named industries are "hazardous/noxious" and, therefore, a direction was given that these industries shall stop functioning and operating in the city of Delhi with effect from 30-11-1996. Direction No. (ii) stated that the closure order shall be unconditional by adding that "[e]ven if the relocation of industries is not complete they shall stop functioning in Delhi with effect from 30-11-1996".

3. As the aforesaid order is relatable to 168 industries, it has to be seen whether any exception can be made insofar as the slaughter house is concerned to permit it to operate and function beyond 30-11-1996. It is worth pointing out that when the interlocutory application in the writ petition was being heard, nobody had appeared on behalf of the slaughter house despite ample opportunities having been given. This apart, perusal of the order dated 8-7-1995 shows that that had come to be passed after this Court was satisfied beyond doubt regarding the hazardous nature of the slaughter house, because of what was found by Central Pollution Control Board, Delhi Pollution Control Committee and a Special Committee constituted by this Court.

4. Further, insofar as the slaughter house is concerned, a Division Bench of the Delhi High Court had, as early as 3-10-1992 by its judgment in CWs Nos. 2267 of 1990, 159 of 1991 and 150 of 1992, directed, inter alia, that the slaughter house shall be closed with effect from 31-12-1995 or from any earlier date which may be fixed by the Court keeping in view the facts and circumstances which may arise before that date. The Delhi High Court came to be seized with another petition on the same subject filed by Maneka Gandhi, who had initially approached this Court by making a grievance regarding the "unhygienic, inhuman and horrible conditions prevalent at Tilgah Slaughter House of Delhi". This Court directed the High Court to dispose of the petition. By judgment dated 29-5-1995 in Civil Writ No. 3961 of 1992 another Division Bench, inter alia, directed for closure of the slaughter house on or before 31-12-1995. The aforesaid two appeals have challenged the later judgments of the Delhi High Court in which, while granting special leave, status quo order pending so below was passed:

> "Our attention is drawn to the minutes of the meeting dated 14-2-1996 which state that the consensus between the authorities and parties concerned was that there was no place available in or around Delhi to which the slaughter house could be shifted. Having regard to this unambiguous statement the matters shall have to be fully heard.
>
> Special leave granted. The appeals re-expedited. Liberty is given to the parties to move Hon'ble the Chief Justice for the purposes of early hearing. In the meantime, status quo shall be maintained."

5. A perusal of the status quo order leaves nothing to doubt that it is founded on the consensus regarding no place being available in or around Delhi to which the slaughter house could be shifted. This consensus is reflected in minutes of the meeting dated 14-2-1996. We have perused the same. It shows that in the meeting 35 persons were present and the participants showed their concern about "illegal slaughtering in different localities" but because of non-availability of alternative place, modernisation of the slaughter house was agreed to. Now,

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insofar as availability of some other place in and around Delhi is concerned, because of the sustained efforts made by this Court from that September onwards, an area of about 55 acres has been made available and possession of the same has also since been reportedly delivered. Thus, the basis of passing the status quo order no longer exists.

6. S/Shri Dholakia and Nariman, learned Senior Counsel appearing for the applicants, have nonetheless contended that to take care of the difficulty which the consumers would face if the slaughter house would be closed as directed, it should be permitted to function at least up to the period when alternative arrangement for slaughtering is made at the new site. Shri Nariman read out to us the order passed in *Buffalo Traders' Welfare Assn. v. Maneka Gandhi*[1] in which questions were raised as to what would happen when thousands of workers would be thrown on the streets jobless and how the meat requirements of a large city would be met? It was submitted by Shri Dholakia that if the slaughter house would be closed, unhygienic meat would be supplied to the consumers which would be in the best public interest.

7. Insofar as the workers are concerned, it may be pointed out that due attention has been paid, inter alia, to their continuity of service and payment with full wages till the closure and restarting of all the industries, as would appear from direction (9) as contained in the order of 8-7-1996[1], relevant part of which reads as below:

> "(9) The workmen employed in the above-mentioned 168 industries shall be entitled to the rights and benefits as directed hereunder:
>
> (a) the workmen shall have continuity of employment at the new town and place where the industry is shifted. The terms and conditions of their employment shall not be altered to their detriment;
>
> (c) the period between the closure of the industry in Delhi and its restart at the place of relocation shall be treated as active employment and the workmen shall be paid their full wages with continuity of service.

8. As regards the consumers, we are of the view that they would not face much of a problem. It has been stated in para 119 of the impugned judgment that hygienic and fresh meat in adequate quantity can be brought from the nearby slaughter houses as a purely temporary measure. As the cattle which are slaughtered are brought from outside, according to us, there should be no difficulty in bringing the meat, instead of the animals themselves.

9. As to the argument that closure of the slaughter house should see unhygienic meat in the market, we should like to observe that this apprehension does not seem justified because there are licensed slaughter houses near Delhi. It is worth pointing out that when the Tilak Slaughter House had remained closed for nearly three months in 1994, because of the strike by butchers, there is nothing on record to show that the consumers had to remain satisfied by eating unhygienic meat. The availability of the meat also did not get adversely affected.

10. In the circumstances, though the interlocutory applications are liable to be dismissed, but the consideration which is weighing with us is not

[1] 1994 Supp (3) SCC 448

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dismissing the same altogether is the interest of a large number of consumers in the territory of Delhi. This is the only industry of its type in the territory. There being no other slaughter house near at hand to cater to the needs of the residents of Delhi some hardship is likely to be caused to the consumers. At the same time the interest of environment and ecology cannot be ignored. It cannot be disputed that the slaughter house is being run under highly polluted environment. With a view to keep a balance between the need of the people of Delhi and the environment, we direct as under:

(1) We permit the Idgah Slaughter House to function till 30-6-1997 on the following conditions:

(i) Goats/he-goats/sheep numbering 2000 per day shall be permitted to be slaughtered in the premises. no other animal shall be slaughtered.

(ii) Buffaloes (any sex), cows, bulls (i.e. large animals) shall not be permitted to be slaughtered as their slaughter generates more pollution. The buffalo section is the most polluted section in the slaughter house. We reiterate that except 2000 (two thousand only) goats/he-goats/sheep no other animal to be slaughtered in the premises. The buffalo section of the slaughter house shall be closed with immediate effect.

(iii) The slaughter house shall be kept environmentally clean by the MCD.

(2) The Central Pollution Control Board shall visit the slaughter house every two months till 30-6-1997 and file report in this Court indicating the environmental status of the premises.

(3) The animal market shall not be permitted to function near the slaughter house. Holding the animals market in the crowded part of the city is environmentally hazardous and cannot be permitted.

(4) The Deputy Commissioner of Police of the area shall stop the holding of the market in the vicinity of the slaughter house. The meat-sellers/butchers may bring the animals to the slaughter house in an environmentally clean manner and take the meat back in similar way. No market should be permitted in the area.

(5) The Municipal Corporation of Delhi shall stop all illegal slaughtering in Quasi-public area near Idgah or any other part of Delhi. The Commissioner, Municipal Corporation, Delhi shall take necessary steps to stop the illegal slaughtering in all parts of Delhi. If necessary, police help be taken in this respect.

(6) We make it clear that heavy pollution fine shall be imposed by this Court on polluters indulging in illegal slaughtering. Even the MCD shall be liable to pollution fine if the slaughter house is not kept environmentally clean. The staff in charge of the slaughter house may personally be liable to pay the fine.

(7) The Municipal Corporation of Delhi shall take steps on a war footing to construct the modern slaughter house on the alternative land already acquired by the Corporation. We make it clear that the Idgah Slaughter House would not be permitted to continue at the present site beyond 30-6-1997.

11. The IAs are disposed of accordingly.

ATTESTED
True Copy of the Order

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392

(2010) 15 Supreme Court Cases 245

(BEFORE V.S. SIRPURKAR, CYRIAC JOSEPH AND DEEPAK VERMA, JJ.)

BUFFALO TRADERS WELFARE ASSOCIATION ... Appellant;

Versus

UNION OF INDIA AND OTHERS ... Respondents.

Civil Appeals No. 3769 of 1996 with Nos. 3770-74 of 1996 and WPs (C) Nos. 192 of 2004 and D13793 of 2000, decided on May 5, 2010

Local Government — Municipalities — Slaughterhouses — Shifting of slaughter house — Shifting now complete in pursuance of earlier orders — Undertakings given by MCD shall be adhered to and sincere efforts shall be made to provide basic amenities in slaughterhouse — Writ petitions and appeals disposed of

J-D/45025/S

ORDER

1. Mr Sanjiv Sen, learned counsel appearing for MCD submits that all these appeals have become infructuous as they relate to the shifting of slaughter house from Idgah to Ghazipur and the shifting is now complete in pursuance of the earlier orders passed by this Court from time to time. This statement is not controverted by any of the counsel for the appellant.

2. Accepting the statement made at the Bar and after perusing the appeals and the writ petitions, they are disposed of as infructuous.

3. We hope that whatever undertakings have been given by MCD in its earlier affidavits, the same shall be adhered to and sincere efforts shall be made to provide basic amenities in the slaughter house at Ghazipur.

WP (C) No. 453 of 1995

4. The learned counsel appearing for the applicant seeks leave of the Court to withdraw the writ petition. Permission granted. The writ petition is, accordingly, dismissed as withdrawn with liberty to pursue such remedies as are available to the applicant in law.

IAs Nos. 22, 40, 41, 42 in Civil Appeal No. 3769 of 1996, IA No. ... in Civil Appeal No. 3769 of 1996 (Buffalo Traders Welfare Assn. v. Union of India) and IAs Nos. 2, 3 in Civil Appeal No. 3773 of 1996

5. In view of the order passed in the civil appeals, these IAs have become infructuous and are disposed of accordingly.

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Annexure R-19

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ANN R-3

NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
9TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.13(48)/MB&U/D/2012/ 8668-85 Dated 13/12/2012

ORDER

In supersession of Order No. 13(48)/CC/MB&U/D/14007-14009 dated 5th November, 2012 and in compliance of the directions of Hon'ble Supreme Court of India in W.P © No. 309 /2003 titled Laxmi Narain Modi vs. UOI on 23rd August, 2012, the Chief Secretary, National Capital Territory of Delhi is pleased to reconstitute the State Committee for Slaughter Houses consisting of the following officers :-

Chairman

1. Secretary, Department of Urban Development
2. Director, Directorate of Local Bodies.
3. Sh. Nataraj Kumar Gupta, Retired Delhi Higher Judicial Services- Convener.
4. Secretary, Panchayat Raj/Divisional Commissioner, GNCT of Delhi.
5. Representative of Department of Health to be nominated by Principal Secretary, Health, GNCTD of Delhi.
6. Labour Commissioner, GNCT of Delhi.
7. Director of Animal Husbandry Development Department, GNCT of Delhi
8. Director, PFA/GNCT of Delhi.
9. Member Secretary, Delhi Pollution Control Committee.
10. Representative of State Police to be nominated by Commissioner of Police, Delhi.
11. The Director (VS), Veterinary Department, North DMC, SPM Civic Centre, Minto Road, Delhi.
12. The Director (VS), Veterinary Department, South DMC, SPM Civic Centre, Minto Road, Delhi.
13. The Director (VS), Veterinary Department, East DMC, Udyog Sadan, Patparganj, New Delhi.
14. Two Prominent Persons invited by Chairman on behalf of State Government

The functions of the aforementioned Committee as per the Order dated 23.08.2012 of Hon'ble Supreme Court are as follow:-

(i) To identify and prepare a list of all the Slaughter Houses located within the local self Govt. (Municipal Corporation of Delhi Panchayats etc.)

(ii) To call for reports from the Distt. Magistrate or the Dy. Commissioners and Distt. Food Safety Inspector as the case may be on the conditions/functioning of the Slaughter Houses and also on the compliance of the relevant applicable laws.

(iii) To recommend modernization of old slaughter houses and to relocate slaughter houses which are located within or in close proximity of a residential area.

(iv) To recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

(v) To carry out surprise and random inspections of slaughter houses regularly and to issue directions for compliance of the recommendations that may be made by it.

(vi) To send bi-annual reports on the State Slaughter houses to the Central Committee and to refer issues that may require Central Committee recommendations or Central Govt. assistance.

ATTESTED
True Copy of the Record

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(vii) To accord final approval for licensing of slaughter houses to Municipal Corporations.

(viii) To identify on an ongoing basis, the unlicensed slaughter houses in the region, and other unlicensed, unlawful establishment where animals are being slaughtered, on howsoever a small scale and take the help of the Deputy Commissioners of concerned Districts and other law enforcement agencies to crack down on the same.

(ix) To check for child labour.

19/2/15

(R.P. MEENA)
ADDL. DIRECTOR (LOCAL BODIES)

Dated:

No. F.13(48)/MB/UD/2012/

Copy to:-

1. The Pr. Secretary to Lt. Governor, Rajniwas, 8 Rajpur Road, Delhi.
2. OSD to Chief Secretary, Delhi, 5th Level, Delhi Sectt., New Delhi.
3. The Registrar General, Delhi High Court, Del
4. The Pr. Secretary, Health, GNCTD of Delhi, 9th Level, Delhi Sectt., New Delhi
5. The Pr. Secretary, LJ&LA, GNCTD, 9th Level, Delhi Sectt., New Delhi.
6. Sh. Naresh Dayal, Additonal Secretary, Ministry of Environment and Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi
7. The Commissionar of Delhi Police, PHQ, I.P. Estate, New Delhi
8. The Secretary, Panchayat Raj/ Divisonal Commissionar, GNCT of Delhi, 5, Sham Nath Marg, Delhi
9. The Secretary(UD)/Director (Local Bodies), Department of Urban Development, 9th Level, Delhi Sectt., New Delhi.
10. Sh. Neeraj Kumar Gupta, Retired Delhi Higher Judicial Services- Convenor through Registrar, Delhi High Court, New Delhi.
11. The Labour Commissioner, GNCT Of Delhi, 5 Sham Nath Marg, Delhi - Near Britania Chowk, Delhi-110095
12. The Member Secretary, Delhi Pollution Control Committee, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
13. The Secretary (Environment), Environment Depenment, GNCTD, 5th Level, Delhi Secti., New Delhi
14. The Director, PFA, GNCT of Delhi, A-20 (Lawrence Road Industrial Area, Ring Road Delhi.
15. The Director of Animal Husbandry, Development Department, GNCT of Delhi.
16. The Director (VS), Veterinary Department, North DMC, SPM Civic Centre, Minto Road, Delhi.
17. The Director (VS), Veterinary Department, South DMC, SPM Civic Centre, Minto Road, Delhi.
18. The Director (VS), Veterinary Department, East DMC, Udyog Sadan, Patparganj, New Delhi.

19/2/15

(R.P. MEENA)
ADDL. DIRECTOR (LOCAL BODIES)

ATTESTED
For Commissioner (Law Reforms)

Annexure R-20

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ANN. R-4

OFFICE OF THE DIRECTOR OF LOCAL BODIES
GOVERNMENT OF NCT OF DELHI
9TH LEVEL, C – WING, DELHI SACHIVALAYA
I.P. ESTATE, NEW DELHI – 110002

F. No. 13(46)/CC/MB/UD/2012/P.F./ [illegible] Dated: [illegible]

Minutes of the meeting of the Committee constituted for observing the functioning of slaughter houses in terms of order passed by Hon'ble Court in the WP (C) 330 of 2001 titled as common cause VS Union of India & ors held in the conference room at 9th Level, C – Wing, Delhi Secrt. Under the chairmanship of Principal Secretary (UD), on 15/09/2016 at 03.30 PM.

A meeting was held under the chairmanship of Principal Secretary (UD) on 15/09/2016 at 3.30 PM to discuss the matters relating to slaughter houses. The list of participants is enclosed.

Following points were discussed in the meeting:

1. At the outset the Principal Secretary UD observed that no junior functionaries of the departments may be present in the future meetings and the permanent nominee from each department may be appointed to attend the meetings.

2. The Principal Secretary had enquired about the action taken against the illegal slaughter houses and ATR thereof no substantive reply was given by the representatives of the departments and it was again directed by Principal Secretary UD to identify such cases and take action as per law/rules.

3. The representative of the North DMC submitted their action taken report against the illegal slaughtering and it was decided that the orders of the Hon'ble Supreme Court have to be complied with in letter and spirit as regards the unlicensed/illegal shops/slaughter houses.

4. Regarding Child labour – The Principal Secretary observed that the status regarding the same may be provided by the departments at the earliest.

5. Regarding the status report pertaining to the slaughter house at Rani Khera. The Principal Secretary UD directed to provide the immediate status of the project.

6. The Principal Secretary UD observed that the South DMC shall provide the suggested place for the slaughter house and the similar action may be taken by North DMC. The Principal Secretary UD further observed that there are legal provisions under DMC Act for issuing trade licenses however even though the MCD issues trade license for selling food products but no one applies for such food licenses with the FPA. Principal Secretary UD further instructed the representative of FSSAI for circulating the relevant act and rules to all local bodies.

ATTESTED
For the Court of the Board

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7. Regarding the payment of remuneration to the Convenor the matter was discussed at length and the Principal Secretary UD directed to submit the proposal and suggested that the proper sitting arrangements may be made for him.

8. Ms. Gauri Maulekhi suggested that action should be taken against the slaughter house and Director, Veterinary, EDMC based on the report of the Mayor and the concerned Additional Commissioner who inspected the slaughter house. Before any action is initiated a sub-committee was proposed to be formed for the surprise inspection of the slaughter house. Accordingly, a sub-committee comprising of Director V.S., SDMC as convenor and Director V.S., North DMC, Director Animal Husbandry, GNCTD, representative of FSSAI and Ms. Gauri Maulekhi as member was constituted to carry out surprise inspection of slaughter house and submit a report to the committee.

9. Regarding the report of solid waste it was observed by Principal Secretary UD that the report on the same which is still awaited may be submitted to Directorate of Local Bodies.

10. It was brought to the notice of the committee that no veterinary doctors are found available at the time of slaughtering of animals which means there is not provision to check as to whether the animal is pregnant, sick etc. The representatives of East DMC submitted that there are ten veterinary doctors for the same.

11. Regarding the Govt. of India Ministry of Environment letter dated 17/08/2016 it was observed that all stake holders should submit an ATR regarding the same.

12. It was brought to the notice of the committee that as per rule one doctor can check 96 animals in eight hours. The capacity of Ghazipur slaughter house is about 5000 animals per day so as per law the slaughtering must be reduced as per the availability of the doctors of the veterinary. The Principal Secretary UD observed that action may be taken immediately for appointing additional veterinary doctors for the purpose. It was brought to the notice of the chair that the proposal for appointment of about 75 veterinary doctors had been initiated for approval of the Corporation. The Principal Secretary UD observed that the same may be followed up expeditiously.

13. Ms. Gauri Maulekhi informed that there was a videography in which an animal was shown hanged live without waiting for its death. On this the Principal Secretary UD observed that this should not be allowed and it may be ensured that the slaughtering may be done as per the guidelines.

The meeting ended with thanks to the chair.

ATTESTED
True Copy of the Record

(PAWAN CHOPRA)
Dy. Director (Local Bodies)

397

Dated :

No. 13(46)/CC/MB/UD/2012/P.F./

To,

1. Sh. Neeraj Kumar Gupta, Convenor of Committee, R/o D-2/85, 1st and 2nd Floor, Janakpuri, New Delhi – 110085.
2. Pr. Secretary, H&FW, Nominated member, Department of Health and Family Welfare, Govt. of NCT of Delhi, 9th Level, A – wing, Delhi Sectt.
3. The Pr. Secretary – Cum Divisional Commissioner (Revenue), Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi – 110054
4. Secretary-Cum-Divisional, Industries Department, 419, F.I.E., Udyog Sadan Patparganj Industrial Area, Delhi
5. The Director of Animal Husbandry, Development Department, Room No. 98-101, Old Sectt., Delhi
6. Commissioner, labour Department, Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi-110054
7. Commissioner/Director, PFA, Govt. of NCT of Delhi, A-20, Lawrence Road industrial Area, Delhi 1100
8. Member Secretary, Delhi Pollution Control Committee, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
9. The Deputy Commissioner (Police), East Distt. Mandawali, Fazal Pur I.P. Extension, Delhi
10. The Director (VS), Veterinary Department, North DMC, SPM Civic Centre, Delhi.
11. The Director (VS), Veterinary Department, South DMC, SPM Civic Centre, Delhi.
12. The Director (VS), Veterinary Department, East Delhi Municipal Corporation, 419, Udyog Sadan Patparganj Industrial Area New Delhi – 110096
13. MS. Gauri Maulekhi, Prominent Person, People for Animals, 14, Ashok Road, New Delhi.
14. DR. Manilal Valliyate, Prominent person, B-78, Ground Floor, Mayur Vihar, phase-1, Pocket-1, Delhi

Copy to:-

1. PS to Principal Secretary, UD, 9th Level, C-Wing, Delhi Secretariat, New Delhi
2. PA to Addl. Secretary,(LB), UD, 10th Level, A-Wing, Delhi Secretariat, New Delhi

(PAWAN CHOPRA)
Deputy Director (LOCAL BODIES)

ATTESTED
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R-21

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr. Raj Panchwani, Sr. Adv. with
Mr. Priyanka Bangani, Advs.

Versus

DELHI AGRICULTURAL
MARKETING BOARD AND ORS. ..... Respondents

Through: Ms. Avnish Ahlawat with
Ms. Palak Rohmetra, Advs. for R-1.
Mr. Himanshu Saini, Adv. for Ms. Sonia A. Menon, Adv. for R-3.
Mr. Sanjeev Ralli with Ms. Nitika Khanna, Advs. for DPCC.
Mr. Amit Sinha with Mr. A.S.Singh, Advs. for R-5/EDMC.
Mr. Anupam Srivastava, ASC with
Ms. Divya Joshi, Adv. for GNCTD.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% **31.08.2018**

In pursuance to the report submitted by the Delhi Pollution Control Board on 24.04.2018, the record indicates that the Sub-Divisional Magistrate (East) vide notice dated 04.08.2018 had directed the Delhi Agricultural Marketing Board to close down the activities as are indicated in the report of Pollution Control Board and submit an action taken report.

Till date nothing has been done and therefore we grant time to the Delhi Agricultural Marketing Board to comply with the directions issued by the Pollution Control Board, implement the recommendations, and close

down the activities being carried out which are not permitted and submit a report to this Court before the next date of hearing.

The action taken report shall be submitted along with an affidavit of the Secretary of the Board.

List on 6th September, 2018

CHIEF JUSTICE

V. KAMESWAR RAO, J

AUGUST 31, 2018*/aruna*

R-22

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P. (C) NO. 1214 OF 2018

400

IN THE MATTER OF: -

GAURI MAULAKHI ...PETITIONER

VERSUS

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ...RESPONDENTS

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RESPONDENT NO.1

THROUGH: -

(MRS. AVNISH AHLAWAT)
COUNSEL FOR RESPONDENT NO.1
243, LAWYERS CHAMBERS
DELHI HIGH COURT
NEW DELHI -110003
Tele: - 23384517, 4101-2214
Mob.: 9313964463
Email: avnishahlawat@yahoo.com

NEW DELHI
DATED: - .9.2018

4 402

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) No. 1214 OF 2018

IN THE MATTER OF: -

GAURI MAULAKHI ...PETITIONER

VERSUS

DELHI AGRICULTURAL MARKETING BOARD AND ORS.

...RESPONDENTS

STATUS REPORT BY RESPONDENT NO.1

AFFIDAVIT OF SH. A. NEDUNCHEZHIYAN, SECRETARY, DELHI AGRICULTURAL MARKETING BOARD, NEW DELHI

I, A. NEDUNCHEZHIYAN, the above-named deponent do hereby solemnly affirm and state as under:

1. That I am Secretary DAMB and have gone through the above petition and understood its contents. In my official capacity, I am conversant with the facts of the case and competent and duly authorized to depose about the same.

2. That deponent joined Delhi Agricultural Marketing Board on 2nd April, 2018, as additional charge. Under section -18 of the Delhi Agricultural Produce Marketing (Regulation) Act, 1998 the Vice Chairman of the Board is the Chief Executive Officer and exercises its powers as given under Section-18. The functions of the Secretary Board are described in Section-19 of the Act.

3. That I have gone through the directions issued by Delhi Pollution Control Committee Department of Environment Govt. of NCT Delhi issuing directions for closure under Section -31 (A) of the Air (Prevention) Control of Pollution Act, 1981 and under Section-33(A) of the Water (Prevention) and Control of Pollution Act, 1974 as amended upto date.

4. That the Delhi Agricultural Produce Marketing (Regulation) Act, 1998 provides a platform to the farmers to bring their produce in the notified market yard for sale through commission agents or directly to the traders. The schedule to the Act under clause-I prescribes Animal Husbandry Products, Eggs and

heading pisciculture fish is the notified product.

5. That Fish Poultry and Egg Marketing Committee (FP& EMC) was constituted to regulate the trade of afore-mentioned notified products. The traders dealing with the afore-mentioned products were earlier carrying on their activities in the Jama Majid Area. The individual who had Category -B (Commission Agent) License, were shifted to Gazipur Egg Fish and Poultry Market when the land was allotted to the Board for development of the Market in the area. They were allowed to trade in the temporary sheds.

6. That because of administrative reason non-clearance of the plans by the market committee by DDA there is a delay in developing the market. Now finally DDA vide its letter dated 26.4.2018 sorted out all the issues relating to the plan and have given permission to construct and develop the market by 31st December, 2020. The market when constructed will have independent shops for commission agents, with provision for cold storage and processing facilities for

which they will have to have a separate license from MCD.

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7. That presently the live birds when brought to the market by the farmers for sale they are sold through the commission agents and some of the traders instead of taking the birds directly to their shops for sale are slaughtering them in the market premises itself for which the committee has constructed an ETP plant for treatment of liquid waste before discharge.

8. That so far as fish is concerned the same is sold in the crates itself which is cleaned and re-packed. Since no slaughtering is involved, the liquid waste is not that which requires treatment in the ETP plant before discharge, therefore, the record shows that Delhi Agricultural Marketing Board had applied on 16.12.2013 for consent to operate ETP plant for poultry only and paid the demanded fee of Rs. 8 Lakhs to DPCC.

9. That the record shows that Board has also paid the fee demanded for this purpose by DPCC and are also

conducting monthly tests reports of the outlet effluent which are in confirming to standards and guidelines, this has also been checked by DPCC official during inspection and found satisfactory. The liquid waste is discharge only after the day to day discharge is tested in the laboratory at the market yard and some of the samples at random are sent to Shri Ram Institute for Industrial Research as well as other approved laboratories. For ready reference some of the reports are enclosed herewith as **ANNEXURE R-1.** @ Pg 13

10. That record also shows that at one point of time in the market yard because of trading of the birds the waste generated pilled-up because MCD was not giving permission to remove the waste to the land fill. Finally, the permission was given on March, 2018 and the area was cleared immediately thereafter. However, there will be day to day generation of the waste which is now being sent to the MCD land fill. I have been informed that photographs filed on record pertains to the time when the waste had accumulated because MCD did not give permission.

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Some of the photographs after clearing the site are enclosed as **ANNEXURE R-2**.

11. That I have gone through the order passed by DPCC on 24.4.2018. The market area is bounded by wall having entry and exit for the farmers and the traders. As per report outside the complex many shops are engaged in illegal slaughtering and roasting of animal parts. I submit that, the people sitting outside the boundary wall of the committee are illegal occupants on the Govt. site for which the corporation and other civic authorities have to take action.

12. That in the report the factual aspect of slaughtering of poultry is referred to and the DPCC is not satisfied with the waste management in fish market as well as poultry market. The modernization of fish poultry and egg market has been allowed by DDA vide its letter dated 26.4.2018 and other civic authorities have also given their permission including DPCC, for which the DAMB has taken up the tendering process and very soon the same will be completed as the market is to be developed by 31.12.2020, as per EOT

accorded by DDA vide permission letter dated 26.4.2018.

13. That in the market yard when the birds are brought for sale the birds feathers and the litters as well as day to day waste accumulated which is removed every day to the MCD land fill as per their permission. The committee has already outsourced the entire work of sweeping, scavenging, collection and transportation upto sanitary land fill of MCD on day to day basis, which is being monitored by the officials of the committee.

14. That the dead birds and other waste is disposed off through outsourcing agency in the sanitary land fill since the MCD's waste management plant does not cope for such waste. However, DAMB as a permanent solution, has already awarded the work of installation, commissioning, operation and maintenance of waste to power plant at site to treat the entire day to day waste of fish and poultry market including waste of flower and fruit vegetable market Gazipur, which will generate electricity and the same will be used by the market. Its residue will be used

as a manure and its disposal will be contractor's responsibility as per the agreement. The waste management plant will be ready for operation by 31.12.2018. Thereafter, no waste will be sent to any land fill area by any of the markets operating in Gazipur.

15. That as per records DAMB applied and deposited with DJB development charges to the tune of Rs.1.03 Cr. many years back for water supply connection, but since DJB could not provide water connection in the market area it granted permission to dig and operate borewell for meeting the water requirement. Copies of the permission letters are annexed as **ANNEXURE R-3.**

16. That in its order of 24.4.2018 the DPCC had accepted the fact that STP should be read as ETP (650 KLD) of poultry and egg market is found operational and all the units were found functional but, waste water generated in the fish market is being discharge through a pump directly into the drain without treatment. It is submitted that, ETP plant is for treatment of liquid waste i.e. the blood generated in

slaughtering the birds, and therefore, it is used for treatment of the liquid waste of the birds. So far as fish is concerned there is no slaughtering/ cutting, no blood, they come in crates wrapped in ice. It is only the waste water generated because of ice melting which goes to the drain, and no treatment of the same is required and therefore, ETP plant for fish market is not required.

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17. That the deponent as Secretary Board attended a meeting under the Chairmanship of Secretary environment and Forest -cum-Chairman DPCC held on 20.7.2018 where, after discussions it was decided that immediate steps as indicated in the minutes be taken by DAMB for better management of environment. Copy of the minutes is enclosed as **ANNEXURE R-4.** The Dy. Secretary (M) Marketing Board vide his letter dated 30.08.2018 has sent the action taken report the copy of the same is enclosed as **ANNEXURE R-5.**

18. That so far as control of pollution and waste management is concerned for the time being slaughtering of birds is being stopped by issuing a

general notice to the traders in the market area that, they can only trade for live birds and not slaughter the birds till permission is granted by DPCC to operate ETP plant which otherwise is functional.

19. That I am informed, that, the Fish Poultry Committee held a meeting on 2.9.2018 under the Chairmanship of Shri Nasir Ali Alvi, Secretary and the other members of the committee wherein, traders representatives were also present and it was unanimously decided that as per DPCC's order slaughtering be stopped. Copy of the minutes are enclosed as **ANNEXURE R-6.**

20. That I have been informed that, a public notice/ order will be circulated in the market that slaughtering of poultry birds and related activities inside the premises of Fish Poultry and Egg Marketing Committee Gazipur is stopped forthwith and action will be taken against the violators as per Rule.

21. That the deponent submits that, the DPCC may be directed to look into the factual aspect with respect

to ETP plant which is installed for liquid waste management of the birds and is functional and operational. The DPCC may also be requested to look into the action taken by the DAMB for providing permanent solution for waste management of the market by way of installation, commissioning, operation and maintenance, so that, the traders can be allowed for slaughtering of the birds as MCD does not have any slaughtering house for the birds as they have for other animals. Since ETP plant is functional and the treated liquid waste is tested in the laboratories every day as well as random checks is carried out in the Shri Ram Institute for Industrial Research and other approved laboratories the traders may be allowed to continue their business under the supervision of DPCC till the permanent solution i.e. the plant becomes operational.

412

DEPONENT

VERIFICATION: -

I, A. NEDUNCHEZHIYAN, the above-named deponent, do hereby verify on solemn affirmation that the

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contents of my above Affidavit are true and correct to my knowledge being derived from official records. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 6th day of September 2018.

DEPONENT

Ann — R-23

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018, CM No. 36246/2018

GAURI MAULAKHI

..... Petitioner

Through: Mr. Raj Panjwani, Sr. Advocate with Ms. Priyanka Bangani & Ms. Sakshi Gaur, Advs.

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS.

..... Respondent

Through: Mrs. Avnish Ahlawat, Adv. with Ms. Palak Rohmetra, Adv. for DAMB/R-1
MR. Anupam Srivastava, ASC for GNCTD with Ms. Divya Joshi, Adv.
Mr. Sanjeev Ralli, Adv. with Ms. Nitika Khanna, Adv. for DPCC
Mr. Himanshu Saini, Proxy Adv. for Ms. Sonia A. Menon, Adv. for R-3
Mr. Amit Sinha, Adv. for R-5/EDMC
Mr. Rajshekhar Rao, Adv. with Mr. Jasmeet Singh, Mr. Naman Joshi, Mr. Sidharth Handa & Mr. Hemant Jain, Advs. for applicants

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% 24.09.2018

1. Having heard the learned counsel for the parties and on consideration of various status reports, that have come on record, we find that in the

inspection conducted by the Delhi Pollution Control Committee on April 24, 2018, the following violations have been noted:-

"(1) The Fish market and Poultry and Egg market is spread in an area of about 30 Acre.

(2) There are about 252 shops in Fish market and 2 sheds in Poultry market. One of the shed in Poultry market is meant for slaughtering of the birds and the other shed is being used for loading and unloading of the birds.

(3) The Poultry complex is surrounded by many shops engaged in illegal slaughtering and roasting of animal parts.

(4) About 1 lakh to 1.5 lakh birds are slaughtered every day. No improvement was noticed in respect to waste management in Fish market as well as in Poultry market.

(5) No plan provided by the officials of DAMB for the modernization of the Fish, Poultry and Egg Market.

(6) The whole complex was found filed with birds feathers and the litters.

(7) The litters were even observed outside the complex as these litters are being take by the eagles and stray animals.

(8) The dead birds and the other waste are being disposed off through MCD without any treatment.

(9) No treatment facility is provided for the waste management.

(10) It was informed by the officials of DAMB that notice issued by DPCC dated 27.2.2018 has been received by them.

(11) Water requirement is met through Bore-well. However, no permission from any agency has been shown.

(12) The STP (650 KLD) of Poultry and Egg market was found operational and all its units were found functional but the waste water generated in fish market is being discharged through a sump directly into the drain without treatment.

(13) There is no improvement in the environmental management by DAMB as observed during the inspection on 12.02.2018.

(14) Delhi Agricultural Marketing Board (DAMB) has applied for Consent to operate on 16.12.2013 for Poultry and Egg Market without mentioning the details of Fish Market which is also an integral part of DAMB.

(15) It was informed the tender has been accepted for the waste management by the Board and further action is in process."

2. Thereafter, show cause notices were issued and finally the respondent Delhi Agricultural Marketing Board vide notice dated August 04, 2018 (Annexure R-6/7 of the writ petition) was directed to stop or discontinue the activities of slaughtering in the area in question. In spite thereof, today after more than five months having passed, slaughtering in the area in question is still continuing.

3. Taking note of the totality of the circumstances and the manner in

which the statutory authorities, particularly the EDMC is acting, we have no option but to direct that in the area in question namely the Gazipur Murga Mandi, no slaughtering of birds would be permitted henceforth. The respondents are granted liberty to work out a system to bring into place or establishment a proper market in the area after complying with all the statutory requirements, particularly the environment and pollution level and on consideration of the same, we would consider the question of permitting operation at slaughter house for poultry in the area in question. Till then, we direct that only sale of live birds can be done in the area in question.

4. As far as the fish market is concerned, the respondents should indicate as to how and in what manner, the statutory requirements of preventing pollution is being carried out in the area in question with regard to sale of fish. Let an affidavit indicating as to how and in what manner, this order is complied with should be filed on or before the next date of hearing.

5. Inspection report of the Delhi Pollution Control Committee dated September 24, 2018 is taken on record.

List on 29th October, 2018.

CHIEF JUSTICE

V. KAMESWAR RAO, J

SEPTEMBER 24, 2018/*ak*

Annex - R-24

418

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018, CM Nos. 36246/2018, 39133/2018, 45176-45177/2018 & 45309-45311/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr. Raj Panjwani, Sr. Advocate with Ms. Priyanka Bangani & Ms. Sakshi Gaur, Advs.

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ..... Respondent

Through: Ms. Avnish Ahlawat, for DAMB
Mr. Sanjeev Ralli, Adv. with Ms. Nitika Khanna & Mr. Bibhash Sharma, Advs. for DPCC
Mr. Himanshu Saini, Adv. with Ms. Sonia A. Menon, Adv. for R-3
Mr. Anupam Srivastava, ASC with Ms. Divya Joshi, Adv. for R-2 & 4
Mr. Amit Singh, Adv. with Mr. A.S. Singh, Adv. for R-5
Mr. A.N. Sharma, Adv. with Mohd. Salman, Adv. in CM No. 45177/2018
Mr. Prashant Kumar, Adv. with Mr. Jasmeet Singh, Mr. Naman Joshi & Mr. Hemant Jain, Advs. for applicants in CM No. 45176/2018
Ms. Sanobar Ali Qureshi, Adv. for applicant in CM No. 45309/2011

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% 29.10.2018

419

Learned counsel for the Delhi Agricultural Marketing Board to file an affidavit indicating as to what action they have taken for seeking permission from the Delhi Pollution Control Board for carrying out the activities, which have been prohibited vide our order dated 24th September, 2018, within two weeks from today.

List on 28th November, 2018.

CHIEF JUSTICE

V. KAMESWAR RAO, J

OCTOBER 29, 2018/*ak*

Annex R-25

420

$~21

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018 & CM. Nos. 36246/2018, 39133/2018, 45176/2018, 45177/2018, 45309/2018, 45310/2018 and 45311/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr. Raj Panjwani, Sr. Adv. with Ms. Priyanka Bangani, Adv.

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ..... Respondents

Through: Ms. Avnish Ahlawat, Adv. for DAMB/APMC with Mr. N.K. Singh, Adv.
Mr. Anupam Srivastava, ASC for GNCTD with Ms. Shreya Mehta, Adv. for GNCTD
Ms. Sonia A. Arora and Mr. S. Krishna Murthy, Advs. for R3
Mr. Amit Sinha and Mr. A.S. Singh, Advs. for R5
Mr. Sanjeev Ralli and Mr. Amber Sachdeva, Advs. for Delhi Pollution Control Committee.
Mr. Sanobar Ali, Adv. for applicant in (CM 45309/2018)

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% 06.12.2018

Learned counsel appearing for the Delhi Agricultural Marketing Board submits that she shall be filing the affidavit during the course of the day. She may do so. Rejoinder thereto, if any, shall be filed within four

421

weeks thereafter.

List on January 14, 2019.

Interim order to continue.

CHIEF JUSTICE

V. KAMESWAR RAO, J

DECEMBER 06, 2018*/aky*

Annexure R-26

422

DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th floor, I.S.B.T. Building, Kashmere Gate, Delhi - 110006

Website : http://www.dpcc.delhigovt.nic.in

ACKNOWLEDGEMENT SLIP

Date of Application	:	14/09/2021
Application Type	:	Compressed / refined Bio-Gas Production from Bio-degradable wastes
Selected Category	:	ORANGE,
Category/Consent For	:	ORANGE / CTE
Activity linked to	:	Buildings & Construction Projects which does not requires environmental clearance as per EIA notification, 2006 as amended
User Name	:	Pawan Agarwal
Name of the unit	:	Green Brick Eco Solutions Pvt. Ltd.
Address of the unit	:	Poultry and Egg. Market, Gazipur (NC-E)
Industrial Area / Non Industrial Area / Redevelopment Area	:	Waste To Energy Plant
District / Pincode	:	EAST / 110096
Phone Number / Fax No.	:	93128-35552 / -
Applicant's / Authorized Person's Mobile Number	:	9312835552
PAN Number (Income Tax Dept.)	:	AAECG2960L
Applicant UID No. (Adhar No.)	:	853331836198
E-mail of Industrial Unit/HCU	:	marketing@gbes.in
DPCC Transaction Reference	:	
DPCC Online Payment Request Reference No.	:	
Total Fee Amount	:	
Payment Status	:	
Receipt Number	:	
Bank Authorization ID	:	
Credit Card Type	:	
Payment Gateway	:	

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DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th floor, I.S.B.T. Building, Kashmere Gate, Delhi - 110006

Website : http://www.dpcc.delhigovt.nic.in

For WHITE CATEGORY

Undertaking No. : DPCC/CMC/WHITE/2018/3894990

Date of Application : 19/03/2020

That the activity(ies) of the aforementioned Industry/ Unit/ Establishment is/ are (also mention S.No. of White Category Activity as per the list on DPCC website)
Category: [WHITE]
Activity Name:

1	Bio-Gas/Bio-Methanisation/Bio-CNG Bottling

Whereas, CPCB issued directions to DPCC on 07.03.2016 u/s 18(1)(b) of Water and Air Acts that there shall be no necessity of obtaining the Consent to Operate for White category of industries and an intimation to the concerned SPCB / PCC shall suffice.

And whereas, DPCC Board in its meeting held on 27.02.2017 approved the categorization of activities as per CPCB classification of Industries.

And whereas, an office order was also issued by Member Secretary, DPCC on 17.04.2017 that the industries categorized under White category shall not be required to obtain the Consent to Establish/Operate under Air & Water Acts and submit an undertaking to DPCC.

And whereas, the applicant has submitted an undertaking to DPCC stating that it's activity falls under white category activity as per classification of industries/activities.

Now therefore, it is to inform that this letter shall suffice the requirement of Consent to Establish/Consent to Operate, subject to following:

1. The above said undertaking under white category of Industries / units is applicable for the Industries/ units establishing / Operating in approved industrial areas/redevelopment areas/ confirming areas as per Master Plan of Delhi-2021.

2. In case of any change in the process(es) or activity(ies) leading to change of the categorization of the activities from White Category to some other Category, application for Consent to Establish & Consent to Operate under the Air and Water Acts and other applicable Rules under the Environment (Protection) Act, 1986, as amended to date, shall be submitted to DPCC and the activity(ies) shall not be carried out without taking prior Consent from DPCC.

3. The Industry /unit shall abide by the affirmations and declarations given in the aforesaid undertaking and shall be liable for penal action as per the provision of Pollution Control laws if wrong information/declaration is found in the undertaking submitted.

4. In case of redevelopment area, unit must obtain a certificate from Industries Deptt GNCTD / SDM concerned that unit is located within boundary of redevelopment area.

5. This is being issued without any prejudice to any action liable to be taken in lieu of any violation committed by the applicant or the concealment of any fact and does not confer any right to set up/establish the Industry /unit in violation of the provisions of Master Plan of Delhi-2021 or any other law applicable.

This is system generated and does not require any authentication / signature.

To
Green Brick Eco Solutions Pvt. Ltd.
Poultry and Egg. Market, Gazipur (NC-E)

424

Application No: 3894990
DATE : 19.03.2020
RECEIVED BY : DPCC

DELHI POLLUTION CONTROL COMMITTEE
4th Floor, ISBT Building Kashmere Gate, Delhi 110006

Common Application for Consent
Under Water(Prevention and Control of Pollution)Act,1974 and Under Air (Prevention and Control of Pollution)Act, 1981, as amended

WHITE

From

M/s. Green Brick Eco Solutions Pvt. Ltd.
Poultry and Egg. Market, Gazipur (NC-E)

To,

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, ISBT Building Kashmere Gate, Delhi 110006.

Sir/Madam,

I/We hereby apply for*

(i) Consent to establish of consent under section 25 & 26 of the Water (Prevention and Control of Pollution) Act,1974 as amended.

(ii) Coesent to establish of consent under section 21 of the Air(Prevention and Control of Pollution) Act,1981 as amended.

PART A: GENERAL

1.	Name	:	Pawan Agarwal
	Designation	:	Director
	Office Address	:	Okhla Industrial Are,F-58, 2nd Floor, Okhla Industrial Area, Phase-1, New Delhi-110020,SOUTH
	Telephone/Fax and	:	9312835552
	Email Address of the applicant	:	pawan.agarwal@gbes.in
2.	(a) Name and address of the Industrial Unit/Project/Premises for which the application is made.(with telephone No.and e-mail)	:	Green Brick Eco Solutions Pvt. Ltd. Poultry and Egg. Market, Gazipur (NC-E),New Delhi 93128-35552
	(b) Manufacturing activity	:	no
	(c) Status of the unit	:	On Rent
	(d) Name and address of the premises owner (with telephone and fax number)	:	Delhi Agricultural Marketing Board,9, Institutional Area, Pankha Road,Janakpuri

For Green Brick Eco Solutions (P) Ltd.

Director

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	(e) Name & Designation of the person authorized to sign this application form(The original authorization except in case)	:	Pawan Agarwal,Director
	(f) Latitude/longgitude of the premises of the unit	:	28..77.
3.	Names, residence address with telephone and fax number of Managing Director/Managing Partner and officer responsible for matters connected with pollution control.	:	Pawan Agarwal,F-58, 2nd Floor, Okhla Industrial Area, Phase-1, New Delhi-110020,New Delhi
4.	If registered as a small-scale industrial unit,give Number and Date of registration.	:	NSIC/GP/GUR/2015/40322-04/02/2020
5.	Gross capital investment (in Rs.) of the unit without depriciation till date of application (cost of building, land, plant and machinery)(To be supported by an Affidavit and: Certificate form a Charted Accountant. For proposed unit(s), give estimated figure).	:	450.0
6.	(a) Location of the Unit.	:	Municipal Solid Waste(MCD/NDMC/DCB)
	(b) If situated in industrial Area, details of CETP Society membership thereof.	:	,Not Attached
	(c) Whether total effluent / sewage from the unit is discharged into conveyance system leading to CETP	:	Yes
	(d) Whether a copy of certificate for connection for discharge of total effluent / sewage into conveyance system is enclosed.	:	Not Attached
7.	(a) Total plot area of unit(in sq. meter).	:	19600
	(b) Built-up area of the unit (in sq. meter)	:	1617
	(c) Sanction Power Load (in KW) (Details of electric meter number and name of the person be indicated	:	
	(i) Electric Meter Number	:	
	(ii) Name of the Person	:	
	(d) Date of Possession of the land	:	19/03/2020
	(e) Date of Commissioning of Construction	:	19/03/2020
	(f) Date of completion / proposed date of Completion of construction.	:	19/03/2020
	(g) Status of Environment Clearance, under EIA notification(if applicable)	:	No
8.	Date of Commencement of Production.	:	01/04/2020
9.	(a) Number of workers	:	20
	(b) Number of employees (including workers and office staff)	:	25

10. List of products manufactured in tones/month, Kl/month or numbers/month

Product	Quantity	Unit	Maximum Installed Production Capacity

List of by-products manufactured in tones/month, Kl/month or numbers/month.

Byproduct	Quantity	Unit	Maximum Installed Production Capacity

11. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tones/month or kl/month or numbers/month.

For Green Brick Eco Solutions (P) Ltd.

Director

Raw Materials Name	Quantity	Unit

12. Description of process of manufacture for each of the products(showing input,output quality and quantity of solid,liquid and gaseous wastes,if any from each unit process)

Flow of manufacturing process	Description of manufacturing process

Part - B Waste Water Aspects

13. Water consumption for different uses (litres/day)

(a) Domestic purpose :

(b) Industrial cooling or boiling feeds :

(c) Processing whereby water gets polluted and the pollutants are easily bio-degradable. :

(d) Processing whereby water gets polluted and the polluted and the pollutants are not easily bio-degradable and are toxic. :

(e) Others such as agriculture, Gardening etc. (specify) :

14. Source of water supply

(a) Municipal Authority (details of water meter and name of the Person be indicated) : Litres/Day

(b) Ground Water (details of CGWA/DJB/DC permission/registration) : Litres/Day

(c) Other Source Of Water : Litres/Day

15. Quantity of waste water (effluent) generated

(i) Domestic :

(ii) Industrial/Trade Effluent

(a) Process :

(b) Washings :

(c) Cooling Water Blowdown :

(d) Boiler Blowdown :

(e) DM Plant/Softening Plant washings :

(f) Other :

Total Industries/Trade Effluent (litres/day): :

16. Present treatment of trade effluent (Give : sizes/capacities of treatment units). A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue management systems (ETP sludges)

For Green Brick Eco Solutions (P) Ltd.

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Type of treatment Plant for trade effluent	Design Capacity

17. Mode of disposal of treated effluents, with Respective quantity. Litres/Day

(i) Into public sewer/open drain/land for irrigation/inland surface water. :

(ii) Quantity of treated effluent Reused/Recycled (litres/day) Details of reuse / recycle in cooling / flushing / gardening / manufacturing :

(iii) Provide a location map of disposal arrangement clearly indicating the outlet(s) for sampling : to be enclosed

18. (a) Quality of Untreated/treated effluent (Specify pH, SS BOD and specific pollutant relevant to the industry. Refer Schedule-I for industry specific standards and Schedule-VI for General effluent standards of Environment Protection

(b) Enclose a copy of the latest Report of Analysis from the laboratory approved by Delhi Pollution Control Committee. For proposed unit furnish expected characterstics of the Untreated/treated effluent.

Part - C Air Emission Aspects

19. Details of Stack (Process & Fuel Stacks)

(a) Stack number(s) :

(b) Attached to :

(c) Capacity :

(d) Fuel Type :

(e) Fuel Quantity (Kg/hr or lit/hr) :

(f) Material of construction :

(g) Shape (round/rectangular) :

(h) Height,m(above ground level) :

(i) Height,m(above roof level) :

(j) Sampling facility provided :

(k) Diameter/size, in meters :

(l) Gas quantity, Nm/hr, :

(m) Gas tempranure, C :

(n) Exit gas velocity, m/sec. :

(o) Control equipment :

20. Details of D.G. Set(s)

For Green Brick Eco Solutions (P) Ltd.

Director

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Capacity (in KVA)	Stack Height above Ground Level (in meters)	Stack Height above roof of the building where D.G. Set installed (in meters)	Manufacturing date	Acoustic enclosure installed	Noise Monitoring report submitted	Noise Level within the limit

21. Quantity of treated flue gas emmissions and process emissions(Enclose a copy of the latest + report of analysis form the approved labaoratory by Delhi Pollution Control Committee. For proposed units furnish the expected characterstics of the emission).

Part - D Hazardous Waste Aspects

22. (a) Whether the unit is generating hazardous waste as defined in the Hazardous Waste (Management and Handling) Rules, 1989,as amended. : No

(b) If Yes, Select type of hazardous waste generated : []

(c) Whether authorization granted, if yes, indicate the authorization no. and date : , N/A

23. Quantity of hazardous waste generated (kg/day) or (MT/month).

Category	Types	Unit	Quantity of Waste Generated

24. I/We further declare that the information furnished above is correct to the best of my/our knowledge.

25. I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacturing and treatment and/or disposal of effluent,emmissions / hazardous waste etc. in quality and quantity; a fresh application for Consent / Authorization is granted, no change shall be made.

26. I/We undertake to furnish any other information with one month of its being called by the committee.

27. I/We agree to submit to the Committee an application for renewal of consent/authorization in two months in advance before the date of the expiry of the consent/Authorization validity period.

28. I/We hereby declare that the provision of Master Plan of Delhi shall not be violated at any stage.

For Green Brick Eco Solutions (P) Ltd.

Director

Signature.....

Name : Pawan Agarwal

Designation : Director

Annex R-27

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S~23.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018 & C.Ms.No.36246/2018, 39133/2018, 45176-77/2018, 45309/2018, 45310-11/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr.Raj Panjawani, Sr.Adv. with Ms.Priyanka Bangari, Adv.

Versus

DELHI AGRICULTURAL MARKETING BOARD & ORS. ..... Respondents

Through: Mrs.Avnish Ahlawat, Standing Counsel with Mr.Nitesh Kumar Singh, Adv. for DAMB.

Mr.Anupam Srivastava, ASC with Ms.Niharik, Adv. for R-2&4 along with Dr.Mohd. Rajaz.

Ms.Sonia A. Menon, Adv. with Mr.S.Krishna Murthy, Adv. for R-3.

Mr.Amit Sinha, Adv. for R-5/EDMC.

Mr.Sanjeev Ralli, Adv. with Mr.Bibhash Sharma, Mr.Atul Sharma, Ms.Anusha Balaji, Advs. for R-6/DPCC along with Mr.Dinesh Jindal, L.O.

Mr.Rajshekar Rao, Adv. with Mr.Jasmeet Singh, Mr.Hemant Jain, Mr.Naman Joshi, Mr.Saif Ali, Mr.Divjot S. Bhaita, Ms.Rusheet J. Saluja, Adv. for the intervenors.

Ms.Sanobar Ali Qureshi, Adv. for the applicants in C.M.No.45309/2018.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% **14.01.2019**

The status report filed by respondent No.1 on 6th December, 2018 be served on the counsel representing the petitioner during the course of the day, who may respond to the same before the next date of hearing.

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List on 27th February, 2019.

In the meanwhile, EDMC shall consider the applications filed by the persons who have been allotted space at the site in question and take a decision, subject to the final outcome in the writ petition.

Order dasti under the signature of the Court Master.

CHIEF JUSTICE

V. KAMESWAR RAO, J

JANUARY 14, 2019
'anb'

Annex R-28

431

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018 & CM APPLs. 36246/2018, 39133/2018, 45176-77/2018, 45309-11/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr. Raj Panjwani with Ms. Priyanka Bangari, Advs.

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ..... Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel, DAMB with Mr. N.K. Singh, Adv. for R-1.
Mr. Anupam Srivastava, ASC, GNCTD with Mr. Shubhankar, Adv. for R-2 & 4.
Mrs. Sonia A. Menon with Mr. S. Krishna Murthy, Advs. for R-3/DSPCA.
Mr. Sanjeev Ralli with Mr. Balaji Anusha, Advs. for DPCC.
Mr. Amit Sinha with Mr. A.S. Singh, Advs. for R-5/EDMC.
Mr. Rajshekhar Rao, Adv. with Mr. Jasmeet Singh, AOR, Mr. Naman Joshi, Mr. Hemant Jain, Ms. Ruhsheet J. Saluja, Mr. Saif Ali & Mr. Divjot Singh Bhatia, Advs. for applicants in Impleadment application.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% **27.02.2019**

CM APPLs. 36246/2018, 45177/2018, 45309/2018

These applications have been filed by the applicants to implead them as party respondents. Impleadment is allowed.

W.P.(C) 1214/2018 & CM APPLs. 39133/2018, 45176/2018, 45310/2018 & 45311/2018

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Amended memo of parties be filed by the petitioner.

We are informed that Pollution Control Board has given consent to the Delhi Agricultural Marketing Board (DAMB) to permit the eligible applicants to operate poultry and egg market subject to the terms and conditions stipulated in the said consent order. Let the said consent order be brought on record along with an affidavit. The petitioner may respond to the same.

A communication made by the Union of India is brought to our notice with regard to complying with the mandatory requirements of the Food Safety and Standards Act, 2006. Let a copy of the said communication be brought on record and the Delhi Agricultural Marketing Board/EDMC respond to the same.

List on 01.05.2019.

In the meanwhile, the Delhi Agricultural Marketing Board may also file an affidavit indicating as to how they propose to proceed with the matter and process the applications submitted by the applicants.

CHIEF JUSTICE

V. KAMESWAR RAO, J

FEBRUARY 27, 2019
kks

Annx R-29

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018

GAURI MAULAKHI ..... Petitioner

Through: Mr. Raj Punjawani, Sr. Adv. with Ms.Priyanka Bangari, Adv.

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ..... Respondents

Through: Mrs. Avnish Ahlawat, Standing Counsel with Mr. N.K. Singh, Adv. for R-1
Mr. Amit Sinha, Adv. for EDMC
Mr. Anupam Srivastava & Ms. Divya Joshi, Advs. for R-2 & R-4
Ms. Sonia A. Menon & Mr. S.Krishna Murthy, Advs. for R-3
Mr. Sanjeev Ralli & Mr. Atul Verma, Advs. for DPCC
Mr. Raj Sekhar Rao, Mr. Jameet Singh & Mr.Hemant Jain, Advs. for the applicant in CM No.14149/2019

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

% **29.03.2019**

CM APPL.14149/2019

Heard.

We clarify the order dated 14.01.2019 to the effect that the EDMC and other authorities shall consider the applications filed by the persons who have been allotted space at the site in question and take a decision in

accordance with law. While doing so, the Model Code of Conduct issued by the Election Commission of India which has now come into force, shall not be an impediment as the consideration is in view of the order passed by this Court.

With the aforesaid, the application stands disposed of.

Copy of the order be given *dasti* under the signature of the Court Master.

CHIEF JUSTICE

ANUP JAIRAM BHAMBHANI, J

MARCH 29, 2019/ns

Annex R-30

435

$~16 & 17

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 1214/2018 & CM APPLs.45310-11/2018, 39133/2018, 45176/2018 & 27929/2019

GAURI MAULAKHI ..... Petitioner

versus

DELHI AGRICULTURAL MARKETING BOARD AND ORS. ..... Respondents

\+ W.P.(C) 3557/2019

GAURI MAULEKHI ..... Petitioner

versus

GOVERNMENT OF NCT OF DELHI AND ORS. ..... Respondents

Present: Mr. Raj Punjwani, Sr. Adv. with Ms. Priyanka Bangari, Adv. for petitioner.
Mrs. Avnish Ahlawat, Standing Counsel along with Mr. Nitesh Kumar Singh, Adv. for DAMB.
Mr. Anupam Srivastava, ASC (GNCTD) along with Ms. Swati Singh, Adv. for R-2 & 4.
Mr. Sanjeev Ralli, Adv. for DPCC in W.P.(C) No.1214/2018.
Ms. Sonia A. Menon with Mr. S. Krishna Murthy, Advs. for R-3 in W.P.(C) No.1214/2018.
Mr. Amit Sinha with Mr. A.S. Singh, Advs. for R-5 /EDMC in W.P.(C) No.1214/2018.
Mr. Sanobar Ali Qureshi with Mr. Pankaj, Advs. for R-8 to 12 in W.P.(C) No.1214/2018.
Mr. Ashutosh Ghade with Mr. Nikhil Goel, Advs. for SDMC in W.P.(C) No.3557/2019.
Ms. Eshita Baruah, Adv. for Mr. Gaurang Kanth, Adv.

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for EDMC in W.P.(C) No.3557/2019.
Mr. Prateek Gupta, Adv. for R-7/FSSAI in W.P.(C) No.3557/2019.
Mr. Tarveen Singh Nanda, Standing Counsel for Delhi Cantonment Board in W.P.(C) No.3557/2019.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER

% **24.07.2019**

Having heard counsels for both the parties and looking to the facts of the case, it appears that several directions which the petitioners are seeking be given to the respondents under varieties of Acts like Delhi Municipal Corporation Act, 1957, Prevention of Cruelty to Animals Act, 1960 as well as Environment Protection Act, 1986. The role to be played by the concerned authority shall be highlighted by the petitioner on the next date of hearing.

List in the category of "After Notice Misc. Matters" on 08.08.2019 for final disposal.

CHIEF JUSTICE

C.HARI SHANKAR, J

JULY 24, 2019
kks

Annexure R-31

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Delhi Agricultural Marketing Board
(Govt. of NCT of Delhi)
9, Institutional Area, Pankha Road, Janakpuri, Delhi 110058
Ph.: 28525232 FAX: 28521871
Email: ambdl@nic.in Website: www.delagromarket.nic.in

F.No. 25(19)/424/2020/DAMB/Engg./1960 Date: 03/11/2021

To,

The Member Secretary
Delhi Pollution Control Committee
6th Floor, C Wing Delhi Secretariat
IP Estate, New Delhi-1100021

Sub: Reply for the queries raised for Fish Market, Gazipur

Sir,

Please find attached reply in respect of queries raised for obtaining Consent to Establish for the Project- Fish Market, Gazipur (M/s Delhi Agricultural Marketing Board).

Thanking you

Project Engineer-II

438

Query 1:- Details in column no. – 6 (c) of your application shows total effluent/ sewage from the unit is discharged into conveyance system leading to CETP. You are required to give clarification on that point and give proof of the same

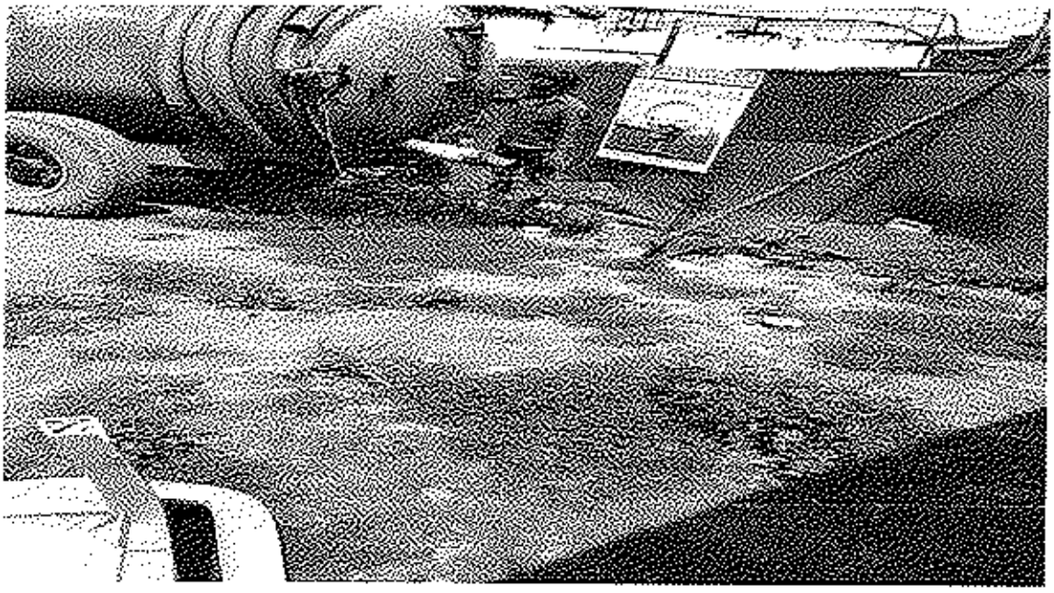
Reply:- Earlier Effluent from unit was discharged into conveyance system without CETP membership, now CETP has stopped taking the effluent from the unit so presently we are discharging the effluent approx.. 70-80 kld/day to our poultry market ETP which is transported through tankers(photos enclosed)

ETP capacity of poultry market is 650 KLD and the discharge of poultry market is 200 kld so we can manage the discharge of fish market in the same ETP.

We have further explored the possibility for transportation of effluent generated in Fish Market through underground pipeline to existing running ETP of capacity 650 KLD at Poultry Market but there are hindrances such as PWD road cutting and permission for passing the pipeline through EDMC land. In response to this, correspondences were made with PWD and EDMC for granting the permission of road cutting so that an underground pipeline could be laid



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Query 2:- Details in column no. – 9 (a & b) of your application are not justifiable, hence you are required to give clarification of the same with records

Reply:- Number of workers : 103
Number of employees: 148
(Including worker & office staff)

Query 3:- Details in column no. – 10 & column no. – 12 of your application are contradicting the manufacturing process and are not matching with the undertaking & project report. Hence you are required to clarify this

Reply:- Typographical Error. Please consider "TRADING OF WHOLE SALE FISH WITH CLEANING,WASHING AND PROCESSING" as product.

Query 4:- Details in column no. – 13 & column no. – 15 [i & ii(a)] are contradicting each other. As one gives total amount to be 210670 litres/day, while wastewater discharge amounts to be 21670 litres/day. Hence you are required to give clarification of the same

Reply:- Typographical Error.

Please consider

13.(a) Water Consumption (Domestic purpose) = 6700 litres/day
13.(c) Processing whereby water gets polluted
and the pollutants are easily bio-degradable = 2,10,000liters/day
Source of water supply (Ground Water) = 216700 litres/day

15 .
Quantity of waste water (effluent) generated (Domestic) = 5360 lites/day
Quantity of waste water (effluent) generated (Process) = 2,00,000 litres/day

Query 5:- Details in column no. – 15 [i] showing total domestic consumption to be 670 litres/day, hence you are required to give clarification, how 670 litres is enough for 45 workers
Reply:- Typographical Error.

Please consider

Number of workers : 103
Number of employees: 148
(Including worker & office staff)
Total domestic consumption = 6700 lites/day

Query 6:- Details in column no. – 16 of your application are contradicting the ETP Design capacity with the water consumption (as per column no. – 13), and same is not matching with the project report. Hence you are required to give clarification of the same

Reply:- Typographical Error.

Please consider

ETP Design Capacity = 350 KLD (3,50,000 litres/day)

Query 7:- Details in column no. – 20 of your application shows [(i) Acoustic enclosure installed, (ii) Noise monitoring report submitted, (iii) Noise level within the limit] are installed and report submitted. You are required to give proof of the same

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Reply:-

SHRI ENVIRONMENTAL TECHNOLOGY INSTITUTE
Regd. Office WZ-679A, Nangal Raya, New Delhi 110046, Tele fax, 011-25572375
Corp.Office.-203,MM Plaza, B-1, Mini Market, Janak Puri, New Delhi-110058

SETI

Test Certificate

31.07.2020

Issued to

Delhi Agricultural Marketing Board(DAMB)
9, Institutional area, Pankha road,
Janakpuri, New Delhi-110058

Certificate No.

1113769

Dated 24.07.2020

Ambient Noise Monitoring at Fish Market, Ghazipur , New Delhi

TEST RESULTS

Name & Address of the Industry	: Delhi Agricultural Marketing Board(DAMB) 9, Institutional area, Pankha road, Janakpuri, New Delhi-110058
Location of the Sampling Point	: Fish Market, Ghazipur, New Delhi
Date of sampling	: **23.07.2020 – 24.07.2020**
Sampling started at (Hrs)	: **11:00, 23.07.2020**
Sampling Completed at (hrs)	: **10:00, 24.07.2020**
Actual time of sampling (Minutes)	: **122.10**
Average ambient temperature (^{o}C)	: 35

RESULTS dB(A)

L eq. , near DG Set	:	**61.0**
L eq , near boundary wall of the complex on the eastern side	:	**55.6**
L eq , near boundary wall of the complex on the western side	:	**54.0**
L eq , near boundary wall of the complex on the northern side	:	**56.5**
L eq , near boundary wall of the complex on the southern side	:	**57.3**

SETI

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SHRI ENVIRONMENTAL TECHNOLOGY INSTITUTE
Regd. Office WZ-679A, Nangal Raya, New Delhi 110046, Tele fax, 011-25572375
Corp.Office.-203,MM Plaza, B-1, Mini Market, Janak Puri, New Delhi-110058

SETI

Test Certificate

Issued to

Delhi Agricultural Marketing Board(DAMB)
9. Institutional area, Pankha road,
Janakpuri, New Delhi-110058

31.12.2020

Certificate No.

1113770

Dated 17.12.2020

Ambient Noise Monitoring at Fish Market, Ghazipur, New Delhi

TEST RESULTS

Name & Address of the Industry	: Delhi Agricultural Marketing Board(DAMB) 9. Institutional area, Pankha road, Janakpuri, New Delhi-110058
Location of the Sampling Point	: Fish Market, Ghazipur, New Delhi
Date of sampling	: **16.12.2020- 17.12.2020**
Sampling started at (Hrs)	: **10:55, 16.12.2020**
Sampling Completed at (hrs)	: **10:55, 17.12.2020**
Actual time of sampling (Minutes)	: 122
Average ambient temperature (^{O}C)	: 17

RESULTS dB(A)

L eq . near DG Set	:	**62.1**
L eq . near boundary wall of the complex on the eastern side	:	**56.5**
L eq . near boundary wall of the complex on the western side	:	**58.1**
L eq . near boundary wall of the complex on the northern side	:	**54.2**
L eq . near boundary wall of the complex on the southern side	:	**55.0**

Shri Environmental Technology Institute SETI New Delhi

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Query 8:- In your application you have submitted the adequacy report by JMI, Delhi, instead of submitting Project report. You are required to submit the Project report of the market,

Reply:- Enclosed

Query 9:- Attachment (Pan & Aadhar card) are not properly visible in your application form, hence you are required to submit the scanned copies of these documents

Reply;-



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1 of 1

आधार

भारत सरकार
Unique Identification Authority of India
Government of India

नामांकन क्रम/ Enrolment No.: 2189/66095/00257

To
प्रशांत तंवर
Prashant Tanwar
S/O Sant Kumar Tanwar
RZ-346,GALI NO-2,MAIN SAGAR PUR
SAGAR PUR
South West Delhi Delhi - 110046
9891975205

Download Date: 20/02/2017

Downloaded Date: 20/02/2017

आपका आधार क्रमांक / Your Aadhaar No. :

6805 9679 6260

मेरा आधार, मेरी पहचान

AADHAAR

सूचना

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- पहचान का प्रमाण ऑनलाइन ऑथेन्टिकेशन द्वारा प्राप्त करें।
- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.

- आधार देश भर में मान्य है।
- आधार भविष्य में सरकारी और गैर-सरकारी सेवाओं का लाभ उठाने में उपयोगी होगा।
- Aadhaar is valid throughout the country.
- Aadhaar will be helpful in availing Government and Non-Government services in future.

भारत सरकार
Government of India



नाम/ नाम:
Prashant Tanwar
जन्म तिथि/DOB: 04/06/1982
पुरुष/ MALE

6805 9679 6260

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

Address:
S/O Sant Kumar Tanwar, RZ-346,GALI NO-2,MAIN SAGAR PUR, SAGAR PUR, South West Delhi, Delhi - 110046

पता:
S/O संत कुमार तंवर, आर जेड-346,गली नं-2,मेन सागर पुर, सागर पुर, साउथ वेस्ट दिल्ली, दिल्ली - 110046

6805 9679 6260

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Query 10:- Not submitted "Permission for extracting the Ground water" from the competent authority

DELHI JAL BOARD: GOVT OF NCT DELHI
OFFICE OF THE SUPERINTENDING ENGINEER (EAST)
UGR : BPS : Chitra Vihar, Delhi – 110092
Ph.011-22048410 Email :-djbsee@gmail.com

No.DJB/SE(East)/2021/ -2654 Dated : 12.03.2021

Subject : Minutes of the meeting of District Advisory Committee under the Chairmanship of ADM(East) on 12.02.2021 at 03.00 PM in the chamber of ADM (East) at L.M Bundh, Shastri Nagar, Delhi.

The above Advisory Committee meeting was held under the Chairmanship of ADM (East) on 12.02.2021 which was attended by the following officers:-

1.	Sh. Rajeev Kumar Tyagi	:	SDM(Mayur Vihar)
2.	Sh. Rajender Kumar	:	SDM (Preet Vihar)
3.	Sh. Vijay Sagar	:	EE(East)-II/DJB
4.	Sh. Pratap Singh	:	EE(East)-I/DJB
5.	Sh. Faisal Abrar	:	Scientist (D)/CGWB
6.	Sh. Vinod Kumar Singh	:	Teh. (Mayur Vihar)
7.	Sh. Sanjay Jha,	:	BDO (East)
8.	Sh. Madan Singh	:	Asstt. Engineer,DJB
9.	Sh. Kaver Pal	:	Asstt. Engineer, DDA

A. The following pending cases were discussed in the last meeting of Advisory Committee held under the chairmanship of ADM (East) on 25.11.2020 and the committee approved the cases with decision as under :-

1. Writ petition (civil) 4875/2018 & CM 16789/2019 titled Sanjeev Chopra & others:-
That case was discussed and committee directed to submit the last order of Hon'ble High Court mentioning the full details of case with what is the next date for hearing of case and put the case before the next advisory committee.

DJMB, JANAKPURI
R & I Branch
Diary No. 2168

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2. Dharamshila Narayan Super Speciality Hospital Vasundhra enclave:- as per previous order of advisory committee for providing bifurcation of demand given by the hospital. Delhi Jal Board had written the letter but still reply is awaited. The case will be put before the committee in next advisory meeting.

B. The following New cases also were discussed and deliberated in the meeting of Advisory Committee: -

1. Delhi Agriculture Marketing Board Fish Market Ghazipur:- The D.A.M.B. applied for boring the new Tube Well in Fish Market Gazipur. Delhi Jal Board has no water supply network there, so not able to supply water for drinking as well as other purposes. The water is necessary for fish market and advisory committee decided to approve the one No. tube well in fish market subject to condition enclosed (Annexure A).

2. Inside Dallupura UGR:- Delhi Jal Board put a case before the committee for boring a tube well for Piramal as per MOU signed between the DJB & Piramal for supplying of R.O. water to re-settlement colonies & Jhuggi Jhopri area through setting up water ATMs. The case was discussed and it was noticed that one No. Tube well also exits in the premise, which is approximate 80M away from the proposed tube well site. The committee members of CGWB object for close proximity of existing bore at distance of 80 meter though it should be at least 100 M as described by CGWB member. Chairman Sir directed to submit the clause regarding the distance between the two bore wells in next advisory meeting.

3. DJB staff Quarters Varun Enclave:- These staff quarters & Kondli colony faces huge shortage of water in peak summer season. The Delhi Jal Board put up the case for boring a Tube well inside premise for DJB staff quarters to augment water supply during peak summer season. The case was discussed and committee approved the case with condition that it will run only in summer i.e. March to October and directed to keep the proper record of running of tube wells with fixing the water meter.

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4. <u>Ambedkar Park Block-18 Kalyanpuri:-</u> There is huge shortage of water in Block-18 & Block-13 Kalyanpuri. The demand of water for these two blocks is approximate 0.12 MG, whereas the supply of water is only 0.06 MG which is further deliberated during the peak summer season. Delhi Jal Board proposed to augment these blocks by boring of 2 Nos. Tube wells, one for each block. The cases were presented before the advisory committee, which were approved with condition that tube wells will be run only March to October and proper records have to be keep of running of tube wells with installing of water meter at each tube well.

5. <u>18-Block Kalyanpuri inside library:-</u> The case was proposed to installing the tube well for providing water supply in 18-Block Jhuggies, which have almost 850 dwelling unit, i.e.2500 persons. Delhi Jal Board supplied water here through tankers which are inadequate and suffer most in summer season. The DJB put up the case before the advisory committee for boring a tube well to provide the water through hydrant in this cluster. The advisory committee agreed and approved the case in the larger interest of general public.

Note : The member who have not attended the advisory meeting are requested to point out any objection (if any) within week time regarding approved bore well otherwise it will be presumed that absentee members are agreed.

The meeting ended with the vote of thanks.

Sd/-
SUPTDG. ENGINEER (EAST)

<u>Copy to:-</u>

1. PA to DM(East): for kind information of DM(East).
2. The Secretary, Chairman(DPCC) deptt. Of Environment, GNCTD, 6th level, C-Wing, Delhi Sectt. I.P. Estate, New Delhi.
3. Member Secretary, DPCC, 4-5 Floor, ISBT Building, Kashmere Gate, Delhi.
4. Sh. Muni Kunnan, Officer in Charge, Govt. of India, Central Ground Water Board, Jam Nagar House, Man Singh Road, New Delhi-110001.
5. Delhi Agricultural Marketing Board, (Govt. of NCT of Delhi), 9 Institutional area, Pankha Road, Janakpuri, Delhi-110058.
6. Master file / O/c dated 12.03.2021
7. CE(DDA) - 18th floor, Vikas Minar, IP, Delhi-110002
8. (NGRMC) - 479, Udyog Sadan, Institutional Area, Pal Pal Gaon

SUPTDG. ENGINEER (EAST)

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ANNEXURE 'A'

1. Applicant may abstract ——— KLD of ground water through existing/proposed ——— tube-wells only No additional ground water abstraction structures to be constructed for this purpose without prior approval of the advisory committee.

2. Details of the tube-well constructed viz depth, diameter, zones tapped, daily running hours and power of submersible pump to be submitted to DJB/DM office.

3. The latitude and longitude of the tube-wells to be given after construction of the tube-well.

4. All the tube-wells to be fitted with digital water meter recorder by the applicant at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, i.e. daily / monthly. The applicant will maintain a record of said monitoring for inspection. The ground water quality to be monitored twice in a year during pre-monsoon and post- monsoon periods.

5. Applicant shall, implement rain water harvesting/ ground water recharge measures for augmenting the ground water resources of the area and undertake periodic maintenance of recharge structure at its own cost. The photograph of the same to be submitted to the DJB.

6. The Applicant at its own cost shall install one piezometers (water level monitoring well) fitted with automatic water level recorder at suitable location in their premises and execute ground water regime monitoring programme on regular basis.

7. The permission for ground water withdrawal is valid for two years from the date of issuance. Applicant shall apply for renewal of permission to DJB before expiry of the same along with the records of ground water withdrawal, ground water quality, ground water level of last two years and photographs of rain water harvesting system.

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POLLUTION CONTROL LAW SERIES:
PCLS/07/2021

POLLUTION CONTROL ACTS, RULES & NOTIFICATIONS ISSUED THEREUNDER

CENTRAL POLLUTION CONTROL BOARD
(Ministry of Environment, Forest & Climate Change, Government of India)
Parivesh Bhawan, East Arjun Nagar, Delhi – 110032
Website: http://www.cpcb.nic.in
April, 2021

(3) The hazardous and other wastes generated in the establishment of an occupier shall be sent or sold to an authorised actual user or shall be disposed of in an authorised disposal facility.

(4) The hazardous and other wastes shall be transported from an occupier's establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules.

(5) The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal.

(6) The occupier shall take all the steps while managing hazardous and other wastes to-

(a) contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and

(b) provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety.

5. **Responsibilities of State Government for environmentally sound management of hazardous and other wastes.** —(1) Department of Industry in the State or any other government agency authorised in this regard by the State Government, to ensure earmarking or allocation of industrial space or shed for recycling, pre-processing and other utilisation of hazardous or other waste in the existing and upcoming industrial park, estate and industrial clusters;

(2) Department of Labour in the State or any other government agency authorised in this regard by the State Government shall, -

[1][(a) ensure recognition and registration of workers involved in generation, handling, collection, reception, treatment, transport, storage, reuse, recycling, recovery, pre-processing, utilisation including co-processing and disposal of hazardous wastes;]

(b) assist formation of groups of such workers to facilitate setting up such facilities;

[1][(c) undertake industrial skill development activities for the workers involved in generation, handling, collection, reception, treatment, transport, storage, reuse, recycling, recovery, pre-processing, utilisation including co-processing and disposal of hazardous wastes;

(d) undertake annual monitoring and to ensure safety and health of workers involved in generation, handling, collection, reception, treatment, transport, storage, reuse, recycling, recovery, pre-processing, utilisation including co-processing and disposal of hazardous wastes.].

(3) Every State Government may prepare integrated plan for effective implementation of these provisions and to submit annual report to the Ministry of Environment, Forest and Climate Change, in the Central Government.

6. **Grant of authorisation for managing hazardous and other wastes.** — (1) Every occupier of the facility who is engaged in handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of the hazardous and other wastes shall be required to make an application in **Form 1** to the State Pollution Control Board and obtain an authorisation from the State Pollution Control Board within a period of sixty days from the date of publication of these rules. Such application for authorisation shall be accompanied with a copy each of the following documents, namely: -

(a) consent to establish granted by the State Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 (25 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (21 of 1981);

(b) Consent to operate granted by the State Pollution Control Board under the Water (Prevention

[1] Subs by G.S.R. 648(E) dated 09.10.2020.

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and Control of Pollution) Act, 1974 (25 of 1974) and/or Air (Prevention and Control of Pollution) Act, 1981, (21 of 1981);

(c) in case of renewal of authorisation, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorisation for hazardous and other wastes:

Provided that an application for renewal of authorisation may be made three months before the expiry of such authorisation:

Provided further that-

(i) any person authorised under the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, prior to the date of commencement of these rules, shall not be required to make an application for authorisation till the period of expiry of such authorisation;

(ii) any person engaged in recycling or reprocessing of the hazardous waste specified in Schedule IV and having registration under the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, shall not be required to make an application for authorisation till the period of expiry of such registration.

[1][(1A) An occupier shall not be required obtain an authorisation under this rule, from the State Pollution Control Board, in case the consent to establish or consent to operate, is not required from the State Pollution Control Board or Pollution Control Committee under the Water (Prevention and Control of Pollution) Act, 1974 (25 of 1974) and Air (Prevention and Control of Pollution) Act, 1981 (21 of 1981);

Provided that the hazardous and other wastes generated by the occupier shall be given to the actual user, waste collector or operator of the disposal facility, in accordance with the Central Pollution Control Board guidelines.]

(2) On receipt of an application complete in all respects for the authorisation, the State Pollution Control Board may, after such inquiry as it considers necessary, and on being satisfied that the applicant possesses appropriate facilities for collection, storage, packaging, transportation, treatment, processing, use, destruction, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of the hazardous and other waste, as the case may be, and after ensuring technical capabilities and equipment complying with the standard operating procedure or other guidelines specified by the Central Pollution Control Board from time to time and through site inspection, grant within a period of one hundred and twenty days, an authorisation in **Form 2** to the applicant, which shall be valid for a period of five years subject to such conditions as may be laid down therein. For commonly recyclable hazardous waste as given in Schedule IV, the guidelines already prepared by the Central Pollution Control Board shall be followed:

Provided that in the case of an application for renewal of authorisation, the State Pollution Control Board may, before granting such authorisation, satisfy itself that there has been no violation of the conditions specified in the authorisation earlier granted by it and same shall be recorded in the inspection report.

(3) The authorisation granted by the State Pollution Control Board under sub-rule (2) shall be accompanied by a copy of the field inspection report signed by that Board indicating the adequacy of facilities for collection, storage, packaging, transportation, treatment, processing, use, destruction, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of the hazardous and other wastes and compliance to the guidelines or standard operating procedures specified by the Central Pollution Control Board from time to time.

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[1] Inserted by G.S.R. 178(E) dated 01.03.2019.

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DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th floor, I.S.B.T. Building, Kashmere Gate, Delhi - 110006

Website : http://www.dpcc.delhigovt.nic.in

ACKNOWLEDGEMENT SLIP

Date of Application	:	06/02/2020
Application Type	:	Fish Processing
Selected Category	:	ORANGE,
Category/Consent For	:	ORANGE / CTE
Activity linked to	:	Industrial Units(Other than Health Care Establishments)
User Name	:	Prashant Tanwar
Name of the unit	:	DELHI AGRICULTURAL MARKETING BOARD
Address of the unit	:	NH-24, FISH MARKET, GAZIPUR, DELHI-110096
Industrial Area / Non Industrial Area / Redevelopment Area	:	Slaughter House(MCD)
District / Pincode	:	SHAHDARA / 110096
Phone Number / Fax No.	:	011-28521032 / -
Applicant's / Authorized Person's Mobile Number	:	8527124767
PAN Number (Income Tax Dept.)	:	AFCPT3059H
Applicant UID No. (Adhar No.)	:	680596796260
E-mail of Industrial Unit/HCU	:	
DPCC Transaction Reference	:	
DPCC Online Payment Request Reference No.	:	
Total Fee Amount	:	
Payment Status	:	
Receipt Number	:	
Bank Authorization ID	:	
Credit Card Type	:	
Payment Gateway	:	

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Application No: 3509421
DATE : 06/02/2020
RECEIVED BY : DPCC

DELHI POLLUTION CONTROL COMMITTEE
4th Floor, ISBT Building Kashmere Gate, Delhi 110006

Common Application for Consent
Under Water(Prevention and Control of Pollution)Act,1974 and Under Air (Prevention and Control of Pollution)Act, 1981, as amended

ORANGE

From

M/s. DELHI AGRICULTURAL MARKETING BOARD
NH-24, FISH MARKET, GAZIPUR, DELHI-110096

To,

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, ISBT Building Kashmere Gate, Delhi 110006.

Sir/Madam,

I/We hereby apply for*

(i) Consent to establish of consent under section 25 & 26 of the Water (Prevention and Control of Pollution) Act,1974 as amended.

(ii) Consent to establish of consent under section 21 of the Air(Prevention and Control of Pollution) Act,1981 as amended.

PART A: GENERAL

1.	Name	:	Prashant Tanwar
	Designation	:	DY SECRETARY
	Office Address	:	GAZIPUR,NH-24, FISH MARKET, GAZIPUR, DELHI-110096,SHAHDARA
	Telephone/Fax and	:	8527124767
	Email Address of the applicant	:	prashant.damb@gmail.com
2.	(a) Name and address of the Industrial Unit/Project/Premises for which the application is made.(with telephone No.and e-mail)	:	DELHI AGRICULTURAL MARKETING BOARD NH-24, FISH MARKET, GAZIPUR, DELHI-110096,Delhi 011-28521032
	(b) Manufacturing activity	:	TRADING OF WHOLE SALE FISH WITH CLEANING, WASHING AND PROCESSING
	(c) Status of the unit	:	Owned Premises
	(d) Name and address of the premises owner (with telephone and fax number)	:	Prashant Tanwar,NH-24, FISH MARKET, GAZIPUR, DELHI-110096,DELHI

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	(e) Name & Designation of the person authorized to sign this application form(The original authorization except in case)	:	Prashant Tanwar,DY SECRETARY
	(f) Latitude/longgitude of the premises of the unit	:	28.504,77.30
3.	Names, residence address with telephone and fax number of Managing Director/Managing Partner and officer responsible for matters connected with pollution control.	:	Prashant Tanwar,NH-24, FISH MARKET, GAZIPUR, DELHI-110096,DELHI
4.	If registered as a small-scale industrial unit,give Number and Date of registraion.	:	-N/A
5.	Gross capital investment (in Rs.) of the unit without depriciation till date of application (cost of building, land, plant and machinery)(To be supported by an Affidavit and: Certificate form a Charted Accountant. For proposed unit(s), give estimated figure).	:	2444.55
6.	(a) Location of the Unit.	:	Slaughter House(MCD)
	(b) If situated in industrial Area, details of CETP Society membership thereof.	:	.Not Attached
	(c) Whether total effluent / sewage from the unit is discharged into conveyance system leading to CETP	:	Yes
	(d) Whether a copy of certificate for connection for discharge of total effluent / sewage into conveyance system is enclosed.	:	Not Attached
7.	(a) Total plot area of unit(in sq. meter).	:	68000
	(b) Built-up area of the unit (in sq. meter)	:	40800
	(c) Sanction Power Load (in KW) (Details of electric meter number and name of the person be indicated	:	132
	(i) Electric Meter Number	:	
	(ii) Name of the Person	:	
	(d) Date of Possession of the land	:	01/04/2018
	(e) Date of Commissioning of Construction	:	01/04/2018
	(f) Date of completion / proposed date of Completion of construction.	:	01/04/2018
	(g) Status of Environment Clearance, under EIA notification(if applicable)	:	No
8.	Date of Commencement of Production.	:	01/04/2018
9.	(a) Number of workers	:	45
	(b) Number of employees (including workers and office staff)	:	45

10. List of products manufactured in tones/month, Kl/month or numbers/month

Product	Quantity	Unit	Maximum Installed Production Capacity
TRADING OF WHOLE SALE FISH WITH CLEANING, WASHING AND PROCESSING	230	Metric Tonnes/Day	230

List of by-products manufactured in tones/month, Kl/month or numbers/month.

Byproduct	Quantity	Unit	Maximum Installed Production Capacity

11. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tones/month or kl/month or numbers/month.

Raw Materials Name	Quantity	Unit
FISH TRADING	230	Metric Tonnes/Day

12. Description of process of manufacture for each of the products(showing input,output quality and quantity of solid,liquid and gaseous wastes,if any from each unit process)

Flow of manufacturing process	Description of manufacturing process
FISH TRADING ONLY	FISH TRADING ONLY

Part - B Waste Water Aspects

13. Water consumption for different uses (litres/day)

(a) Domestic purpose	:	210670
(b) Industrial cooling or boiling feeds	:	0
(c) Processing whereby water gets polluted and the pollutants are easily bio-degradable.	:	0
(d) Processing whereby water gets polluted and the polluted and the pollutants are not easily bio-degradable and are toxic.	:	0
(e) Others such as agriculture, Gardening etc. (specify)	:	0

14. Source of water supply

(a) Municipal Authority (details of water meter and name of the Person be indicated)	:	0 Litres/Day
(b) Ground Water (details of CGWA/DJB/DC permission/registration)	:	210670 Litres/Day
(c) Other Source Of Water	:	0 Litres/Day

15. Quantity of waste water (effluent) generated

(i) Domestic	:	670
(ii) Industrial/Trade Effluent		
(a) Process	:	21000
(b) Washings	:	0
(c) Cooling Water Blowdown	:	0
(d) Boiler Blowdown	:	0
(e) DM Plant/Softening Plant washings	:	0

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(f) Other	:	0
Total Industries/Trade Effluent (litres/day):	:	21000

16. Present treatment of trade effluent (Give : sizes/capacities of treatment units). A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit opetation/process is to be provided. Include details of residue management systems (ETP sludges)

Type of treatment Plant for trade effluent	Design Capacity
ETP (Physiochemical)	22000

17. Mode of disposal of treated effluents, with Respective quantity. Litres/Day

(i) Into public sewer/open drain/land for irrigation/inland surface water.	:	670
(ii) Quantitiy of treated effluent Reused/Recycled,(litres/day).Details of reuse / recycle in cooling / flushing / gardening / manufacturing	:	0
(iii) Provide a location map of disposal arrangement clearly indicating the outlet(s) for sampling	:	to be enclosed

18. (a) Quality of Untreated/treated effluent (Specify pH, SS BOD and specific pollutant relevant to the industry. Refer Schedule-I for industry specific standards and Schedule-VI for General effluent standards of Environment Protection

(b) Enclose a copy of the latest Report of Analysis from the laboratory approved by Delhi Pollution Control Committee. For proposed unit furnish expected characterstics of the Untreated/treated effluent.

Part - C Air Emission Aspects

19. Details of Stack (Process & Fuel Stacks)

(a) Stack number(s)	:
(b) Attached to	:
(c) Capacity	:
(d) Fuel Type	:
(e) Fuel Quantity (Kg/hr or lit/hr)	:
(f) Material of construction	:
(g) Shape (round/rectangular)	:
(h) Height,m(above ground level)	:
(i) Height,m(above roof level)	:
(j) Sampling facility provided	:
(k) Diameter/size, in meters	:
(l) Gas quantity, Nm/hr,	:
(m) Gas temprature, C	:
(n) Exit gas velocity, m/sec.	:

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(o) Control equipment :

20. Details of D.G. Set(s)

Capacity (in KVA)	Stack Height above Ground Level (in meters)	Stack Height above roof of the building where D.G. Set installed (in meters)	Manufacturing date	Acoustic enclosure installed	Noise Monitoring report submitted	Noise Level within the limit
125	11	3.5	After Jan 1, 2005	Yes	Yes	Yes

21. Quantity of treated flue gas emmissions and process emissions(Enclose a copy of the latest + report of analysis form the approved labaoratory by Delhi Pollution Control Committee. For proposed units furnish the expected characterstics of the emission).

Part - D Hazardous Waste Aspects

22. (a) Whether the unit is generating hazardous waste as defined in the Hazardous Waste (Management and Handling) Rules, 1989,as amended. : No

(b) If Yes, Select type of hazardous waste generated : []

(c) Whether authorization granted, if yes, indicate the authorization no. and date : , N/A

23. Quantity of hazardous waste generated (kg/day) or (MT/month).

Category	Types	Unit	Quantity of Waste Generated

24. I/We further declare that the information furnished above is correct to the best of my/our knowledge.

25. I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacturing and treatment and/or disposal of effluent,emmissions / hazardous waste etc. in quality and quantity; a fresh application for Consent / Authorization is granted, no change shall be made.

26. I/We undertake to furnish any other information with one month of its being called by the committee.

27. I/We agree to submit to the Committee an application for renewal of consent/authorization in two months in advance before the date of the expiry of the consent/Authorization validity period.

28. I/We hereby declare that the provision of Master Plan of Delhi shall not be violated at any stage.

Signature.....

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Name : Prashant Tanwar

Designation : DY SECRETARY

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दिल्ली कृषि विपणन परिषद

(रा0 रा0 क्षे0 दिल्ली सरकार)

9, संस्थानिक क्षेत्र, पंखा रोड, जनक पुरी नई दिल्ली–110058

Delhi Agricultural Marketing Board

(Govt. of NCT of Delhi)

9, Institutional Area, Pankha Road, Janak Puri, New Delhi - 110058

Ph. (O) : 28525947, 28522281, Fax : 28522085

Website : www.delagrimarket.org e-mail : ambdl@nic.in

Ref. F. No. 25(19)/433/DAMB/Engg/2019/Vol.II/1979-83 Date 24/10/2021

To

M/s Prominent Engitech (P) Ltd.
117, Vardhman Times Plaza, Plot No.13
Community Centre, Road No.44, Pitampura
New Delhi-110034

Letter of Acceptance

Sub - Designing, Detailed Engineering, Supply, Fabrication, Erection, Testing & Commissioning including operation & maintenance for 05 years (1 year warranty period + 4 year Operation and maintenance) of 350 KLD Capacity Effluent Treatment Plant with all Interconnection Piping Works, Mechanical, Electrical, online monitoring system & its link with DPCC and CPCS server on lump-sum basis at Fish Market, Ghazipur Delhi

Sir,

Your tender for the above-mentioned work has been accepted by the Competent Authority at your offered amount of Rs.3,18,99,306/-(Three crore, Eighteen lacs, Ninety nine thousands, Three hundred Six only) on Estimated cost of Rs.2,93,30,000/-.

You are requested to submit the Performance Guarantee of Rs.15,95,000/- in favor of "DAMB" within 15 days from the date of issue of this letter.

On receipt of prescribed Performance Guarantee, Letter of Commencement shall be issued to start the work.

Kindly acknowledge the receipt.

Project Engineer-II

Copy to: -
1. PA to V C DAMB
2. Secretary, DAMB
3. Secretary, FP&EMC, Gazipur.
4. Sr. A O DAMB

SPEED Post

दिल्ली कृषि विपणन परिषद

(रा0 रा0 क्षे0 दिल्ली सरकार)

9, संस्थानिक क्षेत्र, पंखा रोड, जनक पुरी नई दिल्ली–110058

Delhi Agricultural Marketing Board

(Govt. of NCT of Delhi)

9, Institutional Area, Pankha Road, Janak Puri, New Delhi - 110058

Ph. (O) : 28521032, 28524420, Fax : 28525771

Website : www.delagrimarket.nic.in e-mail : ambdl@nic.in

Ref. F.25(19)/442/2020/DAMB/ Engg./18987-95 Date 17/11/2021

To

M/s Sanu Construction Co.
280 VPO Village Khera Kalan,
Delhi-110085

Letter of commencement

Sub: Lifting/transporting of effluent of Fish market to ETP Poultry Market through water tankers at Fish Market, Gazipur.

Ref-1. Performance Guarantee submitted by you vide your letter dt. 15.11.2021 for the above work.

Ref-2. This office letter of acceptance no. F.25(19)/442/2020/DAMB/ Engg./17854-59 dt. 11.11.2021.

Sir,

Your e-tender for the above-mentioned work has been accepted by the Competent Authority, DAMB at your negotiated amount of Rs.18,90,000/- (Eighteen lacs ninety thousand only).

This letter of commencement sets out some of the important terms & conditions as already agreed to by you.

1. The rates indicated above are including octroi, royalties, cess, GST and all other taxes and duties on the prices of materials, and nothing extra on any account shall be payable by the Department.

2 You shall have to bring at your own cost all equipments, tools and machines as required for timely completion of the work

3. You are requested to commence the work in the right earnest. The date of commencement of work shall be reckoned from the 10th day of issue of this letter of award. The entire work under the scope of this tender

सूचना का अधिकार RIGHT TO INFORMATION

दिल्ली कृषि विपणन परिषद 463

(रा0 रा0 क्षे0 दिल्ली सरकार)

9, संस्थानिक क्षेत्र, पंखा रोड, जनक पुरी नई दिल्ली–110058

Delhi Agricultural Marketing Board

(Govt. of NCT of Delhi)

9, Institutional Area, Pankha Road, Janak Puri, New Delhi - 110058

Ph. (O) : 28521032, 28524420, Fax : 28525771

Website : www.delagrimarket.nic.in e-mail : ambdl@nic.in

Ref. F. No. 25(19)/433/DAMB/Engg/2019/Vol.II /1991 Date 25/11/2021

To

M/s Prominent Engitech (P)Ltd
117, Vardhman Times Plaza, Plot no. 13,
Community Centre, Road no. 44 Pitampura
New Delhi-110034

Letter of Commencement

Sub:- Designing Detailed Engineering , Supply, Fabrication, Erection Testing and commissioning including operation and maintenance for 5 years (1 year warranty period + 4 year operation and maintenance) of 350 KLD capacity effluent treatment plant with all interconnection piping works, Mechanical electrical online monitoring system and its link with DPCC and CPCB server on lumpsum basis at Fish Market Gazipur Delhi.

Ref-1. Performance Guarantee bearing FDR no. 602545110022018 dt 25.11.2021 amounting to Rs. 15,95,000/- (Bank of India, Malai Mandir Branch) valid upto 25.11.2022 submitted by you vide your letter dt. 25.11.2021 for the above work.

Ref-2. Letter of Acceptance No. 25(19)/433/DAMB/Engg/2019/Vol-II/1979-83 dt. 24.11.2021.

Sir,

Your tender for the above-mentioned work has been accepted by the Competent Authority, DAMB on your quoted amount of Rs.3,18,99,306/- (Three crores eighteen lacs ninety nine thousand three hundred six only) which is 8.76% above on estimated cost of Rs.2,93,30,000/-.

This letter of commencement sets out some of the important terms & conditions as already agreed by you.

1. The rates indicated above are including octroi, royalties, cess, GST and all other taxes/levies and duties and nothing extra on any account shall be payable by the Department.

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2. You shall have to bring at your own cost all equipments, tools and machines as required for timely completion of the work.
3. You are requested to commence the work in the right earnest. The date of commencement of work shall be reckoned from the 15th day of issue of this letter or handing over the site whichever is later. The execution work under the scope of this tender shall have to be completed by you within a period of 04 months and O&M thereafter for 5 years. Failing to commence the work within the time allowed shall make you liable for the forfeiture of the Performance Guarantee deposited by you along with your tender for this work.
4. You will be solely responsible for any payment of workman compensation on account of any accident etc. at site and also to take care of all safety precautions pertaining to construction works. Arrangement for water and electricity is to be made by you at your own cost.
5. You will be solely responsible to follow all the Labour Laws/directions issued by the Labour Department from time to time.
6. You will be solely responsible to follow all the directions/circulars/ guidelines issued from time to time by the NGT/ other Pollution Control Departments/Local Authorities.
7. The Letter of Acceptance dt. 24.11.2021 issued by this office & your letter dt. 25.11.2021 regarding submission of Performance Guarantee shall form part of the Contract.

You are requested to attend this office to complete the formal agreement on non-judicial stamp paper of Rs. 100/- within 30 days from the issue of this letter.

You are requested to contact the concerned Asstt. Engineer for taking possession of site and starting the work.

Yours faithfully,

PROJECT ENGINEER-II

Copy to: -

1. PA to VC DAMB for favour of information pl.
2. PA to Secretary, DAMB for favour of information pl.
3. Suptdg. Engineer DAMB.
4. Sr. A.O. DAMB.
5. The Income Tax Commissioner, Income Tax Department, Civic Center, Minto Road, New Delhi -110002.
6. Commissioner (Labour), 5 Sham Nath Marg, Delhi-110054.
7. Asstt. Engineer Concerned.

Annexure R-32

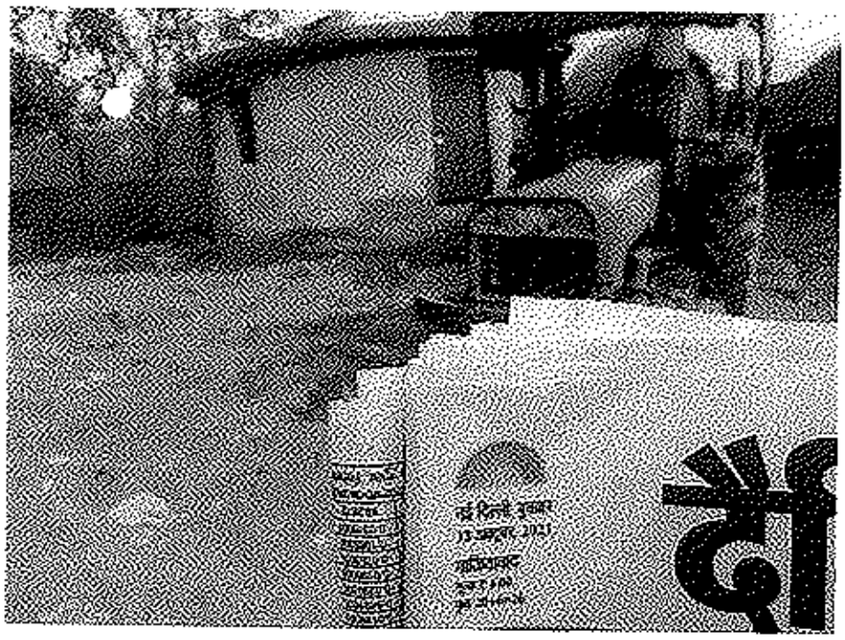
465

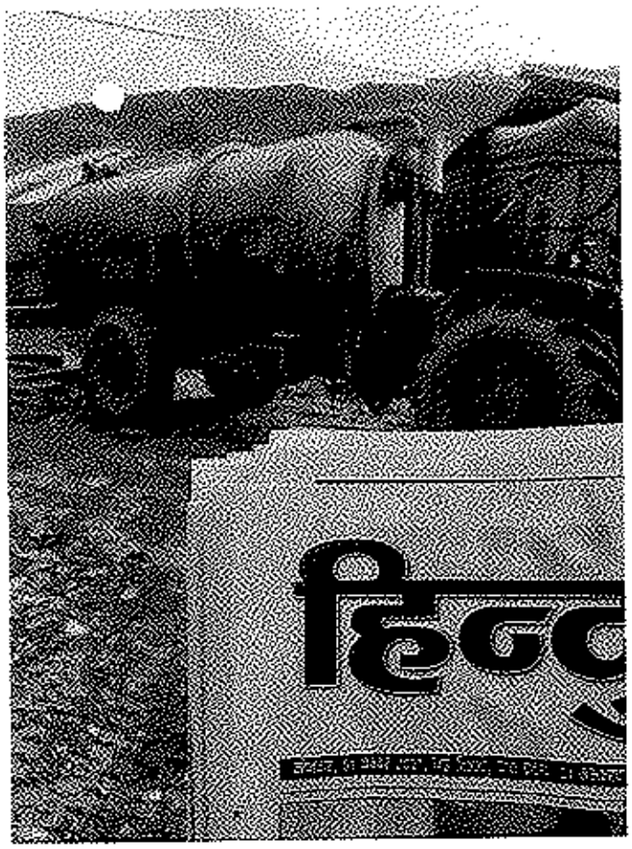


466

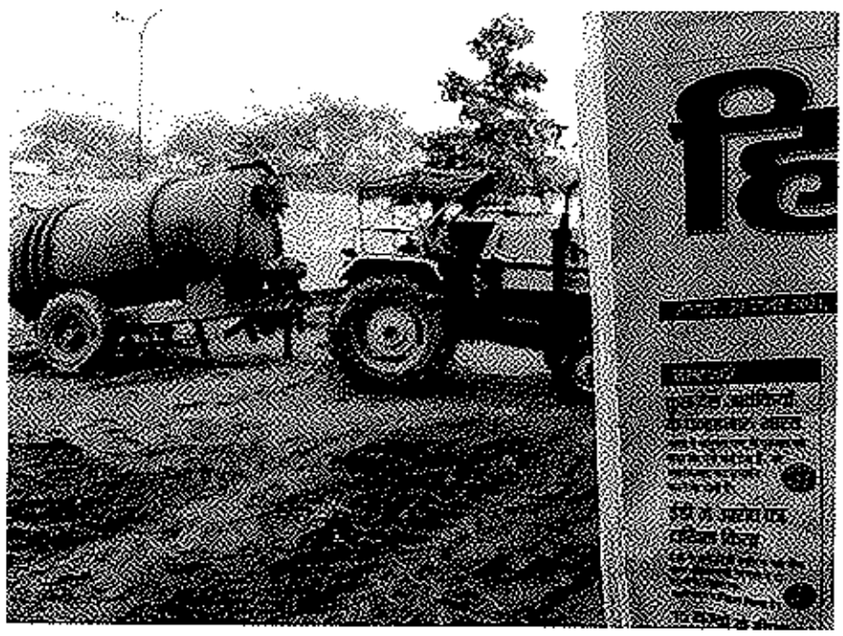


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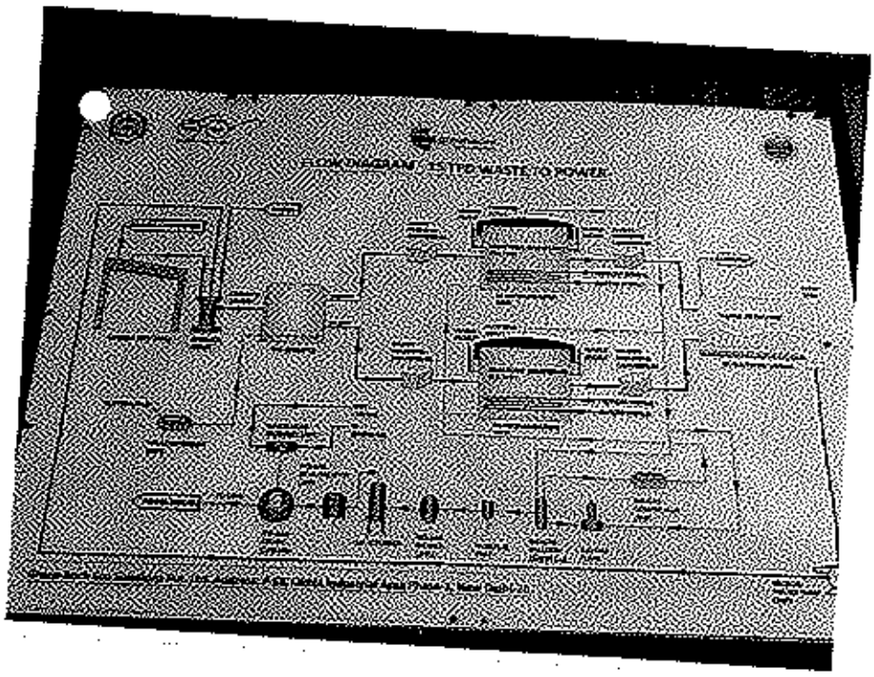




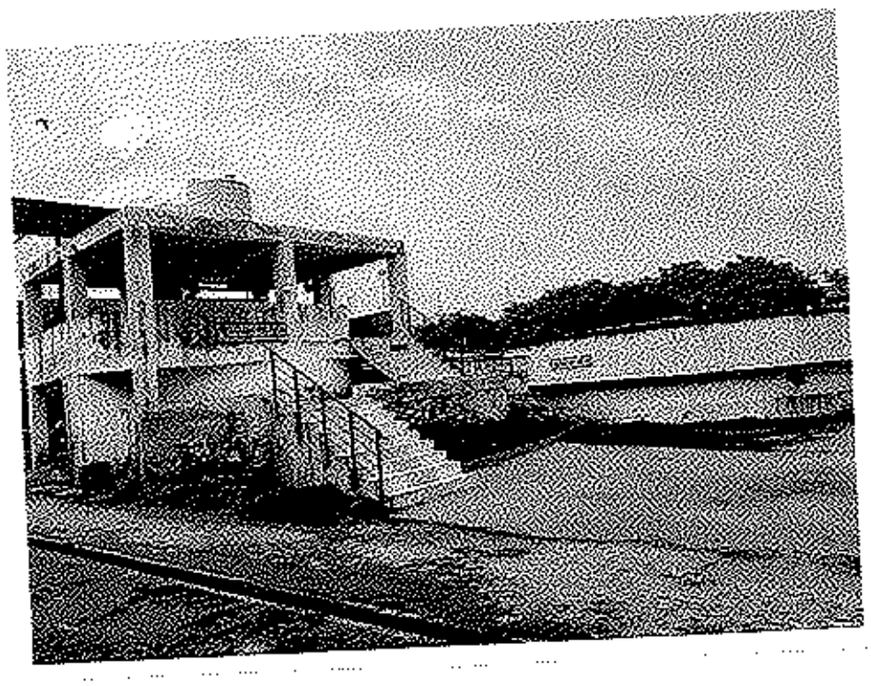
470



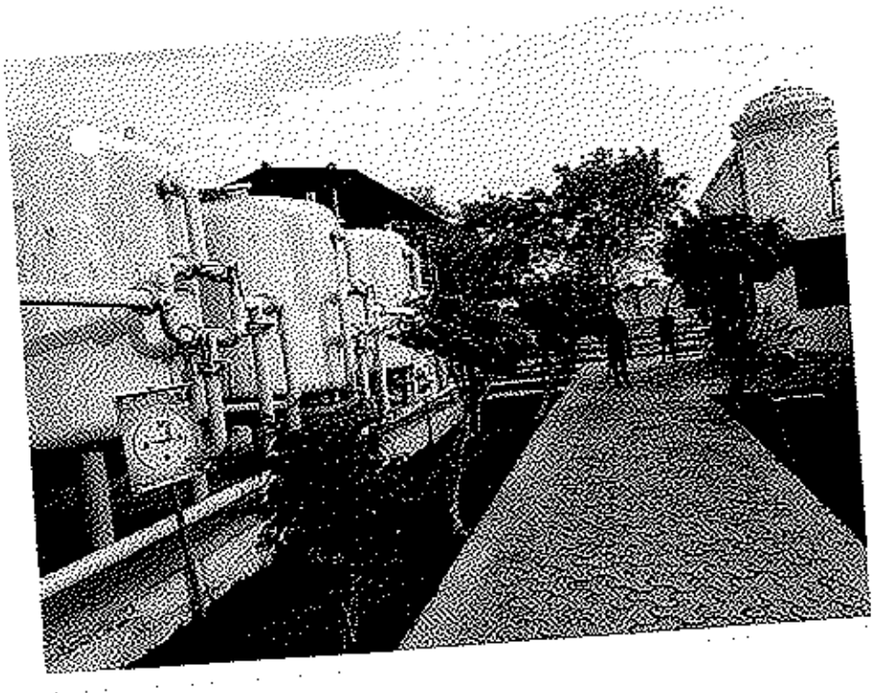
472



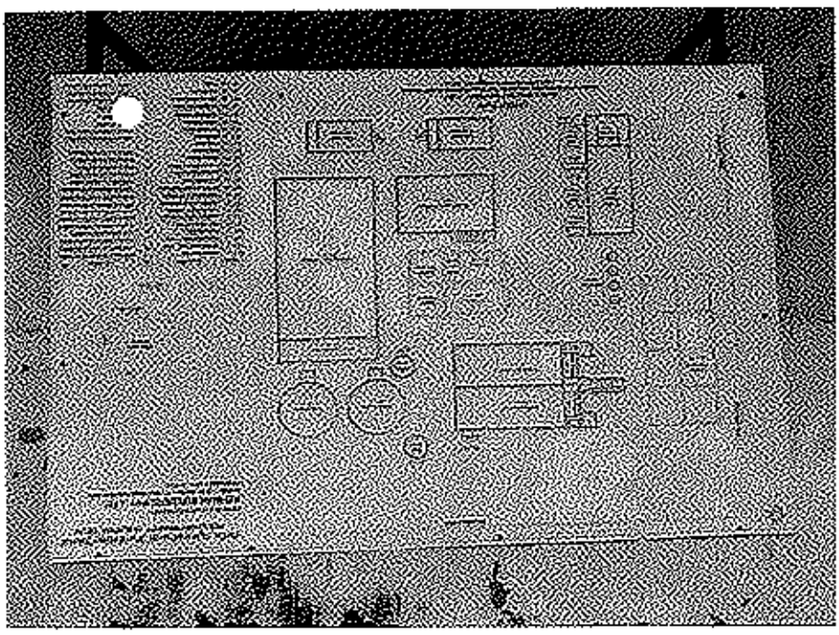
473



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425



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Annexure R-32

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5000 LTR CAPACITY TANKER

Date

S.No	DATE	VEHICLE No.	ENTRY TIME	EXIT TIME	SIGNATURE	REMARKS
1.	27/09/2021	UP14E K1780	8:10	8:32		
2	"	DL1E A0001	8:57	9:12		
3	"	UP14E K1780	9:38	9:57		
4	"	DL1E A0001	10:10	10:28		
5	"	UP14E K1780	10:47	11:02		
6	"	DL1E A0001	11:19	11:48		
7	"	UP14E K1780	12:04	12:26		
8	"	DL1E A0001	12:39	12:58		
9	"	UP14E K1780	1:12	1:28		
10	"	DL1E A0001	1:50	2:16		
11	"	UP14E K1780	2:41	2:58		
12	"	DL1E A0001	3:16	3:36		
13	"	UP14E K1780	3:52	4:10		
14	"	DL1E A0001	4:32	4:53		
15	"	UP14E K1780	5:13	5:40		
16	"	DL1E A0001	6:07	6:28		
17	"	UP14E K1780	6:52	7:12		
18	"	DL1E A0001	7:36	7:57		
19	"	UP14E K1780	8:12	8:32		
20	"	DL1E A0001	8:50	9:14		
21	"	UP14E K1780	9:35	9:54		
22	"	DL1E A0001	10:06	10:19		

SE

SE

AE

5000 LTR CAPACITY TANKER

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S.No.	Date	Vechile No	Entry time	Exit time	Signature	Remarks
1	1/10/2021	UP14EP 0652	8:10	8:32		
2		DL1EA 0001	8:57	9:12		
3	〃	UP14EP 0652	9:38	9:57		
4		DL1EA 0001	10:10	10:28		
5	〃	UP14EP 0652	10:47	11:02		
6		DL1EA 0001	11:19	11:48		
7	〃	UP14EP 0652	12:04	12:26		
8		DL1EA 0001	12:39	12:58		
9	〃	UP14EP 0652	1:11	1:29		
10		DL1EA 0001	1:50	2:20		
11	〃	UP14EP 0652	21:41	21:58		
12		DL1EA 0001	3:16	3:36		
13	〃	UP14EP 0652	3:52	4:10		
14		DL1EA 0001	4:32	4:53		
15	〃	UP14EP 0652	5:13	5:40		
16		DL1EA 0001	6:07	6538		
17	〃	UP14EP 0652	6:52	7:12		
18		DL1EA 0001	7:36	7:57		
19	〃	UP14EP 0652	8:12	8:32		
20	〃	DL1EA 0001	8:50	9:14		
21	〃	UP14EP 0652	9:35	9:54		

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Date / /

S.No	Date	Vecible No	Entry Time	Exit Time	Signature	Remarks
1	5/10/2021	UP14EP 0652	8:20	8:55		
2		DL1EA 0001	9:18	9:40		
3		UP14EP 0652	10:12	10:35		
4		DL1EA 0001	10:59	11:14		
5		UP14EP 0652	11:36	11:54		
6		DL1EA 0001	12:11	12:30		
7		UP14EP 0652	12:56	1:18		
8		DL1EA 0001	1:39	1:55		
9		UP14EP 0652	2:17	2:33		
10		DL1EA 0001	2:56	3:16		
11		UP14EP 0652	3:31	3:54		
12		DL1EA 0001	4:15	4:34		
13		UP14EP 0652	4:56	5:16		
14		DL1EA 0001	5:31	5:54		
15		UP14EP 0652	6:14	6:36		
16		DL1EA 0001	6:59	7:19		
17		UP14EP 0652	7:39	7:56		
18		DL1EA 0001	8:12	8:27		
19		UP14EP 0652	8:50	9:05		

S.E

AE

Date ../../..

S.No	Date	Vehicle No	Entry time	Exit time	Signature	Remarks
1	8/10/2021	UP14 EP 0652	8:20	8:41		
2		DL1EA 0001	9:10	9:32		
3		UP14EP 0652	10:2	10:26		
4		DL1EA 0001	10:52	11:12		
5		UP14EP 0652	11:30	11:55		
6		DL1EA 0001	12:08	12:24		
7		UP14EP 0652	12:50	1:16		
8		DL1EA 0001	1:37	1:59		
9		UP14EP 0652	2:10	2:31		
10		DL1EA 0001	2:50	3:09		
11		UP14EP 0652	3:20	3:50		
12		DL1EA 0001	4:14	4:32		
13		UP14EP 0652	4:57	5:12		
14		DL1EA 0001	5:36	5:57		
15		UP14EP 0652	6:12	6:34		
16		DL1EA 0001	6:50	7:02		
17		UP14EP 0652	7:21	7:39		
18		DL1EA 0001	7:53	8:15		
19		UP14EP 0652	8:23	8:40		

Date ../../..

AE

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Date ___/___/___

S.No	Date	Vecikle No	Entry time	Exit time	Signature	Remarks
1	10/10/2024	DL 1EA 0001	8:20	8:46		
2		UP14EA 0652	9:10	9:32		
3		DL1EA 0001	10:01	10:26		
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8		UP14EA 0652	1:38	1:59		
9		DL1EA 0001	2:10	2:31		
10		UP14EA 0652	2:57	3:09		
11		DL1EA 0001	3:26	3:50		
12		UP14EA 0652	4:13	4:33		
13		DL1EA 0001	4:57	5:12		
14		UP14EA 0652	5:36	5:57		
15		DL1EA 0001	6:12	6:34		

S.R

Date ___/___/___

Rahul

Date ../../..

S.No	Date	Vehicle No	Entry time	Exit time	Signature	Remarks
1	12/10/2021	UP 14 EP 0652	8:30	8:54		
2		DL 1EA 0001	9:14	9:38		
3		UP14 EP 0652	9:55	10:17		
4		DL1EA 0001	10:45	11:02		
5		UP14 EP 0652	11:26	11:50		
6		DL1EA 0001	12:17	12:42		
7		UP14 EP 0652	1:10	1:27		
8		DL1EA 0001	1:55	2:12		
9		UP14 EP 0652	2:31	2:56		
10		DL1EA 0001	3:16	3:41		
11		UP14 EP 0652	4:10	4:36		
12		DL1EA 0001	4:59	5:22		
13		UP14 EP 0652	5:51	6:18		
14		DL1EA 0001	6:41	7:04		
15		UP14 EP 0652	7:33	7:58		
16		DL1EA 0001	8:19	8:42		
17		UP14 EP 0652	9:03	9:20		
18		DL1EA 0001	9:41	9:58		
19		UP14 EP 0652	10:02	10:19		
20		DL1EA 0001	10:41	10:58		

SP

A.C

Date ___/___/___

S.No	Date	Vechile No	Entry time	Exit time	Signature	Remarks.
1	13/10/2021	DL1EA 0001	8:30	8134		
2		UP14EP 0652	8:55	9:15		
3		DL1EA 0001	9.40	9:55		
4		UP14EP 0652	10:12	10:26		
5		DL1EA 0001	10:50	11:15		
6		UP14EP 0652	11:40	11:58		
7		DL1EA 0001	12:15	12:35		
8		UP14EP 0652	12:56	1:10		
9		DL1EA 0001	1:32	1:50		
10		UP14EP 0652	2:05	2:22		
11		DL1EA 0001	2:42	3:10		
12		UP14EP 0652	3:31	3:54		
13		DL1EA 0001	4:08	4:29		
14		UP14EP 0652	4:48	5:06		
15		DL1EA 0001	5:28	5:42		
16		UP14EP 0652	6:01	6:24		
17		DL1EA 0001	6:48	7:04		
18		UP14EP 0652	7:28	7:49		
19		DL1EA 0001	8:12	8:31		
20		UP14EP 0652	8:59	9:15		

SE

AE

5000 LTR Capacity Tanker

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Date ../../..

S.No	Date	Vechile No		Entry time	Exit time	Signature	Remarks
1	15/10/2021	UP 14 EP	0652	8:10	8:42		
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3		UP14 EP	0652	10:03	10:28		
4		DL1EA	0001	10:56	11:18		
5		UP14EP	0652	11:39	12:16		
6		DL1EA	0001	12:42	1:09		
7		UP14EP	0652	1:29	1:58		
8		DL1EA	0001	2:22	2:47		
9		UP14EP	0652	3:12	3:34		
10		DL1EA	0001	3:59	4:06		
11		UP14EP	0652	4:28	4:52		
12		DL1EA	0001	5:15	5:37		
13		UP14EP	0652	5:58	6:16		

AE

Date ___/___/___

S.No	Date	Vecihile	No
1	17/10/2021	DL 1E A	0001
2		UP 14 EP	0652
3		DL 1E A	0001
4		UP 14 EP	0652
5		DL 1E A	0001
6		UP 14 EP	0652
7		DL 1E A	0001
8		UP 14 EP	0652
9		DL 1E A	0001
10		UP 14 EP	0652
11		DL 1E A	0001
12		UP 14 EP	0652
13		DL 1E A	0001
14		UP 14 EP	0652
15		DL 1E A	0001
16		UP 14 EP	0652

Date ___/___/___

Entry time	Exit time	Signature	Remarks
8:20	8:46		
9:10	9:32		
10:01	10:26		
10:53	11:12		
11:30	11:55		
12:08	12:24		
12:50	1:16		
1:37	1:59		
2:10	2:31		
2:50	3:10		
3:15	3:50		
4:15	4:35		
4:57	5:12		
5:36	5:57		
6:12	6:39		
7:20	7:50		

AE

5,000 LTR Capacity Tankar

Date / /

S.No	Date	Vechile No	Entry time	Exit time	Signature	Remarks
1	19/10/2021	DL 1EA 0001	8:20	8:55		
2		UP 14 EP 0652	9:18	9:40		
3		DL 1EA 0001	10:12	10:35		
4		UP 14 EP 0652	10:59	11:14		
5		DL 1EA 0001	11:36	11:54		
6		UP 14 EP 0652	12:11	12:30		
7		DL 1EA 0001	12:56	1:18		
8		UP 14 EP 0652	1:39	1:55		
9		DL 1EA 0001	2:17	2:33		
10		UP 14 EP 0652	2:56	3:10		
11		DL 1EA 0001	3:31	3:54		
12		UP 14 EP 0652	4:15	4:34		
13		DL 1EA 0001	4:56	5:16		
14		UP 14 EP 0652	5:31	5:54		
15		DL 1EA 0001	6:14	6:36		
16		UP 14 EP 0652	6:59	7:14		
17		DL 1EA 0001	7:39	7:56		
18		UP 14 EP 0652	8:12	8:27		

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Date / /

Date / /

S.No	Date	Vechile No
1	21/10/2021	UP14 EP 0652
2		DL 1EA 0001
3		UP14 EP 0652
4		DL1EA 0001
5		UP14 EP 0652
6		DL1EA 0001
7		UP14 EP 0652
8		DL1EA 0001
9		UP14 EP 0652
10		DL1EA 0001
11		UP14 EP 0652
12		DL1EA 0001
13		UP14 EP 0652
14		DL1EA 0001
15		UP14 EP 0652
16		DL1EA 0001
17		UP14 EP 0652
18		DL1EA 0001
19		UP14 EP 0652

Date / /

Entry time	Exit Time	Signature	Remarks
8:20	8:55		
9:18	9:40		
10:12	10:35		
10:59	11:14		
11:30	11:59		
12:11	12:30		
12:56	1:18		
1:39	1:55		
2:17	2:33		
2:56	3:10		
3:31	3:54		
4:15	4:34		
4:56	5:16		
5:31	5:54		
6:14	6:36		
6:59	7:14		
7:39	7:56		
8:12	8:27		
8:50	9:05		

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Date / /

S.No	Date	Vehicle No	Entry time	Exit time	Signature	Remarks
1	23/10/2021	UP 14 EP 0652	8:10	8:32		
2		DL 1E A 0001	8:57	9:12		
3		UP 14 EP 0652	9:38	9:57		
4		DL 1E A 0001	10:10	10:28		
5		UP 14 EP 0652	10:47	11:02		
6		DL 1E A 0001	11:19	11:48		
7		UP 14 EP 0652	12:04	12:26		
8		DL 1E A 0001	12:39	12:58		
9		UP 14 EP 0652	1:12	1:28		
10		DL 1E A 0001	1:50	2:16		
11		UP 14 EP 0652	2:41	2:58		
12		DL 1E A 0001	3:16	3:36		
13		UP 14 EP 0652	3:52	4:10		
14		DL 1E A 0001	4:32	4:53		
15		UP 14 EP 0652	5:13	5:40		
16		DL 1E A 0001	6:07	6:28		
17		UP 14 EP 0652	6:52	7:12		
18		DL 1E A 0001	7:36	7:57		
19		UP 14 EP 0652	8:12	8:32		
20		DL 1E A 0001	8:50	9:14		
21		UP 14 EP 0652	9:35	9:54		

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Date ___/___/___

Sr.No	Date	Vecihle No	Entry time	Exit time	Signature	Remarks.
1	25/10/2021	UP14 EP 0652	8:10	8:42		
2		DL1EA 0001	9:17	9:38		
3		UP14EP 0652	10:03	10:28		
4		DL1EA 0001	10:56	11:18		
5		UP14EP 0652	11:49	12:16		
6		DL1EA 0001	12:42	1:09		
7		UP14EP 0652	1:29	1:58		
8		DL1EA 0001	2:32	2:47		
9		UP14EP 0652	3:12	3:34		
10		DL1EA 0001	3:54	4:06		
11		UP14EP 0652	4:28	4:52		
12		DL1EA 0001	5:15	5:37		
13		UP14EP 0652	5:58	6:16		
14		DL1EA 0001	6:41	7:05		
15		UP14EP 0652	2:29	7:51		
16		DL1EA 0001	8:10	8:28		
17		UP14EP 0652	8:49	9:08		
18		DL1EA 0001	9:22	9:45		
		UP14EP 0652				

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Date ../../..

S.No	Date	Vechile No	Entry time	Exit time	Signature	Remarks.
1	27/10/2021	DL 1EA 0001	8:30	8:34		
2		UP14 EP 0652	8:55	9:15		
3	"	DL 1EA 0001	9:40	955		
4		UP14 EA 0652	10:12	10:26		
5	"	DL 1EA 0001	10:50	11:15		
6		UP14 EA 0652	11:40	11:58		
7		DL 1EA 0001	12:15	12:35		
8	"	UP14 EA 0652	12:56	1:10		
9		DL 1EA 0001	1:32	1:50		
10	"	UP14 EA 0652	2:05	2:22		
11		DL 1EA 0001	2:42	3:10		
12	"	UP14 EA 0652	3:31	3:54		
13		DL 1EA 0001	4:08	4:29		
14	"	UP14 EA 0652	4:48	5:06		
15		DL 1EA 0001	5:28	5:42		
16	"	UP14 EA 0652	6:01	6:24		
17		DL 1EA 0001	6:48	7:04		
18	"	UP14 EA 0652	7:28	7:49		
19		DL 1EA 0001	8:12	8:31		
20	"	UP14 EA 0652				

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Date / /

S.No	Date	Vechile No	Entry time	Exit time	Signature	Remarks
1	29/10/2024	DL 1EA 0001	8:20	8:55		
2		UP14EP 0652	9:18	9:40		
3	〃	DL 1EA 0001	10:12	10:35		
4		UP14EP 0652	10:59	11:14		
5		DL 1EA 0001	11:36	11:54		
6		UP14EP 0652	12:11	12:30		
7	〃	DL 1EA 0001	12:56	1:18		
8		UP14EP 0652	1:39	1:56		
9		DL 1EA 0001	2:17	2:33		
10	〃	UP14EP 0652	2:56	3:10		
11		DL 1EA 0001	3:31	3:54		
12	〃	UP14EP 0652	4:15	4:34		
13		DL 1EA 0001	4:56	5:16		
14	〃	UP14EP 0652	5:31	5:54		
15		DL 1EA 0001	6:14	6:36		
16	〃	UP14EP 0652	6:59	7:14		
17		DL 1EA 0001	7:39	7:56		
18	〃	UP14EP 0652	8:12	8:27		
19		DL 1EA 0001	8:50	9:05		

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5,000 LTR Capacity Tankar

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Date / /

S.No	Date	Vecilile No	Entry time	Exit time	Singnature	Remarks
1	01/11/2021	DL 1EA 0001	8:20	8:55		
2		UP14EP 0652	9:18	9:40		
3	"	DL1EA 0001	10:12	10:35		
4		UP14EP 0652	10:59	11:14		
5		DL1EA 0001	11:36	11:54		
6	"	UP14EP 0652	12:11	12:30		
7		DL1EA 0001	12:56	1:18		
8		UP14EP 0652	1:39	1:55		
9		DL1EA 0001	2:17	2:33		
10	"	UP14EP 0652	2:56	3:10		
11		DL1EA 0001	3:31	3:54		
12	"	UP14EP 0652	4:15	4:34		
13		DL1EA 0001	4:56	5:16		
14		UP14EP 0652	5:31	5:54		
15	"	DL1EA 0001	6:14	6:36		
16		UP14EP 0652	6:59	7:14		
17		DL1EA 0001	7:39	7:56		
18	"	UP14EP 0652	8:12	8:27		
19		DL1EA 0001	8:50	9:05		

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Date / /

S.No	Date	Vecicle No	Entry time	Exit time	Signature	Remarks
1	3/11/2021	UP 14 EP 0652	8:30	8:34		
2		DL 1EA 0001	8:55	9:15		
3	〃	UP 14 E.P 0652	9:40	9:50		
4		DL 1EA 0001	10:12	10:26		
5	〃	UP 14 EP 0652	10:50	11:15		
6		DL 1EA 0001	11:40	11:58		
7	〃	UP 14 EP 0652	12:15	12:35	S.P	
8		DL 1EA 0001	12:56	1:10		
9	〃	UP 14 EP 0652	1:32	1:50		
10		DL 1EA 0001	2:05	2:22		
11		UP 14 EP 0652	2:42	3:10		
12	〃	DL 1EA 0001	3:31	3:54		
13		UP 14 E.P 0652	4:08	4:29		
14		DL 1EA 0001	4:48	5:06		
15		UP 14 E.P 0652	5:28	5:42		
16	〃	DL 1EA 0001	6:01	6:24		
17		UP 14 E.P 0652	6:48	7:04		
18		DL 1EA 0001	7:28	7:49		
19	〃	UP 14 E.P 0652	8:12	8:31		
20		DL 1EA 0001	8:59	9:15		

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Date / /

S.No	Date	Vechile No	Entry time	Exit time	Signature	Remarks
1	6/11/2021	DL 1EA 0001	8:10	8:42		
2		UP14EP 0652	9:17	9:38		
3	"	DL 1EA 0001	10:03	10:28		
4		UP14EP 0652	10:56	11:18		
5		DL 1EA 0001	11:49	12:16		
6	"	UP14EP 0652	12:42	1:09		
7		DL 1EA 0001	1:29	1:58		
8		UP14EP 0652	2:22	2:47		
9	"	DL 1EA 0001	3:12	3:34		
10		UP14EP 0652	3:54	4:06	S.P	
11	"	DL 1EA 0001	4:28	4:52		
12		UP14EP 0652	5:15	5:37		
13		DL 1EA 0001	5:58	6:16		
14	"	UP14EP 0652	6:41	7:05		
15		DL 1EA 0001	7:29	7:51		
16	"	UP14EP 0652	8:10	8:28		
17		DL 1EA 0001	8:49	9:08		

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S.No	Date	Vechicle No	Entry time	Exit time	Signature	Remarks
1	8/11/2021	UP14 EP 0652	8:10	8:32		
2		DL 1EA 0001	8:57	9:12		
3		UP14 EP 0652	9:38	9:57		
4	"	DL 1EA 0001	10:10	10:28		
5		UP14 EP 0652	10:47	11:02		
6	"	DL 1EA 0001	11:19	11:48		
7		UP14 EP 0652	12:04	12:26		
8	"	DL 1EA 0001	12:39	12:58		
9		UP14 EP 0652	1:12	1:29		
10		DL 1EA 0001	1:50	2:20		
11	"	UP14 EP 0652	2:41	2:58	SC	
12		DL 1EA 0001	3:16	3:36		
13		UP14 EP 0652	3:52	4:10		
14	"	DL 1EA 0001	4:32	4:53		
15		UP14 EP 0652	5:13	5:40		
16	"	DL 1EA 0001	6:07	6:28		
17		UP14 EP 0652	6:52	7:12		
18	"	DL 1EA 0001	7:36	7:57		
19		UP14 EP 0652	8:12	8:32		
20	"	DL 1EA 0001	8:50	9:14		

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5000 LTR Capacity Tankers

Date ../../..

S.No	Date	Vechile No	Entry time	Exit time	Signature	Remarks
1	10/11/2021	DL 1EA 0001	8:20	8:46		
2	"	UP14 EP 0652	9:10	9:32		
3		DL 1EA 0001	10:20	10:26		
4	"	UP14 EP 0652	10:52	11:12		
5		DL 1EA 0001	11:30	11:55		
6		UP14 EP 0652	12:08	12:24		
7	"	DL 1EA 0001	12:50	1:16		
8		UP14 EP 0652	1:37	1:59		
9	"	DL 1EA 0001	2:10	2:31		
10		UP14 EP 0652	2:50	3:09		
11		DL 1EA 0001	3:20	3:50		
12	"	UP14 EP 0652	4:14	4:33		
13		DL 1EA 0001	4:57	5:12		
14	"	UP14 EP 0652	5:36	5:57		
15		DL 1EA 0001	6:12	6:34		
16	"	UP14 EP 0652	6:50	7:02		
17		DL 1EA 0001	7:21	7:39		
18	"	UP14 EP 0652	7:53	8:15		
19		DL 1EA 0001	8:23	8:40		

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Date ../../..

Sl.No	Date	Vechile No	Entry time	Exit time	Signature	Remarks
1	12/11/2024	UP 14 EP 0652	8:20	8:50		
2		UP 81 AA 6604	9:20	9:40		
3	"	UP 14 EP 0652	10:10	10:30		
4		UP 81 AA 6604	10:53	11:12		
5		UP 14 EP 0652	11:30	11:55		
6	"	UP 81 AA 6604	12:10	12:24		
7		UP 14 EP 0652	12:50	1:20		
8	"	UP 81 AA 6604	1:40	1:60		
9		UP 14 EP 0652	2:15	2:35	SP	
10		UP 81 AA 6604	2:50	3:09		
11	"	UP 14 EP 0652	3:20	3:50		
12		UP 81 AA 6604	4:14	4:33		
13	"	UP 14 EP 0652	4:57	5:12		
14		UP 81 AA 6604	5:36	5:57		
15	"	UP 14 EP 0652	6:12	6:35		
16		UP 81 AA 6604	6:57	7:03		
17	"	UP 14 EP 0652	7:21	7:39		
18	"	UP 81 AA 6604	7:53	8:15		

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Date ___/___/___

S.No	Date	Vecihle No.	Entry time	Exit time	Signature	Remarks
1	14/11/2021	UP 81 AA 6604	8:20	8:46		
2		UP 14 EP 0652	9:10	9:32		
3		UP 81 AA 6604	10:01	10:26		
4		UP 14 EP 0652	10:54	11:12		
5		UP 81 AA 6604	11:31	11:55		
6		UP 14 EP 0652	12:06	12:24		
7		UP 81 AA 6604	12:51	1:16		
8		UP 14 EP 0652	1:38	1:59		
9		UP 81 AA 6604	2:10	2:31		
10		UP 14 EP 0652	2:57	3:09		
11		UP 81 AA 6604	3:26	4:33		
12		UP 14 EP 0652	5:13	5:53		
13		UP 81 AA 6604	6:07	6:28		
14		UP 14 EP 0652	6:52	7:12		
15		UP 81 AA 6604	7:36	7:57		
16		UP 14 EP 0652	8:12	8:32		
17		UP 81 AA 6604	8:50	9:14		

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S.No	Date	Vecihle No
1	16/11/2024	UP 14 EP 0652
2		UP 81 AA 6604
3		UP 14 EP 0652
4		UP 81 AA 6604
5		UP 14 EP 0652
6		UP 81 AA 6604
7		UP 14 EP 0652
8		UP 81 AA 6604
9		UP 14 EP 0652
10		UP 81 AA 6604
11		UP 14 EP 0652
12		UP 81 AA 6604
13		UP 14 EP 0652
14		UP 81 AA 6604
15		UP 14 EP 0652
16		UP 81 AA 6604
17		UP 14 EP 0652

Capacity Tanker 500

Date ../../..

Entry time	Exit time	Singniature	Remarks
8:30	8:54		
9:14	9:38		
9:55	10:17		
10:45	11:02		
11:21	11:50		
12:12	12:47		
1:10	1:27		
1:55	2:12		
2:31	2:56		
3:11	3:41		
4:10	4:36		
4:57	5:22		
6:57	6:18		
6:41	7:04		
7:33	7:58		
8:19	8:47		
9:03	9:20		

AE

5000 LTR Capacity Tankar

501

Date / /

S.No	Date	Vecicle No	Entry time	Exit time	Signature	Remarks
1	18/11/2024	UP 14 EP 0652	8:10	8:41		
2		UP 81 AA 6604	9:17	9:38		
3		UP 14 EP 0652	10:03	10:28		
4		UP 81 AA 6604	10:56	11:18		
5		UP 14 EP 0652	11:49	12:11		
6		UP 81 AA 6604	12:42	1:09		
7		UP 14 EP 0652	1:29	1:58		
8		UP 81 AA 6604	2:22	2:47		
9		UP 14 EP 0652	3:12	3:34		
10		UP 81 AA 6604	3:54	4:06		
11		UP 14 EP 0652	4:28	4:52		
12		UP 81 AA 6604	5:15	5:37		
13		UP 14 EP 0652	5:58	6:16		
14		UP 81 AA 6604	6:41	7:05		
15		UP 14 EP 0652	7:29	7:51		
16		UP 81 AA 6604	7:10	8:28		
17		UP 14 EP 0652	8:49	9:08		

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502

Date

Sl No	Date	Vecihle No	Entry time	Exit time	Signature	Remarks
1	20/11/2024	UP 14 EP 0652	8:20	8:41		
2		UP 81 AA 6604	9:10	9:32		
3		UP 14 EP 0652	10:01	10:26		
4		UP 81 AA 6604	10:53	11:12		
5		UP 14 EP 0652	11:30	11:55		
6		UP 81 AA 6604	12:08	12:24		
7		UP 14 EP 0652	12:50	1:16		
8		UP 81 AA 6604	1:37	1:59		
9		UP 14 EP 0652	2:10	2:31		
10		UP 81 AA 6604	2:50	3:09		
11		UP 14 EP 0652	3:20	3:50		
12		UP 81 AA 6604	4:14	4:33		
13		UP 14 EP 0652	4:57	5:12		
14		UP 81 AA 6604	~~5:36~~	5:57		
15		UP 14 EP 0652	6:12	6:34		
16		UP 81 AA 6604	7:08	7:50		

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5000 LTR Capacity Tanker

Date ../../..

S.No	Date	Vecihile No:	Entry time	Exit time	Signature	Remarks
1	21/11/2024	UP 81 AA 6604	8:30	8:54		
2		UP 14 EP 0652	9:14	9:38		
3		UP 81 AA 6604	9:55	10:17		
4		UP 14 EP 0652	10:45	11:02		
5		UP 81 AA 6604	11:26	11:50		
6		UP 14 EP 0652	12:17	12:47		
7		UP 81 AA 6604	1:10	1:27		
8		UP 14 EP 0652	1:55	2:12		
9		UP 81 AA 6604	2:31	2:56		
10		UP 14 EP 0652	3:16	3:41		
11		UP 81 AA 6604	4:10	4:36		
12		UP 14 EP 0652	4:57	5:22		
13		UP 81 AA 6604	5:57	6:18		
14		UP 14 EP 0652	6:41	7:04		
15		UP 81 AA 6604	7:32	7:58		

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5,000 LTR Capacity Tankar

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Date ..../..../....

S.No	Date	Vechile No	Entry time	Exit time	Signature	Remarks
1	23/11/2024	UP 14 EP 0652	8:20	8:44		
2		UP 81 AA 6604	9:10	9:32		
3		UP 14 EP 0652	10:01	10:26		
4		UP 81 AA 6604	10:53	11:12		
5		UP 14 EP 0652	11:30	11:55		
6		UP 81 AA 6604	12:08	12:24		
7		UP 14 EP 0652	12:50	1:16		
8		UP 81 AA 6604	1:37	1:59		
9		UP 14 EP 0652	2:10	2:31		
10		UP 81 AA 6604	2:50	3:09		
11		UP 14 EP 0652	3:20	3:50		
12		UP 81 AA 6604	4:14	4:32		
13		UP 14 EP 0652	4:57	5:16		
14		UP 81 AA 6604	5:36	5:57		
15		UP 14 EP 0652	6:12	6:34		
16		UP 81 AA 6604	6:50	7:02		
17		UP 14 EP 0652	7:21	7:39		
18		UP 81 AA 6604	7:53	8:15		

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5,000 LTR Capacity Tanker SOS

Date / /

S.No	Date	Vechicle No	Entry time	Exit time	Signature	Remarks
1	24/11/2021	UP 81 AA 6604	8:10	8:31		
2	"	UP 14 EP 0652	8:58	9:12		
3		UP 81 AA 6604	9:38	9:57		
4		UP 14 EP 0652	10:10	10:28		
5	"	UP 81 AA 6604	10:47	11:02		
6		UP 14 EP 0652	11:19	11:48		
7		UP 81 AA 6604	12:04	12:26		
8	"	UP 14 EP 0652	12:39	12:58		
9		UP 81 AA 6604	1:12	1:28		
10		UP 14 EP 0652	1:50	2:16		
11	"	UP 81 AA 6604	2:41	2:58		
12		UP 14 EP 0652	3:16	3:36		
13	"	UP 81 AA 6604	3:52	4:10		
14		UP 14 EP 0652	4:32	4:53		
15		UP 81 AA 6604	5:13	5:40		
16	"	UP 14 EP 0652	6:07	6:28		
17		UP 81 AA 6604	6:52	7:12		
18		UP 14 EP 0652	7:36	7:57		
19	"	UP 81 AA 6604	8:12	8:32		
20	"	UP 14 EP 0652				

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Date / /

Sl.No	Date	Vehicle No	Entry time	Exit time	Signature	Remarks
1	25/11/2024					

Date / /

Annexure R-33

दिल्ली कृषि विपणन परिषद 506

(रा0 रा0 क्षे0 दिल्ली सरकार)
9, संस्थानिक क्षेत्र, पंखा रोड, जनक पुरी नई दिल्ली–110058

Delhi Agricultural Marketing Board

(Govt. of NCT of Delhi)
9, Institutional Area, Pankha Road, Janak Puri, New Delhi - 110058
Ph. (O) : 28525947, 28522281, Fax : 28522085
Website : www.delagrimarket.org e-mail : ambdl@nic.in

Ref. F. No. 25(19)/433/DAMB/Engg/2019/Vol.II/1979-83 Date 24/11/2021

To

M/s Prominent Engitech (P) Ltd.
117, Vardhman Times Plaza, Plot No.13
Community Centre, Road No.44, Pitampura
New Delhi-110034

Letter of Acceptance

Sub - Designing, Detailed Engineering, Supply, Fabrication, Erection, Testing & Commissioning including operation & maintenance for 05 years (1 year warranty period + 4 year Operation and maintenance) of 350 KLD Capacity Effluent Treatment Plant with all Interconnection Piping Works, Mechanical, Electrical, online monitoring system & its link with DPCC and CPCS server on lump-sum basis at Fish Market, Ghazipur Delhi

Sir,

Your tender for the above-mentioned work has been accepted by the Competent Authority at your offered amount of Rs.3,18,99,306/-(Three crore, Eighteen lacs, Ninety nine thousands, Three hundred Six only) on Estimated cost of Rs.2,93,30,000/-.

You are requested to submit the Performance Guarantee of Rs.15,95,000/- in favor of "DAMB" within 15 days from the date of issue of this letter.

On receipt of prescribed Performance Guarantee, Letter of Commencement shall be issued to start the work.

Kindly acknowledge the receipt.

Project Engineer-II

Copy to: -
1. PA to V C DAMB
2. Secretary, DAMB
3. Secretary, FP&EMC, Gazipur.
4. Sr. A C DAMB

SPEED Post

दिल्ली कृषि विपणन परिषद

(रा0 रा0 क्षे0 दिल्ली सरकार)

9, संस्थानिक क्षेत्र, पंखा रोड, जनक पुरी नई दिल्ली–110058

Delhi Agricultural Marketing Board

(Govt. of NCT of Delhi)

9, Institutional Area, Pankha Road, Janak Puri, New Delhi - 110058

Ph. (O) : 28521032, 28524420, Fax : 28525771

Website : www.delagrimarket.nic.in e-mail : ambdl@nic.in

Ref. F.25(19)/442/2020/DAMB/ Engg./17987-95 Date 17/11/2021

To

M/s Sanu Construction Co.
280 VPO Village Khera Kalan,
Delhi-110085

Letter of commencement

Sub: Lifting/transporting of effluent of Fish market to ETP Poultry Market through water tankers at Fish Market, Gazipur.

Ref-1. Performance Guarantee submitted by you vide your letter dt. 15.11.2021 for the above work.

Ref-2. This office letter of acceptance no. F.25(19)/442/2020/DAMB/ Engg./17854-59 dt. 11.11.2021.

Sir,

Your e-tender for the above-mentioned work has been accepted by the Competent Authority, DAMB at your negotiated amount of Rs.18,90,000/- (Eighteen lacs ninety thousand only).

This letter of commencement sets out some of the important terms & conditions as already agreed to by you.

1. The rates indicated above are including octroi, royalties, cess, GST and all other taxes and duties on the prices of materials, and nothing extra on any account shall be payable by the Department.

2 You shall have to bring at your own cost all equipments, tools and machines as required for timely completion of the work

3. You are requested to commence the work in the right earnest. The date of commencement of work shall be reckoned from the 10th day of issue of this letter of award. The entire work under the scope of this tender

shall have to be completed by you within a period of **Six months**. Failing to commence the work within the time allowed shall make you liable for the forfeiture of the earnest money/Performance Guarantee deposited by you along with your tender for this work.

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4. You will be responsible for any payment of workman compensation on account of any accident etc. at site. Arrangement for water and electricity is to be made by you at your own cost.
5. The letter of acceptance dt. 11.11.2021 issued by this office & your letter dt. 15.11.2021 regarding submission of Performance Guarantee shall form part of the Contract.

You are requested to contact the concerned Site Asstt. Engineer for taking possession of site and starting the work at once.

In continuation to the letters referred to above, You are requested to attend this office to complete the formal agreement on non judicial stamp paper of Rs. 100/- within 30 days from the date of this letter.

PROJECT ENGINEER-II

Copy to:-

1. PA to Chairman, DAMB for favour of information please.
2. PA to VC DAMB for favour of information please.
3. PA to Secretary, DAMB for favour of information please.
4. Suptdg. Engineer, DAMB for favour of information please.
5. Sr. A.O., DAMB.
6. The Income Tax Commissioner, Income Tax Department, Civic Center, Minto Road, New Delhi -110002.
7. Commissioner (Labour), 5 Sham Nath Marg, Delhi-110054.
8. Asstt. Engineer Concerned.

O/C

सूचना का अधिकार RIGHT TO INFORMATION

दिल्ली कृषि विपणन परिषद

(रा0 रा0 क्षे0 दिल्ली सरकार)

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9, संस्थानिक क्षेत्र, पंखा रोड, जनक पुरी नई दिल्ली–110058

Delhi Agricultural Marketing Board

(Govt. of NCT of Delhi)

9, Institutional Area, Pankha Road, Janak Puri, New Delhi - 110058

Ph. (O) : 28521032, 28524420, Fax : 28525771

Website : www.delagrimarket.nic.in e-mail : ambdl@nic.in

Ref. F. No. 25(19)/433/DAMB/Engg/2019/Vol.II /1991 Date 25/11/2021

To

M/s Prominent Engitech (P)Ltd
117, Vardhman Times Plaza, Plot no. 13,
Community Centre, Road no. 44 Pitampura
New Delhi-110034

Letter of Commencement

Sub:- Designing Detailed Engineering , Supply, Fabrication, Erection Testing and commissioning including operation and maintenance for 5 years (1 year warranty period + 4 year operation and maintenance) of 350 KLD capacity effluent treatment plant with all interconnection piping works, Mechanical electrical online monitoring system and its link with DPCC and CPCB server on lumpsum basis at Fish Market Gazipur Delhi.

Ref-1. Performance Guarantee bearing FDR no. 602545110022018 dt 25.11.2021 amounting to Rs. 15,95,000/- (Bank of India, Malai Mandir Branch) valid upto 25.11.2022 submitted by you vide your letter dt. 25.11.2021 for the above work.

Ref-2. Letter of Acceptance No. 25(19)/433/DAMB/Engg/2019/Vol-II/1979-83 dt. 24.11.2021.

Sir,

Your tender for the above-mentioned work has been accepted by the Competent Authority, DAMB on your quoted amount of Rs.3,18,99,306/- (Three crores eighteen lacs ninety nine thousand three hundred six only) which is 8.76% above on estimated cost of Rs.2,93,30,000/-.

This letter of commencement sets out some of the important terms & conditions as already agreed by you.

1. The rates indicated above are including octroi, royalties, cess, GST and all other taxes/levies and duties and nothing extra on any account shall be payable by the Department.

2. You shall have to bring at your own cost all equipments, tools and machines as required for timely completion of the work.

3. You are requested to commence the work in the right earnest. The date of commencement of work shall be reckoned from the 15th day of issue of this letter or handing over the site whichever is later. The execution work under the scope of this tender shall have to be completed by you within a period of 04 months and O&M thereafter for 5 years. Failing to commence the work within the time allowed shall make you liable for the forfeiture of the Performance Guarantee deposited by you along with your tender for this work.

4. You will be solely responsible for any payment of workman compensation on account of any accident etc. at site and also to take care of all safety precautions pertaining to construction works. Arrangement for water and electricity is to be made by you at your own cost.

5. You will be solely responsible to follow all the Labour Laws/directions issued by the Labour Department from time to time.

6. You will be solely responsible to follow all the directions/circulars/ guidelines issued from time to time by the NGT/ other Pollution Control Departments/Local Authorities.

7. The Letter of Acceptance dt. 24.11.2021 issued by this office & your letter dt. 25.11.2021 regarding submission of Performance Guarantee shall form part of the Contract.

You are requested to attend this office to complete the formal agreement on non-judicial stamp paper of Rs. 100/- within 30 days from the issue of this letter.

You are requested to contact the concerned Asstt. Engineer for taking possession of site and starting the work.

Yours faithfully,

PROJECT ENGINEER-II

Copy to: -

1. PA to VC DAMB for favour of information pl.
2. PA to Secretary, DAMB for favour of information pl.
3. Suptdg. Engineer DAMB.
4. Sr. A.O. DAMB.
5. The Income Tax Commissioner, Income Tax Department, Civic Center, Minto Road, New Delhi -110002.
6. Commissioner (Labour), 5 Sham Nath Marg, Delhi-110054.
7. Asstt. Engineer Concerned.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 176/2021

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IN THE MATTER OF: -

SHREYA PAROPKARI & ANR. ...APPLICANTS

VERSUS

DELHI AGRICULTURAL MARKETING BOARD & ORS. ...RESPONDENTS

KNOW all to whom this present shall come that I, R.K. Agrawal, S/o Late Shri O.P. Agrawal, Age 57 years, Superintending Engineer (SE), Delhi Agricultural Marketing Board, New Delhi do hereby appoint ***Ahlawat & Associates***, Office at Plot No. 66, LGF, #TheHub Okhla Industrial Estate, Phase-3, New Delhi -110020 with Telephone number 41012214 and 41048401 and E-mail: avnish@ahlawatassociates.in, and below mentioned lawyers to act, appear and represent Avnish Ahlawat & Associates

Avnish Ahlawat (D/247/1976)	9810134741	Uday Singh Ahlawat (D/1356/2006)	9810138903
Tania Ahlawat (D/1628/2007)	9810494327	Nitesh Kumar Singh (D/1217/2008)	9313964465
Anuj Dewan (P/50-A/2016)	9654504069	Palak Rohmetra (D/2394/2016)	8130058325

hereinafter called th and authorize him/them:

To act, appea t in which the same may be tried or heard and also in : ees separately for each court by me/us.

To sign, file, s for executions review, revision, withdrawal, compron deemed necessary or proper for the prosecution of the ge.

To file and ta site party.

To withdraw nces or disputes that may arise touching or in any ma

To take execu

The deposit, draw and receive money, cheques nd to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 27TH day of November, 2021.

Advocate

Client

R. K. AGRAWAL
Superintending Engineer
Delhi Agricultural Marketing Board
(Govt. of NCT, Delhi)
S.Institutional Area, Pankha Road
Janakpuri, New Delhi-110058

Client

(Govt. of NCT, Delhi)
S.Institutional Area, Pankha Road
Janakpuri, New Delhi-110058

Signatures attested & verified
27/11/2021